BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, AT PUNE

APPEAL NO. 160 OF 2024

IN THE MATTER OF:

Bambhania Haribhai Bhagvanbhai & Ors. ....APPELLANTS

VERSUS

Union Of India & Ors ....RESPONDENTS

AFFIDAVIT FOR ADDITIONAL DOCUMENTS

PAPER BOOK

(FOR INDEX PLEASE SEE INSIDE)

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Date: 13.11.2024

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BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, AT PUNE

APPEAL NO. 160 OF 2024

IN THE MATTER OF:

BAMBHANIYA HARIBHAI BHAGVANBHAI & ORS. ....APPELLANTS

VERSUS

UNION OF INDIA & ORS ....RESPONDENTS

AFFIDAVIT

I, Bambhaniya Haribhai Bhagvanbhai Age 62, Male Residing At. Plot No. 34, Village Gujarda, Taluka Mahuva, District Bhavnagar - 364290, state on solemn affirmation as under:-

1. That being one of the Appellants in the aforesaid Appeal, I am well conversant with the facts and record of the case and therefore I am competent to swear this affidavit.

2. That the documents in support of the aforesaid appeal is being filed with the present affidavit. The same are true and correct copies of their originals and are necessary and relevant for the adjudication of the aforesaid appeal.

3. That I have been read over and made to understand the contents of the present affidavit and I have signed it having understood the same.

IDENTIFIED BY ME

ADVOCATE

DEPONENT

VERIFICATION

I, the abovenamed deponent do hereby verify and declare that the contents of paras No.1 to 3 of my above affidavit are true to my knowledge. No part of it is false and nothing material has been concealed therefrom.

Verified at _____ on this _____day of Nov., 2024.

DEPONENT

SERIAL No. 708 of 2024
Solemnly Affirmed Before Me
By. Haribhai B. Bambhaniya
Who is identified by shri. B.G. Bhatt Advocate
To Whom I personally Know
K. B. HADIYA (advocate)
Notary Public
Bhavnagar District
VADLI, TA. MAHUVA

NOTARY K. B. HADIYA BHAVNAGAR DISTRICT REG. NO. NTR/1420/10 GOVT. OF GUJARAT

NOTARY BHAVNAGAR DISTRICT GOVT. OF GUJARAT

P.T.O.

No. J-11013/41/2006-IA.II(I)

Government of India
Ministry of Environment & Forests

Paryavaran Bhavan,
C.G.O. Complex, Lodi Road,
New Delhi-110003.
Telefax: 24362434

Dated the 24th December, 2010

OFFICE MEMORANDUM

Sub: Consideration of Integrated and Inter-linked projects – Procedure Regarding.

The matter relating to the procedure for consideration of integrated and inter related projects for grant of environmental clearance under the provisions of EIA Notification, 2006 has been receiving attention of this Ministry for quite some time. After a detailed deliberations in the Ministry. It has been decided that the following procedure shall be adopted henceforth for consideration of such projects.

(i) Integrated and inter-linked projects having multi sectoral components shall prepare a common EIA report, covering impact of each of the component in a comprehensive manner after obtaining TORs from each of the respective sectoral Expert Appraisal Committees (EACs). For the purpose, the project proponent shall submit applications to each of the sector simultaneously giving full details of the project (comprehensively for the integrated / interlinked projects as also for the particular component, sector specific) in the prescribed format (Form-1) and the pre-feasibility report.

(ii) The respective sectoral Expert Appraisal Committees will consider the project with specific emphasis on their respective sectors and prescribe the TORs which will not be limited to the sector but would also encompass the entire project as a whole.

(iii) The proponent shall prepare a common EIA report covering all the sectors comprehensively and hold public hearing based on the EIA report so prepared, for each component as per provision of EIA Notification, 2006.

(iv) After the EIA report has been prepared and public hearing has been held, the proposals for environmental clearance in respect of all the sectoral components of the project shall be submitted simultaneously.

(v) The respective EACs will consider the sector specific proposals based on the common EIA report and will make their recommendations relating to that particular component. However, in doing so, the overall impact of the project as a whole will also be considered.

(vi) After the proposals relating to the various components have been considered by the respective EACs and their recommendations made, these proposals will be processed on individual files for obtaining simultaneous approval of the Competent Authority.

This issues with the approval of the Competent Authority.

(Dr. S.K. Aggarwal)
Director

To

1. All the Officers of IA Division
2. Chairpersons / Member Secretaries of all the SEIAAs/SEACs
3. Member Secretaries of all SPCBs / UTPCCs

Copy to:-

1. PS to MEF
2. PPS to Secretary (E&F)
3. PPS to AS(JMM)
4. Advisor (NB)
5. Website, MoEF
6. Guard File

//TRUE COPY//

ANNEXURE A-2

F.No. 22-76/2014-IA-III
Government of India
Ministry of Environment, Forests and Climate Change
Impact Assessment Division
.....

Indira Paryavaran Bhawan,
Jor Bagh Raod, Aliganj
New Delhi-110 003

Dated the 7th October, 2014

OFFICE MEMORANDUM

Subject: Status of land acquisition w.r.t. project site while considering the case for environment clearance under EIA Notification, 2006-regarding

It has been brought to the notice of this Ministry that in the absence of any guidelines, different EACs/SEACs adopt different criteria about the extent to which the land w.r.t. the project site should be acquired before the consideration of the case for environment clearance (EC). Some of the Ministries in the Government of India and some industrial associations have represented that full acquisition of land for the project site should not be insisted upon before consideration of the case for EC and instead initiation of land acquisition process should be sufficient for the consideration of such cases. The argument being that land acquisition process can go on in parallel and that consideration of EC need not await full land acquisition.

2. The matter has been examined in the Ministry. The EC granted for a project or activity under the EIA Notification 2006, as amended, is site specific. While full acquisition of land may not be a pre-requisite for the consideration of the case for EC, there should be some credible document to show the status of land acquisition w.r.t project site when the case is brought before the concerned EAC/SEAC for appraisal. It has been accordingly decided that the following documents relating to acquisition of land w.r.t. the project site may be considered as adequate by EACs/SEACs at the time of appraisal of the case for EC:

(i) In case the land w.r.t. the project site is proposed to be acquired through Government intervention, a copy of preliminary notification issued by the concerned State Government regarding acquisition of land as per the provisions of Land Acquisition, Rehabilitation and Resettlement , Act, 2013.

2/-

Scanned with OKEN Scanner

(ii) In case the land is being acquired through private negotiations with the land owners, credible document showing the intent of the land owners to sell the land for the proposed project.

3. It may, however, be noted that the EC granted for a project on the basis of aforesaid documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project and mentioned in the EC.

4. This issues with the approval of the competent authority.

07/10/2014

(Dr. Satish C. Garkoti)
Scientist 'F'

Copy to:

1. All the officers of IA Division
2. Chairperson/ Member Secretaries of all the SEIAAs/SEACs
3. Chairman of all the Expert Appraisal Committees
4. Chairman, CPCB
5. Chairpersons/ Member Secretaries of all SPCBs/ UTPCCs

Copy for information:

1. PS to MOS(Independent Charge)
2. PPS to Secretary(EF&CC)
3. PPS to AS(SS)
4. PS to JS(AT)
5. Website, MoEF&CC
6. Guard File

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ANNEXURE A-3

Pending application of indstrial purpose in Collector office, Bhavnagar

Se.No.	Applicant detail	Village name	Tahesil name	Details of demandig land and purpose
1	Keparo energy (india), Ltd., Hedarabadp	Dungarpur	Mahuva	Gauchar sarve No.68 Paiki 5, Land He.12-00-00 Sqm., Wind farm power projest.
2	Keparo energy (india), Ltd., Hedarabadp	Khari	Mahuva	Government west sarve No.343 Paiki 1, Land He.6-00-00 Sqm. and Gaucher sarve No.343 Paiki 2, Land He.1-00-00 Sqm., Wind farm power projest, Wind farm power projest.
3	Keparo energy (india), Ltd., Hedarabadp	Jambuda	Mahuva	Government west sarve No.134 Paiki 2, Land He.4-00-00 Sqm. and Gaucher sarve No.134/1A/2 Paiki 3, Land He.5-00-00 Sqm., Wind farm power projest, Wind farm power projest.
4	Keparo energy (india), Ltd., Hedarabadp	Nana Khuntvada	Mahuva	Government west sarve No.145, Land He.17-00-00 Sqm. and Gaucher sarve No.227/1 Paiki 1, Land He.4-00-00 Sqm., Wind farm power projest, Wind farm power projest.
5	Keparo energy (india), Ltd., Hedarabadp	Mota Khuntvada	Mahuva	Gaucher sarve No.37, Land He.4-00-00 Sqm. and sarve No.69, Land He.6-00-00 Sqm., sarve no.323/1 Paiki 1, Land He.44-00-00 Sqm., Wind farm power projest, Wind farm power projest.
6	Keparo energy (india), Ltd., Hedarabadp	Beda	Mahuva	Government west sarve No.231/a, Land He.11-00-00 Sqm. and Gaucher sarve No.231/A/b/1, Land He.41-00-00 Sqm., Wind farm power projest, Wind farm power projest.

Se.No.	Applicant detail	Village name	Tahesil name	Details of demandig land and purpose
7	Keparo energy (india), Ltd., Hedarabadp	Bhanvadiya	Mahuva	Government west sarve No.56/1A Paiki, Land He.7-00-00 Sqm., Wind farm power projest, Wind farm power projest.
8	Keparo energy (india), Ltd., Hedarabadp	Sendarda	Mahuva	Government west sarve No.620/A Paiki 1 Paiki 1, Land He.15-00-00 Sqm., Wind farm power projest, Wind farm power projest.
9	Keparo energy (india), Ltd., Hedarabadp	Chapari	Mahuva	Gauchar sarve No.109/B, Land He.10-00-00 Sqm., Wind farm power projest, Wind farm power projest.
10	Keparo energy (india), Ltd., Hedarabadp	Rajavadar	Mahuva	Government west sarve No.21 Paiki 1, Land He.5-00-00 Sqm. and Gaucher sarve No.96/1 Paiki 1, Land He.7-00-00 Sqm., Wind farm power projest, Wind farm power projest.
11	Keparo energy (india), Ltd., Hedarabadp	Valavav	Mahuva	Government west sarve No.14, 18 and 62 Paiki 1, Land He.4-00-00 Sqm., Wind farm power projest, Wind farm power projest.
12	Mr.Vipulkumar Ghelabhai Dhapa, at-Jesar, Ta-Mahuva .	Rajavadar	Mahuva	Government west sarve No.21/1, Land He.0-80-94 Sqm., Ston crusher indstry.

Resident additionl collector
Bhavnagar

Statement showing the Details of exisisting Mining Lease / Quarry lease in the villages coming under the catchmentof salinity scheme of three bandhara (bund) in Mahuva Taluka Dist-Bhavnagar

Sr.	M.L.Appl. No.	Name of Leassee	Date of grant	District	Taluka	Village	Name of bandhara (Bund)	Survey No	Area in Hect	Minerals
	1	2	3	4	5	6		7	8	9
1	ML	Sandip cement	13/03/1982	Bhavnagar	Mahuva	Kalsar	Kalsar Bandhara	360/1	20.00.00	lime stone
2	QL	Vipulkumar ghelabhai dhapa	22/12/2008	Bhavnagar	Mahuva	Rajavadar	Samathiyala Bandhara	21-1	1.00.00	Black trap
3	QL	Alpeshkumar ghelabhai dhapa	22/12/2008	Bhavnagar	Mahuva	Rajavadar	Samathiyala Bandhara	21/1	1.00.00	Black trap
4	QL	Super fine crusher	25/08/2009	Bhavnagar	Mahuva	Tataniya	Malan Bandhara	195 paiki	00.83.20	Black trap
5	QL	Amar stone crusher	30/06/2010	Bhavnagar	Mahuva	Bhadra	Malan Bandhara	17/2	00.80.94	Black trap
6	QL	Jaybhavani m. b.s. m.l.	21/01/2011	Bhavnagar	Mahuva	Rajavadar	Samathiyala Bandhara	21/1	1.00.00	Black trap
7	QL	Shree kishor project pvt. ltd	30/08/2010	Bhavnagar	Mahuva	Rajavadar	Samathiyala Bandhara	21/1	3.51.20	Black trap
8	QL	Jadavbhai karshanbhai baraiya	30/08/2010	Bhavnagar	Mahuva	Rajavadar	Samathiyala Bandhara	21 paiki	1.00.00	Black trap
9	QL	Dhirubhai lalajibhai velari	24/10/2008	Bhavnagar	Mahuva	Nana jadra	Malan Bandhara	malan rever	0.89.60	Ordinary sand
10	QL	Krushna supplier	30/08/2010	Bhavnagar	Mahuva	Billa	Malan Bandhara	malan rever	1.00.00	Ordinary sand

Collector
Bhavnagar District
Bhavnagar

Statemet showing the Details of pending Mining Lease Application in the villages coming under the catchment of salinity scheme of three +1 bandhara (bund) in Mahuva Taluka Dist-Bhavnagar

Sr.	Name of Leassee	Date of Appli.	District	Taluka	Village	Name of bandhara (Bund)	Survey No	Area in Hect	Minerals
	2	3	4	5	6		7	8	9
1	Ranchhod Kikabhai Ruparel	18/11/1991	Bhavnagar	Mahuva	Padhiyarka	Samadhiyala Bandhara	80	97.77.27	Lime stone
2	Grasim Industries Ltd.	06/03/1993	Bhavnagar	Mahuva	Kalsar Kotada Dayal	Kalsar Bandhara	Various	670.48.26	Lime stone
3	Nirma Ltd.	21/12/1994	Bhavnagar	Mahuva	Kalsar Naip	Kalsar Bandhara	Various	120.00.00	Lime stone
4	Gujarat Power Corporation Ltd.	15/11/1996	Bhavnagar	Mahuva	Kalsar Naip	Kalsar Bandhara	Various	642.00.00	Lime stone
5	Mistry Cements	14/08/1997	Bhavnagar	Mahuva	Gujarda	Samadhiyala Bandhara	Various	75.32.66	Lime stone
6	Sharda Steel Corporation	06/03/1998	Bhavnagar	Mahuva	Nikol	Nikol Bandhara	93	114.83.02	Lime stone
7	Sharda Steel Corporation	21/11/1998	Bhavnagar	Mahuva	Ranparda	Nikol Bandhara	Various	54.00.00	Lime stone
8	Nirma Ltd.	21/01/2004	Bhavnagar	Mahuva	Vangar Madhia	Samadhiyala Bandhara	Various	1225.85.53	Lime stone
9	Nirma Ltd.	21/01/2004	Bhavnagar	Mahuva	Gujarda Dudhala Dugheri	Samadhiyala Bandhara	Various	1497.47.01	Lime stone
10	Nirma Ltd.	21/01/2004	Bhavnagar	Mahuva	Padhiyarka Dolia	Samadhiyala Bandhara	Various	616.72.54	Lime stone
11	Nirma Ltd.	06/05/2004	Bhavnagar	Mahuva	Kalsar Naip	Kalsar Bandhara	Various	1400.62.40	Lime stone
12	Anjali Enterprise	31/05/2004	Bhavnagar	Mahuva	Otha	Nikol Bandhara	Various	254.00.00	Iron Ore Red Oxide
13	Nirma Ltd.	21/08/2004	Bhavnagar	Mahuva	Otha	Nikol Bandhara	Various	487.82.59	Lateritic Clay
14	Emami Cement Ltd.	13/05/2008	Bhavnagar	Mahuva	Kalsar Naip	Kalsar Bandhara Nikol Bandhara	Various	1047.00.00	Lime stone
15	Gurukripa Mines & Minerals	28/07/2008	Bhavnagar	Mahuva	Naip ,Kalsar	Kalsar Bandhara Nikol Bandhara	Various	28.07.08	Lime stone
16	M/s. v.v. minerals	30/05/2012	Bhavnagar	mahuva talaja bhavnagar	Doliya Naip,kuda Kotada Rajpara Janjmer etc	Samadhiyala Bandhara	Various	2000.00.00	Garnet rutile etc

Collector
Bhavnagar District
Bhavnagar

Statement showing the Details of pending P. L. Application in the villages coming under the catchment of salinity scheme of three bandhara (bund) in Mahuva Taluka Dist-Bhavnagar

Sr.	Name of Leassee	Date of Applicant	District	Taluka	Village	Name of bandhara (Bund)	Survey No	Area in Hect	Minerals
	2	3	4	5	6	7	8	9	1
1	Ashavin j.thanki	08/02/1991	Bhavnagar	Mahuva	Talgajarada	Malan Bandhara	601	94.33.28	Bouxite
2	Grasim Industries Ltd.	06/03/1993	Bhavnagar	Mahuva	Kalsar Kotada Dayal	Kalsar Bandhara	Various	988.04.71	Limestone
3	Asiyan paits india ltd.	17/09/1993	Bhavnagar	Mahuva	Kalsar, naip	Malan Bandhara Kalsar Bandhara	Various	18.20.00	Limestone
4	Somani cement co.ltd.	30/06/1994	Bhavnagar	Mahuva	Khared	Malan Bandhara	Various	190.73.00	Limestone
5	Somani cemnt co.ltd.	30/06/1994	Bhavnagar	Mahuva	Dudheli.Padhiyarka Doliya	Samathiyala Bandhara	Various	680.00.00	Limestone
6	Suraynagari cement ltd.	26/12/1994	Bhavnagar	Mahuva	Kalasar ,Naip	Malan Bandhara Kalsar Bandhara	Various	950.00.00	Limestone
7	Mistry Cements	26/11/1995	Bhavnagar	Mahuva	Gujarda	Samathiyala Bandhara	Various	75.32.66	Limestone
8	Mistry Cements	24/01/1996	Bhavnagar	Mahuva	Nicha kotda	NIkol Bandhara	392/1	114.96.00	Limestone
9	Annjli enterprise	31/05/2004	Bhavnagar	Mahuva	Otha	NIkol Bandhara	Various	254.00.00	Iron & red oxide
10	Nirma Ltd.	21/06/2004	Bhavnagar	Mahuva	Dudheli.Padhiyarka Doliya Gujarada	Samathiyala Bandhara	Various	3436.35.14	Limestone
11	Ashapura Minechem	10/03/2006	Bhavnagar	Mahuva	Ratol	NIkol Bandhara	217/1	15.00.00	White clay chaina clay
12	Ashapura Minechem	10/03/2006	Bhavnagar	Mahuva	Visavadar	Malan Bandhara	31	15.00.00	White clay chaina clay
13	Grasim Industries Ltd.	30/10/2007	Bhavnagar	Mahuva	Talgajarada	NIkol Bandhara	Various	127.63.00	Bouxite

Collector
Bhavnagar District
Bhavnagar

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Annexer - 2

Annexure - I

ANNEXURE A-4

Report of the Expert Committee on visit to Cement Plant site of M/s Nirma Ltd., near Village Padhlarka, Taluka Mahuva, District Bhavnagar, Gujarat from 3rd to 5th February 2011

M/s Nirma limited was granted Environmental Clearance (EC) by Ministry of Environment and Forests (MoEF) on 11.12.2008 for a Cement Plant (1.9 MTPA; 1.50 MTPA Clinker) and Captive Power Plant (50 MW), Coke Oven Plant (1.5 LTPA) near Village Padihiark, Taluka Mahuva, District Bhavnagar, Gujarat by M/s Nirma Limited with stipulation of conditions.

Subsequent to the issuance of EC to the Nirma plant, the local people & NGOs raised certain concerns regarding its adverse impact on water body created subsequent to the construction of Bandhara in the year 2000. The EC was challenged in the Hon'ble High Court of Gujarat. Subsequently, special leave petition has been filed in the Hon'ble Supreme Court of India by Shree Mahua Bhandara Khetewadi Priyavaran Bachav Samittee. In this connection MoEF appointed an Expert Committee vide Office Memorandum No. L-11011/7/2008-IA-II (I) dated 21st January, 2011 (Annexure-1) to undertake field visit to project site of M/s Nirma Ltd. from 3rd - 5th Feb, 2011 with the following terms of reference.

(i) Inspect the plant site to oversee the Implementation of the project by M/s Nirma Limited with reference to the Environmental Impact Assessment (EIA) report/ Environmental Management Plan (EMP) report, based on which environmental clearance was accorded to the project.

(ii) Verify the ground situation in the vicinity of the plant site as also and the factors which may cause impact on the water body in light of the concerns expressed by the local people in the complaints received regarding the project.

(iii) Cover any other point which is relevant regarding the environment issues pertaining to the project.

The Committee at the very outset would like to make the following observations to clarify the definition and identifying features of wetlands so that there is no confusion between designating an area as wetland or wasteland.

Wetlands are complex and highly fragile ecosystems forming an integrated part of water cycle. The local communities greatly benefit from their products and services. Unfortunately, wetlands have been widely regarded as wastelands and they have been drained, destroyed and reclaimed. The International Ramsar Convention, 1971 to which the Govt. of India is a signatory, calls for the protection and conservation of all types of wetlands. The official Ramsar definition of wetland recognized globally and adopted by the Govt. of India is given as under:

"Wetlands are area of marsh, fen, peatland or water, whether natural or artificial, permanent or temporary, with water that is static or flowing , fresh, brackish, or salt, including areas of marine water, the depth of which at low tide does not exceed six metres" – Ramsar

The 268 ha of land allotted to M/s Nirma Ltd., has been shown in the Govt. Revenue records as a waste land and the same has been reported in the EIA report by M/s Nirma Ltd. However, it may be observed that our revenue records are very old which needs to be revised, otherwise every wetland will be lost in the name of wasteland. Since wetlands are essential for charging of aquifers and storing water, it is high time for Govt. to initiate change in the revenue records on the basis of ground reality to save these wetlands from ruthless exploitation. This should be a continuous exercise as lots of changes occur in land use pattern from time to time due to urbanization/developmental/anthropogenic pressures. Although the artificially created Samadhiyala Bhandhara may not appear in the list of nationally important wetland identified by MoEF, but it is critically important to the local economy as it is serving as a dependable source for irrigation.

Background of the project:

The MoEF has issued Environmental Clearance (EC) to M/s Nirma Ltd., for Cement Plant (1.9 MTPA; 1.50 MTPA Clinker) and Captive Power Plant (50 MW), Coke Oven Plant (1.5 LTPA) near Village Padihiark, Taluka Mahuva, District Bhavnagar, Gujarat on 11th December, 2008 after following the due process of evaluation and scrutinizing the information provided by the proponent in the EIA report which also includes public hearing proceedings assuming that the information provided by the proponent is reliable and dependable. However, certain anomalies were observed by the Committee during the field visit and from the submissions made by M/s Nirma Ltd. to the Committee on 5th February 2011 at Bhavnagar. The Committee has discussed these issues in the text of the report given below.

Methodology adopted by the Committee:

a. A briefing of the Expert committee was held on 2.2.2011, prior to the field visit, at Paryavan Bhawan, MoEF, New Delhi. Dr. Nalini Bhatt, Adviser and Dr. P.L. Ahujarai, Director of MoEF appraised the committee regarding the Cement project of M/s Nirma Ltd (1.9 MTPA; 1.50 MTPA Clinker) and Captive Power Plant (50 MW), Coke Oven Plant (1.5 LTPA). The committee was informed about the opposition to this project by the local farmers and related developments leading to the constitution of present Expert Committee by MoEF.

b. The committee examined the Application Form I and EIA report submitted by M/s Nirma to MoEF for seeking environmental clearance and the EC letter dated 11.12.2008 stipulating specific conditions of clearance, reports of the Shelat Committee and WAPCOS and as well as other related documents and photographs.

c. The Committee went through the Shelat Committee & WAPCOS reports, judgements of Hon'ble Gujarat High Court and SLP (Civil) nos. 14698, 15016, 32414 and 32615 of 2010 filed with Hon'ble Supreme court and other related press articles.

d. The committee left for Bhavnagar for site visit on 3rd Feb and retuned to Delhi on 6th February.

e. During site visit, the Committee interacted with project authorities, State Government officials, two major groups of local farmers expressing opposite views about Nirma project, and some individuals as listed in **Annexure --2**

f. After the site visit on 5th February, the Committee had a meeting with the officials of state Salinity Ingress Department and senior officials of M/s Nirma Ltd. at Bhavnagar.

g. The Committee had gone through the presentation submitted by M/s Nirma Ltd. and the representations received from different stake holders and others during the site visit.

h. The Committee met on 9.2.2011 and 10.2.2011 at MoEF to discuss the findings and finalize the report.

Site description:

The project site and the surrounding area is low lying coastal zone hinterland with low elevation and gradual slope towards the South-East into the Gulf of Khambat. The highest part of elevation is around 6 Mt MSL at the project site and Samdhiyala Bandhara has been constructed with the height of 2.5 M. The average yearly rainfall in the area is about 640 mm.

The Samadhiyala Bandhara was constructed to check the salinity ingress in the year 2000 by Salinity Ingress Prevention Circle (SIPC), Rajkot, Govt. of Gujarat. This has resulted in the creation of a large water body as a result of which the salinity of the area has been reduced and recharging of ground water has improved. M/s Nirma Ltd., was allotted 268 ha of land out of which about 100 ha was under submergence. As per the direction of Govt. of Gujarat and Hon'ble Gujarat High Court, M/s Nirma has surrendered 54 ha and 46 ha respectively totaling to 100 ha, which is not a part of the submerged area allotted to them. During the field visit, the Committee was informed by M/s Nirma Ltd. that out of the 100 ha., surrendered by the company, 30.66 ha. is out of so called temporary submergence area as identified by Salinity Dept., which remains unconfirmed.

M/s Nirma Ltd., informed the Committee that a school located in their premises will be shifted to a new site and the company will construct suitable, possibly a better, facility for the school at their cost. A village crematorium is also located in their property area; the company representative informed that this area will be relinquished by the Company for the use of villagers.

Observations of the Committee

Samadhiyala Bandhara

An artificially created Bandhara in the year 2000, possesses all the characteristic features of wetland ecosystem (fresh water body) supporting rich aquatic vegetation composed of different types of aquatic plant species, aquatic birds, fish and amphibians.

Fertile agricultural fields, standing crop of cotton, wheat, sugarcane and other vegetables were growing in different fields in the area. In places, farmers were preparing their fields and carrying out different agricultural operations. In some places, long hose pipelines were present in agricultural fields for lifting water from the Bandhara for irrigation.

Cattle rearing is practiced by majority of village households; cattle appeared very healthy and well fed. Cows, buffaloes and many sheep herds were seen grazing in the area.

Another small Bandhara, located in the extreme north-west direction from project site exists and a small portion was broken at one end, which appeared to be an act of vandalism.

Inside the Nirma Project Site:

Permanent plant boundary has been built in part of the area and rest of the area was partly fenced. Civil construction: works of kiln foundation, clinker tunnel was under progress; pre-heater building completed up to approx. 42.54 m level; out of three, one clinker tunnel completed; coal mill footing and wall completed up to 3.70 m leveled from FFL; excavation work for cement silo and cement mill was under progress; construction of water tank, offices, temporary shed for storage of material, DG site building and sub-station for power distribution system completed on the dry land of site.

A kachha road has been constructed by the project authorities, in side the project site formed by earth filling up to approx.1 to 1.5 m. The western side of the road was abating bandhara wetland having approx. one meter of standing water. The eastern side of the road was low-lying area supporting rich herbaceous and shrubby vegetation. A number of wetland bird species were seen perching in the area. One could easily visualize that the eastern side of the road in the absence of the temporary access road, would have been submerged under water up to considerable distance in the project area.

A temporary Project Site Office has been constructed and along the road leading to the site office (branching off from the main access road) a large number of tree saplings have been planted along this 1 km road forming green belt on either side of the road.

JBC earth moving machines were seen operating in the area at some places in the Project area to carry out earth filling in the submergence area. In addition, mounds of earth were lying waiting to be spread and leveled. Trucks loaded with steel and building materials, Material storage yard and a thatched teashop frequented by JBC operators, laborers and truck drivers were observed.

A building of functional Government primary school (catering to approx. 300 students) present with in the project area in the south-eastern end of the project site. Also a cremation ground used as common facility by the villagers and an overhead water tank for villagers were present.

A portion of public road aprox. 4 km falling in the project area connecting Padhiarka and Dodiya villages. Out of this 4 km road, approx. 1.5 to 2 km of road is passing through the project area allotted to M/s Nirma Ltd. Remaining 2 km of road is passing through 54 ha of land surrendered by the company.

(i) **Inspect the plant site to oversee the implementation of the project by M/s Nirma Limited with reference to the Environmental Impact Assessment (EIA) report/ Environmental**

Management Plan (EMP) report, based on which environmental clearance was accorded to the project.

Compliance of EC conditions by M/s Nirma Ltd.

The EC given to M/s Nirma Ltd., has stipulated 18 Specific and 14 General Conditions. At present, the activities at project site of M/s Nirma Ltd., are mostly related to site development, plant boundary construction and also some civil construction. At this stage, implementation of most of the EC conditions by M/s Nirma Ltd., is not possible to verify except for 4 of the specific and 1 of the general conditions. Assessment of the implementation of these conditions is given as under:-

Specific Conditions:

Ambient air quality including ambient noise levels shall be monitored at different locations including fence of the sanctuary and must not exceed the standards stipulated under EPA or by the state authorities. Monitoring of ambient air quality, fugitive and stack monitoring shall be carried out regularly in consultation with GPCB and reports submitted to the Ministry's Regional Office at Bhopal, GPCB and CPCB regularly.

M/s Nirma Ltd., showed their willingness but no site for monitoring stations has been earmarked.

CRZ clearance for laying the pipeline in coastal area under the CRZ Notification shall be obtained from the concerned department/authority.

CRZ clearance for intake and discharge of seawater is not obtained as on date.

An impact assessment study shall be carried out for the disposal of treated effluent into the seawater and all the recommendations shall be implemented.

No report was made available

The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The Housing may be in the form of temporary structures to be removed after the completion of the project.

The Committee did not see construction except only some temporary make shift shelters for workers.

General Conditions

No further expansion or modification in the plant shall be carried out without prior approval of this Ministry.

The school and cremation ground were not shown by M/s Nirma Ltd. in the EIA report although a brief reference appears in the public hearing proceedings. Overhead water tank in the project area was built subsequent to taking possession of land by M/s Nirma Ltd., which is currently being used by the villagers. On enquiry, the Committee was informed during plant site visit that M/s Nirma are going to skirt out the area having cremation ground and water tank and give it away for the public use. However, they did not mention anything about the dimensions of the area to be given out. Existing Govt. middle school has 8 pakka rooms having an enrolment of about 300 students is also located in the land allotted to M/s Nirma Ltd. The Committee was told that M/s Nirma Ltd., is going to provide a new and a better school building as a replacement of the existing school which will be finally removed. It is not clear whether the due permission to dismantle the school and its relocation elsewhere has been obtained from the concerned authorities and a formal reference has been made to MoEF.

The company has offered voluntarily to deepen at two different places a total area of 62 ha out of 75 ha outside their project area inside the Bandhara wetland as depicted on page 57 of detailed report submitted to the Committee during field visit and it appears that this has not been referred to MoEF.

Public concerns:

The Committee met the MLA of Talaja, Sarpanchs and a large no of people from ten villages who were expressing support to the Nirma project. The Committee also received written submissions in Gujarati from Smt. Bhavanaben R. Makwana, MLA, Talaja and Sarpanchs from villages of Padhiarka, Madhia, Doliya, Dudhala, Samadhiala, Guzarada, Jodiya and Katpor, Amrutvell and Kankot, etc. and the main points of their submission and discussion are as under:

(i) All the above mentioned villages welcome this cement plant and have no objection to its coming up in this area since it will bring in prosperity.

(ii) The cement plant will bring in large scale of employment, medical and educational facilities and agricultural improvement etc. to all the villages in the vicinity of the plant site and therefore this plant should come at this place

(iii) State Govt. has followed the due procedure of public consultation before the EC was issued and has given the place as per rules.

(iv) The people including MLA Mahuva are opposing the Nirma project misleading the public and is creating an atmosphere of fear among the villagers.

(v) Neither any farmer's land nor any individual's land is allotted to the project as it is a Govt. wasteland.

A large number of villagers from the surrounding areas met the Committee at Khasra 66 village Padhiarka and expressed their opposition to the Nirma Cement Plant. The concerns of these villagers were voiced by Dr. Kanubhai Kalsaria, MLA. He spoke about the broader issues of development of the area including Bandhara and Mining, repeatedly. He also expressed concerns about the primary school, crematorium and a section of road, connecting Padhiarka and Doliya villages, within the 168 ha of M/s Nirma Limited. He informed that villagers have strong apprehension regarding non availability of water in the Bandhara due to the blockades of natural drainage channels passing through the project site. Other important points raised by him are at **Annexure - 3.**

(ii) Verify the ground situation in the vicinity of the plant site as also and the factors which may cause impact on the water body in light of the concerns expressed by the local people in the complaints received regarding the project.

Impact on water

Construction Phase:

The project site is in the low lying area and the proponent has proposed to raise the plinth by 6 m MSL by bringing earth from outside, to the tune of 2 Lac m^3 as informed by the proponent. The coastal area is generally sandy, handling of loose soil will increase particulate pollution and during the rain the loose soil and surface run off will create gullys and carry loose sediment to the water body, increasing turbidity and silt.

Three canals which M/s Nirma have been shown as additional water storage system which it is not.

Operational Phase:

The industry would generate air pollutants (gaseous, particulate matter and fine dust) from various processes and material handling which ultimately deposit on the catchment area and will be partly brought to the water body through the run off-water and is not likely to make any serious impact on the water quality for irrigation.

Impact on Air:

Concerning the impact on air, the Nirma project - 1.9 MTPA cement plant, 50 MW CPP and 1.5 Lac tonne of Coke oven plant if installed with the best air pollution control equipment as agreed by M/s Nirma Ltd., are maintained at their highest efficiency, conforming to the permissible emission limits of 50 mg/Nm^3, will cumulatively emit around 250 to 300 tonnes of dust from stacks per year. In case, limestone mining is to be carried out by the company in the neighboring areas, as indicated in the EIA report, the level of air pollution will increase manifold and the intensity of the impact of air pollution on crops will vary depending on the distances from mining. The proponent has not provided any details of the mining, as they have intended to have a captive limestone mine for this plant, the Committee is constrained to analyze and assess the combined pollution impact. The resultant pollution load of coal will depend on the source of coal, the details of which have not been indicated in the EIA report.

(iii) Cover any other point which is relevant regarding the environment issues pertaining to the project.

1. All issues raised in public hearing are not addressed by the company.
2. during construction, proper accommodation not being provide to the workers.
3. land being reclaimed within the water body by filling with earth dug out from somewhere else.
4. EIA/EMP report of mines not prepared / clearance not obtained. This is essential condition and usually a prerequisite for obtaining consent to build/operate the plant. This needs to be ascertained.
5. The area seems to be unsuitable for a heavy industry /large mining activity owing to the fact that large number of villagers may have to be shifted/rehabilitated. A medium sized industry based on agriculture products can be a better proposal for this area.

Remarks:

1. It can be appreciated that the above issues related to the project of M/s Nirma Ltd., elaborated above are largely on account of unfortunate oversight in the preparation of EIA/EMP report which could have been easily avoided by greater vigilance and detailed ground studies in preparing EIA reports.
2. Taking lessons from this assessment by the Committee, clearly brings out that developmental projects submitted to MOEF for EC if located in ecologically sensitive areas such as forests, coastal areas, wetlands etc., a critical scrutiny of the project site is essential by site visit by experts selected by MoEF. Committee is of the opinion that selected experts should verify field facts before granting of EC.
3. It may not be out of place to mention here that recently introduced scheme of EIA consultants accreditation is likely to improve the quality of future EIA Reports.

Annexures:

1. MoEF Office Memorandum No. L-11011/7/2008-IA-II (I) dated 21st January, 2011
2. List of Participants
3. Issues raised by Dr Kanubhai V Kalasariya, MLA vide letter dated 4.2.2011 against M/s Nirma Ltd. and the observations of the Committee
4. Reports/Documents Consulted
5. Acknowledgements

Prof. C.K. Varshney
(Chairman, Committee)

Prof. G.S. Roonwal
(Member)

Dr. [illegible] Mehrotra
(Member Secretary)

Shiban Raina
(Member)

Dr. S. Kaul
(Member)

J.K. Vyas
(Member)

Dr. R.C. Trivedi
(Member)

9 February, 2011

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Annexer-1

(5)

ANNEXURE A-5

Report of the 'Expert Body' constituted by the Ministry of Environment & Forests, Government of India in pursuant to the Hon'ble Supreme Court Order dated 18.03.2011 in the matter relating to Petitions for Special Leave to Appeal (Civil) No.(s) 14698/2010 (from the judgment and Order dated 26.04.2010 in SCA No. 3477/2009 of the High Court of Gujarat at Ahmedabad) Khimjibhai Lakhabhai Baraiya vs Union of India and with S.L.P. (C) No. (s) 15016, 32414 and 32615 of 2010 relating to the location of Cement Plant (1.9 MTPA; 1.50 MTPA Clinker), Captive Power Plant (50 MW) and Coke Oven Plant (1.5 LTPA) at Village Padhiyarka, Taluka Mahuva, District Bhavnagar, Gujarat by M/s Nirma Limited

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Report of the 'Expert Body' constituted by the Ministry of Environment & Forests, Government of India in pursuant to the Hon'ble Supreme Court Order dated 18.03.2011 in the matter relating to Petitions for Special Leave to Appeal (Civil) No.(s) 14698/2010 (from the judgment and Order dated 26.04.2010 in SCA No. 3477/2009 of the High Court of Gujarat at Ahmedabad) Khimjibhai Lakhabhai Baraiya vs Union of India and with S.L.P. (C) No. (s) 15016, 32414 and 32615 of 2010 relating to the location of Cement Plant (1.9 MTPA; 1.50 MTPA Clinker), Captive Power Plant (50 MW) and Coke Oven Plant (1.5 LTPA) at Village Padhiyarka, Taluka Mahuva, District Bhavnagar, Gujarat by M/s Nirma Limited

Background

M/s Nirma Ltd. (project proponent) applied for Terms of Reference (TOR) on 5th September 2007 to set up a Cement Plant (1.5 MTPA; 150 MTPA Clinker), Captive Power Plant (50 MW) and Coke Oven Plant (1.5 LTPA) on 268 ha of Government wasteland at Padhiyarka village in Mahuva taluka of Bhavnagar District, Gujarat. The project proponent prepared a detailed rapid Environmental Impact Assessment (EIA) and Environmental Management (EM) plan and submitted to MoEF in July 2008 for Environmental Clearance (EC). The Environmental Appraisal Committee (EAC) – Industries recommended the project for granting EC, after examining the relevant documents including Application in Form 1, Prefeasibility Report, draft Terms of Reference and EIA/EMP, and after presentation and discussion of the proposal in EAC and subsequent clarifications furnished to EAC. Based on the recommendation of EAC, MoEF granted Environmental Clearance (EC) on 11th December 2008 with certain specific conditions. In both Form 1 and EIA, the project proponent described the status of land at the site as Government wasteland.

Much before 2008, the local communities were resistant to the allotment of 268 ha of land to Nirma by the Government out of 400 ha of land transferred by the Government to its Salinity Department for the construction of Samadhiala (also written as

'Samadhiyala') Bandhara (often written as Bandharo) in Shen Shuri (often written as Samsaniyo river and locally known as Han Hori) river/stream catchment, the Bandhara being at 2.5 km away from Nirma site. The Bandhara is check dam constructed to prevent salinity ingress during high tide into low lying areas that receive freshwater from the catchments of rivers/streams originating from micro watershed and to store fresh water for the use of local farmers. The resistance of local communities to the Cement Plant of Nirma was because of the reduction of storage capacity of the water body that would follow due to the allotment of submergible land to the Cement Factory complex. The State Government asked the Salinity Division to examine the issue. The Salinity Division, while admitting reduction in the storage capacity of Bandhara, suggested remedial measures to meet the short fall of storage of water due to allotment of submergible land to Nirma's Plant. In March 2009, the local communities formed the Bandhara Khettwadi Paryavaran Bachav Samiti and filed a PIL (SCA 3477/2009) at Hon'ble High Court of Gujarat. In 29 April 2009, the Government constituted the Shelat Committee under the Chairmanship of Shri S.K. Shelat, the then Adviser to the Chief Minister of Gujarat to resolve the issue of location of Nirma's Plant in the submergible area of Bandhara.

The Committee recorded in its Report that 100 ha of land allotted to Nirma was in the submergence area of the Bandhara and rest was the catchment, and suggested three options to the Government: (i) allow the plant to set up on the 268 ha, (ii) surrender 54 ha close to the dam (suggested by Nirma) and (iii) to cancel submergible 100 ha of the land allotted to Nirma. The Government adopted option (ii) and issued Order dated 8.12.2009 asking the company to surrender 54 ha of land and deepen 40 ha out of 54 ha at its own cost and further deepen 62 ha out of 75 ha of adjacent Government land.

The local communities were not satisfied with the action taken by the Government of Gujarat and filed a PIL (Special Civil Application No. 3477 of 2009 in matter Shree Mahuva Bandhara Khettwadi Paryavaran Bachav Samiti (Petitioners) vs Union of India & 5 [Respondent(s)] in the Gujarat High Court, and the Hon'ble Court ordered on 24/04/2010 that an additional 46 ha of land should be surrendered and deepen as per the

suggestion of Government, besides deepening of 54 ha and 75 ha as directed by the Government and also made other stipulations. Not satisfied with judgment, the Petitioners filed Misc.Civil Application No. 1473 of 2010 in Special Civil Application No. 3477 of 2009 at the Division Bench of Hon'ble High Court of Gujarat and the Court dismissed the petition on 27.09.2010. The MoEF also filed an affidavit in the High Court of Gujarat. Not satisfied with the judgments of Hon'ble High Court of Gujarat, the local communities filed before Hon'ble Supreme Court of India a petition for Special Leave to Appeal (Civil) No. (s) 14698/ 2010 (from the judgment and order dated 26.04.2010 in SCA No. 3477/2009 of the High Court of Gujarat at Ahmedabad) in matter of Khimjibhai Lakhabhai Baraiya (Petitioners) vs Union of India & ORS (Respondents) with SLP (C) No. (s) 15016, 32414 and 32615 of 2010.

The Hon'ble Supreme Court entertained SLPs Nos 14698 and 15016 of 2010 against the judgment of Hon'ble High Court of Gujarat and issued Notice to the MoEF to file an affidavit indicating whether the water body would get polluted/affected as and when the proposed Cement Plant becomes operational.

The MoEF filed two affidavits – one affidavit before the Hon'ble High Court of Gujarat in CA No. 1473 of 2010 in SCA No. 3477 of 2009 through Director of Regional Office, MoEF, Bhopal on 01.09.2010 and the other before Hon'ble Supreme Court in the matter mentioned above on January 2011. Both the affidavits conclude that the Cement Plant may not pollute the water body if stipulations specified in EC are implemented.

In January 2011, the MoEF appointed an Expert Committee consisting of 7 members with Professor C.K. Varshney as its Chairman (Varshney Committee) to: (i) inspect the plant site to oversee the implementation of the project by Nirma, (ii) verify the ground situation in the vicinity of plant site and the factors which may cause impact on the water body and (iii) cover any other point related to the environmental issues of the project. The Committee visited the site and held discussions with stakeholders and submitted its report to MoEF. The Report clearly states that "Samadhiala Bandhara possess all the characteristic features of wetland ecosystem (fresh water body) supporting rich aquatic

vegetation composed of different types of aquatic plant species, aquatic birds, fish and amphibians", besides other points relevant to the terms and conditions put forth to the Committee.

EAC (Industries) considered Varshney Committee Report in its meeting held on 23rd February 2011 and invited Nirma also for the meeting and to present its case in entirety. The EAC concluded that there could be alternative sites enough in the vicinity that breed no contention. Based on the recommendation of EAC (Industries), the MoEF issued a Show Cause Notice to Nirma under Section 5 of Environment Protection Act, 1986 for permanent suspension of work and revocation of the EC granted to the Cement Plant, Captive Power Plant and Coke Oven Plant on 11th March 2011.

The Hon'ble Supreme Court of India, in its order dated 18/03/2011, while dealing with the Petition (s) for SLA (Civil) No (s). 14698/2010 (from the judgment and order dated 26/04/2010 in SCA No. 3477/2009 of the High Court of Ahmedabad) in the matter of Khimjibhai Lakhabhai Baraiya versus Union of India and others and alongwith SLPs No. (s) 15016/2010, 32414/2010 and 32615/2010, directed the Ministry of Environment and Forests to call for the report of an Expert Body consisting of five independent reputed scientists who will visit the site and answer the following four issues (Annexure I):

a) Whether the lands in question were wetlands/water bodies;
b) Whether the project could come up on such wetlands/water bodies and if so, what would be its impact on environment? Would it lead to environmental degradation?
c) If at all the project could come up, what steps the user agency should take in the interest of environment protection; and
d) The precise current status of the project may also be indicated by the Expert body; and also give hearing to the Respondents No. 4 - user agency (Nirma) as well as to the objectors and submit its report within six weeks.

Pursuant to the Supreme Court order dated 18/03/2011 relating to above mentioned matter, the MoEF constituted the following panel of experts of Expert Body (Annexure 2):

Chairman

Professor C R Babu

Professor Emeritus

Former Pro-Vice Chancellor, University of Delhi

Ex-Chairman of Indian Subcontinent Plant Specialist Group of

Species Survival Commission of IUCN

Centre for Environmental Management of Degraded Ecosystems (CEMDE)

School of Environmental Studies, Delhi-110007

Members

Dr. Asad R Rahmani

Director, Bombay Natural History Society

Mumbai

Dr. Parikshit Gautam

Director, Freshwater & Wetlands, WWF-India

Delhi

Dr. Ligia Noronha

Director, Resources, Regulation and Global Security

The Energy and Resources Institute (TERI)

New Delhi

Professor Brij Gopal

Coordinator, Centre for Inland Waters in South Asia

Vice President, National Institute of Ecology

Chief Editor, International Journal of Ecology & Environmental Sciences

Executive Vice President, International Society for Limnology

Member, Board of Directors, International Society of River Science

Ex-Professor, School of Environmental Sciences, JNU

New Delhi

Dr. E J James

Director, Water Institute, Karunya University, Coimbatore

and Former Executive Director,

Centre for Water Resources Development and Management

Calicut

Secretary

Dr. P B Rastogi

Director, Ministry of Environment & Forests (MoEF)

Subsequently, the MoEF also included Shri Paritosh Tyagi (Former Chairman, CPCB, Delhi) as member of the Expert Body (Annexure 3).

The Expert Body visited the site of Nirma Cement Plant and interacted with the Nirma officials and consultants, objectors as well as different local groups on 18th April 2011 and also interacted with the State Government officials on 19th April 2011 at Ahmedabad (Annexure 4). During the site visit, the experts surveyed the entire water body/wetland (Bandhara) and also the site where the work on Nirma's Cement Plant was initiated (Figure 1). The members also met more than 1000 objectors at the site and heard their viewpoints (Figures 2 & 3). At the site the Expert Body interacted with the Nirma officials (Figure 4) and heard the presentation made by the consultants and also examined the toposheets, contour maps and satellite imageries. The Expert Body visited Malan Bandhara - a huge water body which will be connected to Samadhiala Bandhara by Government of Gujarat (Figure 5). The Experts also met the representatives of two groups at Mahuva on the evening of 18th April 2011 - one group argued in favor of the project at the site as it provides employment to local youths (Figure 6) and the other group argued against the project as it leads to environmental degradation and scarcity of water during dry months and loss of livelihood of farmers due to proposed mining activities (Figure 7).

Based upon the intensive survey of the water body/wetland, the inspection of the site where Nirma Cement plant is coming up, and after analysis of the documents submitted and, presentations made by different stakeholders, and after hearing the clarifications given by State Government officials, the observations of the Expert Body on the four issues raised in the Supreme Court Order are presented in the Report. The report also contains conclusions and recommendation based upon the observations presented in the report.

Responses to Specific Issues identified by the Hon'ble Supreme Court

a. Whether the lands in question were wetlands / water bodies?

Yes. Most of the land allotted to M/s Nirma Ltd. for the Cement plant, Coke oven plant and the Captive power plant, delimited by 3.82 m contour line above MSL (mean sea level), lies within the wetland/water body created in the year 2000 by the construction of Samadhiala Bandhara as a Salinity Ingress Control structure (**Figure 8**).

Explanation:

Water body is a generic phrase to include any depression on land - natural or man-made - that holds water for some time, irrespective of its size (area or depth) or shape. The boundaries of the water body are determined by the water level at FRL (full reservoir level) in case of man-made water bodies such as tanks and reservoirs where FRL is designed at the time of creation OR at the HFL (highest flood level). The HFL is usually demarcated at the highest water level reached once in 100 or 50 years.

Wetland is another generic term which covers a very wide range of aquatic habitats - from water saturated and waterlogged marshy lands to deep water bodies (lakes and reservoirs) as well as flowing waters such as creeks, streams, springs and rivers. This broadly all-inclusive term has been adopted by the International Convention on Wetlands, popularly known as Ramsar Convention which defines them as:

"Wetlands are area of marsh, fen, peatland or water, whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish, or salt, including areas of marine water, the depth of which at low tide does not exceed six metres"

The term has been adopted internationally and the Government of India has accepted it by joining the Convention as a Contracting Party since 1982.[1]

Another widely accepted definition of wetlands, by Cowardin et al (1979)[2] considers three main features of wetlands: hydrophytes, hydric soils and shallow flooding at some time of the year.

Hydrophytes are plants which require waterlogging or submergence for their growth and reproduction. Hydrology i.e., the water regimes (in terms of water depth, duration, frequency, amplitude and timing of flooding of the substratum) primarily determines the kind of vegetation, other fauna and the ecosystem processes. Soils which develop specifically under waterlogging/water saturated conditions are called hydric soils. Though the total biodiversity of any wetland is usually very high, in vast majority of wetlands globally, only a couple of species - sometimes only one plant species dominates the vegetation almost completely.

The Present Case:

In 2000, the Salinity Control Department of Gujarat, constructed a 200 m long concrete bund across the Motapat creek (Figures 9 & 10), which had a free communication with the sea (Gulf of Khambhat), near village Samadhiala (Mahuva taluka) in order to prevent salinity intrusion in to the upstream reaches of the creek (Figures 10 & 11). This formed part of the State's SIPP (Salinity Intrusion Prevention Programme). The bund had an

[1] According to the MOEF, wetlands are:
"an area or of marsh, fen, peatland or water; natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water, the depth of which at low tide does not exceed six meters and includes all inland waters such as lakes, reservoir, tanks, backwaters, lagoon, creeks, estuaries and man-made wetland and zone of direct influence on wetlands that is to say the drainage area or catchment region of the wetlands

[2] *"Wetlands are lands transitional between terrestrial and aquatic systems where the water table is usually at or near the surface or the land is covered by shallow water. Wetlands must have one or more of the three attributes: (i) at least periodically, the land supports predominantly hydrophytes; (ii) the substrate is predominantly hydric soil; and (iii) the substrate is nonsoil and is saturated with water or covered by shallow water at some time during the growing season of each year." (Cowardin et al. 1979, US Fish & Wildlife Service, Washington, DC.)*

elevation of 3.82 m above MSL and its foundation was laid a couple of meters below the MSL. Consequently, the freshwater runoff from the river Shen Shuri river/stream (locally known as Han Hori) and its catchment area created a freshwater reservoir which has a total water storage capacity of 62.3 mcft (million cubic feet) and a total water spread area of 244 ha at 3.82 m contour level (Figure 25). Thus, the Samadhiala bandhara lies in the lower part of the drainage basin of the River Shen Shuri (locally known as Han Hori) (Figure 9-11).

We wish to add that depending upon the annual variation in the rainfall in this semi-arid coastal region, the entire 244 ha may or may not get filled with water. In exceptional years, the water body may even exceed the area and overflow through the bund into the sea.

Besides controlling the salinity intrusion, this reservoir was foreseen by the Water Resources Department to benefit the farmers by lift irrigation (Figure 20) of 300 ha of cultivable lands in villages Samadhiala, Patwa and Doliya.

According to the figures on record, at least 100 ha of the water body/wetland on the upstream side lie within the 268 ha land originally allotted to Nirma Ltd. Like much of the remaining wetland/water body, this 100 ha area had been subjected to submergence for a few months after the monsoon rains. Apart from this 100 ha, several hectares of the remaining 168 ha are also low-lying and retain water for a few months after the rainy season (Figure 12 & 13).

All members of the Expert Body walked through the entire 2.5 km length of the Samadhiala Bandhara wetland/water body, passing through the entire width between the water channel and the dry higher margins, from the Bund over the Motpak Creek to the project site of Nirma Ltd. The entire area is dominated by at least four species of sedges such as *Scirpus* sp. and *Cyperus* sp. (Figure 14) and only a couple of patches were found in flowering. Another typical wetland plant, *Typha angustata*, is present in abundance (Figure 15) nearer the water margins - apparently where water stays longer during the

year. Among other truly aquatic and wetland plants which occurred in abundance in the water and on moist soils in the area were: *Marsilea, Paspalum, Potamogeton pectinatus, Zannichellia, Najas, Ceratophyllum, Vallisneria* (Figure 16), *Eclipta* and *Alternanthera. Salsola, Suaeda* were two common species of saline moist habitats.

During our visit, we noted a couple of thousands of water birds belonging to about 25 species in the area, including globally threatened species such as Lesser Flamingo, Eurasian Spoonbill, Painted Stork, Black-necked Stork, Black-headed Ibis, Black-tailed Godwit, Pelicans and Blackbellied Terns (Figure 17 & 18). A list of the water birds of the area, including winter migrants, is annexed (Annexure 5).

At several places in the shallow water bodies still holding water in between the drier parts, there were frogs in very large numbers. Among other fauna, we noticed a few molluscs.

As far as soils are considered, they invariably bore the signature of flooding in the area. In general, the upper 30-50 cm layer was clayey with significantly large amounts of organic matter, and in dried up patches, deep cracks had developed that occur only after flooded clayey soils dry up (Figure 19).

Based on the above noted facts, the area could be categorised both as a water body and a typical wetland, and *we conclude that the area allotted to Nirma Ltd. at or below 3.82 m contour line above MSL is an integral part of the 244 ha* Samadhiala *wetland.* The remaining area allotted to Nirma Ltd. constitutes the adjacent catchment of this wetland. The catchment in fact exceeds far beyond and drains through the project area. The catchment exerts therefore a major influence on its hydrology, water quality, flora and fauna.

We may add that until the year 2000, the area had been a tide-influenced saline/brackish coastal marsh (wetland) whose salinity regime had been altered by the construction of the Bandhara.

The Water Resources Department of the Govt. of Gujarat has a well defined scheme of connecting the four Bandharas - Malan, Samadhiala, Nikol and Kalsar through spreading channels. The Government had sanctioned a budget for constructing 'spreading channels' from Malan Bandhara to Samadhiala Bandhara but somehow the works could not be taken up.

This wetland has several important functions/ecosystem services. Besides (1) preventing salinity intrusion and (2) facilitating irrigation (Figure 20), the wetland has helped (3) ground water recharge thereby raising the groundwater table (as reported by the State Agriculture Department of Gujarat), (4) supported a rich biodiversity, (5) provided valuable grazing grounds (Figure 21) and (6) supported livelihood. The Govt. of Gujarat has admitted during our discussions that the Samadhiala Bandhara as well as other bandharas are a CPR (common property resource). The Govt. has no objection to the farmers using water from the Bandhara for irrigation. (Figure 20).

b. Whether the project could come up on such wetlands / water bodies and if so, what would be its impact on environment? Would it lead to environmental degradation?

No. No project, whether industrial or otherwise, should be allowed within a wetland/ water body.

Explanation:

According to the National Water Policy 2002, drinking and irrigation are accorded the first and second priority in the allocation of water resources. The bandhara is a major source of water for both drinking (groundwater) and irrigation in the surrounding villages.

Any anthropogenic activity that potentially alters the hydrological regime or obstructs water flow into the wetland/water body or affects the water quality should not be allowed within an area of influence close to the wetland/water body.

A project located within the water body/wetland is bound to directly impact on it and degrade it through obstruction of water flow, natural hydrological regimes, topography, disturbance to the flora and fauna, some level of erosion, and different forms of pollutants (if any). There should be an adequate buffer strip between the boundary of the wetland/ water body and the project site so as to prevent obstruction of natural flows and direct impacts on the wetland.

Further, this wetland supports fairly rich and important biodiversity and livelihood of local communities. Therefore, it is not desirable to have a cement plant in this wetland as well as in its immediate vicinity.

Impacts in the Present Case:

Earth excavated from the surrounding lands (purportedly for creating canals/channels/deep water storage area) is being used to raise the level of the project site to 6.3 m above MSL - i.e. about 2.5 m above the contour level of the wetland boundary. Even if the project does not directly discharge any solid or liquid waste directly into the Bandhara, it is beyond imagination that there will be nothing flowing down from the elevated project land that will be surrounded by the wetland and the canals draining into it.

The raising of land under the possession of the plant by filling it up with soil from nearby areas may cause flooding in the upstream reaches, and cause erosion carrying sediments downstream into the bandhara with the runoff.

A very significant problem so far overlooked is that about 125 ha of land (marked A1, A2 and A3 (**Figure 22**) proposed to be deepened outside the 268 ha area of land originally allotted to Nirma Ltd. Out of this an estimated 70-75 ha of the land lies within the 3.82 m contour line above MSL level of the original Bandhara. We are surprised that in order to compensate the loss of water from the 100 ha of wetlands possessed by Nirma Ltd, another 70-75 ha of the adjacent area in the wetland is also being destroyed.

The project and its associated activity of deepening a total of 192 ha area - both below and above the 3.82 m contour level, besides the creation of wide deep canals on three sides of the project site, obviously to raise the ground level for the Project (**Figure 23**), will drastically alter the shape, size, depth and hydrology of the original wetland. The dredged out areas to increase the water storage capacity will neither be a substitute nor a compensation for the lost wetland. It is significant to highlight that the proposed deepening of the wetland area will in all likelihood cause salinity ingression because of the proximity to the sea level. The project will therefore negate the very objective of the salinity control in the area.

The impacts of the project and the environmental degradation caused by it will extend to the agricultural productivity in different ways - through availability and quality of water and likely air pollution (howsoever small). The Mahuva area is known for its onion production (6% of the country's total) and groundnuts, among other crops. The area is stated a double-crop area.

It was argued on behalf of the Nirma Ltd. that dredging and canals will create extra water storage capacity for the benefit of the people. It is not explained how under the present rainfall and evapotranspiration conditions an extra 62 mcft water will runoff from the same catchment. However, if this happens, the possibility of the Project using at least some of the freshwater stored in the Bandhara around its site - either directly or through groundwater abstraction - cannot be ruled out.

The project site will invariably contribute to erosion and transport of silt to the Bandhara as well as transport of some liquid wastes through the drains. This is likely to affect the water storage capacity, water quality and alter the vegetation structure and the habitat of other fauna. If zero discharge and total utilization of solid wastes by the plant are not achieved, it will lead to the degradation of the existing wetland and affect its functions.

Coal-based thermal power plants and coke-oven plants are heavy polluting industries and fugitive emissions from these units as well as from the Cement unit will have adverse impacts on the aquatic life and water quality in the Bhandara. Coke oven plant can be highly polluting for air due to release of volatile gases from coal. Scrubbing of emissions and use of excess water for quenching can produce effluent containing phenol and cyanides besides several other potentially toxic compounds which if discharged may result in fish kills and damage to other biota.

We have serious concerns also about the use of seawater for the power plant. It is not clear where it will be disposed off. If it escapes into the canals, the Bandhara will be salinised negating all the purposes and efforts of the State Government to improve agriculture in the area.

Similarly, the plans for the disposal and treatment of sewage, irrespective of the amount, are not provided. The Project plans an expansion into future. The impacts of such an expansion on the limited land without access to more land, water, minerals, etc. cannot be assessed now.

We learned from the Govt. of Gujarat that in-principle approval has been given for 3468 ha of land lying immediately adjacent to the project site (except for a small patch) for mining activity (Figure 24). Nirma Ltd. had asked for more than 4000 ha of land and may need more for expansion of the project. The mining of limestone in the lands approved in principle by the Gujarat Government (if allowed after proper EIA clearance) can be a disaster for the Samadhiala Bandhara as the lands lie in the catchment of the reservoir. Mining can affect the water flow into the reservoir and thereby reduce water

availability. It is feared that there will be extensive salinity ingress in the mined pits and the pumping saline water from mine pits to extract mineral create havoc on the fresh water of Samadhiala. The impacts of mining on the adjacent lands on the Samadhiala wetland have to be taken into account before considering the project at all.

We examined the views and arguments placed before us by Nirma Ltd. and their consultants. We do not agree with their views. Our response to their presentations are given in the Annexure 6.

c. If at all the project could come up, what steps the user agency should take in the interest of environment protection?

Based on the arguments presented above in response to questions 1 and 2, in our view, the project cannot and should not come up in the present area.

At this stage, it is also important to highlight that the Samadhiala Bandhara wetland/water body is a CPR (common property resource) as admitted by the Govt. of Gujarat during our discussions. The Hon'ble Supreme Court in its recent Judgement on 28 January 2011, in Civil Appeal no. 1132/2011 @SLPC no. 3109/2011 (Jagpal Singh & ors vs State of Punjab & Ors), has held that the village commons cannot be allowed to be encroached upon or allotted for any profit making activity, and also directed all State Governments to prepare schemes for eviction of illegal occupants from all common lands for the common use of the villagers.

d. The precise current status of the project may also be indicated by the Expert Body.

Civil works and procurement of equipment and machinery were in progress before cessation of works on 12.03.2011. Site visit supported by photographs show the progress made on construction of civil works and lists have been provided by the Company for equipment already delivered and those ready for dispatch besides financial summary,

construction status and status of other infrastructure established at the site (Figure 19 & Annexures 7 & 8).

It can be seen that work has proceeded on the Cement Mill (kiln blending silo reheater tower, raw mill, coal mill, raw material hopper cooler house, workshop and a few other structures such as office, canteen and boundary wall). On the basis of Purchase Orders and Work Orders and taxes, etc. it is claimed that Rs. 493.00 Crores have been committed on the Cement Project, the estimated cost of which was Rs. 995.00 Crores (i.e. 49%). The valuation of the work completed will be quite different from the value of purchase and work orders. The unused material supplied at site and equipment delivered can be shifted and used. It will be a very detailed exercise to assess the loss represented by the value of works that have to be abandoned and the expense that cannot be recovered which will, apparently, be a much smaller amount than Rs. 493.00 Crores. As a very rough guess, we consider that such amount may not exceed Rs. 100.00 Crores.

Conclusions and Recommendation:

Based on the observations made on the topography and ecology of the area in and around the site of Nirma Cement Plant Complex, discussions held with all stakeholders including project proponents (Respondent No. 4), petitioners and local communities and analyses of the observations presented in the Report, the committee concludes the following:

1. Location of Nirma Cement Plant (1.91 MTPA), Captive coal based Power Plant (50 MW) and Coke Oven Plant (1.5 LTPA) on 268 ha of land allotted to M/s Nirma Ltd. by the Govt. of Gujarat at Padhiaraka Village, Mahuva Taluka, Bhavanagar District is a part of Samadhiala Bandhara water body and its periphery in the catchment. This is a coastal saline natural ecosystem converted into fresh water ecosystem (considered as local Common Property Resource) by the construction of a Bandhara to: (i) prevent salinity ingression to the surrounding fertile crop fields; (ii) store water used for irrigation during dry period; and (iii) recharge ground water.

2. The location of heavy polluting units-coal based thermal power plant and coke oven plant together with the cement plant would generate particulate matter/fugitive emissions and effluents that will lead to reduction in crop yields due to interference in photosynthesis and transpiration and will also bring changes in the ecology of water body. The accidental release of effluents may contribute to the degradation of environment and fish kills in the water body and damages to other aquatic flora and fauna. Further, the location of the industrial complex would adversely impact the ecosystem services. The lime stone mining in 3460 ha, the bulk of which is crop area, will lead to the creation of over burden dumps (OBDs) and deep voids (pits) which may result in the reduction in catchment area and possible salinity ingression and make the entire area, which is agriculturally important, particularly for onion production (Mahuva alone constitute 6 % of country's production) environmentally and ecologically degraded.

3. It may also be noted that Mahuva taluka also harbours Asiatic Lions and four of them are spotted in and around Bandhara water body (based on Gujarat Forest Department Census, 2010). In fact, there is a Reserve forest within 10 km radius of the site. Two critically endangered vulture species (White-backed Vulture and Longbilled Vulture) and many other globally threatened bird species are seen around the Bandhara.

Recommendation:

In the light of above, the committee unanimously recommends that the site of the cement plant industrial complex of Nirma be relocated elsewhere outside Samadhiala Bandhara – a Common Property Resource (CPR) – and its periphery.

Acknowledgements:

The Expert Body acknowledges logistics provided by the State Government of Gujarat, particularly Gujarat State Pollution Control Board.

Dr. E J James
(Member)

Prof. Brij Gopal
(Member)

Dr. Asad R Rahmani
(Member)

Dr. Parikshit Gautam,
(Member)

Dr. Ligia Noronha
(Member)

Shri Paritosh C Tyagi
(Member)

Prof. C R Babu
(Chairman)

Dr. P.B. Rastogi
(Secretary)

Shri P.R. Sakhare
(Research Officer)

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ANNEXURE A-6

GOVERNMENT OF GUJARAT
Industries and Mines Department,
Sachivalaya, Gandhinagar,
Dated: 8/1/2017

ORDER:-

No.MCR-102004-1943-CHH:- In exercise of the powers conferred by Section 8(A) and 10 of the Mines and Minerals (Development And Regulation) Act, 1957, Government of Gujarat is pleased to grant a Mining Lease for Limestone and Marl Mineral to M/s Nirma Limited for its captive consumption for a period of 50 (Fifty) years in respect of the area in the Bhavnagar District as detailed below:-

TALUKA	VILLAGE	SURVEY NO.	AREA/ In HECTARES
Mahuva	Gujarada, Dudheri & Dudhala	Various Survey No.	681.62.00

2. The grant of the mining lease is subject to and as per terms and conditions mentioned below:

(a) The lessee will have to produce Environmental Clearance Certificate issued by Ministry of Environment, Forest and Climate Change as laid down under the Environment (Protection) Act,1986 and the rules made there under before commencing the mining activity as stated in Mines and Minerals(Development and Regulation) Removal of Difficulties Order, 2017 dated 4/1/2017. The final area will be as per Environmental Clearance Certificate and the area of the mining lease under consideration is accordingly amended will be bound to the lessee.

(b) The Mining lease shall be in respect of Limestone and Marl only. If any other minerals are found in association with this mineral, they should be brought to the notice of the Government.

(c) Royalty at the rate specified for the mineral Limestone and Marl in Schedule IInd of the Mines and Minerals (Development and Regulation) Act, 1957 as amended from time to time and dead rent at the rate mentioned in the IIIrd Schedule of the said Act, as amended from time to time whichever is greater shall be charged.

(d) Surface rent and cess/tax assessable on the land shall be charged.

(e) If beryl or any other substances prescribed under section 3 of the atomic Energy Act, 1948 (XXIX of 1948) is found to occur in the property under the lease, the lessee shall make available such mineral to Government.

(f) The lease shall be subject to the provision of the following Act and Rules as amended from time to time:

i. The MMDR Act, 1957 and M(OTA And HCEM)C Rules,2016
ii. The Minerals (Evidence of Mineral contents) Rules, 2015
iii. The Minerals Conservation and Development Rules, 1988
iv. The Mines Act, 1952 and Rules made there under.
v. Environment (protection) Act, 1986 and Rules framed there under.
vi. Forest (Conservation) Act, 1980 and Rules made there under.
vii. Environment Impact Assessment Notification dated 27-1-1994 and orders/ notifications issued thereafter in this regard by Ministry of Environment & Forest.
viii. Bombay land Revenue Code- 1869
ix. Gujarat Panchayat Act, 1961
x. Indian Registration Act, 1908.
xi. Bombay Stamp Act, 1958 and any laws implemented in area by respective department of the State Government / Central Government as amended from time.
xii. Gujarat Mineral (Prevention of illegal mining, transportation and storage) Rules-2005.

.....2

(g) The lessee shall furnish to the Collector of Bhavnagar an accurate map of the area sanctioned under the lease together with the description giving the situation and boundaries duly attested by the District Inspector of Land Records. The Collector is authorized to get the area of the Mining Lease demarcated.

(h) The lessee shall pay to the Collector, Bhavnagar necessary performance security deposit as stated in the Rule 8(3)(a) of the Mineral (Other Than Atomic And Hydro Carbons Energy Minerals) Concession Rules, 2016.

(i) The lessee shall submit the progress report from time to time or when required to the Commissioner of Geology and Mining, Gujarat State, Gandhinagar or to an officer authorized by him along with the sample of the minerals collected during mining operations together with the analysis report.

(j) The lessee shall not use or sell the said Mineral or deal with it in whatsoever manner or knowingly allow anyone to use or sell the said mineral or deal with it in whatsoever manner as a minor mineral.

(k) If the area is likely to be submerged on account of the dam to be considered in near future the lessee shall on demand by Government or the Collector Bhavnagar return the mining lease forthwith without claiming any compensation of any kind including inter-alias any claim for land, minerals, machineries, equipment or for loss of business.

(l) The lease holder has to furnish financial assurance as provided in Rule 23(F) of the Minerals Conservation and Development Rules, 1988 before executing the mining lease deed.

(m) As the area under demand for lease is owned by a private owner, a statement in writing shall have to be produced that the surface rights over the area has been obtained or consent of the owner for starting mining operation is obtained. The area has to be converted to Non Agriculture before commencing the mining work in the said area.

(n) The lessee shall use all the Limestone and Marl excavated from the said area for captive use in his proposed/existing cement plant in Gujarat State.

(o) As per the condition of Letter of Intent (LoI) the mineral which is excavated from the lease shall be used only for the captive purpose and the lessee shall not trade or sell Limestone and Marl minerals other than using it for captive use.

(p) The lessee will have to adhere to the terms and conditions as mentioned in the letter that may be issued by the Ministry of Environment, Forest and Climate Change Impact Assessment Division, Government of India.

(q) The terms and conditions mentioned in the IBM, Ministry of Mines, Government of India letter No. 682(23)(621)/2008-UDAY dated 24/03/2009 will be binding to the lessee.

(r) The lessee will be bounded by the Rule-12 in Terms and Condition of the Mining Lease, as mentioned in the Mineral (Other Than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016.

(s) The lessee will have to pay the NMET fund apart from the royalty and any other levies as decided by the Central Government according to the National Mineral Exploration Trust Rules.

(t) The lessee will have to pay the DMF fund apart from the royalty and any other levies as decided by the Government according to the District Mineral Foundation Rules.

.....3/-

(u) All the Environmental related instructions/guidelines issued by Government of India /Government of Gujarat shall be adhered to.

(v) The lessee will have to abide by any changes made/any new terms and condition added to the present terms and condition by the Government of India or the State Government.

(w) The lessee shall execute Mine Development & Production Agreement (MDPA) with the competent authority in the format specified by the Central Government as per Rule 8(3)(b) of the Mineral (Other Than Atomic And Hydro Carbons Energy Minerals) Concession Rules, 2016.

(x) The lessee has to seek the approval of the State Government before commencing the mining activity.

(y) The State Government holds the right to make any amendment or addition in the lease deed. The lessee will abide by this and will have to pay the stamp duty and registration charges.

By order and in the name of the Governor of Gujarat.

(D. G. Chaudhari)
Deputy Secretary
Industries and Mines Department

R.P.A.D.

To,
M/s Nirma Limited,
Nirma House, Ashram Road,
Ahmedabad-380009.

With a request to approach the Collector of Bhavnagar, Dist. Bhavnagar for execution of mining lease deed. The applicant is required to execute and register the lease deed for the said grant order as per the provisions prescribed in Rule 8(4) of Minerals (other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016.

Copy to:-,

- The Commissioner of Geology & Mining, Gujarat State, Gandhinagar,(By E-mail)
- The Collector of Bhavnagar, Dist. Bhavnagar. (By R.P.A.D. & E-mail)
  (The Collector is directed to execute the lease deed as per the provision in MMDR Act-1957 and MCR-2016.)
- The Assistant Geologist, Office of Geology & Mining, Dist. Bhavnagar.(By R.P.A.D.)
- The Regional Controller of Mines, Indian Bureau of Mines, Sector No.11, Hiran Magri, Scheme, Udaipur. 313001
- The Director General of Mines, Dhanbad-826001
- The Director of Mines Safety, Udaipur Region, 56, Shastri Marg, Udaipur-313 001
- The Revenue Department, Sachivalaya, Gandhinagar.
- The District Inspector of Land Records, Dist. Bhavnagar.(By R.P.A.D.)
- The Accountant General, Gujarat, Ahmedabad.
- The Accountant General, Gujarat, Rajkot
- The Controller General, Indian Bureau of Mines, 6th floor, Block No. B & C, Indira Bhavan, Civillines, Nagpur-440001
- The Forest and Environment Department, Sachivalaya, Gandhingar.
- The Member Secretary, Gujarat Pollution Control Board, Sector: 10-B, Gandhinagar
- Copy for D.S.(Mines), Industries and Mines Department, Select file.
- Copy for Dy.S.O.
- Select file.

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No. J-11015/153/2016-IA II (M)
Government of India
Ministry of Environment, Forest& Climate Change
Impact Assessment Division

3rd Floor, Vayu Wing,
Indira ParyavaranBhawan,
Jorbagh Road, Aliganj,
New Delhi-110 003

E-Mail: s.kumar1958@gov.in
Tele: 011-24695304

Dated:13th November, 2017

To

M/s Nirma Limited,
Nirma House,
Ashram Road, Ahmedabad,
Gujarat -380009

Email: ashishdesai@nirma.co.in
environment_ho@nirma.co.in

Subject: Gujarda, Dudheri and Dudhala Limestone Mining of M/s Nirma Ltd. located at Villages Gujarda, Dudheri and Dudhala, TalukaMahuva, District Bhavnagar, Gujarat (681.62 ha; 2.7 MTPA ROM)-regarding ToR.

The Proposal reference No. IA/GJ/MIN/53405/2016was received in the Ministry. The Proposal is to determine the Terms of Reference for which the proponent had submitted information in the prescribed format (Form-1) along with Pre-feasibility report.

2. The project proponent has submitted request for Gujarda, Dudheri and Dudhala Limestone Mining Lease Area at villages Gujarda, Dudheri and Dudhala, Taluka Mahuva, District Bhavnagar, Gujarat of M/s Nirma Ltd. along with Form-I and Pre Feasibility Report. The applied area falls within the Survey of India Topo sheet No. 41 O/12 (Restricted). The applied area is bounded by Latitudes 21°01'21.18" & 21°02'51.49 N and Longitudes 71°41'2.44" & 71°42'19.33" E. **The total ML area proposed was 1489.4701 ha. However, finally, the proposal has been considered for ML area of 681.62 ha only.** Proposed production from the mine shall be 2.7 MTPA (ROM). Limestone produced from this captive mine shall be used for manufacturing of Cement and Clinker of the company. No forest land is involved. No national park/ sanctuary is located within 15 Km. No displacement is involved.

3. Water bodies present in the study area are Malan River (7.6 km, NE), Mota Jadra Garvho Nadi (3.28 km, NE), Malan Bandhara reservoir (19.95 km, E) and Arabian Sea Coast (0.8 km to the HTL). Nearest city is Mahuva at a distance of 15 km by road. The site falls in Seismic zone-III. State Govt. has issued Letter of Intent to grant the mining lease over an area of 1497.4701 ha vide letter no. MCR-102004-1943-CHH dated 15th Feb. 2008 & based on our request, the Industries and Mines Department, Government of Gujarat issued revised Letter of Intent vide letter no. MCR-102004- 1943-CHH dated 02.02.2011 for an area of 1489.4701 ha, after deleting 8.00 ha. area fall under CRZ and nearby adjoining area for Gujarda, Dudheri & Dudhala mining lease area in place of originally granted area 1497.4701 ha. **The mining lease was executed for 681.62 Ha on 11.01.2017**. Opencast Mechanized mining method (conventional and non-conventional) by bench formation of 6.0 m height with deep hole drilling& blasting, hydraulic excavator – dumper in combination as well as deploying surface miner, shall be adopted. Life of mine shall be 21 years.

4. The proposed project will generate direct employment for 76 people. Total estimated water requirement for the proposed units will be 44 cum/day. Total cost of the proposed project will be ₹ 25 Crores. The Committee was of the view that it is a large area under consideration effecting huge number of villagers, therefore, the area shall be reduced. To this effect PP submitted an undertaking that mining operations will not be carried out in 273 ha and only 1216.4701 ha of the area will be used for mining operations. The PP also submitted that there interlinked cement plant received environmental clearance on vide letter no. J-11011/992/ 2007- IA II (I) dated 11 Dec 2008 which was revoked by MOEF vide their order dated 1st December 2011. The revoked order was challenged in NGT, who vide their order dated 14th January 2015 in the appeal no. 04 of 2012 has set aside the MOEF's revocation order dated 01.12.2011, which restores the EC granted by MoEF vide letter dated 11.12.2008. In the meantime, the environmental clearance process of the three captive limestone mines was also stalled. Now that the cement plant project and its EC has been revived consequent to the order of the NGT, PP has re-initiated the process of environmental clearance for the three mines.

5. The proposal was considered in the EAC meeting held during May 23-24, 2016 based on the information furnished by the Project Proponent and discussions held, the Committee was of the view that there was severe mismatch between limestone requirement of the proposed cement plant, extent of area needed for mining and total area proposed to be acquired. This mismatch is critical considering that most of

the area proposed for acquisition is private agricultural land. The case was, therefore, deferred and PP is to submit a revised plan reducing the area to be acquired to minimum possible commensurate with the limestone production required for the proposed cement plant.

6. The PP submitted the revised plan reducing the area, the proposal was considered in the EAC meeting held during August 22-23, 2016. The PP submitted that no rejects will be generated in this limestone deposit. The soil cover will be removed before winning the limestone. The soil is non-toxic in nature. The chances of the water quality getting affected due to mining activity are very remote, as no chemical having toxic element will be used in carrying out mining activity. The working pits or the ones not being mined during a particular period will be storing the rain water for use in mines. Also, neither soil nor Limestone contains toxic elements, which can affect the quality of the water. During the course of mining the Mine sump water and Reject water of RO /DM plant (from proposed at Cement plant) will be used in dust suppression, plantation, dumpers/ trucks washing etc. Sewage sludge will be used as manure after composting. Oil and grease will get generated in the workshop located in the cement plant where effluent will be skimmed and separated by oil water skimmer and will be sold to recycling vendors authorized by CPCB. The top soil shall be used simultaneously for the plantation over backfill areas, in green belt, avenues, colonies and other areas. Some soil or meager overburden would be backfilled into mined out areas.

7. Based on the information furnished by the Project Proponent and discussions held, the Committee was of the view that there was still a severe mismatch between limestone requirement of the proposed cement plant, extent of area needed for mining and total area proposed to be acquired. Committee was of the view that the project is part of three contiguous projects (Agenda item numbers 2.17, 2.18 & 2.19) and taken together these extend approximately over 3300 ha, out of which approximately over 2500 ha are private agriculture lands involving about 7 villages & approximately more than 2500 households. The revised plan doesn't reduce the area to be acquired and only demarcates the areas which are near roads, habitations etc on which mining would not be undertaken. These three projects together would divert large private agricultural land, affect large number of families and would, therefore, have large socio-economic impact by affecting agriculture & allied activities. The mining over this area would also alter the water & moisture regime of the area and would have serious environmental impact affecting even the agriculture and allied activities in nearby area as well. The committee was of the view that ToR

could not be granted to the present proposal. The PP was advised to look for alternative site or reduce the project area substantially.

8. The project proponent submitted a letter that the total area for mining is **reduced to 612.1336 ha.**The project proposal was once again considered during the EAC meeting held during **15-16 December 2016.** Based on the information furnished and discussion held, **the committee recommended the proposal for granting ToR for 612.1336 ha.** The matter therafter examined in the Ministry and PP was asked to submite the revised KML file and copy of executed lease deed . The PP submitted the desired information on 24.10.2017.

9. The matter was examined in the Ministry and the undersigned is directed to say that the Ministry of Environment, Forest and Climate Change after accepting the recommendation of the EAC, hereby decided to accord Terms of Reference for the above mentioned project. Accordingly, the Project Proponent is requested to prepare and submit the final EIA/EMP report based on the TOR prescribed which are as under:-

1. Shallow pits up to depth of 4 mts will be refilled and reclaimed and given back to the farmers as agriculture land.
2. Return all the proposed non-mining area to farmers/owners of the land.
3. The mining plan, *inter-alia*, includes the above mentioned detailswith regard to pits and reclamation.
4. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
5. A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
6. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
7. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/Toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).

8. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
9. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
10. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
11. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
12. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
13. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
14. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
15. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest

Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.

16. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
17. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
18. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
19. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
20. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
21. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
22. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining

operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.

23. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL. HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
24. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
25. One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season) ; December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
26. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the

habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.

27. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
28. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
29. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
30. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
31. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
32. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
33. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.
34. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.

35. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
36. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
37. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
38. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
39. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
40. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
41. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
42. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
43. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

44. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
45. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
46. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
47. Besides the above, the below mentioned general points are also to be followed:-
    a) All documents to be properly referenced with index and continuous page numbering.
    b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
    c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
    d) Where the documents provided are in a language other than English, an English translation should be provided.
    e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
    f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
    g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
    h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.

i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

10. The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

11. The prescribed TORs would be valid for a period of three years i.e. up to **12.11.2020** for submission of the EIA/EMP reports, as per the O.M. No. J-11013/41/2006-IA.II (I) dated 07.11.2014.

12. After preparing the draft EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned issues, the proponent will get the public hearing conducted and take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

13/11/17

(Surendra Kumar)
Scientist 'G'/Adviser

Copy to:

i. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
ii. The Secretary, Department of Mines & Geology, Government of Gujarat, Secretariat, Gandhinagar.
iii. The Secretary, Department of Environment, Government of Gujarat, Secretariat, Gandhinagar.
iv. The Secretary, Department of Forests, Government of Gujarat, Secretariat, Gandhinagar.
v. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal – 462016

vi. The Member Secretary, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi-110001.

vii. The Chairman, Gujarat State Pollution Control Board, Sector 10-A, Gandhi Nagar - 382043, Gujarat.

viii. The Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.

ix. The Chief Wildlife Warden, Govt. of Gujarat State, Aranya Bhavan, Near Central Water Commission, Near CH-3 Circle, CH Rd, Sector 10A, Sector 10, Gandhinagar, Gujarat 382010.

x. The District Collector, Bhavnagar District, Gujarat.

xi. Guard File.

xii. MoEF&CC website.

13/11/17

(Surendra Kumar)

Scientist 'G'/Adviser

//TRUE COPY//

F. No. J-11015/153/2016-IA.II(M)
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division
***

3rd Floor, Vayu Wing,
Indira Paryavaran Bhavan,
Jor Bagh Road, Aliganj,
New Delhi - 110 003

Dated: 6th February, 2023

To,

M/s Nirma Limited,
Nirma House, Ashram Road,
Ahmedabad - 380 009, Gujarat.

Subject: - Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat - Terms of Reference (ToR) regarding.

Sir,

This has reference to the online proposal no. IA/GJ/MIN/406830/2022 of M/s Nirma Limited for grant of Terms of Reference (ToR) for mining of Limestone in Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meeting is given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No: 41 O/12 (restricted) and falls in Seismic Zone-III.
ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.
iii. The proposal was earlier considered in the 7th EAC (Non-Coal Mining) meeting held during 5th - 6th December, 2022 wherein the EAC deferred the proposal for want of requisite information. The Project Proponent submitted the information on 16.12.2022 in Parivesh portal and accordingly the proposal was reconsidered in the 9th EAC (Non-Coal Mining) held during 17 - 18 January, 2023.
iv. The Project Proponent submitted that earlier Terms of Reference (ToR) was granted by the Ministry vide letter dated 13.11.2017 and extension of validity of ToR vide letter dated 16.03.2020/17.03.2020. The draft EIA report was submitted to the Gujarat Pollution Control Board and public hearing was scheduled on 16.12.2021

However, Public hearing has been postponed by Gujarat Pollution Control Board due to "unavoidable circumstances" vide Board letter no. GPCB/PH/2020-21/Bhavnagar-43/608747 dated 13.12.2021. Since the conduct of public hearing has got delayed, Project Proponent will not be able to submit the Final EIA report within the stipulated time of validity of ToR. Hence, the Project Proponent submitted the fresh proposal for grant of Terms of Reference.

v. Details of Mine Lease:

a) The Project Proponent submitted that initially mining lease was granted by the State Govt vide letter dated 15.02.2008 over an area of 1497.4701 ha and then revised to an area of 1489.4701 ha vide letter dated 02.02.2011.

b) The Project Proponent submitted also submitted that based on the appraisal of grant of Terms of Reference (ToR), the Ministry directed the M/s Nirma Limited to reduce the area and ToR was recommended for an area of 681.62 ha and accordingly, request letter was submitted to the Additional Chief Secretary vide letter dated 30.12.2016.

c) The Project Proponent submitted that the mining lease was granted by Industries and Mines Department, Govt. of Gujarat vide Order no. MCR-102004-1943-CHH dated 08.01.2017 for Limestone and Marl to M/s Nirma Limited over an area of 681.62.00 ha for the period of 50 years for its captive consumption.

d) The Project Proponent submitted that the lease deed for grant of mining lease made by and between the Governor of Gujarat acting through District Collector, Mining Branch, Bhavnagar and M/s Nirma Limited for conducting mining operations for a period of 50 years commencing from 11.01.2017 with respect to mineral(s) Limestone & Marl over an area of 681.62 ha.

vi. Land Use/Land Cover of the Mine lease area:

Private land	565.9454 ha
Government land	115.6746 ha
Total Mining lease area (MLA)	681.62 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No facilities proposed outside the mine lease area. However crusher will be installed at company's Cement Plant.

vii. Details of Mining Plan:

Review and updation of Mining Plan along with Progressive Mine Closure Plan approved by Indian Bureau of Mines (IBM)	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral	Limestone
	Mine lease area	681.62 ha
	Validity	2021-22 to 2025-26 (31.03.2026)
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Geological resource	57.280 Million Tonnes	
Mineable reserve	20.574 Million Tonnes	
Life of mine	11 years * Life of mine may be increased subject to conversions of resources under 333 category to	

	Category of reserves 111.
Bench Height	6.0 m
Bench Width	12-15m
Individual bench slope	80-85°
Overall pit slope	~45°
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Parameters will be 6.6 m depth x 4.0 m spacing x 3.0 m burden. Slurry explosive -cap sensitive and non-cap sensitive.
Transportation details	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease/through dumpers/ trucks to the Soda Ash Plant located at Kalatalav, Bhavnagar.
Dumpers capacity	25 tonnes
Overburden	Nil
Intersection of Groundwater table	Depth to Water level in the area ranges between (+) 3.0m to (-) 1.5m AMSL. However, mining will be restricted up to +1.0m AMSL. Hence, ground water table shall not be intersected in plan period.
Additional information (if any)	Mining will be carried out by using Continuous surface miner with combination of excavator / loader and dumpers. Conventional method i.e. Drilling & blasting shall be proposed for handling of limestone as well for 50% total handling at limestone mine.

viii. Water requirement:

Total water requirement	44.0 KLD	Fresh water	3.0 KLD
		Treated water	41.0 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker ii. Water harvested within mine lease during rainy season iii. Treated water source– Reject water of RO /DM plant &Reject water of RO /DM plant (proposed at Cement plant)		
Permission	Permission for water withdrawal from Narmada water pipeline has been obtained vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 04.06.2008.		

ix. Nearest village / town/ highway/railway station / water bodies/monument:

Particulars	Particular's Name	Distance & Direction
Village	Gujarda, Dudheri, Dudhala	0.2-0.5 km
	Madhiya	0.5 km, NW
	Padhiarka	0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within
Railway Station	Amrutvel	2.0 km, N
Water bodies	Arabian Sea Coast	0.5 km to the HTL
	Malan Bandhara	4.0 km SE
	Bhambhali River	5.4 Km, W
Monuments	Bhavani Temple, Mahuva	8.5 km, SE

x. Presence of Environmentally Sensitive areas in the study area

Forest Land/Protected Area/Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter/Remarks
Forest Land	No	Nil
National park	No	
Wildlife Sanctuary	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area(ESA)	No	
Schedule-I species	Yes	Peafowl, Chinkara and Asiatic lion are the Schedule – I species observed in the study area.
Status of Wildlife Conservation Plan	Yes	Wildlife Conservation Plan has been prepared
Coastal Regulation Zone (CRZ)	The Project Proponent submitted that as per CRZ Map & Report titled "Demarcation of high tide line, low tide line and coastal regulation zone mapping for the proposed mining lease area in Mahuva Taluka, Bhavnagar District, Gujarat" authenticated by the Institute of Remote Sensing (IRS), Anna University, Chennai (an agency authorized by MOEF&CC), Mining Lease area falls outside CRZ area. PP also submitted the approved CZMP map as per CRZ Notification, 2011 certified by Institute of Remote Sensing (IRS), Anna University, Chennai. Further, PP submitted the conclusion of the report which are given as under :- i. The HTL and LTL were demarcated based on GPS observation carried out in the field and satellite images as per CRZ notification 2011. The Proposed Mining lease area in Mahuva Taluka, Bhavnagar District, Gujarat was superimposed on Approved CZMP as per CRZ Notification 2011. ii. The HTL/LTL map prepared as per the approved CZMP was superimposed on the cadastral map of 1:4,000 scale. Along with HTL, 200m and 500m buffer have also been drawn for HTL. The Coastal Regulation Zones (CRZ) such as CRZ IA, CRZ 1B, CRZ III and CRZ IVA have been demarcated. iii. The ecologically sensitive areas like sand dunes and Turtle breeding sites are not in the vicinity of proposed site. However, Mangrove areas have been identified and 50m buffer also have been drawn which are away from the proposed mining area. iv. The Landuse map of 7 km radius was also	

	prepared on 1:25 000 scale with intensive field work and satellite image. v. The proposed three mining areas of M/s. Nirma Limited at Mahuva are away from the CRZ. The Project Proponent submitted that the requisition letter dated 13.12.2022 has been submitted to the Member Secretary, Gujarat Coastal Zone Management Authority (GCZMA) to issue that the proposed mine lease area (681.62 ha) does not attract the CRZ clearance.

xi. Green belt/plantation details:

Proposed area for green belt/plantation	30.00 Ha
Budget for green plant& plantation till the end of life of mine.	90.95 Lakhs
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.00
50 m safety zone of nallah, roads, electric lines	10.00
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.00 ha (Backfilled area (Govt. wasteland))

xii. The Project Proponent submitted that baseline study conducted during 1st March 2021 to 2nd June 2021 (Summer season).

xiii. Rehabilitation & Resettlement:

R & R details	The Project Proponent submitted that there is no displacement proposed from the mining lease area as habitation of villages falls outside the mining lease area.

xiv. The Project Proponent submitted that there is no litigation pending against the project and/or land in which the project is proposed to be set up.

xv. The Project Proponent submitted that the total project cost is Rs 25.0 Cr and about 84 persons will get employment.

3. Observation and Recommendation of the Committee: -

The EAC deliberated on the additional details submitted by the Project Proponent as sought by the EAC in its EAC meeting held during 5th - 6th December, 2022. The Project Proponent informed the EAC that only source of variation identified is date of extension of ToR, which has been changed interchangeably as 16.03.2020/17.03.2020. The Project Proponent also informed the EAC that the total excavation in tonnes to be handled annually is 2.70 MTPA and there will be no generation of mineral rejects. Further, the Project Proponent informed the EAC that the entire lease area is mineral bearing as per the geological sections of the Approved Mining Plan and there is no non-mineralized zone

where the temporary soil stack can be relocated. As per best practice in the mining industry under such scenario, temporary storage within mine lease followed by utilization for plantation purpose, rehandling and backfilling the mined out pits. The Project Proponent informed the EAC that the State Govt. vide letter dated 08.01.2017 granted the mining lease for Limestone and Marl over an area of 681.62 ha for a period of 50 years and accordingly the lease deed for grant of mining lease made by and between the Governor of Gujarat acting through District Collector, Mining Branch, Bhavnagar and M/s Nirma Limited for conducting mining operations for a period of 50 years commencing from 11.01.2017 with respect to mineral(s) Limestone & Marl over an area of 681.62 ha. The Project Proponent informed the EAC that as per CRZ Map & Report authenticated by the Institute of Remote Sensing (IRS), Anna University, Chennai (an agency authorized by MOEF&CC), Mining Lease area falls outside CRZ area. The Project Proponent also informed the EAC that the requisition letter has been submitted to the Member Secretary, Gujarat Coastal Zone Management Authority (GCZMA) on 13.12.2022 to issue that the proposed mine lease area (681.62 ha) does not attract the CRZ clearance. Further, the Project Proponent informed the EAC that the response related to non-applicability of CRZ clearance on the instant mine lease area will be submitted at the time of appraisal of EC.

After detailed deliberations made by the Project Proponent, the EAC in its meeting held during 17-18 January, 2023 **recommended** the instant project under the provisions of EIA Notification, 2006 and its subsequent amendments for mining of Limestone in Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study subject to the specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects.

4. The matter was examined in the EAC in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto and the undersigned is directed to say that the Ministry of Environment Forest & Climate Change after accepting the recommendation of EAC during its meeting held during 17-18 January, 2023 hereby accords Specific and Standard Terms of Reference (ToR) for M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study subject to the following specific conditions in addition to the standard ToR conditions applicable for non-coal mining projects.

A. SPECIFIC TERMS OF REFRERENCE

i. The Project Proponent needs to submit the letter from the State Coastal Zone Management Authority (SCZMA) at the time of appraisal of EC.

ii. In view of the agricultural land proposed under the mining lease area, the Project Proponent needs to submit the Cost Benefit analysis comparing the current agricultural production and annual turnover including the cost and the benefits drawn by the local villages vis-a-vis the mineral cost and beneficiaries.

iii. The Project Proponent shall ensure that the shallow pits up to depth of 4 m shall be refilled and reclaimed and given back to the farmers as agriculture land. Return all the proposed non-mining (non-mineralized area) to farmers/owners of the land. The mining plan, *inter-alia*, should include the above mentioned details with regard to pits and reclamation.

iv. The Project Proponent needs to submit the detailed note on mining methodology with specific reference to Continuous Surface Miner.

v. The Project Proponent needs to submit the action plan for year wise backfilling.

vi. The Project Proponent needs to submit the detailed measures to be taken for protection of turtle breeding sites and also needs to specifically address the movement of Lions and conservation in the Wildlife Conservation plan in consultation with the Forest Department.

vii. The Project Proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air and noise pollution. PP also needs to submit the breakup of total excavation in tonnes.

viii. The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.

ix. The Project Proponent needs to carry out the cumulative impact assessment by considering all the mining activity including the transport scenario of the mines in the study area and should indicate the capacity of each mine considered for predication of air quality modelling. The control case and worst case scenario needs to be demonstrated with controlling factor and GLCs values for all the pollutants needs to be clearly mentioned. The input parameters used for the modelling also needs to be submitted.

x. The Project Proponent needs to study the traffic density and carrying capacity of the road and should include the same in the EIA/EMP report. PP needs to submit the map showing the transport route and its impact due to mining activity and the mitigation measures to be taken.

xi. The Project Proponent shall monitor the water quality in the impact zone such as water reservoir, river water with specific reference to the parameter Langelier Saturation Index to denote the impact of calcium carbonates on water bodies.

xii. The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc. PP

need to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan. PP also needs to submit the possession certificate and timeline for acquiring the land at the time of appraisal of EC.

xiii. The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.

xiv. The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.

xv. The Project Proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submit as part of EIA/EMP report.

xvi. The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years. The Project proponent shall ensure that the activities proposed under the public hearing shall be different from the CSR activities.

xvii. The Project Proponent shall conduct drone survey of the mine lease area and buffer area and submit during the appraisal for EC.

B. STANDARD TOR FOR MINING PROJECT

I. Project Details

1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.
2) A copy of the document in support of rightful lessee of the mine should be submitted. In case of new mines copy of LoI granted by State Government to be submitted. PP should ensure that LoI is valid at the time of grant of ToR. PP should submit the copy of lease deed/supplementary lease deed/extension letter/transfer deed, from its initial grant to subsequent renewals/ transfer/extension of validity.
3) All documents including approved mine plan, EIA and Public Hearing should be

compatible with one another in terms of the mine lease area, production level, waste generation and its management, mining technology etc. and should be in the name of the lessee.

4) PP should submit the District Survey Report (DSR) as per S.O. 3611(E) dated 25.07.2018 in case of minor minerals.

5) Brief of proposal to be submitted which include total excavation of the material required for the production of certain quantity of the minerals, location of the project, mining lease area, latitude longitude, seismic zone etc. In case of expansion project details of expansion viz. expansion in mining lease area or expansion in production of any particular mineral or expansion in total excavation, latest certified Compliance report (CCR) from IRO of conditions granted in existing EC needs to be submitted.

6) The PP should submit the real-time aerial video footage & video of the mining lease area and of the transportation route.

7) All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).

8) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.

9) The PP should collect the Baseline data (BLD) in respect of initial level of the mining lease. For this permanent bench marks (BM) needs to be established at prominent location preferably close to mining leases in question and should have precisely known relationship to the level datum of the area, typically mean sea level.

10) In case of sand mining, the entire mining lease area should be divided suitably into grids of 25 m x 25 m with the help of sections across the width of river and along the direction of flow of the river. The levels (MSL & RL) of the corner point of each grid needs to be recorded. Each Grid should be suitably numbered for identification. PP should identify grids which will be worked out and grids which will come under no mining zone i.e. safety barriers from the river bank. PP should comply with the sustainable sand mining management guidelines 2016 and enforcement and monitoring guidelines, 2020 etc.

11) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.

12) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.

13) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
14) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
15) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
16) Compliance of the Ministry's Office Memorandum No. F. 3-50/2017-IA.III (PL), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and included in the EIA/EMP Report.

II. Forest

17) PP shall submit a certificate from Chief Conservator of Forests regarding involvement of Forest Land in the mining lease area if any. In case forest land is involved i) PP should submit the proof of application made for obtaining forest clearance and ii) a map clearly showing the forest & non-forest area.
18) Status of forestry clearance for the broken-up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
19) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
20) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.

III. Court Matters

21) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

IV. Land Environment

22) PP should submit the details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area.
23) The study area will comprise of 10km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
24) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and

post operational phases and submitted. Impact, if any, of change of land use should be given.

25) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.

V. Wildlife

26) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.

27) A detailed biological study of the study area [core zone and buffer zone] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. PP shall submit list of Schedule-1 species present in core and buffer zone duly authenticated by CWLW. In case of any Scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest/Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost. Proof of its submission of conservation plan to the CWLW needs to be submitted.

28) PP shall submit a certificate from Chief Wildlife Warden regarding distance of mining lease from the protected area falling within 10 KM of the mining lease. In case project requires clearance under Wildlife (Protection) Act, 1972 then copy of application made for the same needs to be submitted.

VI. Baseline Environment:

29) One season (non-monsoon) [i.e. March - May (Summer Season); October - December (post monsoon season); December - February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.

30) Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of

sensitive receptors, if any, and the habitation. The windrose showing pre-dominant wind direction may also be indicated on the map.

31) The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this, PP should submit the original test reports and certificates of the labs from which samples were analyzed.

VII. Water Environment

32) The water requirement for the Project, its availability and source should be furnished. Quantity of surface or ground water to be used for the Project should be indicated. A detailed water balance should also be provided. Submit the year wise target for reduction in consumption of the ground/surface water by developing alternative source of water through rain water harvesting measures. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided. The capital and recurring expenditure to be incurred needs to be submitted.

33) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.

VIII. Hydro Geology

34) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be.

35) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.

36) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working bench will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished. In case of surface water is proposed to be utilized then Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.

IX. Transportation

37) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving

the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.

X. Land Acquisition and R&R

38) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.

39) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need-based sample survey family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

XI. Socio-Economic Environment

40) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.

41) Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.

42) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.

43) Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020.

XII. Environmental Monitoring and Management

44) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or

shareholders or stakeholders at large may also be detailed in the proposed safeguard measures in each case should also be provided.

45) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.

XIII. Critically Polluted Areas, Aravali & CRZ

46) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.

47) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).

XIV. Risk Assessment & Disaster Management

48) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.

49) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.

50) A Disaster Management Plan shall be prepared and included in the EIA/EMP Report.

XV. Miscellaneous

51) The general points are also to be followed: -

a) All documents to be properly referenced with index and continuous page numbering.

b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.

c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.

d) Where the documents provided are in a language other than English, an English translation should be provided.

e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.

f) While preparing the EIA report, the instructions for the Proponents and Instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.

g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.

h) As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.

i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

5. The prescribed TOR would be valid for a period of four years for submission of the EIA/EMP report, as per the notification S.O 751 (E) dated 17.02.2020. The instant TOR is valid up to four years from the date of issuance of TOR.

6. The Project Proponent should submit the EIA/EMP report as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006 after incorporating the details of public hearing conducted and covering the above-mentioned issues, to take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

7. This issues with the approval of the Competent Authority.

Yours faithfully,

Pankaj Verma

(Pankaj Verma)
Scientist 'E'

Copy to:

i. **The Secretary,** Ministry of Mines, Government of India Shastri Bhawan, New Delhi-110 001.
ii. **The Secretary,** Department of Environment, Government of Gujarat, Gujarat.
iii. **The Secretary,** Department of Mines and Geology, Government of Gujarat, Gujarat.
iv. **The Secretary,** Department of Forests, Government of Gujarat, Gujarat.

v. **The Deputy Director General of Forests (C),** Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Gandhi Nagar, A-Wing – 407 & 409, Aranya Bhawan, Near CH-3 Circle, Sector-10A, Gandhi Nagar – 382010.

vi. **The Chairman,** Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.

vii. **The Chairman,** Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar-382 010, Gujarat.

viii. **The Controller General,** Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440001.

ix. **The Member Secretary,** Central Ground Water Board, Ministry of Agriculture and Irrigation, 12/1 Jam Nagar House, Shahjahan road, New Delhi-110 011.

x. **The District Collector,** Bhavnagar District, Govt. of Gujarat.

xi. **Guard File.**

xii. **PARIVESH Portal.**

Pankaj Verma

(Pankaj Verma)
Scientist 'E'

Attested True Copy

//TRUE COPY//

F. No. J-11015/153/2016-IA-II (M)
Government of India
Ministry of Environment, Forests and Climate Change
Impact Assessment Division

3rd Floor, Vayu Block,
Indira Paryavaran Bhawan,
Jor Bagh Road,Aliganj,
New Delhi-110003

Dated: 16th March, 2020
17th

To,

M/s.Nirma Limited,
Nirma House,
Ashram Road, Ahmedabad,
Gujarat – 380009

Email: ashishdesai@nirma.co.in
environment_ho@nirma.co.in

Subject: Gujarda, Dudheri and Dudhala Limestone Mining of M/s Nirma Ltd located at villages Gujarda, Dudheri and Dudhala, taluka Mahuva, District Bhavnagar, Gujarat (MLA: 681.62ha, ROM 2.7MTPA)-Extension of validity of TOR reg.

This is with reference to proposal no IA/GJ/MIN/124531/2019 dated 08 Nov 2019 seeking extension of validity of ToR granted vide No. J-11015/153/2016-IA-II (M) dated 13th November, 2017 for Gujarda, Dudheri and Dudhala Limestone Mining of M/s. Nirma Ltd. located at Villages Gujarda, Dudheri and Dudhala, Taluka Mahuva, District Bhavnagar, Gujarat (MLA: 681.62 ha; ROM: 2.7 MPTA).

2. In view of the above, and in pursuance to the amendment in EIA notification, 2006 vide S.O.751(E) dated 17.02.2020 the validity of TOR granted by regulatory Authority shall have validity of four years. Therefore, the TOR issued dated 13.11.2017 will be valid up to 12.11.2021.

3. This issues with the approval of the Competent Authority.

Yours faithfully,

17/3/2020

(Sharath Kumar Pallerla)
Scientist'F'
E-mail: sharath.kr@gov.in
Phone/Fax: 011-24695325

Copy to

1. **The Secretary**, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.

ANNEXURE A-9

2. **The Secretary**, Department of Mines & Geology, Government of Gujarat, Secretariat, Gandhinagar.
3. **The Secretary**, Department of Environment, Government of Gujarat, Secretariat, Gandhinagar.
4. **The Secretary**, Department of Forests, Government of Gujarat, Secretariat, Gandhinagar.
5. **The Chief Wildlife Warden**, Government of Gujarat, Dr. Jivaji Mehta Bhavan, Block No. 14, 1st Floor, Old Sachivalaya, Gandhinagar-382 010.
6. **The Additional Principal Chief Conservator of Forests**, Ministry of Environment, Forest and Climate Change, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal – 462016
7. **The Chairman**, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
8. **The Member Secretary**, Central Ground Water Authority, 18/11, Jam Nagar House, Man Singh Road, New Delhi-110011.
9. **The Chairman**, Gujarat State Pollution Control Board, Sector 10-A, Gandhi Nagar - 382043, Gujarat.
10. **The Controller General**, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.
11. **The District Collector, Bhavnagar** District, Government of Gujarat.
12. **Guard File.**
13. **MoEF&CC Website.**

(Sharath Kumar Pallerla)
Scientist'F'

//TRUE COPY//

DRAFT
ENVIRONMENTAL IMPACT ASSESSMENT
AND
ENVIRONMENTAL MANAGEMENT PLAN
FOR
GUJARDA, DUDHERI & DUDHALA LIMESTONE MINE
AT
VILLAGE GUJARDA, DUDHERI & DUDHALA, TALUKA MAHUVA, DISTRICT BHAVNAGAR, GUJARAT
(EXTENT 681.62 Ha., 2.70 MTPA R.O.M)

Project Proponent:

NIRMA LTD.

Nirma House, Ashram Road, Ahmedabad (Gujarat)
Phone – 079-27546565 –74. Fax – 079-27546999

ToR granted: Letter no. J-11015/153/2016-IA.II (M) dated 13th November, 2017 and extended vide letter dated 16th March 2020

Baseline Monitoring Period: 1st March- 2nd June 2021 (Summer Season) by Min Mec R&D Laboratory

ISSUE 1 REV. 0 EIA-POST TOR
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Prepared by:

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Estb. 1983

An ISO 9001:2015 approved company

NIRMA LIMITED

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CIN : U24240GJ1980PLC003670 • Email : info@nirma.co.in • www.nirma.co.in

UNDERTAKING

I, hereby, undertake that prescribed ToR with respect to EIA/EMP studies of Gujarda, Dudheri & Dudhala Limestone Mine (Extent 681.62 Ha., 2.70 MTPA R.O.M) located at Village Gujarda, Dudheri & Dudhala, Taluka Mahuva, District Bhavnagar, Gujarat, has been complied while conducting the EIA studies. The contents (Information and data) as given by our consultant in the EIA/EMP report are factually correct, with full knowledge of the undersigned.

Place: Ahmedabad
Dated: 16.09. 2021

Ashish Desai
Authorized Signatory

DECLARATION BY EXPERTS CONTRIBUTING TO THE "EIA FOR GUJARDA, DUDHERI AND DUDHALA LIMESTONE MINE OF M/S NIRMA LTD. LOCATED AT VILLAGE GUJARDA, DUDHERI AND DUDHALA, TALUKA MAHUVA, DISTRICT BHAVNAGAR, GUJARAT"

I, hereby, certify that I was a part of the team in the following capacity that developed the above EIA.

EIA coordinator
Name: B. D. Sharma
Signature and Date:
Period of involvement**:** From 2009 till date (intermittently)
Contact information: Mobile- 9811030881, Email id: minmec@gmail.com

Associate EIA coordinator
Name: Rashmi Gupta
Signature and Date:
Period of involvement**:** From 2016 till date (intermittently)
Contact information: Mobile- 9811566245, Email id: minmec@gmail.com

Functional Area Experts:

Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)	Signature and date
1.	Air pollution monitoring, prevention and control (AP)	Marisha Sharma	**Period:** From March 2016 to till date (intermittently) **Task:** Supervise monitoring and scrutiny of sections related to air quality, impact and management, interpretation of baseline air environment and preparation of sections of air environment.	
		TM-M.S. Yadav	**Period:** From March 2016 to till date (intermittently) **Task:** Planning of air monitoring station network	
		FAE(B) - Pappu Kumar	**Period:** January 2020 to till date **Task:** Assistance in planning & monitoring of air sampling stations & meteorology station, interpretation of ambient air quality result, air quality management measures; Traffic Impact assessment and management proposal, report writing under guidance of FAE.	

Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)	Signature and date
2.	Water pollution monitoring, prevention and control (WP)	Dr. Marisha Sharma	**Period:** From March 2016 to till date (intermittently) **Task:** selection of sampling stations & supervise sampling and analysis, scrutiny of section of baseline water environment, assessment of impact on water environment & waste water management.	
		TM-Gaurav Yadav	**Period:** January 2020 to till date **Task:** Water & microbiological analysis and interpreptation of results, comparison with limits for writing in present baseline scenario.	
3.	Solid and hazardous waste management (SHW)	Dr. Marisha Sharma	**Period:** From March 2016 to till date (intermittently) **Task:** Identification of different sources & types, quantity, handling mechanism and propose management measures of all types of solid wastes (overburden, municipal solid waste, etc) and checking of related sections in the report	
		FAE(B)-Pappu Kumar	**Period:** January 2020 to till date **Task:** MSW Generation, impact and management proposal; writing of overburden/ Topsoil management for chapter 4	
4.	Socio-economics (SE)	Dr. Marisha Sharma	**Period:** From March 2016 to till date (intermittently) **Task:** Analysis of socio-economic status of the area, proposed intervention for CSR activities with budget, socio-economic impact & management.	
5.	Ecology and biodiversity (EB)	Rashmi Gupta	**Period:** From March 2016 to till date (intermittently) **Task:** Overall responsibility of ecological surveys, information/ data interpretation and preparation of ecology section in EIA/EMP report.	
		TM-Gaurav Yadav	**Period:** January 2020 to till date **Task:** Writing ecology section of the report, precaution & safety measure for protection of flora & fauna	
6.	HG	B. D. Sharma	**Period:** From March 2016 to till date (intermittently) **Task:** Review the hydrogeology report of the project and incorporation of summarised data on water level and assessment of hydrogeological impact due to mining along with mitigation measures.	
7.	Geology (Geo)	B. D. Sharma	**Period:** From March 2016 to till date (intermittently) **Task:** Prepare project description sections	

Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)	Signature and date
			including geological formation (regional & local) of the area and various geological parameter descriptions, etc.	
8.	Soil conservation (SC)	Rashmi Gupta	**Period:** From March 2016 to till date (intermittently) **Task:** Impact on soil quality during excavation and stacking, mitigation measures for conservation of soil and soil quality in chapter 4.	
		TM- Gaurav Yadav	**Period:** January 2020 to till date terpretation of soil analysis results for writing in present baseline scenario. Report writing under guidance of FAE.	
9.	Meteorology, air quality modeling and prediction (AQ)	B. D. Sharma	**Period:** From March 2016 to till date (intermittently) **Task:** Gave guidance on the estimation of emission from the project and scrutinised the air modeling section	
		TM- M.S. Yadav	**Period:** From March 2016 to till date (intermittently) **Task:** processing of micro meteorological data from field, air quality prediction planning (sources, emission, receptor, etc.), developing micro-meteorological input file and emissions input file for air modelling, model run, collating outputs into annexure, plotting GLC contours.	
		FAE (B)- Pappu Kumar	**Period:** January 2020 to till date **Task:** Quantification of emission from project, traffic, etc. for input to air quality modeling, assistance in air quality models run, incorporation of incremental impact in EIA report	
10.	Noise and vibration (NV)	Rajesh Kumar Chopra	**Period:** From March 2016 to till date (intermittently) **Task:** Review of the section of noise and ground vibration and recommended mitigation measures for control of noise and ground vibration.	
		TM- M.S. Yadav	**Period:** From March 2016 to till date (intermittently) **Task:** Calculation for attenuation of noise	
		FAE (B)- Pappu Kumar	**Period:** January 2020 to till date **Task:** Analysis and interpretation of noise results, anticipation of impact of noise & blasting due to mining activities & traffic movement followed by mitigation measure, report writing under guidance FAE.	

Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)	Signature and date
11.	Land use (LU)	Dr. Marisha Sharma	**Period:** From March 2016 to till date (intermittently) **Task:** Satellite image interpretation and preparation of land use map of study area, prediction of impact on land use pattern (existing & proposed), suggest mitigation measures.	
12.	Risk Assessment and hazard management (RH)	B. D. Sharma	**Period:** From March 2016 to till date (intermittently) **Task:** Assess risk due to project and prepare chapter on disaster management plan.	
		TM- D.K. Bansal	**Period:** From September 2021 **Task:** Assist in preparation of disaster management plan.	

Declaration by the Head of the accredited consultant organization/ authorized person

I, Dr. Marisha Sharma, hereby, confirm that the above-mentioned experts prepared the "EIA for Gujarda, Dudheri and Dudhala Limestone Mine of M/s Nirma Ltd. located at Village Gujarda, Dudheri and Dudhala, Taluka Mahuva, District Bhavnagar, Gujarat"**.** I also confirm that the consultant organization shall be fully accountable for any misleading information mention in this statement.

Signature:

01/10/2021

Name: Dr. Marisha Sharma
Designation: Director (Technical)

Name of the consultant organization: Min Mec Consultancy Pvt. Ltd.

NABET Certificate No.: Min Mec is preparing and presenting reports as per the High Court of Delhi orders in LPA 110/2014 and CM No.2175/2014 (stay) and in W.P.(C) 3665/2016 (Copy given in **Annexure XXVI**)

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II	Copy of mine lease grant order no. MCR-102004-1943-CHH dated 08.01.2017 and Mining Lease Deed executed with Dist. Collector, Bhavnagar on 11.01.2017
III	NABL & MoEF&CC Certificate of laboratory
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LIST OF ABBREVIATIONS

AMSL	Above mean sea level
BDL	Below Detectable Limit
BGL	Below Ground Level
CGWB	Central Ground Water Board
cm	Centi meter
CER	Corporate Environment Responsibility
CPCB	Central Pollution Control Board
CSM	Continuous Surface Miner
CRZ	Coastal Regulation Zone
CSR	Corporate Social Responsibility
CTE	Consent to establish
Cum/day	Cubic metres per day
Cum/hr	Cubic metres per hour
dB	Decibel
DG	Diesel Generator
DGMS	Director General of Mines Safety
DFO	Divisional Forest Officer
E	East
EAC	Expert Appraisal Committee
EC	Environmental Clearance
EIA	Environment Impact Assessment
EMD	Environment Management Department
EMP	Environmental Management Plan
FDM	Fugitive Dust Model
G	Gram
GLC	Ground Level Concentration
Ha	Hectare
HEMM	Heavy Earth Moving Machinery
HQ	Head Quarters
IMD	Indian Meteorological Department
Kg	Kilogram
KL	Kilo litre
KLD	Kilo litre/day
KLH	Kilo litres per hour
KVA	Kilo Volt Ampere
KW	Kilo Watt
KWH	Kilo Watt Hour
L	Litres
Lpd	Litres per day

M	Meter
m^2	Square meter
m^3	Cubic meter
MCM	Million Cubic Meter
Mg/l	Miligram per litre
ML	Mine Lease
MoEF&CC	Ministry of Environment, Forest and Climate Change
MOU	Memorandum of Understanding
MT	Million Tonnes
MTPA	Million Tonnes Per Annum
MVA	Mega Volt Ampere
MW	Mega watt
N	North
NABL	National Accreditation Board of Laboratories
NOC	No objection certificate
NH	National Highway
Nos.	Numbers
OB	overburden
OSHA	Occupational Safety & Health Administration
PPE	Personal Protective Equipment (s)
PUC	Pollution Under Control
PF	Protected Forest
RF	Reserve Forest
R&R	Resettlement and Rehabilitation
ROM	Run of Mine
RPM	Respirable Particulate Matter
S	South
SPM	Suspended Particulate Matter
SPCB	State Pollution Control Board
SOI	Survey of India
Sq.m.	Square metre
T	Tonnes
TOR	Terms of Reference
W	West
°C	Degree centigrade

CHAPTER 1

INTRODUCTION

1.1 PURPOSE OF THE EIA REPORT

Environmental Clearances is a statutory requirement for the projects listed in the Schedule of EIA notification dated 14th September 2006 and its amendments till date. Mines more than 100 ha mining lease area fall under Sl. No. 1(a) in category A of the schedule to the EIA Notification 2006. Category A project shall seek Environmental clearance from the Ministry of Environment, Forest & Climate Change (MoEF&CC), New Delhi. The procedure covers submission of application with Form 1 and pre-feasibility report to MoEF&CC, preparation of draft EIA/EMP in line with the Terms of Reference, applying to the State Pollution Control Board for public hearing, recording of suggestions/ objections and statements of the public and finalizing the EIA/EMP report after incorporating the responses and action plans to the points raised by the public. The final EIA/EMP report shall be submitted to the MoEF&CC which shall be appraised by the Expert Committee and thereafter only the Environmental Clearance is granted.

To obtain the Environmental Clearance for the proposed project, environmental studies have been carried out and Environmental Impact Assessment (EIA) / Environment Management Plan (EMP) has been prepared in line with Terms of Reference (TOR) issued by Ministry of Environment, Forest & Climate Change, New Delhi. This EIA/EMP report has been prepared for proposed 2.7 million tonnes per annum (MTPA) ROM production of Limestone by mechanized open cast method in the total ML area of 681.62 ha (reduced from 1489.4701 ha.) by M/s Nirma Limited in villages Gujarda, Dudheri and Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat.

The proposal i.e. Form I and Pre-feasibility Report for proposed open cast Limestone mine project was submitted to Ministry of Environment, Forest and Climate Change, New Delhi vide Letter no. NL/ENV-153/525/2016 dated 28.04.2016. The proposal was considered in the EAC meeting held during May 23-24, 2016. The committee was of the view that there was mismatch between limestone requirement of the proposed cement plant, extent of area needed for mining and total area proposed to be acquired. This mismatch is critical considering that most of the area proposed for acquisition is private agricultural land. The case was, therefore, deferred and it was asked to submit a revised plan reducing the area to be acquired to minimum possible commensurate with the limestone production required for the proposed cement plant.

The company submitted the revised documents reducing the area and the proposal was considered in the EAC meeting held during August 22-23,

2016. It was submitted by Nirma Ltd. that no rejects will be generated in this limestone deposit. The soil cover will be removed before winning the limestone. The soil is non-toxic in nature. The chances of the water quality getting affected due to mining activity are very remote, as no chemical having toxic element will be used in carrying out mining activity. The working pits or the ones not being mined during a particular period will be storing the rain water for use in mines. Also, neither soil nor limestone contains toxic elements, which can affect the quality of the water. During the course of mining the Mine sump water and Reject water of RO/DM plant (from proposed Cement plant) will be used in dust suppression, plantation, dumpers/trucks washing etc. Sewage sludge will be used as manure after composting. Oil and grease will get generated in the workshop located in the cement plant where effluent will be skimmed and separated by oil water skimmer and will be sold to recycling vendors authorized by CPCB. The top soil shall be used simultaneously for the plantation over backfill areas, in green belt, avenues, colony and other areas. Some soil or meager overburden would be backfilled into mined out areas.

Based on the information furnished, the Committee was of the view that there was still a mismatch between limestone requirement of the proposed cement plant, extent of area needed for mining and total area proposed to be acquired. Committee was of the view that the project is part of three contiguous projects and taken together these extend approximately over 3300 ha, out of which approximately over 2500 ha area private agriculture land involving about 7 villages & approximately more than 2500 households. The revised plan doesn't reduce the area to be acquired and only demarcates the areas which are near roads, habitations etc. on which mining would not be undertaken. These three projects together would divert large private agricultural land, affect large number of families and would, therefore, have large socio-economic impact by affecting agriculture & allied activities. The mining over this area would also alter the water & moisture regime of the area and would have serious environmental impact affecting even the agriculture and allied activities in nearby area as well. The committee was of the view that ToR could not be granted to the present proposal. It was advised to look for alternative site or reduce the project area substantial.

The company submitted a letter that the total area for mining is reduced to 681.62 ha. The project proposal was once again considered during the EAC meeting held during 15-16 December 2016. Based on the information furnished and discussion held, the committee recommended the proposal for granting ToR for 681.62 ha. The matter thereafter examined in the Ministry and company was asked to submit the revised KML file and copy of executed lease deed. The desired information was submitted on 24.10.2017.

Thereafter, the Expert Appraisal Committee recommended Terms of Reference for preparation of EIA/EMP Report vide ToR Letter no. J-11015/153/2016-IA.II (M) dated 13th November, 2017. Meanwhile, company applied for extension of validity of TOR to MoEF & CC, New Delhi within

stipulated time period and based on that MoEF & CC, New Delhi has extended validity of TOR upto 12.11.2021 vide letter no. J-11015/153/2016-IA.II (M) dated 16.03.2020. The ToR letter dated 13th November, 2017 and extension letter dated 16th March 2020 are enclosed as Annexure I.

Further, inview of the nation wide lockdowns due to COVID19 and obstructions triggered by it, MoEF&CC has issued a notification vide S.O. 221(E) dated 18th January 2021 stating that *"……..the period from the 1st April, 2020 to the 31st March, 2021 shall not be considered for the purpose of calculation of the period of validity of Terms of Reference granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the said Terms of Reference shall be treated as valid……".* The said Notification is enclosed as Annexure I.

Thus, in view of the above the validity of ToR may be considered upto 12.11.2022.

1.2 IDENTIFICATION OF THE PROJECT

Nirma Ltd. (NL) is setting up a Cement Plant (capacity 1.91 MTPA) and a Captive Power Plant (capacity 50 MW) in first phase at village Padhiyarka, Taluka: Mahuva, District Bhavnagar of Gujarat State.

In order to source the major raw material for the cement plant, the company has applied for various mining leases of limestone for captive use in Cement Plant located at Taluka Mahuva, district Bhavnagar. The State Govt. had issued Letter of Intent (LOI) to grant the mining lease near village Gujarda, Dudheri & Dudhala over an area of 1497.4701 ha vide letter no. MCR-102004-1943-CHH dated 15.02.2008 for a period of 30 years from the date of execution. A copy of Letter of Intent (LOI) is attached as **Annexure II**. Mining of limestone will be carried out as per approved mining plan. The proposed run of mine (R.O.M.) excavation of limestone is 9000 tonnes per day i.e. 2.7 MTPA.

The ML area for Dudhala, Gujarda & Dudheri Limestone Deposit has changed over a period of time. The chronology regarding the project is as follows:

i. Company applied for mineral Limestone & Marl over an area of 1497.4701 ha at villages Dudhala, Gujarda & Dudheri, Taluka Mahuva in District Bhavnagar (Gujarat) initially for a period of thirty years.

ii. The State Govt. issued LOI to grant the mining lease for mineral limestone and marl over an area of 1497.4701 ha vide letter no. MCR-102004-1943-CHH dated 15.02.2008 for a period of 30 years and after reducing 8.0 Ha. falling in CRZ issued revised LOI for 1489.4701 Ha. vide Govt. letter no. MCR-102004-1943-CHH dated 02.02.2011.

iii. Meantime, the Environmental Clearance was accorded for company's proposed cement plant at village Padhiarka, District Bhavnagar by MOEF, New Delhi vide letter no. J-11011/992/2007-IAII(I) dated 11.12.2008.

iv. As per the statutory provisions in MCR at the time of fresh grant, State Govt. had asked for Mining Plan. Thus the Mining Plan including Progressive Mine Closure Plan as per Rule 22 of MCR 1960 for said Limestone Deposit at villages Dudhala, Gujarda & Dudheri was prepared and its approval obtained from competent authority i.e. IBM vide letter no. 682(23)(621)/2008-UDP dated 24.03.2009.

v. The company submitted the project proposal to Ministry of Environment and Forests, Govt. of India which issued Terms of Reference (ToR) for the said mining lease area vide letter dated 24.03.2009.

vi. However, the Environmental Clearance of the cement plant was revoked by MoEF, New Delhi vide their order dated 01.12.2011. Hence, in the corresponding time period, the process of Environmental Clearance of the said mining lease was also stalled.

vii. The revoked order of the cement plant was challenged in NGT, which vide their order dated 14.01.2015 in the appeal no. 04 of 2012 has set aside MOEF's revocation order dated 01.12.2011 and directed for restoration of Environment Clearance of Cement Plant granted by MoEF's letter dated 11.12.2008.

viii. Accordingly, Company re-initiated the process for grant of Environmental Clearance for the mining lease area as per LOI by submission of a fresh proposal in April 2016 to Ministry of Environment, Forest & Climate Change (MoEF & CC), New Delhi.

ix. The Expert Appraisal Committee (Mining) of MoEF&CC recommended the proposal for grant of ToR in Gujarda, Dudheri & Dudhala Limestone Mining Lease with reduced mining lease area of 681.62 Ha and issued Terms of Reference (TOR) vide letter no. J-11015/153/2016-IA II(M) dated 13.11.2017 for the mining lease. The Same has been extended vide letter no. F. No. J-11015/153/2016-IA-II (M) dated 16.03.2020 by MOEF&CC.

x. Ministry of Mines, Govt. of India, New Delhi issued order titled "Mines & Minerals (Development and Regulations) Removal of Difficulties Order 2017" dated 04.01.2017 for the cases which fall in section 10 A (2) (c) of MMDR (Amendment) Act, 2015. It permitted to consider the grant of the mining lease in those cases where in the condition of obtaining Environment Clearance has not been complied by the applicant on or before 11.01.2017 but all other conditions specified in LOI have been fulfilled.

xi. Accordingly, the order for grant of mining lease was issued by Industries and Mines Department, Govt. of Gujarat, Gandhinagar vide

order no. MCR-102004-1943-CHH dated 08.01.2017 in an area of 681.62 Ha for 50 years (refer **Annexure- II**).

xii. Thereafter, the mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the lessee Nirma Ltd. for a period of 50 years under the provision of MMDR Amendment Act, 2015 and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017.

xiii. Under provision of Minerals (other than Atomic Hydro Carbons Energy Minerals) Concession Rules, 2016, "Mine Development and Production Agreement (MDPA)' was signed between State Govt. and company on 11.01.2017.

xiv. Accordingly the proposal of Nirma Ltd. for seeking Environmental Clearance for production capacity 2.7MTPA was considered by MoEF&CC and issued Terms of Reference (TOR) vide letter no. J-11015/153/2016-IAII(M) dated 13.11.2017 for the reduced area 681.62 ha. The area reduction took place due to exclusion of Gaucher land, part of the Pvt. Land, villages periphery and highway & its periphery area as safety barrier as per directions of EAC, MoEF&CC, New Delhi.

xv. Modified Mining Plan along with Progressive Mine Closure Plan over an area of 681.62 ha. for Gujarda, Dudheri & Dudhala Limestone Mining Lease has been approved by Indian Bureau of Mines, Gandhinagar, Gujarat vide letter No. 684 (4) (1)/MP-197/2018-GNR dated 04.02.2019. Thereafter Review of Mining Plan with progressive Mine closure Plan over area of 681.62 ha for Gujarda, Dudheri & Dudhala Limestone Mining Lease has been approved by Indian Bureau of Mines, Gandhinagar, Gujarat vide letter no. 684(4)(1)/MP-348(197)/2021-22 GNR/ 1121 dated_04.08.2021. Approval of the mine plan is enclosed as **Annexure XXII.**

The land ownership within the lease is private & government land as per revenue records and no any Gauchar land is involved in the lease area. Lease area does not form a part of any Reserve Forest, National park, Wild life Sanctuary or National biosphere reserve.

It is pertinent to be noted here that mining lease has been executed as saved case under Section 10A(2)(c) of MMDR (Amendment) Act, 2015 and one of the condition is that the lessee will have to produce Environment Clearance Certificate issued by MoEF& CC, New Delhi before commencing mining activity as stated in MM(DR) Removal of Difficulties order 2017, dated: 04.01.2017.

Looking towards its date of execution, lease period as well as the five years block period of mining lease period has been started from year 2016-17. The date of expiry of mining lease period is 10.01.2067. Furthermore, the applicability of approved mining plan has also been started from the date of execution i.e. 11.01.2017 (FY 2016-17) and five year block period will be up to FY 2020-21 (31.03.2021). Modified Mining Plan has been approved by

IBM which was valid upto 31.03.2021. On expiry of Modified Mining Plan, Review of Mining Plan with Progressive Mine Closure Plan for further five years period from 2021-22 to 2025-26 has been approved by IBM, Ghandhinagar, as discussed earlier.

Salient features

The salient features of the project are summarized in **Table 1.1**.

TABLE 1.1: SALIENT FEATURES OF THE PROJECT

Project name	Gujarda, Dudheri and Dudhala Limestone Mine
Project proponent	Nirma Limited
Villages in block area	Gujarda, Dudheri and Dudhala
Coordinates	Latitude: 21° 01' 1.31" N & 21° 03' 44.86" N Longitude: 71° 41' 15.21" E & 71° 43' 38.54" E
Mining Lease Area	681.62 Ha
Rated Capacity	2.7 MTPA
Mineable Reserves	20.574 million tonnes
Life of the mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)
Stripping ratio for next 2 years	1:0.00 cum/t
Total Soil Generation during life of mine	0.57 Mcum
Method of Mining	Opencast Mechanized (Conventional & Non-conventional)
Working days	300 days, 2 shifts of 8 hours each
Manpower	84
Transportation	By road to Cement Plant of the company near Padhiarka
Expected cost of the project	25 crores
Elevation of lease area	1 m to 22.23 m a.m.s.l.
Topography	Mostly plain with minor undulations
Water requirement	44 cum/day
Source of water	Narmada Water pipeline and mine water
Power requirement	100 KW
Power source	Gujarat State Electricity Board / Captive Power Plant located at Cement Plant near Padhiyarka.

1.3 PROJECT PROPONENT

M/s Nirma Ltd. (a Public Limited Company) is having its registered office at "Nirma House" on Ashram Road, Ahmedabad- 380009, Gujarat. Nirma Ltd. is one of the leading soda ash producing company in India.

Nirma Ltd. is a part of the Nirma Group engaged in the business of consumer products like soap, detergent and Industrial products like Sulphuric acid, Oleum, Distilled Fatty acids, Linear Alkyl Benzene, Soda ash (Light & Dense), Salt & Caustic Soda etc. This Group came in existence in the year 1980. Company has established Soda Ash manufacturing plant located in Bhavnagar and also acquired Soda Ash plant in Porbandar District of Gujarat in 2006. The present capacity of Soda ash plant is 10,08,000 TPA for Bhavnagar location and 5,40,000 TPA for Porbandar location. Company is also having captive Power Plants along with its Soda Ash plants in Bhavnagar & Porbandar District. The high quality of Limestone i.e. CaO >48% is one of the basic raw materials used in boiler of Power Plant for de-sulfurization process and soda ash manufacturing process. Company is continuously expanding its wings for increase in production capacities and diversification and set up a cement plant in Rajasthan. It has overall about 18000 employee-base and annual turnover of around Rs. 7000 crores.

Production facilities of the Nirma group at its various units are given in **Table 1.2**.

TABLE 1.2: PRODUCTION FACILITIES OF NIRMA GROUP IN GUJARAT

Sl. No.	Location	District	State	Products Manufactured
1.	Kalatalav	Bhavnagar	Gujarat	Soda Ash, Detergent Powder & Cake, Toilet Soap, Edible Salt, solar salt & Caustic Soda etc.
2.	Alindra	Baroda	Gujarat	Linear Alkyl Benzene, Detergent Powder & Cake etc.
3.	Mandali	Mehsana	Gujarat	Oleum, Sulphuric Acid, Fatty Acids, Alpha Olefin Sulphonate, Glycerin, Toilet Soap, Detergent Powder & Cake etc.
4.	Moraiya	Ahmedabad	Gujarat	Detergent Powder & Cake, Single Super Phosphate, Packaging materials etc.

Sl. No.	Location	District	State	Products Manufactured
5.	Porbandar	Porbandar	Gujarat	Soda Ash
6.	Sachana	Ahmedabad	Gujarat	Intravenous Fluids, Large Volume Parenterals (LVP), Small Volume Parenterals (SVP), Medical Devices etc.

The company (Nirma Ltd.) now diversifying its activities into cement manufacturing in Gujarat.

1.4 BRIEF DESCRIPTION OF THE PROJECT

1.4.1 Nature of project

The proposed project is a limestone Mining Project located in villages Gujarda, Dudheri and Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat

1.4.2 Size

The proposed capacity will be 2.7 million tonnes per annum (MTPA) ROM production by mechanized open cast method (Conventional & Non-conventional) in the total ML area of 681.62 ha.

1.4.3 Location

The mining lease area falls within the Survey of India Toposheet No. 41 O/12 (restricted) and is bounded by the following geographical coordinates, as per approved mining plan:

Point (Refer Fig 1.1)	Latitude, N	Longitude, E	Remark
A	21° 03' 44.86"	71°42’9.60”	Pillar 70
B	21°01’45.55”	71°43’38.54”	Pillar 180
C	21°01’1.31”	71°41’39.94”	Pillar 256
D	21°02’21.15”	71°41’15.21”	Pillar 317

The location of the project can be seen in **Fig 1.2**.

FIG 1.1: MAP SHOWING EXTREME MOST COORDINATES OF THE MINE LEASE

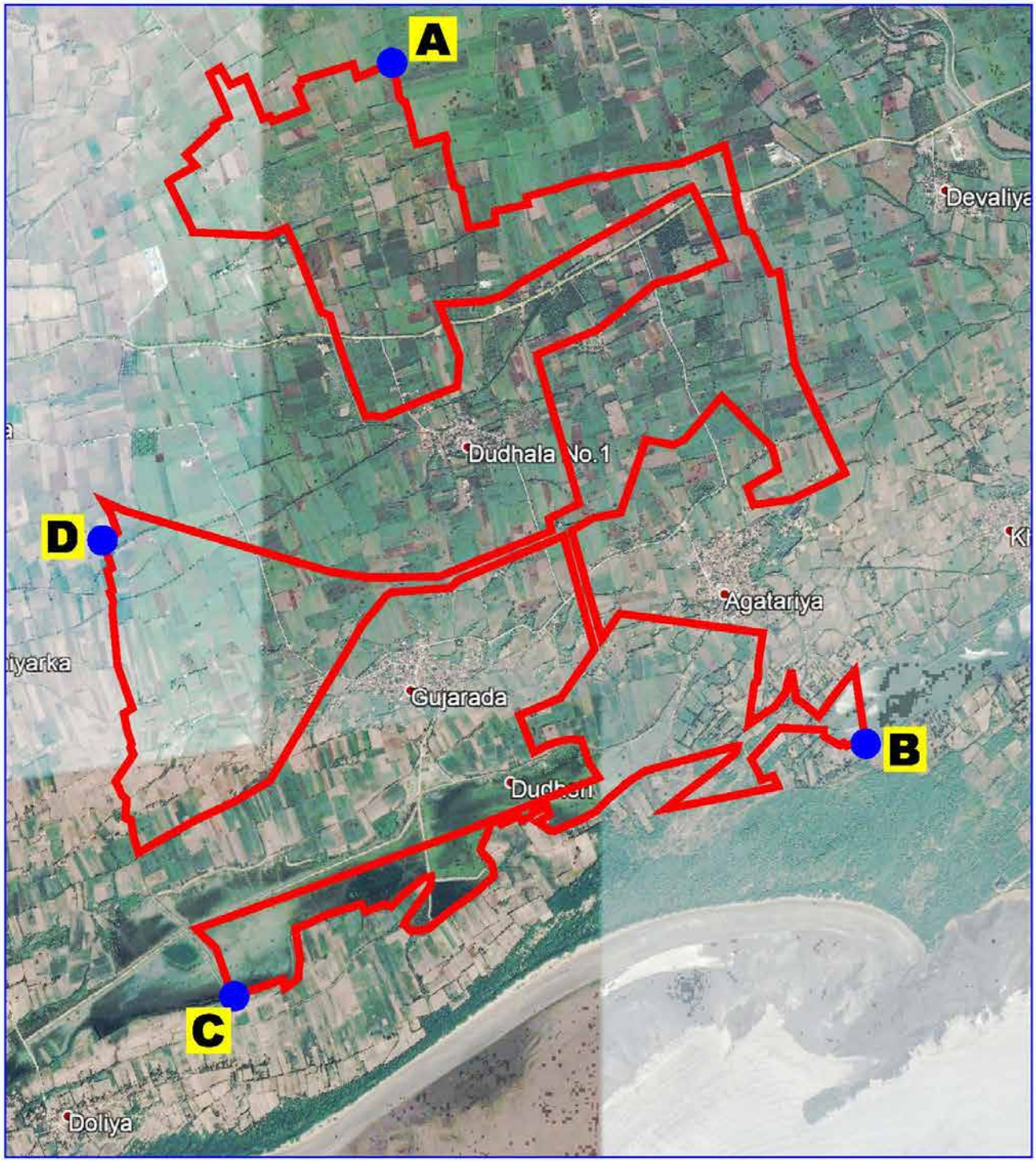
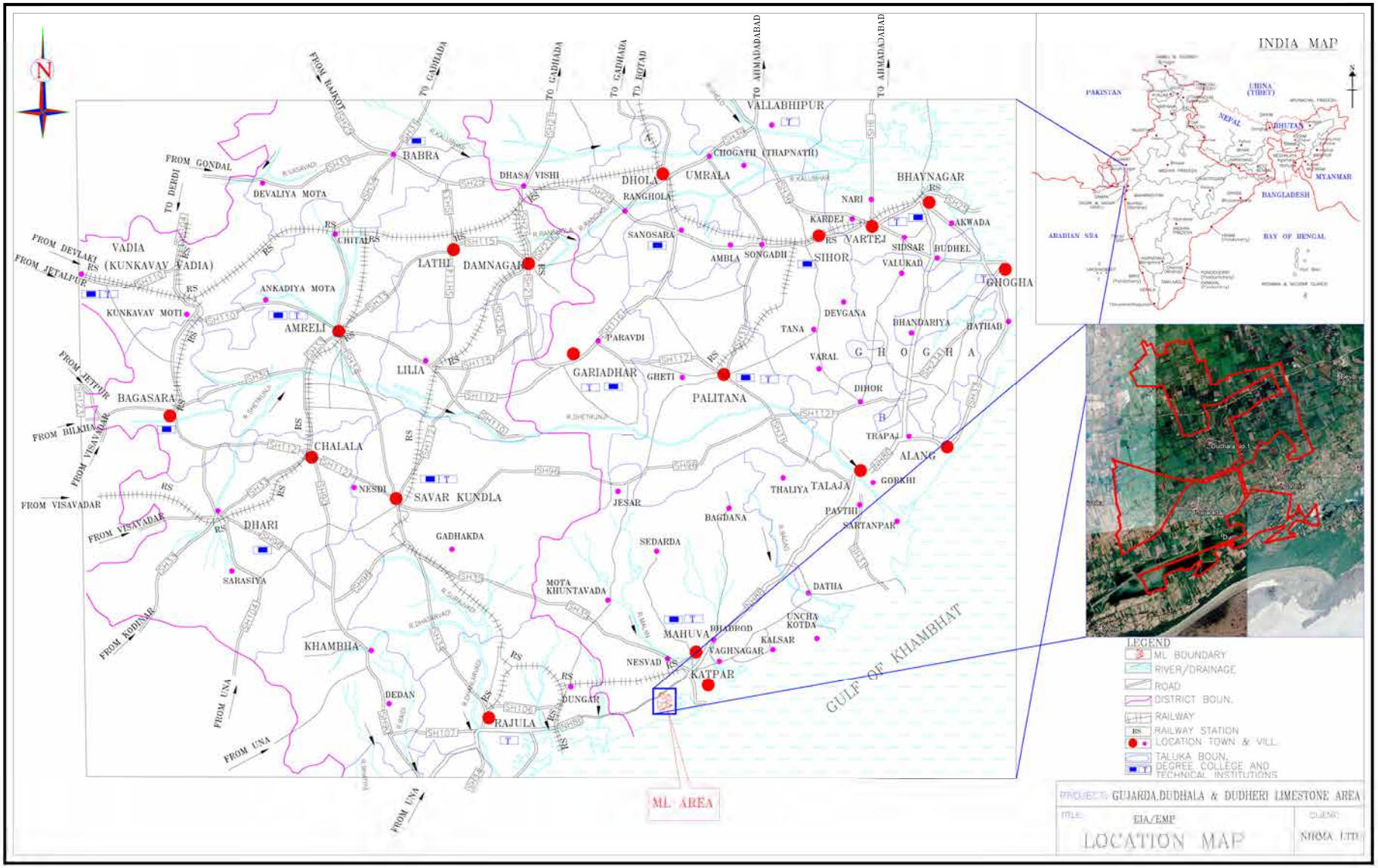


FIG 1.2: LOCATION MAP



1.4.4 Communication

Road

The mining lease area is located at a distance of about 10 km, NE of Mahuva town (Tehsil Headquarter) and is easily approachable by road. National Highway NH-8E (Bhavnagar to Una) passes through the Lease area. Mahuva is Taluka HQ in Bhavnagar district of Gujarat. Mahuva is about 85 km from District HQ Bhavnagar

Rail link

The nearest railway station is Mahuva which lies on Mahuva-Rajula broad gauge section of Western Railway Zone and is present at a distance of about 10 km (by road) in NE.

Air link

The nearest airport for regular commercial flight is Bhavnagar situated at about 100 km NE of ML area.

Sea Coast

The nearest Arabian sea coast is about 0.50 km South from mine lease.

Port

Pipavav is the nearest Port at about 25 km in west of mining lease area.

1.5 IMPORTANCE TO THE COUNTRY AND REGION

The principal use of limestone is in the Cement Industry. Other important uses are in boiler of Power Plant for de-sulfurization process soda ash manufacturing process and raw material for the manufacture of quicklime (Calcium Oxide), slaked lime (Calcium hydroxide) and mortar. Pulverized limestone is used as a soil conditioner to neutralize acidic soils (agricultural lime). It is used in sculptures because of its suitability for carving. It is often found in medicines and cosmetics. In some circumstances, limestone is used for glass making. As a reagent in fuel-gas de-sulphurization, it reacts with sulphur dioxide for air pollution control. It can suppress methane explosions in underground coal mines. It is added to toothpaste, paper, plastic, paint, tiles and other materials as both white pigment and cheap filler. In blast furnaces, limestone binds with sillica and other impurities to remove them from the iron.

India has huge resources of limestone distributed over different parts of the country. It is comfortably placed in terms of annual capacity and production of cement. Cement-grade limestone occurs in all the limestone-bearing areas, while SMS, BF and chemical-grade limestone occur in selective

areas. Concerted efforts to locate SMS and BF grade limestone along with cement- grade limestone are imperative to meet the growing demand.

As per Indian Minerals Yearbook 2018 (Part- III: Mineral Reviews), published by IBM in August 2019, the demand of raw materials for cement, such as limestone and gypsum is expected to cause disruptive growth in the next few decades. The second largest Cement Industry in the world, the Indian Cement Industry, is expected to grow to an extent of 550 million tonnes per annum of capacity by FY2025 from 502 mtpa recorded in 2018. The demand for paper in India is expected to rise at a healthy rate by 2020, due to the Packing Industry and the increasing number of schools. The increasing number of construction projects is expected to lead to a thriving Building and Construction Industry in India. This is anticipated to contribute to around 10% to the GDP of India. Also with rising Indian pharmaceutical, food and beverage industries the consumption of calcium carbonate (limestone) in India is expected to increase.

The company is leading producer of Soda Ash in the country and are now diversifying into the Cement manufacturing sector. The Gujarda, Dudheri and Dudhala Limestone mine will be captive mine to the proposed adjacent cement plant of the company, therefore maintaining self-reliance of the state as well as the country. The project will be contributing to the state exchequer, by paying the mineral royalty and strengthening the self-sufficiency in cement industry in the country and if and when required, will earn foreign exchange in the future through exports. It is pertinent to note here that recently company has collected few samples from various locations in upper strata of this mine lease area. The chemical analysis results show high quality of CaO content >48% which can be utilized in boiler of Power Plant for de-sulfurization process and can also for manufacturing of Soda Ash apart from Cement manufacturing. Lessee also propose to utilize high quality of Limestone (CaO>48%) to its existing Power Plant and Soda Ash plant in Gujarat State for captive purpose.

1.6 SCOPE OF THE STUDY

The Environmental Impact Assessment and Environment Management Plan for the mine addressing the environment related issues are prepared in accordance with the requirements of Terms of Reference prescribed by Ministry of Environment, Forest & Climate Change, Govt. of India.

The study evaluates the prevailing environmental conditions. The adverse impacts have been identified and possible mitigation measures have been drawn in order to protect the environment. In order to carry out the study, the baseline environmental scenario has been established and the project activities superimposed on them to assess the impact and subsequent mitigation.

The main objectives of the present EIA study are briefly summarized below:

- To establish the baseline environmental scenario.

- To identify, predict and assess the future impacts of proposed project on the environment.
- To prepare a detailed action plan for implementation of mitigation measures.
- To suggest preventive measures to minimize adverse impacts and to maximize beneficial impacts.
- To suggest a monitoring programme to evaluate the effectiveness of mitigation measures.
- To suggest the formation of a core group responsible for implementation of the EMP.
- To prepare a capital cost estimate for environment management plan.
- To address the concerns of disaster management, R&R plan, CSR and points raised in public hearing.

The scope of the present study is to conduct EIA covering all the disciplines of environment and field monitoring in relevant disciplines over one full season of 3 (three) months (excluding monsoon months). The draft EIA report is prepared as per the MoEF&CC Notification dated 14.09.2006 and it's amendments till date. After completion of the Public Consultation, all the environmental concerns expressed during the Public Consultation process will be addressed and appropriate changes in the draft EIA Report will be made accordingly to formulate the Final EIA Report. Thereafter, the final EIA Report will then be presented to the Expert Appraisal Committee (EAC) of MoEF&CC. Any queries raised by EAC, will be clarified and replies will be submitted to them.

Study area:

The mine lease (ML) area (681.62 ha) is termed as "core zone". The area within 10 km radius around the periphery of the ML boundary has been considered as the "buffer zone" for identifying and assessing impact with respect to air, water, noise, land use, ecology, socio-economic environment, etc. The core zone and buffer zone together comprise the "study area".

Data Generation:

The data that have been generated during winter season from 1st March to 2nd June 2021 by NABL accredited and MoEF&CC recognized Min Mec R&D Laboratory, New Delhi, in accordance with the requirement of statutory agencies, is given in **Table 1.3**. Since there are two other mines also proposed by Nirma Ltd. in the vicinity of Gujarda, Dhudheri & Dudhala Limestone Mine i.e. (1) Vangar & Madhiya Limestone Mine in North-South and (2) Padhiarka & Doliya Limestone mine in west direction and EIA/ EMP is also being prepared for the other two mines together, air quality stations were established giving due consideration to all three mines in core zone and buffer zone. The monitoring and testing have been done as per the

guidelines of MOEF&CC, CPCB and the IS standards. Monitoring have been conducted for the following parameters:

TABLE 1.3: BASELINE DATA GENERATED AS PER TOR

Description	No. of locations	Total No of samples
Air (For all 3 mines) Ambient air monitoring (24 hourly samples), twice a week for 3 months for one season for PM10, PM 2.5, SO_2, NO_2	16 (1 in core zone & 15 in buffer zone)	384
Meteorological parameters (For all 3 mines) Measured at hourly duration simultaneously in the project area for 3 months. Parameters monitored: A. Wind speed, direction B. Relative humidity C. Temperature D. Rainfall	1	90 days
Water (For all 3 mines) Water/ effluent samples collected from various locations (surface and ground water) in core and buffer zone (10 km radius) and tested for physical, chemical and biological parameters according to applicable standards	Ground water-12 Surface water -3	15
Soil (For all 3 mines)	12	12
Noise (For all 3 mines) Hourly readings taken for 24 hours (Leq)	12	12
Traffic Density	1	1

Secondary and primary data collection was done comprising of, but not restricted to the following:

- Long Term Climatic data from Indian Meteorological Department (IMD) for available previous decade
- Geo-hydrological aspects based on available data from various sources as well as field survey
- Identification of water bodies, hills, roads etc. within 10 km radius
- Details of fauna, flora, information in forests, major habitats, sanctuaries, sensitive places within a distance of 10 km from the project site (including forest details).

- Major industries within 10 km radius.
- Historical monuments and sanctuaries within 10 km radius.
- Land use pattern within core zone and buffer zone (10 km radius around the core zone), Cropping pattern.
- Demography and Socio-economic based on last available Census data for entire study area, etc.

The preparation of the EIA/EMP report has been done as per the generic structure prescribed in EIA Notification dated 14th September 2006, as follows:

- **Chapter 1: Introduction** covering purpose of the report, Identification of project & project proponent, brief description of nature, size, location of the project and its importance to the country, region and Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)

- **Chapter 2: Project Description** based on study of the Approved Review of Mining Plan with Progressive Mine Closure Plan of Gujarda, Dhudheri & Dudhala Limestone & Marl Mine (period 2021-22 to 2025-26).

  This includes condensed description of those aspects of the project (based on project feasibility study, Mining Plan & Mining Scheme), likely to cause environmental effects. Details such as type of project, project boundary & project site layout, size or magnitude of operation (including associated activities required by or for the project), proposed schedule for approval and implementation, technology and process description.

- **Chapter 3: Present Baseline Scenario.** The base line data generated and collected has been used to establish the present environmental scenario. This covers the Study area, period, components & methodology, establishment of baseline for valued environmental components, as identified in the scope and base maps of applicable environmental components

- **Chapter 4: Environmental Impacts & Mitigation.** (Identification, prediction and evaluation of Anticipated Environmental Impacts due to the proposed mine)

The impact assessment and mitigation planning, where applicable, has been done for:

- Topography and drainage
- Climate
- Air environment
- Noise environment
- Traffic density
- Water environment

- Land environment
- Solid waste
- Ecology
- Socio-economic environment
- Occupational health and safety

Environmental Management plan suggesting the environmental safeguards, abatement technology and pollution control measures include the following:

- Air, water, noise pollution control measures
- Solid waste management
- Traffic management
- Land use changes and mitigation
- Pronounce the improvement in socio-economic conditions and benefits the people will get on implementation of the project.
- Ecological and mine reclamation Plan
- Environmental monitoring, implementation organization and feedback mechanism to effect mid course corrections

❖ **Chapter 5: Analysis of Alternatives (Technology & Site).** In case, the scoping exercise results in need for alternatives then description of each alternative, summary of adverse impacts of each alternative, mitigation measures proposed for each alternative and selection of alternative is done. In this case, being a site specific project, there are no alternatives to site.

❖ **Chapter 6: Environmental Monitoring Program.** Technical aspects of monitoring the effectiveness of mitigation measures including measurement methodologies, frequency, location, data analysis, reporting schedules, detailed budget & procurement schedules.

❖ **Chapter 7: Additional Studies.** This shall comprise of public consultation, risk assessment, social impact assessment and R&R action plans or any other studies specified by MoEF&CC.

❖ **Chapter 8: Project benefits.** This comprises of the improvements in the physical infrastructure, improvements in the social infrastructure, employment potential–skilled; semi-skilled and unskilled and other tangible benefits. Outline of corporate social responsibility.

❖ **Chapter 9: Environmental Cost Benefit Analysis.** If recommended at the Scoping stage. In this case, it has not been prescribed.

❖ **Chapter 10: Environmental Management Plan.** Description of the administrative aspects ensuring that mitigation measures are implemented and their effectiveness monitored, after approval of the EIA.

- **Chapter 11: Executive Summary of EIA/EMP.** This constitutes the summary of the EIA Report.

- **Chapter 12: Disclosure of Consultants engaged.** The names of the Consultants engaged with their brief resume and nature of Consultancy rendered.

1.7 STATUS OF LITIGATION

There are no litigations/ court cases pending against the project as on 25.09.2021.

1.8 COMPLIANCE TO TOR

Table 1.4 gives the compliance of Terms of Reference (TOR) for Limestone mining project (capacity 2.7 MTPA, Mine Lease area 681.62 Ha) of M/s Nirma Ltd., issued by Ministry of Environment, Forest and Climate Change vide Letter no. J-11015/153/2016-IA.II(M) dated 13 November, 2017. The Same has been extended vide letter no. F.No. J-11015/153/2016-IA-II (M) dated 16.03.2020 by MoEF&CC.

TABLE 1.4: COMPLIANCE OF GENERIC TOR FOR OPENCAST MINE PROJECT

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
1.	1	Shallow pits to depth of 4 mts will be refilled and reclaimed and given back to the farmers as agriculture land.	The shallow pit of depth approximately 4 m in the south eastern corner of the plot will be backfilled. The area will be 15.66 Ha as shown in conceptual plan (Fig 4.3, Chapter 4). The backfilling is proposed from 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Refer section 4.10.2, (page no. 4-36) of Chapter 4.
2.	2	Return all the proposed non-mining area to farmers/owners of the land.	Only that land shall be purchased from farmers that will be required for mining & allied activities (including greenbelt). Based on observations of EAC, MoEF&CC during meetings dated 23-24 May 2016 & 22-23 August 2016, the Company revised the initial mine lease proposal of 1489.4701 ha to a reduced area of 681.62 ha, thus, minimizing the impact on private agricultural land. Furthermore, the shallow pit in south east portion of approximately 4 m depth & 15.66 ha area shall be backfilled and

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
			the private land portion of the backfilled area and shall be utilized for agriculture use.
3	3	The mining plan, *inter-alia*, includes the above mentioned details with regard to pits and reclamation.	The approved modified mining plan includes the details of pits and reclamation area in Table A2.14 (page no. 82). The modified mining plan has been approved by IBM and the copy of the approval letter is given in **Annexure XXII**.
4.	4	Year-wise production detail since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t the highest production achieved prior to 1994.	Not applicable. This is a new mine. Hence, no production has been done till date.
5.	5	A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.	Copy of Grant Order of Mining Lease dated 08.01.2017 in the name of Nirma Ltd. and the mining lease deed dated 11.01.2017 is given in **Annexure II.**
6.	6	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generated and its management, mining technology etc. and should be in the name of the lessee	All the documents are compatible to each other. The project data given in the EIA Report has been taken from approved Review of Mining Plan. The Draft EIA report has been prepared accordingly and submitted for Public Hearing.
7.	7	All corner coordinates of the mine lease area, superimposed on a high resolution imagery/ Toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly	The boundary of the mine lease area superimposed on high resolution satellite image sourced from Google Earth is given in Section 1.4.3 (page no. 1-8) of Chapter 1 earlier along with the coordinates.

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
		show the land use and other ecological features of the study area (core and buffer zone)	A map showing mine lease area and the 10 km radius around it superimposed on the SOI open series map is shown in Fig 3.2 of Chapter 3. The geological plan of the mine lease area is given in Fig 2.2, of Chapter 2. The interpreted satellite image showing the present land use of the project area and the area within 10 km of the project is given in Fig 3.13, of Chapter 3.
8.	8	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.	As toposheet of the area is restricted, it is not available. However, open series map is available and the project area superimposed on the same is shown in Fig 3.2, of Chapter 3. The geological plan of the area is given in Fig 2.2, of Chapter 2. Geomorphology of the area has been discussed in terms of topography and drainage in Section 3.2, (page no. 3-2) of Chapter 3. Existing minerals were assessed through exploration carried out by CGM, GoG as explained in section 2.2.1, (page no. 2-3) of Chapter 2. Mining history of the area- old pits have been found and mapped in present surface plan Fig 2.1, of Chapter 2. Important water bodies, streams and rivers have been tabulated in Table 3.1 and can be seen in various maps such as Fig 3.2 (SOI map), and Fig 3.13 (interpreted satellite image), of Chapter 3.

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
			Soil characteristics area discussed in Section 3.7, (page no. 3-29) of Chapter 3
9.	9	Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.	The proposed land use at the end of plan period and life of mine is given in Table 4.11,and 4.12 respectively of Chapter 4. The mine lease has been executed with District Collector, Bhavnagar. The change in land use from its present land use has to be carried out prior to commencement of mining, as per applicable rules of Govt. of Gujarat. Since the execution of lease deed, the second rights in case of government land has already been granted to the Company for mining. In case of private agricultural land, as and when the land becomes available for use by obtaining consent for mining/ownership, the change in land use to non-agriculture shall be obtained i.e. before entering to start mining activity in said Pvt. Agriculture land.
10	10	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/conditions? The hierarchical system or administrative order of the Company to deal with environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting	Nirma Ltd. has a well laid down Environment policy as given in section 10.2 (page no. 10-11) of Chapter 11. The hierarchical system or administrative order of the Company to deal with environmental issues and for ensuring compliance with the EC conditions is given in section 10.3.2, (page no. 10-12) of Chapter 11.

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
		of non-compliances/violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA report.	
11.	11	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of opencast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.	Mine safety parameters are addressed as follows: ➢ ***Subsidence*** - not applicable as this is an open cast mine ➢ ***Slope stabi***lity- The standard practice of maintaining the slopes below the angle of repose of the material to be handled will be followed for ensuring safe opencast mining. The bench and ultimate pit slope shall be maintained below 45 degree and gradient of ramp at 1 in 16 shall be maintained as per MMR, 1961 as detailed in Approved Modified Mining Plan. After commencement of mine, geotechnical investigations on excavated and dumped material shall be carried out for identifying any mid course corrections, if needed. ➢ ***Blasting*** - It may be noted that only 50% of the mining operations shall be blasting based and balance shall be through surface miners to avoid blasting in nearby area of village/habitat. Safeguard measures that will be taken for blasting have been given in section 4.4.2, (page no. 4-13) of Chapter 4. Blasting shall be carried out in compliance to DGMS, Dhanbad (Circular No. 7 dated 29 -08-1997) as detailed in Section 4.8, (page no. 4-27) of Chapter 4. After commencement of operation, blasting studies shall be periodically carried out to check whether any modifications needed

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
			as per actual ground conditions.
12.	12	The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine/lease period.	The study area map is given in Fig 3.2, of Chapter 3. The waste generation in the plan period is given in Table 4.16, of Chapter 4 and limestone produced is given in section 2.5.5 (page no. 2-21), of Chapter 2.
13.	13	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted, impact, if any, of change of land use should be given.	Landuse of the study area as per Census 2011 is given in Table 3.12, and as per the interpreted satellite imagery is given in Fig 3.12, of Chapter 3. The land use plans for existing, after five years and end of life of mine is given in Table 4.10, 4.11 and 4.12 respectively of Chapter 4. Impact and Management of land is given in section 4.10, (page no. 4-32) of Chapter 4.
14.	14	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.	There will be no overburden dumps outside the mine lease area and no R & R issues are there within the proposed mine.
15.	15	A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the project proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry of ascertain the status of forests, based on which, the certificate in this regard as	No Forest land is present within Lease area as per land schedule.

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
		mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.	
16.	16	Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.	Forest land is not present within Lease area
17.	17	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act. 2006 should be indicated.	Not applicable since no forestland is present within mine lease area
18.	18	The vegetation in the RF/PF areas in the study area, with necessary details, should be given.	The natural vegetation in the study area predominantly consist of *Prosopis juliflora.* Reserve Forest present in the study area are RF near Patwa (2.8 km, SW), RF near Katpur (7.4 km, E), RF near Dudheri village (0.2 km, S), RF near Gujarada village (0.3 km, S), RF near Doliya village (0.6 km, SSW), RF near Khared village (2.1 km, E). The vegetation in the study area (including forests) is given in Section 3.10, (page no. 3-33) of Chapter 3.
19.	19	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.	Impact and management of project on wildlife is given in section 4.12, (page no. 4-43) of Chapter 4. Peafowl, Chinkara and Asiatic Lion are reported as the only Schedule I species present in the study area. Conservation Plan for the same has been prepared and submitted for approval from forest department. Submission letter is given in **Annexure XXIII.**

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
20.	20	Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing committee of National Board of Wildlife and copy furnished.	There are no National parks, Wildlife Sanctuary, Biospheres reserves or migratory corridor species within 10 km radius. Nearest National Park & Wildlife Sanctuary is the Gir National Park, Gir Wildlife Sanctuary & Mithyala Wildlife Sanctuary located at a nearest distance of 80.9 km, 48.8 km and 48.1 km respectively. Map showing aforesaid distance duly authenticated by DCF, Bhavnagar vide letter dated 09.11.2020 is attached herewith as ***Annexure - XIV.***
21.	21	A details biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Detailed of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.	Ecology of the study area is given in section 3.10, (page no. 3-33) of Chapter 3. List of Flora and Fauna found in core and buffer zone is given in **Annexure XIII** and letter from DFO is given in **Annexure XIV**. Peafowl, Chinkara and Asiatic Lion are the Schedule I species reported from the area. As discussed earlier, Conservation Plan for the same has been prepared and submitted to forest department for approval. Submission letter is given in **Annexure XXIII.** Budgetary provision of Rs. 2.1 lakhs as capital & Rs. 7.7 Lakhs towards recurring has been allocated for the same.
22.	22	Proximity to Areas declared as 'Critically Polluted' or the project areas likely to come under the	The project does not lie in critically polluted area. The nearest critically polluted area is Gujarat Industrial

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
		'Aravali Range' (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. should be secured and furnished to the effect that the proposed mining activities could be considered.	Development Corporation, Chitra present at a distance of 90 km, North. The project does not fall in Aravalli range.
23.	23	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL. HTL,CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should furnished (Note: The mining projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).	The proposed project lies beyond distance of 0.5 km from High Tide Line of Arabian Sea Coast. The CRZ map has been prepared by Institute of Remote Sensing, Anna University, Chennai and reproduced in **Annexure XIX** along with the report.
24.	24	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs/STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of	No R&R Plan has been separately prepared as no habitation is present in the Mine Lease area of 681.62 ha. Hence, there will be no displacement of villagers. Few huts/ structures can be seen in Agriculture Land of the ML as per Google earth. Although the rehabilitation and resettlement issue are not involved in the project, if required, it will be sorted out by mutual consense/ in consultation with the district authorities as per rules related to the Land Acquisition. Out of total ML area, Govt. land is 115.6746 ha and private land is 565.9454 ha. The private land is under process of purchasing/obtaining consent for mining on mutually agreed rates and terms.

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
		village(s) including their R&R and socio-economic aspects should be discussed in the Report.	
25.	25	One Season (non-monsoon) [i.e. March – May (Summer Season); October-December (Post monsoon Season); December – February (winter Season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented data-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. the location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.	Base line data for water quality, noise level, soil and flora and fauna has been collected in summer season (1st March-2nd June 2021). Site specific meteorological data is given in section 3.3.3, (page no.3-9) of Chapter 3. Air monitoring station has been chosen keeping in view the pre-dominant downwind direction and location of sensitive receptors and is given in Table 3.5, and shown in Fig 3.9, of Chapter 3. The mineralogical composition of PM_{10} of core zone is given in **Annexure V**.
26.	26	Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly	Air quality modeling is given in section 4.4.1, (page no. 4-5) of Chapter 4 and details is given in **Annexure XX** and cumulative impact for 3 mines is given in **Annexure XXI**.

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
		indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.	
27.	27	The water requirement for the project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.	Water requirement and source is given in section 2.10 (page no. 2-26) and water balance is shown in Fig 2.9, of Chapter 2.
28.	28	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.	Water permission is given in **Annexure XXIV.**
29.	29	Description of water conservation measures proposed to be adopted in the project should be given. Details of rainwater harvesting proposed in the project, if any, should be provided.	Water conservation measures is given in section 4.6.1, (page no. 4-22) of Chapter 4.
30.	30	Impact of the project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.	Impact and mitigation measures of the project on water quality is given in section 4.6.1, (page no. 4-22) of Chapter 4.
31.	31	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The report inter-alia, shall include details of the aquifers present and impact of mining activities on these	There will be no intersection of ground water table during first two years of commencement of work. Between second year and conceptual stage, no ground water will be intersected during pre-monsoon and post monsoon period. Therefore permission for working below ground water from CGWA is not required. M/s Ground Water & Mineral Investigation Consultancy Centre (P) Ltd., Jaipur has assessed the

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
		aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.	hydrogeological conditions and impact of mining. Extract from the same has been included in Section 3.5, (page no. 3-19) Chapter 3 and Section 4.5.1, (page no. 4-18) Chapter 4
32.	32	Details of any stream, seasonal or otherwise, passing through the lease area and modification/diversion proposed, if any, and the impact of the same on the hydrology should be brought out.	First order streams can be seen to originate from within the lease area and exit directly or merge into second order streams. Two second order streams are passing through the lease boundary and exit west wards. None of these will get disturbed by the mining pits except initial stretches of first order stream in the northern most pit in Dudhala area. There is no proposal for diversion or modification of this initial stretch of first order stream. Rainwater will fall directly into the mine pit and reused. There will be garland drains around all pits to protect from runoff inflow into the mine and to inflow towards samdhiyala bandhara through natural drains to the extent possible.
33.	33	Information on site elevation, working depth, groundwater table etc. should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.	Site elevation and working depth is given in Table 4.7 of Chapter 4
34.	34	A time bound progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The	Details of plantation is given in section 4.12.1, (page no. 4-45) of Chapter 4. Trees recommended for plantation is given in Table 4.19, of Chapter 4. The plant species have been selected from native species and shall aid in pollution abatement. The phase wise plan for plantation is given in Table 4.20, Chapter 4.

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
		details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant pollution.	
35.	35	Impact on local transport infrastructure due to the project should be indicated. Projected increase in truck traffic as a result of the project in the present road network (including those outside the project area) should be worked out, indicating whether it is capable of handling the incremental load, arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. project proponent shall conduct impact of Transportation study as per Indian Road Congress Guidelines.	Impact on transport is given in section 4.9 (page no. 4-32) of Chapter 4
36.	36	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report	Details of Onsite services and facilities is given in section 2.7, (page no. 2-24) of Chapter 2
37.	37	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA Report	Conceptual post mining land use and Reclamation and Restoration of mined out areas is given in Table 4.14 and Table 4.13. Conceptual Mine Plan and Conceptual section are shown in Fig 4.4 and 4.5 of Chapter 4.
38.	38	Occupational Health impacts of the project should be anticipated and the proposed preventive measures spelt out in detail.	As this is a proposed project, anticipated occupational Health and safety impact and preventive measures are given in section 4.14, (page no. 4-

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
		Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.	52) of Chapter 4
39.	39	Public health implications of the project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.	Implications and mitigation measures on health of surrounding public is given in section 4.14.3, (page no. 4-55) of Chapter 4.
40.	40	Measures of socio economic significance and influence to the local community proposed to be provided by the project proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.	Measures of socio economic significance is given in section 4.13 (page no. 4-50) of Chapter 4 and under CSR planning in sections 8.3, (page no. 8-2) & Section 8.4, (page no. 8-10) of Chapter 8.
41.	41	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed project.	EMP is given in Chapter 10
42.	42	Public Hearing points raised and commitment of the project proponent on the same along with time bound Action plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the project.	Public hearing is yet to be held

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
43.	43	Details of litigation pending against the project, if any, with direction/order passed by any Court of Law against the project should be given.	There is no litigation pending against the project.
44.	44	The cost of the project (Capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.	Capital and recurring cost towards implementation of EMP is give in Table 6.2, and Table 6.3, respectively of Chapter 6
45.	45	A Disaster management Plan shall be prepared and included in the EIA/EMP report	Disaster management Plan is given in Chapter 7
46.	46	Benefits of the project if the project is implemented should be spelt out. The benefits of the project shall clearly indicate environmental, social, economic, employment potential, etc.	Project Benefits is given in chapter 8
47.	47	Besides the above, the below mentioned general points are also to be followed:-	
		a) All documents to be properly referenced with index and continuous page numbering	All documents are properly referenced with index and continuous numbering
		b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.	The data is presented with the period of collection.
		c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/ NABL accredited laboratories. All the original analysis/ testing reports should be available during appraisal of the project.	All the analysis reports are enclosed, done by NABL Accredited Min Mec R&D laboratory. The certificate is given in **Annexure III.**
		d) Where the documents	All documents are provided in English

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
		provided are in a language other than English, an English translation should be provided.	
		e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.	It shall be filled after Public Hearing.
		f) While preparing the EIA Report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.	O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, has been followed while preparing EIA Report.
		g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing Changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. Process) will entail conducting the PH again with the revised documentation.	No change is there after the grant of TOR
		h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions	As the project is proposed, Environment Clearance is under process.

Sl. No.	Ref. Sl. No. of TOR	Description as per MoEF&CC	Compliance
		stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional office of ministry of environment, forest and climate change, as may be applicable	
		i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.	The EIA report includes (i) Surface plan of the ML area is given in Fig 2.1 of chapter 2. (ii) Topography map indicating contours of main topographic features, drainage and mining area- Fig 3.2, Chapter 3 (iii) Geological map and section Fig 2.2 and 2.3, respectively, of Chapter 2. (iv) Section of the mine pit-five year development Plan in Fig 2.4 to 2.8 of Chapter 2.

ANNEXURE A-11

19-year-old woman's death in Narmada canal: Police track down 'missing' acquaintance

EXPRESS NEWS SERVICE
VADODARA, MARCH 25

A DAY after the decomposed body of a 19-year-old woman was recovered from the Narmada canal, the Jarod police in Vadodara tracked down a family acquaintance, Abhay Palas, who had "gone missing". The deceased Prerna Sharma's family had accused Palas of "killing" her.

However, Palas, 45, has told the police that Sharma allegedly "slipped and fell into the canal" while trying to retrieve her mobile phone from the water Monday evening when the two had visited the canal. He said he tried to save her but as she was swept away by the currents, he fled "fearing accusation", said a senior Jarod police official.

He was picked up by the Jarod police from the Vadodara railway station where he had arrived after being on the run for two days at Indore in Madhya Pradesh. He told the police that he was on the run as he was "scared" of being framed. The Jarod police handed over Palas to their counterparts in Bapod where Sharma's family had registered a 'missing person' complaint Monday. The Bapod police began questioning Palas Saturday.

Sharma had gone missing while returning from her workplace in Sayajipura.

However, officials said the postmortem note has not indicated any foul play. Assistant Commissioner of Police, H Division, MP Bhojani, told The Sunday Express that the police are investigating the unnatural death of Sharma. "We have detained Palas as her family has cast a doubt on him but the postmortem has only mentioned the cause of death as drowning... At this moment, there is no evidence to suggest a crime... If during the course of the probe of the accidental death, we come across incriminating evidence, we will register the FIR," said Bhojani.

On Thursday evening, after Sharma's decomposed body was found in the Chhani canal, her family had contended that the Bapod police had not "paid heed" to the missing person complaint filed Monday in which the family has expressed suspicion over Palas' involvement in her death. On Friday, Palas' wife had also approached the Jarod police saying her husband had been "missing" since Monday.

Ganja, phones seized from state's prisons in surprise inspection

EXPRESS NEWS SERVICE
AHMEDABAD, MARCH 25

CANNABIS (GANJA), mobile phones, lethal items were seized during surprise checks conducted on Friday in district jails, sub-jails and special jails of Gujarat for which 1,700 police personnel were deployed across the state.

According to police, cannabis weighing 100 grams were recovered from the cell of a convicted criminal in Sabarmati Central Jail in Ahmedabad.

Director General of Police Vikas Sahay told The Sunday Express Saturday that this was the first time body worn cameras were used for the searches "in a massive and effective way".

As part of the "mega search operation" 16 mobile phones, 10 electric (sic) and 39 lethal items, 519 smoking items and three narcotic substances were found, state-wide and "FIRs have been lodged in the respective jurisdictional police stations", said Sahay.

According to a press note issued by the home department Saturday, "under the instructions and guidance given by Chief Minister Bhupendra Patel to carry out surprise checking in all jails of the state", Minister of State of Home Department Harsh Sanghavi held an "important, high-level meeting at the DGP office at Gandhinagar Police Bhavan Friday evening" with top police officials of district police divisions and district jails joining in through video conference.

Simultaneous surprise checks were initiated in 17 jails across the state Friday night.

Minister of State for Home Harsh Sanghavi during a surprise inspection of a jail on Saturday. *ANI*

Sahay said, "We were very clear that there will be no excesses and the entire search will be conducted cordially with no hardship to the jail authorities or the prisoners. We wanted to maintain the human dignity of the prisoners and conduct the searches professionally, efficiently and with full transparency. The body worn cameras enabled live contact with the search party. The feeds, both audio and videos were of very good quality and we could see it all sitting in the Netram control room at Gandhinagar".

Sanghavi, Sahay and other senior officials were stationed at the control room monitoring and supervising the operation. The searches come close on the heels of a "surprise visit" of the Sabarmati Central Jail that Sanghavi conducted on March 21. Among the jails inspected were the four central jails —Sabarmati Central Jail in Ahmedabad, Vadodara jail, Rajkot jail, Lajpore jail in Surat — along with 11 district jails and two jails in Kutch —Palara jail in Bhuj where former IAS officer Pradeep Sharma is lodged, and Galpadar district jail.

While MoS Sanghavi refused to detail why the mega-drive was initiated, the press release notes that the search operation was conducted to "eradicate the illegal nest of prison contraband".

The press release claims this to be "perhaps for the first time in the entire country, a mega surprise check has taken place in prisons across the state".

According to Assistant Commissioner of Police (ACP-Ahmedabad city) Neerajkumar Badgujar, the seizure in Sabarmati Central Jail was made from the cell of Akram Sheikh, a convict serving a sentence for looting.

An FIR is being registered in connection with the seizure at Ranip police station under the Narcotic Drugs and Psychotropic Substances (NDPS) Act.

The ACP added that the search operation was conducted for 10 consecutive hours – from 9 pm on Friday until 7.30 am on Saturday – at Sabarmati Central Jail with cells and barracks double-checked by a team of 45 police officers and 100 police personnel.

Badgujar said the most common contraband seized at Sabarmati Central Jail included tobacco and paan masala, while others included electric hot plates and utensils for making food.

Sabarmati Central Jail houses many high-profile convicts and undertrials including Uttar Pradesh gangster Atiq Ahmed, several convicted of serial blasts in Ahmedabad, TMC spokesperson Saket Gokhale and accused in the Mundra drug haul case. The ACP said "some tobacco" was seized from Atiq Ahmed's cell. No contraband was found in the women's barracks or from barracks where the 2008 serial blast convicts are housed, he added.

Sahay said that the prisoners were "searched at random".

In Vadodara Central Jail, about 100 policemen joined three units of scrutiny officers, according to city police officials. The prison currently houses convicts of the 2002 Sabarmati Express fire in Godhra.

A senior police officer of Vadodara, who was among the 150 personnel that went into the Vadodara Central Jail late on Friday evening, said that the instruction was "executed within minutes" of being communicated.

The officer said that many of the tobacco products were hidden in unreachable corners and discovered with the help of search mirrors. The officer did not confirm if narcotics were also recovered during the raid at Vadodara jail. The raid went on until 7 am on Saturday.

In Surat, police seized tobacco, ganja and charas and 10 mobile phones. According to a police officer, some of the inmates set some items on fire as the police personnel arrived for inspection. The fire was brought control and the police are trying to figure out the items burnt in the fire.

WITH INPUTS FROM ENS VADODARA, SURAT

2 Covid deaths in state, cases jump by 66 pc in a day to 402

EXPRESS NEWS SERVICE
AHMEDABAD, MARCH 25

GUJARAT REPORTED 402 new Covid-19 cases Saturday with the day's test positivity rate inching towards two per cent—an increase from the one per cent test positivity rate recorded 10 days ago on March 16. The state also reported two patients succumbing to the infection, one from Ahmedabad city and another from Kutch.

After reporting 241 new cases on March 24, cases rose by 66 per cent within a day to 402 cases. Active cases have now risen to 1,529 cases, seven of whom are on ventilators.

A Covid ward at Civil Hospital, Sola. *Nirmal Harindran*

The state conducted nearly 21,000 tests Saturday but only 2,400-odd tests were conducted in Ahmedabad, including the city and rural limits. Ahmedabad recorded 220 cases, of which all but one were reported from Ahmedabad city. The city also reported a patient succumbing to Covid-19. The day's test positivity rate for the district (city and rural combined) stood at nearly 10 per cent.

Surat city reported 25 new cases, while seven other cases were reported from the rural parts of the district. The Rajkot Municipal Corporation reported 28 new cases and 12 cases were reported from its rural parts. Among the smaller districts, Morbi reported 18 cases and Amreli reported 15 new cases.

ENVIROMENT CERTIFICATE

I RAMESH LAKHMAN SOLANKI DECLARE THAT WE GOT ENVIROMENT CLEARENCE ON DATE 07/05/18 AND NO.OF EC IS DEIAA/EC/ QL MAY 18/46/3603 FOR OUR MININING LEASE OF BUILDING LIME STONE AT VILLAGE: AMODRA, TALUKO: UNA, DIST:GIR SOMNATH OF AREA 1-00-00 HAETORS ON SURVEY NO: 769/2P GUJARAT. IT IS UPLODED ON WEB SITE OF DEIAA GUJARAT.

RECRUITMENT

WAPCOS Limited, An ISO 9001:2015 Govt. of India Undertaking intends to engage Experts (JLE) on fixed term basis for work relating to EMRS Project, Odisha.
For further details visit our website **www.wapcos.co.in**. In case of any further changes, the same shall be notified on the website only.

Sr.GM(CMU-II), Gurgaon

CORRIGENDUM TO PUBLICATION OF APPENDIX IV-A DATED 06.03.2023 ISSUED UNDER RULE 8(6) READ WITH RULE 9(1) AND PROVISO THERETO OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ('The Act') IN RELATION TO THE PROPERTY BEING UNIT NOS. (1) 001, (2) 002, (3) 003, (4) 004, BLOCK "A", PART 1, RATNA BIZ PARK, NEAR SONI NI CHAL BRIDGE MAUJA- RAKHIAL, AHEMEDABAD-380023, GUJARAT, UNDER LOAN ACCOUNT NO. N003OIV-03 [old Loan Account No. HLAPAHE00251001 with Indiabulls Housing Finance Ltd.].

This Corrigendum is issued in relation to the publication of Appendix IV-A dated **06.03.2023**, in THE INDIAN EXPRESS - AHMADABAD - ENGLISH and GUJARAT TODAY - AHMADABAD - GUJARATI, both dated 7th March, 2023, issued by the Authorised Officer of **Assets Care & Reconstruction Enterprise Ltd.**, under Rule 8(6) read with Rule 9(1) and Proviso Thereto of the Security Interest (Enforcement) Rules, 2002 for the following correction(s):

IN THE APPENDIX IV-A DATED 06.03.2023:

- **For:**

"The Reserve Price of the Immovable Property will be **Rs. 44,77,800/- (Rupees Forty Four Lakh Seventy Seven Thousand Eight Hundred only)** and the Earnest Money Deposit (**"EMD"**) will be **Rs. 4,47,780/- (Rupees Four Lakh Forty Seven Thousand Seven Hundred Eighty only)** i.e. equivalent to 10% of the Reserve Price."

- **To be read as:**

The Reserve Price of the Immovable Property will be **Rs. 46,90,300/- (Rupees Forty Six Lakh Ninety Thousand Three Hundred only)** and the Earnest Money Deposit (**"EMD"**) will be **Rs. 4,69,030/- (Rupees Four Lakh Sixty Nine Thousand Thirty only)** i.e. equivalent to 10% of the Reserve Price.

The rest of the contents of Appendix IV-A dated 06.03.2023 published in the afore-said Newspapers shall remain the same and the above made corrections shall be read as part and parcel of Appendix IV-A dated 06.03.2023.

Sd/-
Authorized officer
ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.
TRUSTEE OF ACRE-102-TRUST

Place: AHEMEDABAD

भारतीय प्रबंध संस्थान बोधगया
Indian Institute of Management Bodh Gaya

Invites application for

Admission to the Doctoral (Ph.D.) Programme commencing June 2023

Applicant must have either a Master's degree or, professional qualification like CA /ICWA/CS with minimum 60% or equivalent grade point average, or 4 Year/8 Semester Bachelor's degree in Engineering (B.E./B.Tech./B.Arch.) with minimum 65% or equivalent. See IIMBG website **(https://iimbg.ac.in/phd)** for details.

An applicant is required to have taken the **CAT (2020/2021/2022)** or **GRE/GMAT/GATE/JRF**, the date of the examination must be 1st July 2020 or later with score validity on or after 1st January 2023. Details are available at **https://iimbg.ac.in/programs/admission/**

Area of Specialization: Marketing; Economics; Finance & Accounting; Strategy & Entrepreneurship; Organizational Behaviour & Human Resource Management; Information Technology Systems & Analytics; Operations Management & Quantitative Techniques, and Humanities & Liberal Arts (Business Communication).

Financial Support: Stipend, student development support, computer grant, support for field research, and support to attend an international conference.

Reservation: Government of India guidelines for reservation are followed.

How to Apply: For application, visit https://admission.iimbg.ac.in/phd2023/

Last date to apply- 15th April 2023.

Indian Institute of Engineering Science and Technology, Shibpur
(An Institution of National Importance under MoE, Govt. of India)

Employment Notification

Recruitment for the Post of Senior Medical Officer

Advt. No. RO/MA/23/04 **Date: 24.03.2023**

Applications in the prescribed format are invited from the eligible Indian Nationals for recruitment to the post of **Senior Medical Officer** directly / on deputation (including Short Term Contract) at the Indian Institute of Engineering Science and Technology, Shibpur.

Sl. No.	Name of the Post	No. of Post	Pay Band & Grade Pay	Category
1.	Senior Medical Officer	1	Pay Band 3 (Rs. 15600 - Rs. 39100) with Grade Pay of Rs. 7600/- + NPA as per Govt. instructions	UR

The application form, general instructions, qualifications, experience, upper age limit and other conditions required for the above posts may be downloaded from the Institute's website **www.iiests.ac.in**

The application duly filled in all respects should reach the Office of the Registrar, Indian Institute of Engineering Science and Technology, Shibpur, West Bengal, Howrah-711103 on or before 24.04.2023 by 5.30 p.m.

Incomplete applications will not be entertained. The Applicants previously applied for the post of Senior Medical Officer as per earlier advertisement no. RO/AU/21/07 dated 08.08.2021, may submit updated CV only.

Registrar

GUJARAT POLLUTION CONTROL BOARD
Paryavaran Bhavan, Sector 10 A, Gandhinagar 382 010
Tel 079-23232152 Fax 079-23222784, www.gpcb.gujarat.gov.in

PUBLIC NOTICE

It is hereby to inform that as per Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its Notification no. S.O. 1533 (E) dated September 14, 2006; Public Hearing has been fixed for **M/s Nirma Limited (Mine lease Area: 681.62 Ha) for Proposed Gujarda, Dudheri & Dudhala Limestone Mining – Rate Of Mining 2.7 - MTPA, at Villages: Gujarda, Dudheri & Dudhala, Taluka. Mahuva, Dist: Bhavnagar.** Covered under Project **Category "A"** as mentioned in their request application.

All local affected persons of the project are requested to remain present in the public hearing or send their response in writing to Member Secretary, Gujarat Pollution Control Board before the hearing date.

Other concerned persons having a plausible stake in environment aspects of the project or activity can submit their responses to Member Secretary, Gujarat Pollution Control Board in writing before the hearing date.

It may be noted that draft Environmental Impact Assessment Report and Executive Summary of the Environment Impact Assessment Report of the project has been sent to the following authorities or offices to make it available for inspection to the public during normal office hours till the Public Hearing is over.

1. District Collector Office, **Bhavnagar.**
2. District Development Office, **Bhavnagar.**
3. District Industry Centre, **Bhavnagar.**
4. Taluka Development Office, **Ta. Mahuva, Dist. Bhavnagar.**
5. Regional Officer, Integrated Regional Office, Ministry of Environment, Forests and Climate Change, Room No. 407, Aranya Bhawan, Near CH-3 Circle, Sector – 10A, Gandhinagar, Gujarat – 382010.
6. **Regional Office, Gujarat Pollution Control Board, Bhavnagar. Swastik Complex, First Floor, Plot No. 1616/1617, Near Vir Mokhdaji Circle, Ghogha Road, Bhavnagar 364 001.**

The District Magistrate /District Collector / Deputy Commissioner or his/her representative not below the rank of an Additional District Magistrate or any other District Level Officer authorized by him/her in this behalf shall supervise and preside over the entire public hearing process.

(Note:- If a project or activity is confined to the territorial jurisdiction of one sub-division, the District Magistrate/District Collector/Deputy Commissioner may alternatively authorize any officer not below the rank of Sub-Divisional Magistrate to supervise and preside over the entire public hearing process).

The Public Hearing is scheduled to be held on **28/04/2023 at 16:00 Hrs, Venue: Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar.**

Considering the present situation of pandemic of Covid-19 all concerned are hereby informed to follow Government guidelines regarding Covid-19 pandemic.

Place : Gandhinagar **D.M. Thaker**
Date : 23/03/2023 **Member Secretary**

GUJARAT POLLUTION CONTROL BOARD
Paryavaran Bhavan, Sector 10 A, Gandhinagar 382 010
Tel 079-23232152 Fax 079-23222784, www.gpcb.gujarat.gov.in

PUBLIC NOTICE

It is hereby to inform that as per Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its Notification no. S.O. 1533 (E) dated September 14, 2006; Public Hearing has been fixed for **M/s Nirma Limited (Mine lease Area: 332.24 Ha) for Proposed Padhiarka-Doliya Limestone Mining – Rate Of Mining 1.5 MTPA, at Villages: Padhiarka & Doliya, Taluka. Mahuva, Dist: Bhavnagar.** Covered under Project Category **"A"** as mentioned in their request application.

All local affected persons of the project are requested to remain present in the public hearing or send their response in writing to Member Secretary, Gujarat Pollution Control Board before the hearing date.

Other concerned persons having a plausible stake in environment aspects of the project or activity can submit their responses to Member Secretary, Gujarat Pollution Control Board in writing before the hearing date.

It may be noted that draft Environmental Impact Assessment Report and Executive Summary of the Environment Impact Assessment Report of the project has been sent to the following authorities or offices to make it available for inspection to the public during normal office hours till the Public Hearing is over.

1. District Collector Office, **Bhavnagar.**
2. District Development Office, **Bhavnagar.**
3. District Industry Centre, **Bhavnagar.**
4. Taluka Development Office, **Ta. Mahuva, Dist. Bhavnagar.**
5. Regional Officer, Integrated Regional Office, Ministry of Environment, Forests and Climate Change, Room No. 407, Aranya Bhawan, Near CH-3 Circle, Sector – 10A, Gandhinagar, Gujarat – 382010.
6. **Regional Office, Gujarat Pollution Control Board, Bhavnagar. Swastik Complex, First Floor, Plot No. 1616/1617, Near Vir Mokhdaji Circle, Ghogha Road, Bhavnagar 364 001.**

The District Magistrate /District Collector / Deputy Commissioner or his/her representative not below the rank of an Additional District Magistrate or any other District Level Officer authorized by him/her in this behalf shall supervise and preside over the entire public hearing process.

(Note:- If a project or activity is confined to the territorial jurisdiction of one sub-division, the District Magistrate/District Collector/Deputy Commissioner may alternatively authorize any officer not below the rank of Sub-Divisional Magistrate to supervise and preside over the entire public hearing process).

The Public Hearing is scheduled to be held on **28/04/2023 at 13:00 Hrs, Venue: Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar.**

Considering the present situation of pandemic of Covid-19 all concerned are hereby informed to follow Government guidelines regarding Covid-19 pandemic.

Place : Gandhinagar **D.M. Thaker**
Date : 23/03/2023 **Member Secretary**

GUJARAT POLLUTION CONTROL BOARD
Paryavaran Bhavan, Sector 10 A, Gandhinagar 382 010
Tel 079-23232152 Fax 079-23222784, www.gpcb.gujarat.gov.in

PUBLIC NOTICE

It is hereby to inform that as per Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its Notification no. S.O. 1533 (E) dated September 14, 2006; Public Hearing has been fixed for **M/s Nirma Limited (Mine lease Area: 612.1336 Ha) for Proposed Vangar-Madhiya Limestone Mining – Rate Of Mining - 1.6 MTPA, at Villages: Vangar & Madhiya, Taluka. Mahuva, Dist: Bhavnagar.** Covered under Project **Category "A"** as mentioned in their request application.

All local affected persons of the project are requested to remain present in the public hearing or send their response in writing to Member Secretary, Gujarat Pollution Control Board before the hearing date.

Other concerned persons having a plausible stake in environment aspects of the project or activity can submit their responses to Member Secretary, Gujarat Pollution Control Board in writing before the hearing date.

It may be noted that draft Environmental Impact Assessment Report and Executive Summary of the Environment Impact Assessment Report of the project has been sent to the following authorities or offices to make it available for inspection to the public during normal office hours till the Public Hearing is over.

1. District Collector Office, **Bhavnagar.**
2. District Development Office, **Bhavnagar.**
3. District Industry Centre, **Bhavnagar.**
4. Taluka Development Office, **Ta. Mahuva, Dist. Bhavnagar.**
5. Regional Officer, Integrated Regional Office, Ministry of Environment, Forests and Climate Change, Room No. 407, Aranya Bhawan, Near CH-3 Circle, Sector – 10A, Gandhinagar, Gujarat – 382010.
6. **Regional Office, Gujarat Pollution Control Board, Bhavnagar. Swastik Complex, First Floor, Plot No. 1616/1617, Near Vir Mokhdaji Circle, Ghogha Road, Bhavnagar 364 001.**

The District Magistrate /District Collector / Deputy Commissioner or his/her representative not below the rank of an Additional District Magistrate or any other District Level Officer authorized by him/her in this behalf shall supervise and preside over the entire public hearing process.

(Note:- If a project or activity is confined to the territorial jurisdiction of one sub-division, the District Magistrate/District Collector/Deputy Commissioner may alternatively authorize any officer not below the rank of Sub-Divisional Magistrate to supervise and preside over the entire public hearing process).

The Public Hearing is scheduled to be held on **28/04/2023 at 09:30 Hrs, Venue: Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar.**

Considering the present situation of pandemic of Covid-19 all concerned are hereby informed to follow Government guidelines regarding Covid-19 pandemic.

Place : Gandhinagar **D.M. Thaker**
Date : 23/03/2023 **Member Secretary**

//TRUE COPY//

GUJARAT POLLUTION CONTROL BOARD
Paryavaran Bhavan, Sector 10 A, Gandhinagar 382 010
Phone: 079 – 23232152, 23241514 Fax: 079 – 23222784 Website: www.gpcb.gujarat.gov.in

19 MAY 2023

No. GPCB/PH/2023-24/BHV-43/342573

Time Limit
By RPAD/H.D.

To,
The Director,
I.A. Division,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhavan,
Aliganj, Jorbagh Road,
New Delhi-110003.

Sub: To furnish a copy of the Public Hearing proceeding.

Ref: [1] Notification no. S.O. 1533 (E) dated September 14, 2006 published by the Ministry of Environment, Forest & Climate Change, Government of India, New Delhi.
[2] MoEF&CC's Notification no. S.O. 948 dated 12.6.2007 and the Forest and Environment Department, Government of Gujarat's GR no. ENV/10.2006/176/P, dated 25.7.2007
[3] Request Application of from **M/s Nirma Limited (Mine lease Area: 681.62 Ha)** to organize Public Hearing.

Sir,

Based on request received for public hearing **M/s Nirma Limited (Mine lease Area: 681.62 Ha) for Proposed Gujarda, Dudheri & Dudhala Limestone Mining – Rate Of Mining 2.7 MTPA, at Villages: Gujarda, Dudheri & Dudhala, Taluka. Mahuva, Dist: Bhavnagar,** Public hearing was organized **28/04/2023 at 16:00 Hrs, Venue: Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar.**

The Public Hearing proceeding along with CD and VCD is enclosed herewith for your information and further necessary action please.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board,

DPShah

(Smt. D. P. Shah)
Senior Environmental Engineer

Encl: As above.(Original copy)

Copy to:

1. District Collector, Collector Office,
   District: **Bhavnagar**... for information Please.
2. The Unit Head, **Bhavnagar**
   ...along with the original case file of aforesaid applicant for further suitable action
3. The Regional Officer, **Bhavnagar**..... For further suitable action, if any
4. **M/s Nirma Limited (Mine lease Area: 681.62 Ha).**
   At Villages: Gujarda, Dudheri & Dudhala, Taluka. Mahuva, Dist: Bhavnagar... Along with a copy of Public Hearing proceeding.
5. File copy.

REGIONAL OFFICE
GUJARAT POLLUTION CONTROL BOARD
PLOT NO: 1616/1617, SWASTIK COMPLEX, NR- VIR MOKHADAJI CIRCLE,
GHOGHA ROAD, BHAVNAGAR-364 001
PHONE: 2566108

PUBLIC HEARING PROCEEDINGS

It is informed that as per the Ministry of Environment, Forests and Climate Change, Government of India, New Delhi vide its notification no. S.O. 1533(E) dated 14/09/2006 and its subsequent amendment S.O. 3067(E) dated 01/12/2009, Public hearing is arranged for M/s. Nirma Ltd. for proposed Lime Stone Mining (Mine Lease Area: 681.62 Ha. 2.7 MTPA R.O.M) at Village: Gujarda, Dudheri and Dudhala, Taluka: Mahuva, Dist.: Bhavnagar which is covered under category A. The public Hearing is held on 28.04.2023 at 16:00 hrs. at the premises of Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist.: Bhavnagar.

A copy of the draft Environment Impact Assessment report and the Summary of Environment Impact Assessment Report was sent to the following authorities or offices to make available the draft EIA report for inspection to the public during normal office hours, till the Public Hearing is over.

1. The District Collector Office, Bhavnagar
2. District Development Office, Bhavnagar
3. District Industry Centre, Bhavnagar
4. Taluka Development Office, Tal: Mahuva, Dist.: Bhavnagar.
5. Regional Officer,
   Integrated Regional Office, Ministry of Environment, Forests and Climate Change, Room No. 407, Aranya Bhawan, Near CH-3 Circle, Sector – 10A, Gandhinagar, Gujarat – 382010.
6. Regional Office, Gujarat Pollution Control Board, Swastik Complex, Vir Mokhadaji Circle, Bhavnagar-364002.

Other concerned persons having plausible stake in the environmental aspects were requested to send their responses in writing to the concerned regulatory authorities.

The Public Hearing was scheduled on 28.04.2023 at 16:00 hrs. in the premises Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist: Bhavnagar.

An advertisement in English was published in "The Indian Express" on 26/03/2023 and that in Gujarati in "Sandesh" dated 26/03/2023.

Shri R.K.Mehta (IAS), District Collector and District Magistrate, Bhavnagar presided over and supervised the entire public hearing process.

All arrangements for the public hearing were made in strict compliance of Covid-19 prevention guideline.

A statement showing participants present during the public hearing is enclosed as **Annexure-A.**

REGIONAL OFFICE
GUJARAT POLLUTION CONTROL BOARD
PLOT NO: 1616/1617, SWASTIK COMPLEX, NR- VIR MOKHADAJI CIRCLE,
GHOGHA ROAD, BHAVNAGAR-364 001
PHONE: 2566108

A statement highlighting issues raised by the participants and responded by the representative of the applicant during the public hearing in English and Gujarati Language is enclosed as **Annexure B & B-1** respectively.

Copies of responses received in written from persons having plausible and written representation received before and during Public Hearing in environmental aspects are enclosed herewith collectively as **Annexure C-1 to C-139** and the replies by applicant to the same are enclosed herewith collectively as **Annexure D-1 to D-139**.

Venue: Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar
Date: 28/04/2023

A.J. Rathod
Regional Officer,
GPCB, Bhavnagar

R. K. Mehta (IAS)
District Collector &
District Magistrate,
Bhavnagar

Encl:

1. **Annexure A, B, B1, C-1 to C-139, D-1 to D-139 (Hard Copy & Soft Copy).**
2. **Video CD of Public Hearing**

REGIONAL OFFICE
GUJARAT POLLUTION CONTROL BOARD
PLOT NO: 1616/1617, SWASTIK COMPLEX, NR- VIR MOKHADAJI CIRCLE,
GHOGHA ROAD, BHAVNAGAR-364 002
PHONE: 2566108

Annexure-A

A Statement showing participants present during the Public Hearing

As per the Ministry of Environment, Forest and Climate Change Government of India, New Delhi vide its Notification no. S.O. 1533 dated Sept.14, 2006; and its subsequent amendment S.O. 3067(E) dated 01/12/2009, Environment Public Hearing is arranged for M/s Nirma Limited (Mine Lease Area 681.62 Ha) for proposed of Gujarda , Dudheri & Dudhala Limestone Mining- Rate of Mining 2.7 MTPA at Village: Gujarda , Dudheri & Dudhala, Taluka: Mahuva, Dist: Bhavnagar covered under Category "A" as mentioned in their application.

The Environment Public Hearing is being held on 28.04.2023 at 16:00 hours onwards at Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. : Bhavnagar.

The statement showing participants present during the Public Hearing is as under:

ભારત સરકાર ના પર્યાવરણ વન અને જલવાયુ પરિવર્તન મંત્રાલય, નવી દિલ્હી ના જાહેરનામા ક્રમાંક : S.O. 1533 તા: 14/09/2006 અને તેના પછીના સુધારા ક્રમાંક એસ.ઓ.૩૦૬૭ (ઇ), તા.૦૧/૧૨/૨૦૦૯ના તેમજ વખતો વખત થયેલ સુધારા મુજબ જાહેરનામા અંતર્ગત કેટેગરી "એ" માં સમાવિષ્ટ મેસર્સ નિરમા લિમિટેડ (ખાણ લીઝ એરિયા ૬૮૧.૬૨ હેક્ટર)ની ગામ: ગુજરડા, દુધેરી અને દુધાળા, તા.મહુવા, જી.ભાવનગર ખાતે પ્રસ્તાવિત ગામ: ગુજરડા, દુધેરી અને દુધાળા, લાઈમસ્ટોન માઈનિંગ – રેટ ઓફ માઈનીંગ – ૨.૭ એમ.ટી.પી.એ. માઈનિંગ માટેની અરજી અન્વયે પર્યાવરણીય લોકસુનાવણીનું આયોજન કરવામાં આવેલ.

પર્યાવરણીય લોકસુનાવણી નિરમા સિમેન્ટ પ્લાન્ટ વિસ્તાર, નેશનલ હાઈવે ૮ ઈ/૫૧, સર્વે નં. ૮૦, ગામ: પઢિયાર્કા, તા. મહુવા, જીલ્લો.ભાવનગર ખાતે તા. ૨૮/૦૪/૨૦૨૩ના રોજ ૧૬:૦૦ કલાકે રાખવામાં આવેલ.

જાહેર લોક સુનાવણી દરમ્યાન હાજર રહેલ લોકોની યાદી નીચે મુજબ છે.

Sr. No. ક્રમાંક.	Name & Address નામ અને સરનામું	Signature સહી
1)	Bhatt Shree P. Mahuva	Shree
2)	Baldaniya Rujal J. Mahuva	Rujal

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
3.	ગામ: કુઈરી ગોહેલ રણજીતસિંહ ભરતભાઈ	
4.	ગામ: કુઈરી chauhan Bhusireath	chauhan Bhusireath
5.	ગામ:- કુઈરી Valish [illegible] M.	
6.	ગામ:- કુઈરી Chauhan [illegible] C.	
7.	ગામ: કુઈરી Chauhan Rinku C	Chauhan Rinku
8.	Jodhiya [illegible] D.	
9.	Bhaliya [illegible]	Bhaliya [illegible]
10.	Bhaliya Dinesh B	D.B
11.	Rajdeep Chauhan	RKC
12	[illegible]	
13	[illegible]	
14	[illegible] કુઈરી S.	S. D. Bhaliya
15	કુઈરી [illegible]	[illegible]
16	કુઈરી [illegible]	[illegible]
17	કુઈરી [illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
18	માલવીયા ગોવાભાઈ ધુળાભાઈ ધુધેરી	G. D. માલવીયા
19	માલવીયા રાકેશ શામજીભાઈ ધુધેરી	R.S
20	[illegible]	[illegible]
21	Sankhat Nimish.	
22	Sankhat Kinar	
23	Sankhat Rushita	
24	I am Ravi 6233	
25	I AM UMESH 7377	SU
26	Rishan sankhat	
27	Sankhatma Herdik	Sankhat
28	sankhat Kunji	S.K.M
29	Sumersinh A Sumersinh	A.L Sumersinh
30	[illegible]	
31	Gopalbhai Bhesania	
32	ડી. ટી. સોંદરવા	ડી. ટી. સોંદરવા

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
33	Ram H. Sarvaiya	Vanya
34	[illegible]	[illegible]
35	[illegible]	[illegible]
36	[illegible]	[illegible]
37	[illegible]	[illegible]
38	[illegible]	
39	[illegible]	[illegible]
40	[illegible]	S.N. [illegible]
41	[illegible]	KOLI
42	[illegible]	[illegible]
43	Khatana Ghanshyam	[illegible]
44	[illegible]	[illegible]
45	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
46	[illegible]	[illegible]
47	[illegible]	[illegible]
48	[illegible]	[illegible]
49	[illegible]	[illegible]
50	[illegible]	[illegible]
51	Manish Jitubhai Joshiya	M. J. Joshiya
52	BHALIYA GOPAL Jentibhai	G J Bhaliya
53	Dhondhaluva KULDIP N	[illegible]
54.	[illegible]	[illegible]
55	Chauhan Vishal B.	Vishal Chauhan
56	[illegible] Sarigey	[illegible]
57	[illegible]	A.b. Jadav
58	[illegible]	[illegible]
59	જયદેવ રબારી	જયદેવ
60.	SVA	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
61	સાંઘર કૌશિક પ્રવીણભાઈ	
62	[illegible]	
63	મકવાણા [illegible]	
64	કરશનભાઈ [illegible]	
65	[illegible]	
66	મકવાણા કિરણ	
67	સાંઘર કલ્પેશ	
68	[illegible] મકવાણા	
69	મકવાણા વિપુલ કે	વિપુલ કે.
70	રાઠવા ગોવિંદ	રાઠવા કે
71	કિલેશ - P	પંચાલ
72	મહેનાવિ ફુલમ' કુંભારવાડા [illegible]	
73	મહેનાવિ [illegible] કુંભારવાડા [illegible]	
74	મહેનાવિ વિપુલ churuhum shailesh K	
75	churuhum Karashambhais	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
76	Joliya Jayesh J.	
77	Dolasiya Kuldeep V.	
78	Bhavani Sanjay K.	
79	Joliya Bhavesh. M	
80	Chivangi Chok.	
81	VISHAL.	
82	[illegible]	VM [illegible]
83	[illegible] Priyesh.	[illegible]
84	[illegible]	[illegible]
85	[illegible]	[illegible]
86	[illegible]	
87	[illegible]	[illegible]
88	[illegible]	[illegible]
89	[illegible]	[illegible]
90	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
91	Bavaiya Mayur, D	
92	[illegible]	[illegible]
93	[illegible]	
94	[illegible]	[illegible]
95	[illegible]	[illegible]
96	[illegible]	[illegible]
97	[illegible]	
98	[illegible]	
99	[illegible]	
100	[illegible]	
101	[illegible]	MR
102	[illegible]	[illegible]
103	[illegible]	
104	[illegible]	[illegible]
105	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
106	બાબુભાઈ ખોળાભાઈ	
107	નીલાયરબાબુભાઈ મહેતાભાઈ ભાળીયા	નીલાયરબાબુભાઈ
108	ભાર્ગવ પાળી. કે.	ભાર્ગવ પાળી.
109	ભાઈયા ગાલબ સેમ.	L.M.B
110	મોહનલાલ મયુર. C.4/364/251	
111	ભાલિયા જયદિપ પી. (ડાળીયા)	
112	મકવાણા કાનજી પુના કોળિયા	મકવાણા કાનજી માનિંગ ચિરોઈ
113	મકવાણા અમરસી - ડાયાભાઈ	અમરસી.
114	મકવાણા મુરત રામભાઈ કોળીયા	B.R મકવાણા
115	માંજરે લાખો બાબુભાઈ ગોંડલ	
116	મકવાણા પ્રતાપ. કે	P.V.
117	ધુંધળવા જયેશભાઈ દિનેશભાઈ	Dhundhu
118	ભાલિયા મનસુખ વિઠ્ઠલભાઈ	મનસુખ ભાલિયા
119	માંજરે કિરણ	માંજરે
120	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
121	જયુભાઈ	
122	અર્જુનભાઈ ગુલાબભાઈ	
123	કેશુભાઈ ભીખુભાઈ	
124	જેઠાભાઈ કાળાભાઈ કુંભાણી	
125	ધનજીભાઈ નારાણભાઈ કુંભાણી	
126	વીરૂભાઈ જયુભાઈ કુંભાણી	
127	[illegible]	[illegible]
128	[illegible]	[illegible]
129	સવજીભાઈ શિવાભાઈ	
130	ભાગવાન ભાઈ રામ ભાઈ	ભાગવાન ભાઈ
131	[illegible]	[illegible]
132	[illegible]	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
133	[illegible]	[illegible]
134	[illegible], વાંગર	
135	[illegible]	
136	[illegible]	[illegible]
137	[illegible]	[illegible]
138	[illegible]	[illegible]
139	[illegible], ઇદરી	
140	[illegible]	
141	[illegible]	
142	[illegible]	ઇદરી
143	[illegible]	
144	[illegible]	[illegible]
145	[illegible]	[illegible]
146	[illegible] ઇદરી	
147	[illegible] વાંગર	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
148	દુધેરી શિવાભાઈ નાથુ ગોવિંદસિંહ	દુધેરી
149	ચાંડેગરાભાઈ પોલાભાઈ દુધેરી	
150	શિવાભાઈ વિક્રમ (પ. દુધેરી	શિવાભાઈ વિક્રમ
151	લખુભાઈ. પટિયારડા	
152	ભાણાભાઈ કાનાભાઈ, દુધેરી	
153	લીમાભાઈ નાનભાઈ, દુધેરી	
154	પેશારામ કાના દુધેરા	પેશારામભાઈ
155	શિવાભાઈ કુકાભાઈ સરી. દુધેરી.	શિવાભાઈ કુકાભાઈ
156	ભાણાભા ભાઈલા નથા. દુધેરી.	ભાઈલા નથા
157	ગોવિંદભાઈ પરસભાઈ દુધેરા	ગોવિંદભાઈ
158	માધાભાઈ ખાડાભાઈ દુધેરા	માધાભાઈ
159	છગન લાલા ડોબાભા	છગનભાઈ
160	ભીલીયા અરવિંદભાઈ મોન. દુધેરી	ભીલીયા અરવિંદભાઈ મોન
161	ભાલીયા આતુભાઈ જી. દુધેરી	ભાલીયા આતુભાઈ. જી.
162	સુખાભાઈ ભાણાભાઈ દુધેરા	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
163	ભેળીયા નમન દુધાળા	ભેળીયા નમનભાઈ
164	મકવાણા દર્શન મણુભા	Darshan
165	બારૈયા વિશાલ ભાઈ	Vishal
166	Bambhaniya Mayur	[illegible]
167	રમેશભાઈ ભીમાભાઈ પરિવાર	M. R. Baraiya
168	જે.ટી. બારૈયા પરિવાર	M. R. Baraiya
169	દિનેશ બારૈયા પરિવાર	R. R. Baraiya
170	જોલિયા અનિલ દુધાળા	M. R. Joliya
171	નાનજી. એન. બારૈયા પરિવાર	નાનજી. એન. બારૈયા
172	આર એલ જોલિયા ડોળીયા	આર એલ જોલિયા
173	ડોળાયા રાજુ જોધા	ડોળાયા
174	અરતભાઈ કેશાભાઈ બારાર	
175	—	
176	આનંદભાઈ જયરભાઈ, પરીવાર	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
177	બારૈયા હિંમત.કિ	બારૈયા કિ.કિ પરિવારક
178	પરિવારક બારૈયા અશોકકુમાર/ જયકુમાર	બારૈયા A.B
179	દોમડીયા પરેશ ખીમ. પરિવારક	Paresh
180	શિયાળ ભૂમતભાઈ કોળીયા	ભી.ભ. કોળી
181	બારૈયા વિક્રમકુમાર/ નગરસદસ્યક	[illegible]
182	ડોળાસિયા વિજય ભી. કુંવરી	V. B. DOLASIYA
183	વાંગર પરમાર કાર પાપા	વાંગર પરમાર
184	વાંગર જય મુકેશ હાદા ચમારવાળા	જય હાદા
185	વિપુલ ભરત જાદવ વાંગર	V.H. Jadav.
186	બારૈયા હરેશ કે પરિવારક	બારૈયા H.K
187	Vangar Shivjal Jayanti Bhai Hamir Bhai	Shivjal
188	મકવાણા કરસન કે. કોળિયા	[illegible]
189	બારૈયા અરવિંદભાઈ/ વાંગર	AS બારૈયા
190	ભાયાભાઈ બારૈયા, પરિવારક	
191	પરસાભાઈ લીલાભાઈ, પરિવારક	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
192	અમૃતભાઈ, સમઢિયાળા	
193	ધનાભાઈ ગોવિંદભાઈ, પરિયારડા	
194	[illegible]	[illegible]
195	ફુલાભાગ.૨ Bambhaniya Jeram.S	જેરામભાઈ
196	ફુલાભાગ.૨ ગોપાલિયા અરજણભાઈ કાળાભાઈ	અરજણભાઈ
197	ગુજરડા Kadav Ravuji Chhaganbhai	[illegible]
198	ફુલાભાગ.૨ ગોપાલિયા પરેશ જગદીશભાઈ	[illegible]
199	ફુલાભાગ.૨ ગોરિયા ત્રિભોભાઈ શિવાભાઈ	
200	ગુજરડા અમરાભાઈ ભૂરાભાઈ વોરાભાઈ	જયંત રાણા
201	ફુલાભાગ.૨ ગોપાલિયા નરશીભાઈ ભાણાભાઈ	નરશીભાઈ
202	ગોહિલ ધનાભાઈ બચુભાઈ	પોગાર
203	ગોહિલ વોરીભાઈ રમેશભાઈ	પોગારા
204	બારૈયા રોહેરામ ગોરધનભાઈ	[illegible]
205	શિયાળ શિવાભાઈ	શિવાભાઈ
206	શિયાળ જયંત	જયંત

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
207	[illegible]	[illegible]
208	[illegible] ગુજરાત	[illegible]
209	[illegible]	[illegible]
210	શ્રીમતી [illegible] ગુજરાત	
211	[illegible] ગુજરાત	[illegible]
212	[illegible] ગુજરાત	
213	[illegible] ગુજરાત	
214	[illegible] ગુજરાત	[illegible]
215	[illegible] ગુજરાત	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
216	હમીરભાઈ ધાર. શિયાળ - વાંગર	Shiyal
217	લાખાભા તો સાયલ વંગર	લાખાભા તો
218	[illegible]	
219	Shiyal Vijay M.	
220	કાનુભાઈ વિરા ગિરી કુંઘડી	
221	મેઘાણી મોહનભાઈ હમીરભાઈ	
222	કેશુભાઈ વજેશભાઈ [illegible]	
223	શિયાળ મેરામ [illegible]	
224	મેઘાણી જયુ વજેશભાઈ	
225	ગોરિયા કિરપાલ લાખાભાઈ	
226	ધનજીભાઈ સોમાભાઈ	
227	[illegible]	
228	[illegible]	
229	વાળા પરેશ ગામ: વાંગર	P.M. Vala
230	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
231	કિસાન એકતા સમિતિ તાલુકા પ્રમુખ ગામ આરતી પારી તાલુકા જિલ્લા પ્રમુખ વિદ્યુતમંડળ ના સભ્ય	
232	રતનસિંહ લખનસિંહ પાલા	R B Pala
233	[illegible]	
234	અરજણભાઈ રામાભાઈ	
235	મેઘાણી પરશોત્તમભાઈ ધનાભાઈ	P. S. Jalindra
236	ભાલિયા વિપુલ - m	P. m
237	[illegible]	
238	ગાંધા પરશોત્તમ. એમ.	PB
239	મકવાણા વશરામભાઈ વરસાલાલ ડોળાય	
240	જાળીયા નરસીભાઈ મોહનભાઈ	[illegible]
241	K. [illegible]	
242	[illegible]	[illegible]
243	[illegible]	
244	[illegible]	SPGarya
245	જેઠોયા ભાવેશ ધીરૂભાઈ	જી.ડી. જેઠોયા

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
246	[illegible]	[illegible]
247	[illegible]	[illegible]
248	Joliya Kuldip bhagvatbhai	કે.બી જોલીયા
249	[illegible]	[illegible]
250	[illegible]	[illegible]
251	[illegible]	[illegible]
252	[illegible]	V.K.Bhuriya
253	[illegible]	[illegible]
254	[illegible]	[illegible]
255	[illegible]	[illegible]
256	[illegible]	[illegible]
257	[illegible]	[illegible]
258	[illegible]	[illegible]
259	[illegible]	[illegible]
260	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name and Address નામ અને સરનામુ	Signature સહી
261	[illegible]	[illegible]
262	[illegible]	
263	Shyam Prabhubhai Parabhai	[illegible]
264	[illegible]	
265	[illegible]	[illegible]
266	[illegible]	[illegible]
267	[illegible]	
268	[illegible]	[illegible]
269	[illegible]	
270	[illegible]	
~~271~~	[illegible]	
271	Bhuvan Bhullesh	[illegible]
272	[illegible]	[illegible]
273	Karan Bhuvan	[illegible]
274	Bhuvan Kitin	Kitin

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
275	કોલાદીયા નીતેશ મોહન	S. N. D
276	શ્રી મનુભાઈ રણછોડભાઈ દુધેરી	
277	બાબુભાઈ ભગાભાઈ દુધેરી	બાબુભાઈ ભગાભાઈ
278	પંચારણછોડ ભરૈયા દુધેરી	
279	સુરાભાઈ રેણુકાભાઈના મારા કાઠીયા	સુરાભાઈ રેણુકાભાઈ
280	ભાવેશ ભગાભાઈ ભાઈ કામા ભાઈ	ચંદુભાઈ
281	ભાવેશ ભાઈ દુદા ભાઈ સોલંકી	ગુજરાતી
282	ભાવુભાઈ બાલુભાઈ	કાઠીયા
283	Makavana Rajesh Kumar M.	Makavana
284	શામજીભાઈ શંભુભાઈ શિયાળ	
285	ભાલોડીયા મોહન મોમ	દુધેરી
286	નરેશભાઈ મોરભાઈ પંચાલ્યા કાપર	નરેશભાઈ
287	નિતીન. જે. ભરૈયા	પરિવાર
288	રાજેશ ભાઈ પાસુભાઈ	ચુંટણીકાર્ડ
289	સાકળ મકુરગામાર	ગાંડાભાઈ

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
290	[illegible]	[illegible]
291	[illegible]	[illegible]
292	[illegible]	Dhaval Ashok.N
293	[illegible]	M.M. Joliya.
294	[illegible]	[illegible]
295	[illegible]	[illegible]
296	[illegible]	[illegible]
297	[illegible]	[illegible]
298	[illegible]	[illegible]
299	[illegible]	[illegible]
300	[illegible]	G.U.B.
301	[illegible]	[illegible]
302	Bhimjibhai S. Bhaliya	[illegible]
303	[illegible]	[illegible]
304	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
305	R.G. Bhalodiya	[illegible]
306	[illegible]	[illegible]
307	[illegible]	[illegible]
308	કિશોર રમેશ [illegible]	કિશોર રમેશ
309	[illegible]	[illegible]
310	[illegible]	[illegible]
312	ધુંધળવા ધુધાભાઈ છગનભાઈ	ધુંધળવા ધુધાભાઈ
313	ધુંધળવા શંભુભાઈ રામભાઈ	ધુંધળવા શંભુભાઈ
314	ધુંધળવા વિઠ્ઠલભાઈ છગનભાઈ	ધુંધળવા વિઠ્ઠલભાઈ
315	ધુંધળવા છગનભાઈ ધનાભાઈ	ધુંધળવા છગનભાઈ
316	ધુંધળવા ધનાભાઈ ખોડાભાઈ	ધુંધળવા ધનાભાઈ
317	ધુંધળવા રામભાઈ ધનાભાઈ	ધુંધળવા રામભાઈ
318	ધુંધળવા શીવાભાઈ રામભાઈ	ધુંધળવા શીવાભાઈ
319	ગારેચા રૂડાભાઈ અમરાભાઈ	ગારેચા રૂડાભાઈ
320	લાલેશ ભાઈ ચોથાભાઈ જોગીયા	બી.સી. જોગીયા

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
321	ધનજીભાઈ નીમાભાઈ	ડોબરીયા ધનજીભાઈ
322	સોકત ફીરોજભાઈ મોજીલીયા	મો.ફી. મોજીલીયા
323	બાબુભાઈ અરજણભાઈ મકવાણા	બાબુ. અ. મકવાણા
324	ધનજીભાઈ ડોબરીયા	
325	અરજણભાઈ લખમણભાઈ	
326	અરવિંદભાઈ ગોવિંદભાઈ	એ. જી. બારૈયા
327	જીવણભાઈ બાઘાભાઈ	
328	પરેશભાઈ બચુભાઈ	
329	દેવાયતભાઈ ડોબરીયા	
330	શિયાળ માધુભાઈ ગોગાભાઈ	M. G
331	શિયાળ જયંતીભાઈ/ધનજીભાઈ	જયંતીભાઈ ધનજીભાઈ શિયાળ
332	શિયાળ જયસુખભાઈ મોહનભાઈ	
333	શિયાળ અરવિંદભાઈ પોપટભાઈ	એ. પી. શિયાળ
334	શિયાળ રવજીભાઈ દુદાભાઈ	
335	બાબરીયા લાખાભાઈ મણુભાઈ	B.m Bhaba

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
336	શિયાળ ભારતી ગોવિંદભાઈ	
337	શિયાળ કૈલાશ ગોવિંદભાઈ	Shiyal Kailash G
338	શિયાળ આશા રવજીભાઈ	
339	શિયાળ દક્ષા રમણીકભાઈ	શિયાળ ડી રમેશ.
340	શિયાળ રમીલા જુવાન	શિયાળ આર જ.
341	શિયાળ અરિમાબા જુવાન	શિયાળ અરિમાબા
342	શિયાળ મીનલ રાજુ	શિયાળ મીનલબેન
343	મોલિયા પ્રદિપ રમેશ	મોલિયા પ્રદિપ
344	મોલિયા મીનલ રમેશ	
345	મોલિયા કુમાર રમેશ	મોલીયા કુમાર
346	શિયાળ પરમાર રાજુ	
347	શિયાળ મુ-મગુ પરમાર	
348	શિયાળ પ્રભાબેન રવજીભાઈ	
349	શિયાળ માનુબેન ગોવિંદભાઈ	શિયાળ માનુ
350	શોલંકી રાધા રમણીકભાઈ	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
351	કુવરજીભાઈ મોહનભાઈ શિયાળી	
352	રમેશભાઈ/જીભા ભાવભુભાઈ શિયાળ	
353	દેવુજીભા ધુવાભાઈ ભાલિયા	
354	ધનુજીભા ખારાભાઈ ભાલિયા	
355	મીરાજીભા વેલભુભાઈ ભાલિયા	
356	વિજુજીભા સગભાઈ મોઢવાડીયા	
357	માનસુજીભા વેલભુભાઈ મોઢવાડીયા	
358	સમજુજીભા આલુભાઈ જાંબાચાર્ય	
359	ભુલીજીભા સમુભાઈ ખંભેચા	
360	કુદરી જમુભાઈ ભાલિયા	
361	ધ્યાનજીભા નરશીભાઈ ખંભેચા	
362	પરબતજીભા રેવુભાઈ મોઢવાડીયા	
363	ધ્યાનજીભા ઈનરિકભાઈ પરમાર	
364	ઈસાજીભા સમજુભાઈ ભાલિયા	ઈસાજીભા
365	મધુજીભા ભરતભાઈ શિયાળી	મધુ ચન

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
366	દમુબેન ભાગભુભાઈ ડાભી	
367	લાડુબેન પુંજાભાઈ ભારૈયા	
368	કુંતીબેન મોડાભાઈ ભારૈયા	
369	સંમીબેન કવજી મડવાળા	
370	ભુરીબેન ગંગાભાઈ ભેંવા	
371	વાઘેલા શિલ્પા કાળુભાઈ	એસ. કે. વાઘેલા
372	વાઘેલા જ્યાબેન કાળુભાઈ	
373	ભાણુબેન ગોબરભાઈ	
374	મંજુબેન પરસોત્તમ શિયાળી	
375	કેવરબેન ગોગાભાઈ ભાલિયા	
376	દયાબેન ભરતભાઈ	દયાબેન
377	મધુબેન ભુવા મોલિયા	
378	લખમીબેન વાલજીભાઈ ભાલિયા	
379	વિજુબેન ઈશ્વરભાઈ ભાલિયા	
380	કેવરબેન શામજીભાઈ ભાલિયા	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
381	વિપુલભાઈ વિરાભાઈ ભાલિયા	
382	જીગ્નેશભાઈ ખારાભાઈ ઓડેદરા	
383	ગીતા ભરત મકવાણા	
384	ગીતા ગણેશ ઓડેદરા	
385	ધનીબેન નથાભાઈ ભાલિયા	
386	કુવરબેન મગાભાઈ ઓડેદરા	
387	હિમુબેન ભીમાભાઈ ભાલિયા	
388	કુવરબેન હેમરભાઈ ભાલિયા	
389	કજલ મનસુખ બાબરિયા	કાજલ મનસુખ બાબરિયા
390	કૈલાસ બાજુભાઈ ભાલિયા	કે.બી.બી.
391	કાજલ બાજુભાઈ ભાલિયા	કે.બી.બી.
392	રમેશભાઈબેન મનસુખભાઈ બાબરિયા	
393	કંચનબેન જયસુખભાઈ ભાલિયા	કંચનબેન
394	ભારતી ધુધાભાઈ ભાલેચા	ભારતીબેન
395	ભાવનાબેન પરિમલભાઈ બારૈયા	ભાવના પરિમલ બારૈયા

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
396	મંજુલેન દિલુભાઈ ખાટેચા	
397	પુનમીબેન રમેશભાઈ ખાટેચા	
398	શિલ્પાબેન શૈલેશભાઈ નીતા શિલ્પા	
399	ભાવના મહેશ ખાટેચા	ભાવના મહેશ
400	શિયાળ નાથુભેન હિરાભાઈ	
401	રાધાબેન કેશાભાઈ શિયાળ	
402	કૌશીક ભરત મહેતા	કૌશીક
403	કોમલ ભરત મહેતા	કોમલ
404	વસંત નાગજી મકવાણા	વસંતબેન
405	જયાબેન વિપુલભાઈ મકવાણા	
406	જયાબેન ભરતભાઈ મહેતા	
407	શિયાળ મધુબેન જીવણભાઈ	
408	શિયાળ નીતાબેન દિનેશભાઈ	નીતાબેન
409	શિયાળ નીતા વિનેશભાઈ	શિયાળ નીતા
410	શિયાળ વિશ્વાસ મનીષ	વિશ્વાસ

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411	દેવરાજ ભુવન શિયાળ	શિયાળ દેવરાજ
412	જેનાબેન દેવશીભાઈ શિયાળ	
413	નીતાબેન સોમાભાઈ શિયાળ	
414	કાજલ મશુભાઈ જાદેવા	કાજલ
415	મશુબેન શિવભુભાઈ	
416	ગીનુબેન મશુમકભાઈ જાદેવા	
417	લાભુબેન ધનભુભાઈ જાદેવા	
418	વ્યાસી હિમંતભાઈ મકવાણા	
419	કંકુ રામભુભાઈ જાપણિયા	
420	ભાવના હિમતભાઈ મકવાણા	મકવાણા ભાવના
421	માનસી નિતિનભાઈ	મકવાણા માનસી
422	સોનાબેન જોધાભાઈ મકવાણા	
423	કંચનબેન કાનાભાઈ મકવાણા	
424	શિતલ મગનભાઈ મકવાણા	મકવાણા શિતલ
425	સકુબેન ચોથાભાઈ મેતિયા	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
426	બાબુભાઈ નાગજીભાઈ મોલિયા	
427	નાનીબેન ગોરાભાઈ રિબાડિયા	
428	રમેશભાઈ અરજણભાઈ મકવાણા	
429	મોહનભાઈ ગોરધનભાઈ મકવાણા	
430	તેજુબેન ભાવજીભાઈ મકવાણા	
431	કુંડીબેન લાખાભાઈ મકવાણા	
432	મધુબેન અરવિંદભાઈ બાબરિયા	
433	રમણાબેન કેશુભાઈ ગોહેલ	
434	રિબાડિયા દેવુબેન દીપાભાઈ	
435	રિબાડિયા અંકુબેન દીપાભાઈ	
436	રિબાડિયા કાનીબેન ગોરાભાઈ	
437	રિબાડિયા કૈલાસ અરવિંદ	અંકુ અને રિબાડિયા
438	રિબાડિયા મંજુબેન પોપટભાઈ	
439	Umi / Bakali	

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440	ચામુંડા મોહનભાઈ દુધેરી	
441	અંજલિ મોહનભાઈ દુધેરી	
442	ખાંભલિયા સંગીતા દુધેરી	સંગીતા
443	ખાંભલિયા પ્રમીલા દુધેરી	પ્રમીલા
444	ખાંભલિયા પાનુબેન દુધેરી	
445	મીઠાબેન રણછોડભાઈ દુધેરી	
446	વીજુબેન નાથાભાઈ દુધેરી	
447	રાધાબેન જીવાભાઈ દુધેરી	
448	શાંતુબેન શામજીભાઈ દુધેરી	
449	અમરતબેન ધુરાભાઈ દુધેરી	
450	મંજુબેન નાથુભાઈ દુધેરી	
451	નંદુબેન મગાભાઈ દુધેરી	
452	દુધીબેન આલુભાઈ દુધેરી	
453	શીયળીબેન મગાભાઈ દુધેરી	
454	ફુલીબેન રામભાઈ દુધેરી	

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455	રમાબેન માવજીભાઈ દુદોરી	
456	મંજુબેન રામજીભાઈ દુદોરી	
457	રમણીકબેન ખાડાભાઈ દુદોરી	
458	રાધાબેન માવજીભાઈ દુદોરી	
459	જયાબેન કાનાભાઈ કોળીયા	
460	શાન્તુબેન રણભાઈ દુદોરી	
461	શાન્તુબેન લોધાભાઈ દુદોરી	
462	અવલાબેન લાડુભાઈ દુદોરી	
463	રમણીકબેન લાડુભાઈ દુદોરી	
464	લક્ષ્મીબેન વસ્તીભાઈ દુદોરી	
465	રમણીકબેન ભીખાભાઈ દુદોરી	
466	દેવુબેન પરશોત્તમભાઈ દુદોરી	
467	લીલુબેન ભગવાનભાઈ પરોચક્ષ	
468	મંજુબેન સવજીભાઈ પાંગર	
469	ભાનુબેન જસાભાઈ પાંગર	

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470	ધનુબેન પેલાભાઈ ડુધેરી	
471	લાલુબેન મગનભાઈ વાગર	
472	રામીબાઈબેન જેઠાભાઈ ડુધેરી	
473	સમજુબેન જીવનભાઈ ડુધેરી	
474	કે સરેન મદદ વાગર	કે સરેન
475	અદ્દાબેન ધિમતાભાઈ વાગર	
476	મંજુબેન ધનાભાઈ વાગર	
477	શોભાબેન ધનાભાઈ વાગર	શોભા
478	શોમાબાઈબેન મગનભાઈ ડુધેરી	
479	શોમાબાઈબેન રામજીભાઈ ડુધેરી	
480	રોમાબાઈબેન મગનભાઈ ડુધેરી	
481	શાંતુબેન રામજીભાઈ ડુધેરી	
482	માનુબેન વાઘાભાઈ ડુધેરી	
483	બળીબેન મનસુખભાઈ ડુધેરી	
484	લાલુબેન રાજાભાઈ ડુધેરી	

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૫૮૫	ગાંધીબેન જીમાભાઈ કુંઘેરી	
૫૮૬	કાળીબેન ડાહીભાઈ કુંઘેરી	
૫૮૭	ભાનીબેન લેખરભાઈ કુંઘેરી	એમ. ડી. કોટિયા
૫૮૮	પરમાર વેલાભાઈ વેરશીભાઈ પટિયાવડા	A. S. પિઠાભાઈ
૫૮૯	ભોલ ગોરી વેલજીભાઈ પટિયાવડા	જુ. વી. ભોલ
૫૯૦	બારૈયા કોમલ કાનાભાઈ પટિયાવડા	Bavaiya Komal. C.
૫૯૧	ભોલ કેમ વેલજીભાઈ	P.V.Bhol
૫૯૨	પરમાર ધનિષ્ઠા સુનિલભાઈ	D. S. પરમાર
૫૯૩	ભોલ કોમલ ભરતભાઈ	G.B. Bhol
૫૯૪	નીમાવત પ્રતાપ કરશનદાસ.	પી. કે. નીમાવત.
૫૯૫	મકવાણા નાની જસાભાઈ	M. N. J
૫૯૬	મકવાણા વિનાયક વેલજીભાઈ	M. V. V
૫૯૭	ભાલીયા સેજલ દેવશી ભાઈ	S. D ભાલિયા
૫૯૮	પ્રજાપતિ પરેશ	પ્રજાપતિ
૫૯૯	દુધરેજીયા નયના પી	N. P

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500	ધુંધળવા વસન બેન	D. V.N
501	ધુંધળવા પિયરબેન હરિભાઈ	P.H.Dhandhalavva
502	ધુંધળવા સજના પ્રેમજીભાઈ	S. P. D.
503	ધુંધળવા રૂડીબેન પ્રેમજીભાઈ	R. P. D.
504	ધુંધળવા કિરણબેન હરિભાઈ	KH
505	લાડુબેન રમેશભાઈ પરીયાણા	
506	મંજુબેન ખાલાભાઈ પરીયાણા	
507	ભાનુબેન દેવાભાઈ પરીયાણા	
508	મનુબેન ભનુભાઈ પરીયાણા	
509	સંજના રાજકુમાર પરીયાણા	સંજના
510	જીંજરીયા માયુબેન દેવાભાઈ	માયુબેન
511	દયાબેન જીવાભાઈ ધુંધારી	
512	દેવાયતીબેન જીવાભાઈ ધુંધારી	
513	દયાબેન રમેશભાઈ ધુંધારી	
514	ભાનુબેન ખાજુભાઈ ધુંધારી	

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515	કાશુબેન બાબુભાઈ કુંભોરી	
516	સત્યાબેન મોહનભાઈ [illegible]	સત્યા
517	સમજુબેન મોહનભાઈ કુંભોરી	
518	મંજુબેન શ્રીમંતભાઈ પરિયાર	મંજુબેન
519	કાળીબેન નાગજીભાઈ પરિયારા	
520	અલીબેન સાજણભાઈ પરિયારા	
521	શિવાલીબેન નાગજીભાઈ [illegible]	
522	ઝુમીકાબેન [illegible]	ઝુમીકા
523	[illegible] રમેશભાઈ પરિયારા	
524	તેજુબેન સાજણભાઈ પરિયારા	
525	[illegible] વાલાભાઈ પરિયારા	
526	તેજુબેન માધાભાઈ કોળીયા	
527	કંકુબેન રણજીભાઈ [illegible]	
528	સંગીતા લોકાભાઈ કુંભોરી	સંગીતા
529	[illegible]	[illegible]

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530	ભાલીયા ભાવાભાઈ ખોડાભાઈ	Bhaliya Bhavabhai K.
531	શિયાળ પ્રવિણ. વેલજી	શિયાળ. પી. વી
532	પરેશભાઈ કુદા ભાઈ	પરેશ કુદા
533	આતુભાઈ રબુભાઈ	આતુભાઈ રબુભાઈ
534	રાજુભા રાણાભાઈ	કુદરત
535	ભોરણીયા હર્ષદ જિતેશ ભાઈ	BHM
536	ભોરણીયા રાકેશ દેભાભાઈ	ભોરણીયા
537	[illegible]	[illegible]
538	રમેશભાઈ [illegible]	
539	ભગાભાઈ [illegible]	
540	દેશા ભાઈ ભાલિયા	
541	ભાલીયા જયેશ ધનજીભાઈ	
542	ધનજીભાઈ જીવાભાઈ [illegible]	
543	ખોડાભાઈ કુદરત	
544	આર. કે. ગોહીલ પોલીસ	

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545	આશાબેન રમણભાઈ, ચંદુલાલ સંકલચંદ ચાલ, અમદાવાદ	
546	રમેશ કે શિયાળ	
547	અમરત-મલકાબા	
548	પરસજભાઈ રાજાભાઈ	
549	છગનભાઈ ગોપાભાઈ	
550	રામજીભાઈ ધોળિયા	
551	આદુભાઈ શિયાળ	
552	ધારૂભાઈ શીયાળ	
553	નથાભાઈભાઈ ગોળિયા	
554	ભાલાભાઈ ભાંગડીયા	
555	બેલજી કાળા શિયાળ	
556	બેચરભાઈ દેવરાજભાઈ	
557	રણછોડભાઈ કુમારભાઈ	
558	ખીમાભાઈ ખાણભાઈ	ખીમા ખાણુ
559	કરણભાઈ ગોયેલ	

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560	[illegible]	[illegible]
561	[illegible]	[illegible]
562	[illegible]	[illegible]
563	[illegible]	[illegible]
564	[illegible]	[illegible]
565	ગારૈયા [illegible] ડુંગરી	[illegible]
566	ગારૈયા [illegible] ડુંગરી	[illegible]
567	ગારૈયા [illegible] ડુંગરી	[illegible]
568	ગારૈયા મોહન [illegible] ડુંગરી	M.B. [illegible]
569	Barvaliya VIPUL P. ડુંગરી	V.P. Barvaliya
570	[illegible]	[illegible]
571	[illegible]	ડુંગરી
572	[illegible]	[illegible]
573	[illegible]	[illegible]
574	[illegible]	ડુંગરી

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575	મંડલ વિરાભાઈ માલિયા	દુધેરી
576	સોલંકી સાગરભાઈ	દુધેરી
577	સોલંકી સંજય રમેશ.	
578	હરીભાઈ ગોહેલ	
579	ભાવુભાઈ સોમાભાઈ	
580	શિયાળ અનુપભાઈ ભગુભાઈ	દુધેરી
581	મકવાણા અમરાભાઈ જેઠાભાઈ	દુધેરી
582	માલિયા પાંચાભાઈ રાણાભાઈ	
583	કિશોર કલાભાઈ.	દુધેરી.
584	સોલંકી રાજુભાઈ જેસાભાઈ	દુધેરી
585	ચરણ ચોરાઈ	
586	ટાંકા મહેન્દ્રભાઈ પાનાભાઈ	
587	સાકરિયા ભાઈ નાગાભાઈ	
588	મગન ખારાભાઈ ચૌહાણ	ગુજરડા
589	જેઠાભાઈ ચૌહાણ	ગુજરડા

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
590	N.M. [illegible]	[illegible]
591	[illegible]	[illegible]
592	[illegible]	[illegible]
593	[illegible]	[illegible]
594	[illegible]	[illegible]
595	[illegible]	[illegible]
596	[illegible]	[illegible]
597	[illegible]	[illegible]
598	[illegible]	[illegible]
599	[illegible]	[illegible]
600	[illegible]	[illegible]
601	[illegible]	[illegible]
602	[illegible]	[illegible]
603	[illegible]	[illegible]
604	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address મતિયા વિગત અને સરનામુ છે	Signature સહી
605	શિયાળ નીતિન ભી.	
606	સોંદરવા મહેશ પી.	
607	સોંદરવા રણજીત. પી.	
608	શિયાળ પ્રફુલભાઈ ચંદુભાઈ	
609	મેડવાળા રૂપજીભાઈ ગોવિંદભાઈ	
610	કોળાયા લખનભાઈ મોહનભાઈ	લખનભાઈ
611	માધાભાઈ કુરાભાઈ	કુરેશ
612	માધવજીભાઈ રાજાભાઈ	કુરેશી
613	વજાભાઈ ગોરડ	
614	સોલંકી જયંતભાઈ ગંગાભાઈ	J. J. સોલંકી
615	નાનાભાઈ કુરેશી	
616	શીવરભાઈ ગોપાલભાઈ કુરેશી	
617	શોભાબેન ચંદુભાઈ	શોભાબેન ચંદુભાઈ
618	મયુરભાઈ ગોપાલભાઈ ગોહેલ	
619	કીરીટભાઈ નાનાભાઈ નકુમ	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
620	ધુધાભાઈ નાથુભાઈ	
621	ધરમભાઈ રણછોડભાઈ	ભાઈબાના પીરાણા
622	ભાલીયા નાગજી લાખા નારણભાઈ	દુધોરા
623	ભાલિયા પ્રતાપભાઈ નરશીભાઈ	દુધોરી
624	ભાલિયા વિશાભાઈ પાનાભાઈ	દુધોરી.
625	કેશુભાઈ ભગવાનભાઈ મકવાણા	વાંગાર
626	જેતીબેન ભુપતભાઈ ભાલીયા.	વાંગાર
627	સોલંકી રમણભાઈ રણછોડભાઈ	દુધોરી
628	સોલંકી ધુધાભાઈ ધેલાભાઈ	G.S દુધોરી
629	માચણંગ પિરોઈ ભાલાળીયા જીવણભાઈ.જી	દુધોરી
630	માચ નાંગા પીરોઈ ભાલીયા મહેશ ધુધાભાઈ	M.S
631	માચ નાંગા પીરોઈ ભાલીયા પરષોત્તમભાઈ	પરષોત્તમ
632	ધુધા નાગજી	દુધરા
633	નાથુભાઈ નાથાભાઈ દુધરા	
634	દાનાભાઈ દેવશીભાઈ	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
635	કિશનકુમાર રામકુમાર પ્રજાપતિ	
636	જગદીશકુમાર ગોપાલભાઈ	
637		
638	મુકેશકુમાર	
639	Kishan Baxiya	
640	પાંચડા ઝવેરાભાઈ	K.B.C
641	મકવાણા વિક્રમ રૂપજીભાઈ	
642	મકવાણા ગોપાલભાઈ	
643	મકુભાઈ ગોરધનભાઈ કેશુભાઈ ગોહેલ	
644	ભાલીયા મહેશભાઈ ભગાભાઈ	M.C Bhaliya
645	[illegible]	[illegible]
646	પ્રેમજીભાઈ ધુળજી ભાઈ	પારેખ
647	ગોવિંદભાઈ	પારેખ
648	મહેશકુમાર રણછોડભાઈ	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
649	હસાત [illegible] માણીયા	[illegible] હસાત
650	ખરાડા રાજુભાઈ ધોળાભાઈ માણપા	ખરાડા રાજુ
651	[illegible]	[illegible]
652	Dhaval Mukesh B	Dhaval Mukesh B
653	Sumanto bhupatbhai bhimabhai	Sumanto [illegible]
654	મકવાણા આકાશભાઈ કરીયા	આકાશભાઈ મકવાણા
655	HR [illegible]	HR [illegible]
656	[illegible]	[illegible]
657	જયરાજભાઈ કરશનભાઈ	[illegible]
658	[illegible] ભાઈ ભોળાભાઈ	[illegible]
659	રમેશ. એલ ભોળીયા	કુંઘેરી
660	મોહનભાઈ અમરસીભાઈ	કુંઘેરી
661	[illegible] ભાઈ રમેશભાઈ	કુંઘેરી
662	રમેશભાઈ નરસીભાઈ	કુંઘેરી
663	મકવાણા રાજુ સામજી કરીયા	[illegible] માનિંગ પ્રિન્ટીંગ

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
664	ભાંગળા જયદિપ પી. ડોળીયા	
665	ચોરાસા મયુર. ચંદ્રકાંત	M.D. Chokan.
665	ગઢેચા [illegible] કેતન.	[illegible]
665	ગઢેચા પરમાત્મા. જી.	ગઢેચા પી.જી
666	મકવાણા રાજુ. કાળા ભાઈ ડોળીયા	R. D
667	મકવાણાનું વલા ડોળીયા	જે. જે. મકવાણા
668	સાંગર કિશોર મનસુખ	સાંગર
669	રમેશભાઈ દુધરી	રમેશભાઈ
670	[illegible]	
671	હિમંતભાઈ મહાદેવભાઈ	હિમંતભાઈ
672	રણછોડ ગોકળભાઈ દુધરી	R.G. Dudhri
673	ધંધા [illegible]	
674	[illegible]	[illegible]
675	ભરત ભાઈ ભાખાભાઈ	પરિયાણી
676	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
677	[illegible]	[illegible]
678	[illegible] પટીયારક	[illegible]
679	નાથેશ ચોટારકા પટીયારક	નાથેશ જિ
680	મુ. કુકેરી તા. મહુવા. વિઠ્ઠલભાઈ વાલાભાઈ ભાલીયા	Vithal V. Bhaliya
681	કુકેરી તા. મહુવા બાબુભાઈ કાળાભાઈ ભોળાયા	B.C. J
682	કુકેરી તા. મહુવા. માવજીભાઈ રામાભાઈ ભાલિયા	
683	[illegible]	પટીયારક
684	ભાવજી રૈમાભાઈ	પટીયારક
685	કાળાભાઈ ધોળાભાઈ લખાડ પટેલ	
686	નિરમા નો વિરોધ કુકેરી પાસાળી	
687	શિયાળ શામજી નરશુભાઈ	S.S.N
688	શિયાળ ચંદુભાઈ શીવાભાઈ	C.S.SNIYAL
689	સોલંકી વનભાઈ શિયાળ	A.V. SNIYAL
690	મકવાણા મુકેશ ઉકાભાઈ	M K U
691	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
682	વિશાલ મિશ્રાભાઈ	[illegible]
683	વિશાલ માર્કંડ	SB
684	વિશાલ શામજી	S M
685	વિશાલ સંજયભાઈ	A S
686	વિશાલ મણકાભાઈ	S C
687	વિશાલ નીતુ	S B
688	પરમાર શામજી ફરશાણ	
689	પરમાર મોહનજી ફરશાણ	
700	રાઠોડ રમેશ નીલેષ	પરિચારક
701	Pitrabhai Kalabhai bhil	P.K. bhil
702	Lalitbhai b. Lalliya	Dugheri
703	શામજીભાઈ વીરાભાઈ	પરિચારક
704	જેંતીભાઈ રાંણાભાઈ	ફુઘેરી
705	બાબાભાઈ ફેમાભાઈ	પરિચારક
706	ફકીરભાઈ કરશનભાઈ	પરિચારક

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
707	અશ્વિન ભાઈ	અશ્વિન
708	મોહનભાઈ	[illegible]
709	ભુવનભાઈ	
710	[illegible]	[illegible]
711	Shijal Jatin Ho.	Shijal J.
712	મનસુખ મગનભાઈ [illegible]	MKM [illegible]
713	Shrusti [illegible]	[illegible]
714	[illegible]	[illegible]
715	મહેશકુમાર [illegible]	M. M. J
716	[illegible]	[illegible]
717	[illegible]	[illegible]
718	Shisyl kishan h	S.K.H.
719	S. J. P	J P
720	[illegible]	[illegible]
721	[illegible]	[illegible]

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
722	[illegible]	[illegible]
723	મકવાણા વજિયાભાઈ અજુભાઈ	મકવાણા વજિયાભાઈ
724	ચૌહાણ મહેશભાઈ નુરાભાઈ	ગુજરડા-મોજતલિરોહા
725	સરવૈયા હિરાભાઈ . કે.	ગુજરડા-મોજતલિરોહા
726	ગાંભર ભા લા	ડોળાયા
727	[illegible] ડુધેરી	[illegible]
728	[illegible]	[illegible]
729	[illegible]	[illegible]
730	[illegible] ડોળાયા	[illegible]
731	પરશોતમ ખીમા ડોળાયા	પરશોતમ ખીમા
732	[illegible] ડુધેરી	
733	પઠીયારા [illegible]	[illegible]
734	પઠીયારા ચૌહાણ [illegible]	એમ. એમ. ચૌહાણ
735	[illegible] ડુધેરી	
736	[illegible]	M ડુધેરી

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામું	Signature સહી
737	રમેશભાઈ નાનાભાઈ ડુધરેજી	રમેશભાઈ
738	પરેશભાઈ ડુધરેજી	પરેશભાઈ
739	પોપટભાઈ કરશનભાઈ [illegible]	પોપટ કરશન
740	રાજેશભાઈ [illegible]	
741	[illegible]	[illegible]
742	[illegible]	[illegible]
743	દેવાભાઈ રબારી	રબારી દેવાભાઈ
744	[illegible]	જયદેવ
745	[illegible]	[illegible]
746	[illegible]	[illegible]
747	Kalpesh V. Toiredi Bhavnagar	[illegible]
748	Harsh Patel Bhavnagar	[illegible]
749	Bhupendra [illegible] Bhavnagar	[illegible]
750	Dr KC PATHAK NIRMA-BHAVNAGAR	[illegible]
751	Gaurav Gadani, Nirma LTd Ahmedabad	Gaurav

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
752	Shailendra Kumar Soni Geologist, Mining Consultant, Jabalpur	
753	GAUTAM PATEL NIRMA LTD A'BAD	
754	Sudhaker Kumar Dash CEMC Rd. Ltd.	
755	Prabhat kumar MMMC R&D Laboratory, New Delhi	
756	Menu Sharma, Geologist Nirma Ltd., Ahmedabad	M. S. Sharma
757	Govind G. Khalis Nirma Ltd. Ahmedabad	
758	Harsh J. Bhansar Nirma Ltd. Porbander	Harsh
759	G.J. ADROJA Nirma Ltd.	
760	J. G. Jalchade - Nirma Bhuj	
761	Tejal Patel Nirmaltd	
762	Umesh Bhavsar Nirma ltd	
763	Khushali Oza, Nirma Ltd	K. P. Oza
764	Dr. S.K. Jain MD GMMCL (D)Ltd	
765	Dr. G. Megha Shyam GWMCCP. Ltd.	
766	Pandya Nilesh K.	

Sr. No. અનુક્રમાંક નં.	Name & Address નામ અને સરનામુ	Signature સહી
767	Ashish Desai - Nirma Ltd.	

Sr. No. અનુક્રમાંક નં.	Name & Surname નામ અને સરનામુ	સહી
768	સોલંકી દર્શન મિનેશભાઈ	સોલંકી દર્શન
769	દેસાણી રમેશભાઈ કાનાભાઈ	દેસાણી રમેશ. કે
770	કિરીટ લાલ માધાભાઈ પટેલ	K.M.KAVAD
771	સોંદરવા મનસુખ. કે	
772	શિયાળ એલાસ. વલ્લભભાઈ	AVS
773	શિયાળ રાજુલ. C.	VPS
774	શિયાળ શામજી. મેણ	શામજી
775	સોંદરવા વસુભાઈ નાનાભાઈ	વસુભાઈ નાનાભાઈ
776	સોંદરવા મનસુખ. કે.	
777	સોંદરવા વેલજી નાનજીભાઈ	V.N.C
778	શિયાળ સંદીપકુમાર કાનાભાઈ	C.S.SANIPAL
779	શિયાળ વર્ષાબેન કરસનભાઈ	H.H.S
780	શિયાળ મિતા લાલ	
781	શિયાળ ભારતભાઈ	ભારતભાઈ
782	ભાનવાળ પીયુષભાઈ	

ANNEXURE – B (English)

A statement showing issues raised by the participants and responses by the representative of the applicant during the public hearing

It is hereby informed that as per the Ministry of Environment, Forest & Climate Change, Government of India, New Delhi vide its notification no. S.O. 1533 dated 14th September 2006 and its subsequent amendment S.O. 3067 (E) dated 1st December 2009, Public Hearing is Fixed for M/s Nirma Limited (Mine lease Area: 681.62 Ha) for Proposed Gujarda, Dudheri & Dudhala Limestone Mining – Rate of Mining 2.7 - MTPA, at Villages: Gujarda, Dudheri & Dudhala, Taluka. Mahuva, Dist: Bhavnagar, covered under Project Category "A" at Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar on 28/04/2023 at 16:00 hours under the chairmanship of Shri R.K. Mehta, IAS, District Collector and District Magistrate, Bhavnagar.

Shri A. J. Rathod, Regional officer, Gujarat Pollution Control Board, Bhavnagar and representative of the Member Secretary, Gujarat Pollution Control Board, Gandhinagar welcomed all people present during the Public Hearing. He outlined various provisions of the EIA Notification and briefed the procedural details for conducting this Public Hearing. He informed that for establishment of new industries and for expansion or change in production or modernization of existing industries/projects, it is mandatory to obtain environmental clearance as per notifications published by Ministry of Environment Forests & Climate Change, New Delhi. He also informed that as per provisions of notifications published by Ministry of Environment Forests & Climate Change, New Delhi, locally affected people would be able to make oral representations at this public hearing whereas other individuals having plausible stake, have to submit their representation in writing which would be included in the proceedings. He also clarified that all the representations made during the public hearing would be included in the proceedings of the hearing.

He mentioned the advertisement for this public hearing was published in Gujarati Daily News Paper "Sandesh" and in English News Paper "Times of India" dated 26/03/2023. He also stated that the copies of executive summary of this proposed project was distributed in the villages within 10 km radius of the proposed limestone mining project.

He further stated that following persons/organizations have submitted objections and suggestions related to the proposed project prior to the public hearing. He said that these objections and suggestions along with reply made by the project proponent will be included in the minutes of the proceedings.

- Shri Mahuva Bandhara Khetiwadi Paryavaran Bachav Samiti, Po:Vangar, Ta: Mahuva, Dist: Bhavnagar
- Vangar Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Madhiya Gram Panchayat Office , Ta: Mahuva, Dist: Bhavnagar
- Padiyaraka Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Doliya Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Dudhala No-1 Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Dudheri Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Gujarda Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Devaliya Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Khared Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Katpar Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Samdhiyala-1 Gram Panchayat Office, Ta: Rajula, Dist: Amreli
- Patwa Gram Panchayat Office, Ta: Rajula, Dist: Amreli
- Gadhda Gram Panchayat Office, Ta: Mahuva, Dist: Bhavnagar
- Sushri Shantuben Narshibhai Chauhan, Member, District Panchayat Electoral Board, Dist: Bhavnagar
- Shri Mohanbhai Hamirbhai Makwana, President, Shri Mahuva Taluka (Rural), BJP, Dist: Bhavnagar
- Sushri Anjuben Ghelabhai Makwana, President, Taluka Panchayat, Ta: Mahuva, Dist: Bhavnagar
- Shri Vitthalbhai Madhubhai Vadhela, Chairman, Executive Committee, Ta: Mahuva, Dist: Bhavnagar
- Shri Bharatbhai Naranbhai Shiyal, Member, 9-Dudheri Taluka Panchayat Constituency, Ta: Mahuva, Dist: Bhavnagar
- Shri Chhaganbhai Nanbhai Bhalia, Member, 8-Doliya Taluka Panchayat Constituency, Ta: Mahuva, Dist: Bhavnagar
- Shri Ramjibhai Chitharbhai Dolashiya, 14- Katpar, Taluka Panchayat Constituency, Ta: Mahuva, Dist: Bhavnagar
- Shri Mahesh Pandya, Pariyavarn Mitra, Dist: Ahmedabad
- Shri Vitthalbhai B Solanki, President (Mahuva), Kisan Ekta Samiti, Dist: Bhavnagar
- Shri Sagar Rabari, Trustee, Gujarat Farmers Ekta Manch, Dist: Bhavnagar
- Shri Nitish Bambhaniya, President, Jatayu Nature Club, Mahuva, Dist: Bhavnagar
- Saraswati Foundation, Dist: Ahmedabad

Then Shri A. J. Rathod, Regional Officer, GPCB, Bhavnagar & Representative of the Member Secretary, GPCB, Gandhinagar has asked representative of project proponent to make the presentation of their proposed project in local language (i.e. Gujarati) after due permission from Shri R. K. Mehta, I.A.S. District Collector & District Magistrate and Chairman of this public hearing.

On behalf of the project proponent, Shri G. J Adroja, Vice President, M/s. Nirma Ltd welcomed all present in public hearing. Thereafter, Ms. Tejalben Patel, Sr. Manager, (Environment), Nirma Ltd, has given an outline of the proposed project through a power point presentation in Gujarati language. In this presentation, she briefed all present about details of project introduction, background, project details, product information, environmental management system, its impacts and proposed controls, project benefits, socio-economic development plan.

After completion of above mentioned presentation, Shri A. J. Rathod, Regional Officer, GPCB, Bhavnagar & Representative of the Member Secretary, GPCB, Gandhinagar has declared the forum open for local public for submissions/objections/suggestions after due permission from Shri R. K. Mehta, I.A.S. District Collector & District Magistrate and Chairman of this public hearing. During the public hearing, public remained present raised questions/suggestions/objections/opinions. The statement showing these representations during public hearing and responses given by Shri Ashish Desai, President (Project), Representative of project proponent, are as under.

Sr No	Name of the person	Issue raised	Response made by Representative of Project Proponent
1	Shri Hamirbhai Rudabhai Shiyal Mantri – Shri Mahuva Bandhara Khetivadi Paryavaran Bacahav Samiti Village: Vangar,	His written submission dated 28/04/2023 was read out verbatim by the petitioner. Written application is submitted herewith as Annexure C – 66.	The representative of project proponent replied in brief as follows. <u>About Private Land -</u> Privately owned agricultural land can be bought and mined by the company only if the land owner/farmers give their consent. <u>Salinity ingress (Increase in underground salinity) –</u> No excavation would be done up to half km (Buffer Zone) from the High Tide Level (HTL)

			of the sea so that there would be no change in the condition of the stone belt that prevents salinity. Ground water will not be intersected at any place so there would be no change in groundwater salinity due to mining. Mining will be done as per mining plan approved by Indian Bureau of Mines (IBM). Mining will be carried out using eco-friendly surface miner technique only. <u>Regarding forest animals and wetland covered under Schedule I:</u> Government of India notifies any places as Wetland/Ramsar Convention Site through study. As per notification of 2022, the mining lease area does not have any such site notified around it. A conservation plan for wild life has been prepared in consultation with the Forest Department, Government of Gujarat, which has been approved by the Principal Conservator of Forests, Government of Gujarat and will be implemented. For migratory birds, according to the last 2016 notification of Important Bird Area (IBA), this mining lease area or area around it is not included in it. According to the Hon'ble High Court judgment, there is no wetland in this area and the Hon'ble NGT has also given its approval on it. Mining will be carried out in accordance with Environmental Laws/Regulations and considering matters related to the environment. Copy of descriptive response made is included as Annexure – D 66.

2	Shri Bharatbhai Naranbhai Shiyal Member – BJP Dudheri Taluka Panchayat Constituency)	Written submission dated 28/04/2023 of Shri Vitthalbhai B. Solanki was read out verbatim by the petitioner. Written application is submitted herewith as Annexure C – 136.	The representative of the project informed that this mining lease area is not included in the Brihad Gir area as per the 2020 notification of the Forest & Environment Department, Government of Gujarat. For migratory birds, according to the last 2016 notification of Important Bird Area (IBA), this mining lease area or area around it is not included in it. He further said that Government of Gujarat has sanctioned not one but these three mining leases since 2008. As the mining lease area is outside the CRZ, no CRZ approval would be required. Three separate EIA reports have been prepared for the three mining leases but when mining in these mines is carried out simultaneously, details of the cumulative impact of it on the environment have already been included in the EIA. This project will create thousands of indirect employment opportunities. Nowhere groundwater would be intersected at any place resulting in no change in underground salinity due to mining activity. Mining will be done leaving 500 meters from the high tide level (HTL) of the sea meaning no mining activity would be carried out in 500 meters from high tide level (HTL) of the sea and hence there would be no change in the condition of the stone belt that prevents salinity.

			He informed that mining will be done with eco-friendly surface miner technique only. Drilling-blasting will be required only in the case if hard strata are encountered. Mining will be done as per mining plan approved by Indian Bureau of Mines (IBM). The rainwater would be stored in deep pits formed due to mining. The more the groundwater is extracted, the more salinity is brought up and the more the groundwater is stored in the mined out pit, the more the groundwater level will rise and the salinity of the area will be decreased. Necessary steps will be taken as per mining laws and regulations for health hazards. Not in any report of Govt. Of Gujarat or Govt. Of India, it is mentioned that Asiatic lions do reside in this region. Since the Government of India is not reported to be residing in the Asian client area in any report of the Gujarat Government. The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 136.
3.	Shri Vipul Natwarlal Laheri, Former Honorary Wildlife Warden, Former Member, Gujarat State Lion Conservation Society, Res. Rajula, Dist.	He has submitted his representation in writing which is enclosed as Annexure – C 93	The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 93.

	Amreli		
4	Shri Chetan Vyas, Village: Bherai, Taluka: Rajula Dist: Amreli	I am Chetan Vyas, Village: Bherai, Taluka: Rajula, Dist: Amreli. I am submitting my representation in written form. It is included as Annexure – C 70.	The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 70.
5	Manishbhai Village: Dudheri	Due to mining, the top layer of the earth would collapse and strength of the land would decrease resulting in earthquake ,which would be disastrous. Due to the dust and particles which got suspended in the air because of mining, everyone in the village will get a disease called silicosis. What will happen to this area after the life of the mine is over? Mining will cause air, noise and land pollution. Collector Sir is said to be the king here, so he should not remain silent on this matter. In history, there are examples of terrible losses due to the silence of powerful people. In the Mahabharata, Bhishma Pitamah's silence lead to a great war and both sides had to suffer the terrible consequences.	The representative of the project said that the mining will be done in accordance with the Mining and Environment laws/rules. Preventive measures for any health problem would be taken and people affected would be checked on regular basis. Hon'ble District Collector & District Magistrate, Bhavnagar informed that there is a stipulated procedure of public hearing, which needs to be followed & no any response about the same, is to be given. This entire process needs to be witnessed so that whole process can be completed in a neutral environment. Regional Officer, GPCB, Bhavnagar informed that it is to be seen that everyone present gets a chance to make a free and fair representation and that no one is deprived of making a representation. He also informed present people to make representation related to impact of proposed project on Environment. Hon'ble District Collector & District Magistrate, Bhavnagar informed that no one should feel that nobody is being noticed, everything is being recorded here. Your submissions as well as

			project representative's responses are being recorded here and record of all this with English and Gujarati copies of your written-verbal submissions will be sent to MoEF&CC, New Delhi, where the Expert Committee will take final decision considering all aspects of both parties whereas we do not have to take any decisions here.
6	Shri Mavjibhai Dudhabhai Chauhan on behalf of BJP Katpar District Panchayat Constituency Member Sushri Shantuben Narshibhai Chauhan - Katpar Village: Gujarda	My name is Mavjibhai Dudhabhai Chauhan, resident of village Gujarda. I came here to represent on behalf of Sushri Shantuben Narshibhai Chauhan resident of Gujarada, BJP Katpar District Panchayat Constituency Member. It is requested to take appropriate action on our written submission. A copy of written submission is enclosed as per Annexure- C 71.	The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of descriptive response made is included as Annexure – D 71.
7	Shri Mohanbhai Hamirbhai Makwana, President Mahuva Taluka Gramya-Bhartiya Janata Party, Village: Gujarda	I, Mohanbhai Hamirbhai Makwana, President Mahuwa Taluka Gramya-Bharatiya Janata Party, Village-Gujarda I am submitting my submission in written form. (Copy enclosed as Annexure- C 79.) Moreover, he informed that he is a Secretary in Gujarda Cooperative Society. As a result of this project, 328 farmers of our village shall lose their land.	The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 79. He informed that with respect to initial point raised in the representation, earlier reply is already made. Moreover, due to this project no farmers will lose their land. In addition, distance shown indicates distance from the last survey number of Gujarda village to Malan Dam as 1.5 km & not at a distance of 15 km.

		Presentation has covered details about remote Gir place and Devaliya National Park whereas mining lease area falls in the Brihad Gir area which is not included. In the presentation, Malan Dam is showed at a distance of 15 km from the last survey number of Gujarda village whereas it is hardly 1.5 to 2.0 km. far away from there.	
8	Shri Kishangiri Hiragiri Gauswami Village:Dudheri	There are 649 applications for allotment of relief plots in Dudheri village whereas there is no space for allotment of relief plots. Relief plots can be made only at government waste land but this waste land is given for mining purpose. Our 7 villages falls in the 10 km radius, if all this land will go to mining leases, then what should they do?	The representative of the project informed that mining would be carried out in accordance with the Environment and Mineral Laws/Regulations only.
9	Shri Dudhala No. 1 Village Panchayat Sarpanchshree Rambaiben Veljibhai Jolia on behalf of her his son Jentibhai Veljibhai Jolia, Res. at Village: Dudhala	Due to this project, 169 farmers of our village would lose their land and 855 nos. of cattle would be affected. I submit the rest of the details in writing, which is enclosed as Annexure – C 73	The representative of the project informed that due to this project no farmers will lose their land and cattle would not be affected. Moreover he informed that reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 73.

10	Shri Baraiya Mahesh Khimjibhai Village: Padhiarka	The presenter informed that he will not give his land for mining.	Representation heard by the representative of the project proponent.
11	Shri Bhalia Vijaybhai Mansukhbhai Village Dudheri	Hon'ble Prime Minister Narendra Modi said that nobody will remain without house by 2024 whereas our Dudheri Gram Panchayat had received 650 applications for allotment of relief plots but Collector sir has not replied with respect to this. He asked if there is opposition during the public hearing, is mining possible? He asked to return the waste land which are given for mining purpose quickly.	Regional Officer, GPCB, Bhavnagar informed present people to make representation related to impact of proposed project on Environment. He also informed that it is to be seen that everyone present gets a chance to make a free and fair representation and that no one is deprived of making a representation and this platform is not meant for getting back waste land.
12	Shri Rajesh Makwana Village: Dudheri	I am Rajesh Makwana, Village: Dudheri. I am submitting my written representation, which is enclosed as Annexure – C 88	The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 88.
13	Shri Bhaliya Lalabhai Khodabhai on behalf of Dudheri Sarpanch – Vasanben Lalabhai Bhaliya Village:Dudheri	His written submission dated 28/04/2023 was read out verbatim by the petitioner. Written application is submitted herewith as Annexure C – 92.	The representative of the project informed that every question asked by the Presenter has been answered before. He added that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 92.
14	Shri Bambhaniya Khimjibhai Bhanabhai Village: Dudheri	The proposed mining project was opposed by the presenter.	Representation heard by the representative of the project proponent.

15	Shri Chauhan Hemjibhai Valjibhai Village: Dudheri	In connection with 3 different environmental hearings organized by GPCB organized for 3 mining leases of limestone and marl minerals of M/s. Nirma Company totaling of 1625 hectares of land which are owned by the farmers of 7 villages and Government, it is to inform you that 324.25 hectare land of village Padhiarka- Doliya is allotted without their consent. In this regard, opposition in form of written submissions dated 27.07.2020 and 08.04.2023 had been shown. This earth is like our mother. If mining is allowed, the environmental balance will get disturbed. In that case, the villagers do not agree to give away the land of Dudheri village. Between 2019 to 2022, I was Deputy Sarpanch, I had requested to return the survey number 55 land for high school and I am again requesting the same.	The question asked by the presenter was answered by the representative of the project presenter no. - 1 Hamirbhai which is already included in the reply given to Shri Hamirbhai Rudabhai. Copy of response made is included as Annexure – D 66.
16	Ratansinh Bharatsinh Vala Village: Dudhala – 1	Due to this project, 169 farmers of our village will lose their land and 855 nos. of cattle would be affected. The alteration of water flow would occur and the	The representative of the project informed that no farmers of village will lose their land and no cattle would get affected. There would be no alteration of water flow as there will be no intersection of ground water table and the wildlife in the vicinity of mining

		wildlife living around the mining lease area would get affected. Written application is submitted herewith as Annexure C – 114.	lease area will not get affected. In addition, mining would be carried out in accordance with the Environment and Mineral Laws/Regulations only. Moreover, he informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 114.
17	Shri Rabhda Deputy Sarpanch – Bhupatbhai Jivabhai Mori Village: Rabhda	A question is running in everyone's mind that, why should Nirma be made? Nirma is for emplyment or for development but what about survival of the mankind? Should Nirma be built, water up to 9 km would gets salty and area to be inhabitable, in that case, should we drink salty water? Villagers know good enough that they will have a hard time to live and big question on environment creates about where will mankind live? Destruction comes with development but we will accept development if we live happily or peacefully. We also seek project which leads to development but that project must be such that it do not harm mankind. Written application is submitted herewith as Annexure C – 94.	The representative of the project informed that a reply will be given in writing regarding the submission of the presenter. Copy of response made is included as Annexure – D 94.

18	Shri Bhaliya Vijaybhai Mansukhbhai Village: Dudheri	Written submission dated 28/04/2023 was read out verbatim by the petitioner. Written application is submitted herewith as Annexure C – 128.	The representative of the project informed that every question asked by the presenter has been answered before though answer given in brief is as following. No Animals mentioned in Schedule-1 of notification of Govt. Of Gujarat and Govt. Of India have permanent habitat in mining lease or its vicinity. As per IBA report, there is no habitat of migratory birds in this area. Presenter has at least accepted here that effort to declare this as wetland in Ramsar site is going on which means it is not wetland yet. The representative of the project informed that Forest department has indicated 70 birds. He added that if these details are not so, presenter should inform about the same to Forest Department. Because of the beautiful Coconut trees present at this area, chances of vulture habitat could be here but in mining area there is no vulture habitat. Moreover, if green turtles and sea snakes are being observed in this region then they should inform to Forest Department. He added that EC is not even cancelled. He added that they will take necessary steps required to ensure the safety of wildlife during transportation. Buffer zone of 500 meters is to be kept untouched from the High Tide Level (HTL) of the sea, in which no mining is to be done. Noise pollution will remain much below of noise pollution norms set by GPCB. Copy of response made is included as Annexure – D 128.

19	Shri Bhaliya Rameshbhai Bhimabhai Village: Dudheri	Mining is going to harm our future generation. Because of the same, we are not able to sto ourselves from speaking these words. Written submission dated 28/04/2023 was read out verbatim by the petitioner. The written submission is enclosed herewith as Annexure –C 132.	The representative of the project informed that we will collectively do as much as we can for wildlife when talking about wildlife but till date, there is no notification mentioning about wildlife habitat in this region. It is our moral responsibility to implement the conservation plan approved by the Forest Department for the Schedule-I species. He said that they did not have the report of the Important Bird Area after 2016 and hence this area is not considered as IBA. Moreover, he added that 17 km coastline is declared by IBA but they would carry out mining only after leaving 500 meter area from the seaside. Project proponent will make all necessary arrangements considering the possible impacts on wildlife because of the transportation of mined minerals. They will carry out work by maintaining noise level within the noise pollution rules laid down by the Ministry. There would be no intersection of ground water table and hence there would be no rise in salinity level. Blasting would be minimized and it would be done whenever necessary only. They will carry out mining mainly using surface miners only by following rules stipulated by Government. Copy of response made is included as Annexure – D 132.
20	Shri Bhaliya Vijaybhai Mansukhbhai Village: Dudheri	Air quality is directly related to activities such as excavations, roads, and construction of approach roads as well as drilling and blasting. Dust emission is subject of concern and the loss	Representation heard by the representative of the project proponent. He informed that mining would be carried by preserving the environment.

		of trees leads to carbon dioxide emissions. Heavy vehicles produce large amounts of carbon dioxide. Usage of fossil fuels and electricity by vehicles used for transportation from mining cause damages. As per the study it is found that drilling in mining lease area results in increasing the noise levels during the day and night. If the surface water is polluted, the condition of quality of groundwater can deteriorate rapidly. Deterioration in the soil quality is a result of dumping activity which is carried out after excavation. Geological impact of mining causes landslides.	
21	Shri Jashubhai Makwana Village: Doliya	The Presenter pointing towards Regional Officer and the District Collector informs that whether lions and leopards live in this area or not is a matter of discussion. It can be said that habitat of lions and leopards is here considering display board put up by the Forest department on the main road from Padhiyarka to Doliya.	The representative of the project proponent informed that they do not have these details and requested presenter to share it, in the case if presenter got these details/information from Forest Department. Moreover, conservation plan is prepared by them as per the information provided by the Forest Department; which is approved by the Forest Department of the Government of Gujarat and only the information contained in it has been spoken by him here.

During the public hearing, Shri Bharatbhai Naranbhai Shiyal publically asked opinion of the present villagers that whether the land is to be given for mining project of M/s Nirma Ltd & the permission is to be granted to the mining project or not ? In response of that majority of people present in Public Hearing expressed their opposition by raising their hands and voice to give the land to M/s Nirma Ltd and to grant permission.

Shri A.J. Rathod, Regional Officer, repeatedly asked the people present from villages to do representations, if any. However, no further representations were made. He added that during public hearing too some written representations are received which all written representations and replied by project proponent will be included in the proceedings of the hearing. He summarized the entire Public Hearing proceedings.

Then after he thanked all present villagers and with due permission of District Collector and District Magistrate, Bhavnagar, he declared Public Hearing process as completed.

Venue: Nirma Cement Plant Area, NH 8 E/51, Survey No. 80, Village: Padhiarka, Ta. Mahuva, Dist: Bhavnagar **Date: 28/04/2023**	**A.J. Rathod** **Regional Officer,** **GPCB, Bhavnagar**	**R. K. Mehta (IAS)** **District Collector &** **District Magistrate,** **Bhavnagar**

<u>એનેક્ષર – બી- ૧ (ગુજરાતી)</u>

લોક સુનાવણીમાં ભાગ લેનાર અસરગ્રસ્ત લોકો દ્વારા ઉઠાવાયેલ મુદ્દા અને પ્રોજેક્ટના પ્રતિનિધિ દ્વારા આપવામાં આવેલ પ્રત્યુતર.

ભારત સરકારના પર્યાવરણ, વન અને જળવાયુ પરીવર્તન મંત્રાલય, નવી દિલ્હીના જાહેરનામા ક્રમાંક: એસ.ઓ. ૧૫૩૩ તા.૧૪/૦૯/૨૦૦૬ અને તેના પછીના સુધારા ક્રમાંક એસ. ઓ. ૩૦૬૭ (ઈ), તા. ૦૧/૧૨/૨૦૦૯ ના તેમજ વખતોવખત થયેલ સુધારાના અનુસંધાને મેસર્સ નિરમા લિમીટેડ (માઈનીંગ લીઝ એરીયા- ૬૮૧.૬૨ હેક્ટર) ની પ્રોજેક્ટ કેટેગરી 'એ' અંતર્ગતની પ્રસ્તાવિત ગુજરડા, દૂધેરી અને દૂધાળા લાઈમસ્ટોન માઈનિંગ (પ્રસ્તાવિત રેટ ઓફ માઈનીંગ- ૨.૭ એમ. ટી. પી. એ.) પ્રોજેક્ટની લોક સુનાવણી તા.૨૮/૦૪/૨૦૨૩ ના રોજ ૧૬:૦૦ કલાકે, સ્થળ: નિરમા સિમેન્ટ પ્લાન્ટ વિસ્તાર, નેશનલ હાઈવે- ૮ ઈ/૫૧, સર્વે નં. ૮૦, ગામઃ પઢિયારકા, તા: મહુવા, જિલ્લોઃ ભાવનગર ખાતે માન. જીલ્લા કલેકટર અને જીલ્લા મેજિસ્ટ્રેટશ્રી આર. કે. મહેતા (આઈ.એ.એસ.), ભાવનગરની અધ્યક્ષતા હેઠળ યોજવામાં આવેલ.

શ્રી એ.જે.રાઠોડ, પ્રાદેશિક અધિકારી, જી.પી.સી.બી., ભાવનગર અને સભ્ય સચિવશ્રી, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, ગાંધીનગરના પ્રતિનિધિએ લોક સુનાવણી દરમ્યાન હાજર રહેલ સૌને આવકાર્યા અને ઈ.આઈ.એ. નોટીફિકેશન અંતર્ગત વિવિધ જોગવાઈઓ અને લોક સુનાવણી પ્રક્રિયા અંગે માહિતી આપી. તેઓએ ભારત સરકારના પર્યાવરણ, વન અને જળવાયુ પરીવર્તન મંત્રાલય, નવી દિલ્હીના જાહેરનામાઓ અંતર્ગત સમાવિષ્ટ ઉદ્યોગો/ પ્રવૃત્તિઓ માટે, નવા ઉદ્યોગો માટે તથા તેમાં વિસ્તૃતીકરણ કે ઉત્પાદનમાં ફેરફાર કે આધુનીકરણ માટે પર્યાવરણીય મંજુરી મેળવવી જરૂરી છે તે માહિતી આપેલ. તેઓએ જાહેરાત કરેલ કે ભારત સરકારના પર્યાવરણ, વન અને જળવાયુ પરીવર્તન મંત્રાલય, નવી દિલ્હીના જાહેરનામાઓની જોગવાઈઓ અનુસાર સ્થાનિક અસરગ્રસ્ત લોકો સૌપ્રથમ આ સુનાવણીમાં મૌખિક રજૂઆત કરી શકશે, જ્યારે વ્યાજબી હીત ધરાવતા અન્ય વ્યક્તિઓ તેઓની રજૂઆત લેખિતમાં કરી શકશે જેનો કાર્યવાહી નોંધમાં સમાવેશ કરવામાં આવશે. તેઓએ સ્પષ્ટતા કરી કે આ લોક સુનાવણી સમિતિ, સુનાવણી દરમ્યાન રજુ થયેલ બાબતોને આવરી લઈને કાર્યનોંધમાં સમાવેશ કરવામાં આવશે.

તેમણે આજની લોક સુનાવણીની જાહેરાત ગુજરાતી દૈનિક સમાચાર પત્ર "સંદેશ" તેમજ અંગ્રેજી દૈનિક સમાચાર પત્ર "ઈન્ડિયન એક્સપ્રેસ"માં તા. ૨૬/૦૩/૨૦૨૩ના રોજ આપવામાં આવેલ તે બાબતે માહિતી આપેલ. વધુમાં તેઓએ જણાવેલ કે, સદર પરીયોજનાની કાર્યકારી સારાંશની નકલ પ્રસ્તાવિત લાઈમસ્ટોન માઈનિંગ પ્રોજેક્ટની ૧૦ કિલોમીટર ત્રિજ્યામાં આવતા ગામોમાં આપવામાં આવેલ.

તેમણે વધુમાં જણાવેલ કે, આ લોકસુનાવણી પહેલા પ્રસ્તાવિત પ્રોજેક્ટને સંબંધિત નીચે મુજબના વ્યક્તિઓ/સંસ્થાઓ દ્વારા વાંધા-સુચનો રજૂ કરવામાં આવેલ છે જેનો તથા તેના પ્રોજેક્ટ પ્રોપોનેન્ટ દ્વારા કરવામાં આવેલ પ્રત્યુત્તરને આવરી લઈને કાર્યનોંધમાં સમાવેશ કરવામાં આવશે.

- શ્રી મહુવા બંધારા ખેતીવાડી પર્યાવરણ બચાવ સમિતિ, મુ. વાંગર, તા. મહુવા, જી.ભાવનગર
- વાંગર ગ્રામ પંચાયત કચેરી, તા. મહુવા, જી.ભાવનગર
- માઢીયા ગ્રામ પંચાયત કચેરી, તા. મહુવા, જી.ભાવનગર
- પઢીયારકા ગ્રામ પંચાયત કચેરી, તા. મહુવા, જી.ભાવનગર
- ડોળીયા ગ્રામ પંચાયત કચેરી, તા. મહુવા, જી.ભાવનગર

- દુધાળા નંબર-૧ ગ્રામ પંચાયત કચેરી, તા. મહુવા, જી.ભાવનગર
- દુધેરી ગ્રામ પંચાયત કચેરી, તા. મહુવા, જી.ભાવનગર
- ગુજરડા ગ્રામ પંચાયત કચેરી, તા. મહુવા, જી.ભાવનગર
- દેવળીયા ગ્રામ પંચાયત કચેરી, તા. મહુવા, જી.ભાવનગર
- ખરેડ ગ્રામ પંચાયત કચેરી, તા. મહુવા, જી.ભાવનગર
- કતપર ગ્રામ પંચાયત કચેરી, તા. મહુવા, જી.ભાવનગર
- સમઢીયાળા-૧ ગ્રામ પંચાયત કચેરી, તા. રાજુલા, જી.અમરેલી
- પટવા ગ્રામ પંચાયત કચેરી, તા. રાજુલા, જી.અમરેલી
- ગઢડા ગ્રામ પંચાયત કચેરી, તા. મહુવા, જી.ભાવનગર
- સુશ્રી શાંતુબેન નરશીભાઈ ચૌહાણ,સભ્ય, જીલ્લા પંચાયત મતદાર મંડળ, ભાવનગર,
- શ્રી મોહનભાઈ હમીરભાઈ મકવાણા, પ્રમુખ શ્રી મહુવા તાલુકા ગ્રામ્ય, ભાજપ, જી. ભાવનગર
- સુશ્રી અંજુબેન ઘેલાભાઈ મકવાણા, પ્રમુખ શ્રી તાલુકા પંચાયત, મહુવા, જી. ભાવનગર
- શ્રી વિઠ્ઠલભાઈ માધુભાઈ વાઘેલા, ચેરમને શ્રી કારોબારી સમિતિ, મહુવા, જી. ભાવનગર
- શ્રી ભરતભાઈ નારણભાઈ શિયાળ, સદસ્ય શ્રી, ૯-દુધેરી તાલુકા પંચાયત મતવિસ્તાર, જી. ભાવનગર
- શ્રી છગનભાઈ નાનભાઈ ભાલીયા, સદસ્ય, ૮-ડોળીયા તાલુકા પંચાયત મતવિસ્તાર, જી. ભાવનગર
- શ્રી રામજીભાઇ ચીથરભાઇ ડોળાશીયા, ૧૪- કતપર, તાલુકા પંચાયત મતવિસ્તાર, જી. ભાવનગર
- શ્રી મહેશ પંડ્યા, પર્યાવરણ મિત્ર, જી. અમદાવાદ.
- શ્રી વિઠ્ઠલભાઈ બી. સોલંકી, પ્રમુખશ્રી (મહુવા), કિસાન એકતા સમિતિ, જી. ભાવનગર
- શ્રી સાગર રબારી, ટ્રસ્ટીશ્રી, ગુજરાત ખેડૂત એકતા મંચ, જી. ભાવનગર
- શ્રી નીતીશ બાંભણીયા, પ્રમુખશ્રી, જટાયુ નેચર ક્લબ, મહુવા, જી. ભાવનગર
- સરસ્વતી ફાઉન્ડેશન, જી. અમદાવાદ

ત્યારબાદ માન. જીલ્લા કલેકટર અને જીલ્લા મેજીસ્ટ્રેટશ્રી તેમજ આ લોક સુનાવણીના અધ્યક્ષશ્રી આર.કે.મહેતા (I.A.S.)ની મંજુરીથી શ્રી એ. જે. રાઠોડ, પ્રાદેશિક અધિકારી, જી.પી.સી.બી., ભાવનગર અને સભ્ય સચિવશ્રી, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, ગાંધીનગરના પ્રતિનિધિ એ પ્રોજેક્ટ પ્રોપોનન્ટને તેમની સૂચિત પરીયોજના વિશે સ્થાનિક ભાષા એટલે કે ગુજરાતીમાં રૂપરેખા રજુ કરવા જણાવેલ.

પ્રોજેકેટ પ્રોપોનન્ટ વતી શ્રી જી.જે.અદ્રોજા, વાઇસ પ્રેસીડન્ટ, મે. નિરમા લિમિટેડ દ્વારા લોક સુનાવણીમાં હાજર સૌનુ સ્વાગત કરવામાં આવેલ. ત્યારબાદ પ્રોજેક્ટ પ્રોપોનન્ટ મે. નિરમા લીમીટેડમાં સિનિયર મેનેજર (એન્વાયરમેન્ટ) તરીકે ફરજ બજાવતા સુશ્રી તેજલબેન પટેલ દ્વારા ગુજરાતી ભાષામાં પાવર પોઇન્ટ પ્રેઝન્ટેશન દ્વારા પરીયોજનાની રૂપરેખા આપવામાં આવેલ. જેમાં પ્રોજેક્ટનો પરીચય, પૂર્વભૂમિકા, પ્રોજેકટની વિગતો, ઉત્પાદન અંગેની માહિતી, પર્યાવરણ વ્યવસ્થાપન પધ્ધતિ, તેની અસરો અને સૂચિત નિયંત્રણો, પ્રોજેકટના લાભ, સામાજીક-આર્થિક વિકાસ યોજના અંગે હાજર રહેલ સર્વેને માહિતગાર કર્યા.

પરીયોજના વિશે ઉપરોકત પ્રેઝન્ટેશન પુર્ણ થયા બાદ, માન. જીલ્લા કલેકટર અને જીલ્લા મેજીસ્ટ્રેટશ્રી તેમજ આ લોક સુનાવણીના અધ્યક્ષશ્રી આર. કે. મહેતા (I.A.S.)ની મંજુરીથી શ્રી એ. જે. રાઠોડ, પ્રાદેશિક અધિકારી, જી.પી.સી.બી., ભાવનગર અને સભ્ય સચિવશ્રી, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, ગાંધીનગરના પ્રતિનિધિ દ્વારા આ લોક સુનાવણીમાં હાજર સ્થાનિક લોકોને રજુઆતો/વાંધાઓ/સૂચનો માટે મંચ ખુલ્લો મૂક્યો. લોક સુનાવણી દરમ્યાન હાજર લોકો તરફથી પુછવામાં આવેલ પ્રશ્નો/સુચનો/ રજુઆતો/વાંધાઓ/ અભિપ્રાયો રજુ કરવામાં આવેલ. આ રજુઆતો તથા પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિના શ્રી આશિષ દેસાઇ, પ્રેસીડેન્ટ (પ્રોજેકટ) ના પ્રત્યુત્તરની વિગતો નીચે પ્રમાણે છે.

ક્રમ	રજુઆત કરનારનું નામ અને ગામ	રજુ કરવામાં આવેલ મુદ્દાઓ	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિશ્રી દ્વારા આપવામાં આવેલ પ્રત્યુતર
(૧)	શ્રી હમીરભાઈ રૂડાભાઈ શિયાળ ગામ-વાંગર મંત્રી-મહુવા બંધારા ખેતીવાડી પર્યાવરણ બચાવ સમિતિ	રજુઆત કર્તા દ્વારા તેઓની તા.૨૮/૦૪/૨૦૨૩ ની લેખિત રજુઆતને અક્ષરશઃ વાંચી સંભળાવવામાં આવેલ. લેખિત રજુઆત આ સાથે એનેક્ષર-C-66 મુજબ સામેલ છે.	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિશ્રી દ્વારા નીચે મુજબ જવાબ કરવામાં આવેલ. <u>ખાનગી જમીન બાબત</u>-ખાનગી માલીકીની ખેતીની જમીન એ જમીન માલીક/ ખેડુતની સંમતિ હશે તો જ કંપની તેને ખરીદી શકશે અને તેમાં માઈનીંગ કરી શકશે. <u>સેલેનીટી ઈન્ગ્રેસ એટલે કે ભુગર્ભમાં ખારાશ વધવી</u>-દરીયાના હાઈ ટાઈડ લેવલથી (HTL) અડધો કી.મી. (બફર ઝોન) વિસ્તારમાં કોઈ જ ખોદકામ આવશે નહીં જેથી ખારાશને અટકાવતા પથ્થરના બેલ્ટની સ્થિતિમાં કોઈ જ ફેરફાર થશે નહીં. ભુગર્ભ જળને કોઈપણ જગ્યાએ છેદવામાં આવશે નહીં જેના પરિણામે ભુગર્ભ ખારાશમાં માઈનીંગને લીધે કોઈ ફેર પડશે નહીં. ઈન્ડીયન બ્યુરો ઓફ માઈન્સ (IBM) દ્વારા મંજુર કરવામાં આવેલ માઈનીંગ પ્લાન મુજબ જ ખાણકામ કરવામાં આવશે. ખાણકામ એ ઈકોફ્રેન્ડલી સરફેસ માઈનરથી જ કરવામાં આવશે. <u>શેડયુલ-૧ માં સમાવિષ્ટ વન્ય જીવો અને વેટ લેન્ડ બાબત</u>-અભ્યાસ દ્વારા જે પણ જગ્યાઓને વેટ લેન્ડ/રામસર ક્ન્વેનશન સાઈટ તરીકે નોટીફાઈ કરવાની કામગીરી ભારત સરકાર કરે છે. ૨૦૨૨ ના જાહેરનામાં મુજબ માઈનીંગ લીઝ વિસ્તાર એ તેની આજુબાજુ આવી કોઈ જ સાઈટ નોટીફાઈડ કરવામાં આવેલ નથી. ગુજરાત સરકારના વન વિભાગ સાથે પરામર્શ કરીને વન્ય જીવો માટેનું સંરક્ષણ યોજના(કન્ઝરવેશન પ્લાન) બનાવવામાં આવેલ છે જેને અગ્રમુખ્ય વન સંરક્ષક, ગુજરાત સરકાર દ્વારા મંજુર કરવામાં આવેલ છે અને તેનો અમલ કરવામાં આવશે. યાયાવર પક્ષીઓ વિશે ઈમ્પોર્ટન્ટ બર્ડ એરીયા (IBA) ના છેલ્લા ૨૦૧૬ ના જાહેરનામાં મુજબ આ માઈનીંગ લીઝ વિસ્તારનો

			તેમાં સમાવેશ થતો નથી. હાઈકોર્ટના ચુકાદા મુજબ પણ આ વિસ્તારમાં કોઈ વેટ લેન્ડ આવેલ નથી અને NGT એ પણ તે વાતની મંજુરી આપેલ છે. પર્યાવરણને લગતી બધીજ બાબતોનું ધ્યાન રાખીને પર્યાવરણ કાયદા / નિયમાનુસર ખાણકામ કરવામા આવશે. વિસ્તૃત પ્રત્યુતરની લેખિત નકલ એનેક્ષર-D-66 મુજબ સામેલ છે.
(૨)	શ્રી ભરતભાઈ નારણભાઈ શિયાળ (સદસ્ય ભાજપ દુધેરી તાલુકા પંચાયત મત વિસ્તાર)	રજુઆત કર્તા દ્વારા તેઓની તા.૨૮/૦૪/૨૦૨૩ ની લેખિત રજુઆતને અક્ષરશઃ વાંચી સંભળાવવામાં આવેલ. લેખિત રજુઆત આ સાથે એનેક્ષર-C-136 મુજબ સામેલ છે.	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિશ્રી દ્વારા જણાવવામાં આવેલ કે આ માઈનીંગ લીઝ વિસ્તારનો વન અને પર્યાવરણ વિભાગના ૨૦૨૦ ના જાહેરનામાં મુજબ બૃહદ-ગીર વિસ્તારમાં સમાવેશ થતો નથી. પક્ષીઓ વિશે ઈમ્પોર્ટન્ટ બર્ડ એરીયા (IBA) ના છેલ્લા ૨૦૧૬ ના જાહેરનામાં મુજબ આ માઈનીંગ લીઝ વિસ્તારનો તેમાં સમાવેશ થતો નથી. વધુમાં તેમણે જણાવેલ કે ગુજરાત સરકારે ૨૦૦૮ થી એક નહીં પણ આ ત્રણ માઈનીંગ લીઝ મંજુર કરેલ છે. માઈનીંગ લીઝ વિસ્તાર CRZ ની બહાર છે એટલે CRZ ની મંજુરી લેવાની રહેતી નથી. ત્રણ માઈનીંગ લીઝના ત્રણ અલગ-અલગ EIA રીપોર્ટ બનાવવામાં આવેલ છે પરંતુ જયારે આ ત્રણ માઈનીંગ લીઝ એક સાથે ચાલશે ત્યારે તેની પર્યાવરણ પર કયુમીલેટીવ અસરની વિગતોનો EIA માં સમાવેશ કરવામાં આવેલ છે. આ પ્રોજેક્ટથી હજારોની સંખ્યામાં પરોક્ષ રોજગારીની તકો ખુલશે. ભુગર્ભ જળને કોઈપણ જગ્યાએ છેદવામાં આવશે નહીં જેના પરિણામે ભુગર્ભ ખારાશમાં માઈનીંગને લીધે કોઈ ફેર પડશે નહીં. દરીયાના હાઈ ટાઈડ લેવલ (HTL) થી ૫૦૦ મીટર છોડીને જ ખાણકામ કરવામાં આવશે એટલે કે HTL થી અડધો કી.મી. વિસ્તારમાં કોઈ જ ખોદકામ આવશે નહીં જેના લીધે તે પથ્થરના બેલ્ટની સ્થિતિમાં કોઈ જ ફેરફાર થશે નહીં. તેમના દ્વારા જણાવેલ કે–ખાણકામ એ ઈકોફ્રેન્ડલી સરફેસ માઈનરથી જ કરવામાં આવશે. કોઈ હાર્ડ સ્ટ્રેટા આવે તેવા સંજોગોમાં જ ડ્રીલીંગ-બ્લાસ્ટીંગની

			જરૂરિયાત રહેશે. ઈન્ડીયન બ્યુરો ઓફ માઈન્સ (IBM) દ્વારા મંજુર કરવામાં આવેલ માઈનીંગ પ્લાન મુજબ જ ખાણકામ કરવામાં આવશે. માઈનીંગના લીધે જે ઉંડા ખાડાઓ રચાશે તેમાં વરસાદી પાણીનો સંગ્રહ થશે. ભુગર્ભ જળનું જેટલું દોહન કરવામાં આવે તેટલી ખારાશ ઉપર આવે અને જેટલો વરસાદી પાણીનો માઈન્ડ આઉટ પીટમાં સંગ્રહ કરવામાં આવશે તેટલા ભુગર્ભ જળના સ્તર ઉંચા આવશે અને વિસ્તારની ખારાશ ઘટશે. આરોગ્યના જોખમો માટે માઈનીંગ કાયદા અને નિયમોનુસાર જરૂરી દરેક પગલા ભરવામાં આવશે. ભારત સરકાર કે ગુજરાત સરકારના કોઈપણ રીપોર્ટમાં એશીયાટીક લાયન આ વિસ્તારમાં વસવાટ કરતા હોવાનું જણાયેલ નથી. રજુઆતકર્તાની રજુઆત સંબંધે લેખિતમાં જવાબ આપવામાં આવશે. જે એનેક્ષર- D 136 મુજબ સામેલ છે.
(૩)	શ્રી વિપુલ નટવરલાલ લહેરી, પૂર્વ માનદ વાઈલ્ડ લાઈફ વોર્ડન , પૂર્વ મેમ્બર ગુજરાત સ્ટેટ લાયન કન્ઝરવેશન સોસાયટી, રહેવાસી: રાજુલા	તેઓએ તેમની રજુઆત લેખિતમાં જમાં કરાવેલ જે એનેક્ષર-C-93 મુજબ સામેલ છે.	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિશ્રી દ્વારા જણાવવામાં આવેલ કે રજુઆતકર્તાની રજુઆત સંબંધે લેખિતમાં જવાબ આપવામાં આવશે. આ પ્રત્યુત્તર એનેક્ષર-D-93 મુજબ સામેલ છે.
(૪)	શ્રી ચેતન વ્યાસ ગામ- ભૈરાઈ તા.રાજુલા, જિ.અમરેલી	હું ચેતન વ્યાસ ગામ ભૈરાઈ તા.રાજુલા, જિ.અમરેલી મારી રજુઆત લેખિત સ્વરૂપે જમાં કરાવું છું. જે એનેક્ષર- C-70 મુજબ સામેલ છે.	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિશ્રી દ્વારા જણાવવામાં આવેલ કે રજુઆતકર્તાની રજુઆત સંબંધે લેખિતમાં જવાબ આપવામાં આવશે. આ પ્રત્યુત્તર એનેક્ષર-D-70 મુજબ સામેલ છે.
(૫)	શ્રી મનીષભાઈ, ગામ: દુધેરી	ખનન થવાથી પૃથ્વીનું ઉપરનું પડ તુટી જશે અને જમીનની મજબુતાઈ ઘટી જશે અને ધરતીકંપ આવશે તો ભયંકર નુકશાન થશે. ખનન ના લીધે ધુળ અને રજકણ ઉડવાથી ગામના દરેક લોકોને સીલીકોસીસ નામનો રોગ થશે. ખાણનું આયુષ્ય પુરૂ થયા પછી આ વિસ્તારનું શું થશે. ખાણકામને લીધે હવા, ધ્વની અને જમીનનું પ્રદુષણ ફેલાશે.	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિશ્રી દ્વારા જણાવવામાં આવેલ કે, માઈનીંગ અને પર્યાવરણના કાયદા/નિયમોનુસાર જ ખાણકામ કરવામાં આવશે. કોઈપણ સ્વાસ્થ્ય સમસ્યા માટે નિવારક પગલાં અને લાગતા વળગતા સૌ ની નિયમિત તપાસ કરવામાં આવશે. માન. જીલ્લા કલેકટર અને જીલ્લા મેજીસ્ટ્રેટશ્રી,

		કલેકટર સાહેબ તો અહીંના રાજા કહેવાય તેમણે આ બાબતે ચુપ ન રહેવું જોઈએ. ઈતિહાસમાં શકિતમાન લોકોના ચુંપ રહેવાને લીધે ભયંકર નુકશાન થવાના દાખલા છે. મહાભારતમાં ભિષ્મ પિતામહના મૌન રહેવાથી મોટું યુદ્ધ થયું અને બન્ને પક્ષોએ તેના ભયંકર પરિણામ ભોગવવા પડયા.	ભાવનગર એ –જણાવ્યું કે, પબ્લીક હિયરીંગની એક નિયત પ્રક્રિયા હોય છે જે કરવાની હોય છે, તથા આ બાબતે કોઈ પ્રતિભાવ આપવાનો નથી હોતો. તથા આ પ્રક્રિયાને વીટનેસ કરવાનું હોય છે જેથી તટસ્થ વાતાવરણમાં આખી પ્રક્રિયા પુર્ણ થાય. પ્રાદેશીક અધિકારીશ્રી, જીપીસીબી, ભાવનગર એ જણાવેલ કે, દરેકને ફ્રી અને ફેર રજુઆત કરવાનો મોકો મળે અને રજુઆત કરવાથી કોઈ વંચિત ન રહી જાય તે પબ્લીક હીયરીંગમાં જોવાનું છે. પ્રસ્તાવિત પ્રોજેકટની પર્યાવરણ પર થનાર અસર બાબતે રજૂઆત કરવા માટે તેમણે લોકોને જણાવેલ. જીલ્લા કલેકટર અને જીલ્લા મેજીસ્ટ્રેટશ્રી, ભાવનગર એ જણાવેલ કે, કોઈએ એ એમ ન સમજવું કે તમારી નોંધ નથી લેવાતી. અહીં દરેક વસ્તુનું રેકોર્ડીંગ થાય છે, તમારી રજુઆત તથા પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિના જવાબનું રેકોર્ડીંગ થાય છે આ દરેક વસ્તુનું તથા તમારી લેખિત-મૌખિક રજુઆતોની અંગ્રેજી અને ગુજરાતીમાં કાર્યસૂચિ બનશે જેને MoEF& CC, નવી દિલ્હી ખાતે મોકલવામાં આવશે જયાં એક્સપર્ટ કમિટી બન્ને પક્ષોના બધા જ પાસાઓને ધ્યાને લઈ આખરી નિર્ણય લેશે, અમારે કોઈ નિર્ણય લેવાનો રહેતો નથી.
(૬)	ભાજપ કતપર જિલ્લા પંચાયત મતદારમંડળ સદસ્ય શાંતુબેન નરશીભાઈ ચૌહાણ રહે. કતપર વતી શ્રી માવજીભાઈ દુધાભાઈ ચૌહાણ ગામ: ગુજરડા	મારૂ નામ માવજીભાઈ દુધાભાઈ ચૌહાણ રહેવાસી ગામ ગુજરડા હુ પોતે શાંતુબેન નરશીભાઈ ચૌહાણ રહેવાસી કતપર જિલ્લા પંચાયત સદસ્ય વતી રજુઆત કરવા આવ્યો છું. અમારી લેખિત રજુઆત સંદર્ભે યોગ્ય ઘટતું થવા વિનંતી છે. નકલ એનેક્ષર- C-71 મુજબ સામેલ છે.	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિએ જણાવેલ કે રજુઆતકર્તાની રજુઆત સંબંધે લેખિતમાં જવાબ આપવામાં આવશે. વિસ્તૃત પ્રત્યુતરની લેખિત નકલ એનેક્ષર-D-71 મુજબ સામેલ છે.
(૭)	શ્રી મોહનભાઈ હમીરભાઈ મકવાણા, પ્રમુખ મહુવા તાલુકા ગ્રામ્ય-ભારતીય જનતા પાર્ટી, ગામ-ગુજરડા	હું, મોહનભાઈ હમીરભાઈ મકવાણા, પ્રમુખ મહુવા તાલુકા ગ્રામ્ય-ભારતીય જનતા પાર્ટી, ગામ-ગુજરડા મારી રજુઆત લેખિત સ્વરૂપે જમા કરાવું છું. (એનેક્ષર-C-79 મુજબ સામેલ છે.) વધુમાં જણાવ્યુ કે, ગુજરડા સેવા સહકારી મંડળીમાં મંત્રી છું. આ યોજનાથી અમારા ગામના ૩૨૮ ખેડુતો ખાતેદાર મટી જશે. પ્રેઝનટેશનમાં દુરના ગીર તથા દેવળીયા નેશનલ પાર્કનો	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિએ રજુઆતકર્તાની રજુઆત સંબંધે લેખિતમાં જવાબ આપવામાં આવશે. આ પ્રત્યુત્તર એ એનેક્ષર-D-79 મુજબ સામેલ છે. રજુઆતના શરૂઆતના મુદ્દા સંબંધે અગાઉ પ્રત્યુતર આપવામાં આવેલ જ છે. વધુમાં જણાવવાનું કે, આ યોજનાથી ગામના કોઈ પણ ખેડુત ખાતેદાર નહિ મટી જાય તેમજ ગુજરડા ગામના છેલ્લા સર્વે નંબરથી માલણ બંધારો ૧૫

		સમાવેશ કરવામાં આવેલ છે પરંતુ માઈનીંગ લીઝ બૃહદ-ગીર વિસ્તારમાં પડે છે જે બાબતનો સમાવેશ કરેલ નથી. પ્રેઝનટેશનમાં ગુજરડા ગામના છેલ્લા સર્વે નંબરથી માલણ બંધારો ૧૫ કિ.મી. દૂર દર્શાવેલ છે જયારે વાસ્તવમાં ૧.૫ થી ૨.૦ કિ.મી. જ દૂર છે.	કિ.મી. દૂર નહીં પણ ૧.૫ કિ.મી. દર્શાવેલ છે.
(૮)	શ્રી કિશનગીરી હીરાગીરી ગૌસ્વામી, ગામ: દુધેરી	દુધેરી ગામે રાહતના પ્લોટ ફાળવવા બાબતની ૬૪૯ અરજીઓ આવેલ છે આ રાહતના પ્લોટ ફાળવવા માટે જગ્યા નથી, રાહતના પ્લોટ સરકારી પડતર જમીનમાં જ બની શકે પરંતુ એ પડતર જમીન માઈનીંગમા આપી દિધેલ છે. અમારા ૭ ગામો લગભગ ૧૦ કિ.મી.ની ત્રીજયામા આવે છે, જો આ બધી જમીન માઈનીંગ લીઝમાં જતી રહેશે તો તેમણે શું કરવાનું?	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિએ પર્યાવરણ તથા ખનિજ કાયદા / નિયમાનુસાર જ ખાણકામ કરવામાં આવશે તેમ રજૂઆત કરેલ.
(૯)	શ્રી દુધાળા નં.૧ ગ્રામ પંચાયત સરપંચશ્રી રામબાઈબેન વેલજીભાઈ જોળીયા વતી તેમનો પુત્ર જેન્તીભાઈ વેલજીભાઈ જોળીયા, મુ.દુધાળા	આ યોજનાથી અમારા ગામના ૧૬૯ ખેડુતો ખાતેદાર મટી જશે અને ૮૫૫ પશુ ધનને તેની અસર થશે. બાકીની વિગત હું લેખિતમાં રજુ કરૂ છું. એનેક્ષર-C-73 મુજબ સામેલ છે.	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિએ જણાવેલ કે આ યોજનાથી ગામના કોઈ પણ ખેડુત ખાતેદાર નહિ મટી જાય તેમજ પશુધન ને કોઈ અસર નહિ થાય. વધુમા રજુઆતકર્તાની રજુઆત સંબંધે લેખિતમાં જવાબ આપવામાં આવશે. આ પ્રત્યુત્તર એ એનેક્ષર-D-73 મુજબ સામેલ છે.
(૧૦)	શ્રી બારૈયા મહેશ ખીમજીભાઈ, ગામ: પઢિયારકા	રજુઆત કર્તાએ જણાવેલ કે તેઓ માઈનીંગ માટે જમીન નહી આપે.	પ્રોજેક્ટ પ્રોપોનેન્ટનાં પ્રતિનિધિ દ્વારા રજુઆત સાંભળેલ.
(૧૧)	શ્રી ભાલીયા વિજયભાઈ મનસુખભાઈ, ગામ: દુધેરી	પ્રધાન મંત્રી નરેન્દ્ર મોદીજીનું કહેવું છે કે, ૨૦૨૪ સુધીમાં કોઈ ઘર વિહોણું નહીં રહે તો અમારા દુધેરી ગ્રામ પંચાયતમાં ૬૫૦ અરજીઓ રાહતના પ્લોટ ફાળવવા બાબતેની આવેલ છે તો તે બાબતનો જવાબ કલેકટરશ્રી દ્વારા આપવામાં આવેલ નથી. લોક સુનાવણીમાં વિરોધ હોય તો માઈનીંગ થઈ શકે? અમારી પડતર જમીન જે માઈનીંગમાં આપેલ છે તે અમને ઓન ધ સ્પોટ પાછી આપવા વિનંતી છે.	પ્રાદેશિક અધિકારીશ્રી દ્વારા પ્રસ્તાવિત પ્રોજેક્ટ દ્વારા થતી પર્યાવરણ પરની અસર બાબતની રજૂઆતો કરવા જણાવેલ. તેઓએ વધુમાં જણાવેલ કે દરેકને ફ્રી અને ફેર રજુઆત કરવાનો મોકો મળે અને રજુઆત કરવાથી કોઈ વંચિત ન રહી જાય તે અમારે જોવાનું છે તથા આ પ્લેટફોર્મ એ પડતર જમીન પાછી મેળવવા માટેનું નથી.

(૧૨)	શ્રી રાજેશ મકવાણા, ગામ: દુધેરી	હું રાજેશ મકવાણા, ગામ દુધેરી, મારી રજુઆત લેખિત સ્વરૂપે જમાં કરાવું છું. એનેક્ષર-C-88 મુજબ સામેલ છે.	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિએ જણાવેલ કે રજુઆતકર્તાની રજુઆત સંબંધે લેખિતમાં જવાબ આપવામાં આવશે. આ પ્રત્યુત્તર એનેક્ષર-D-88 મુજબ સામેલ છે.
(૧૩)	દુધેરી સરપંચશ્રી વસનબેન લાલાભાઈ ભાલીયા વતી શ્રી ભાલીયા લાલાભાઈ ખોડાભાઈ .દુધેરી	રજુઆત કર્તા દ્વારા તેઓની તા.૨૮/૦૪/૨૦૨૩ ની લેખિત રજુઆતને અક્ષરશઃ વાંચી સંભળાવવામાં આવેલ. લેખિત રજુઆત આ સાથે એનેક્ષર-C-92 મુજબ સામેલ છે.	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિએ જણાવેલ કે રજુઆતકર્તા દ્વારા પુછવામાં આવેલ દરેક પ્રશ્નનો જવાબ આગળ આપવામાં આવેલ છે. રજુઆતકર્તાની રજુઆત સંબંધે લેખિતમાં જવાબ આપવામાં આવશે. આ પ્રત્યુત્તર એ એનેક્ષર-D-92 મુજબ સામેલ છે.
(૧૪)	શ્રી બાંભણીયા ખીમજીભાઈ ભાણાભાઈ, ગામ: દુધેરી	રજુઆતકર્તા દ્વારા સુચિત માઈનીંગ પ્રોજેકટનો વિરોધ કરવામાં આવ્યો.	પ્રોજેક્ટ પ્રોપોનેન્ટનાં પ્રતિનિધિ દ્વારા રજુઆત સાંભળેલ.
(૧૫)	શ્રી ચૌહાણ હેમજીભાઈ વાલજીભાઈ, ગામ: દુધેરી	નિરમા કંપનીને ૦૩ માઈનીંગ લીઝોમાં કુલ ૭ ગામોના ખેડુતોના માલિકીની તથા સરકારી પડતર કુલ ૧૬૨૫ હેક્ટર લાઈમસ્ટોન તથા માર્લ ખનીજ માટેની જી.પી.સી.બી. દ્વારા રાખવામા આવેલ ૦૩ અલગ અલગ પર્યવરણીય સુનવણી અંગે જણાવાનુ કે, ડોળીયા,પઢિયારકા ગામની ૩૨૪.૨૫ હેક્ટર જમીન અમારી સંમતી વગર ફાળવવામા આવેલ છે. આ અંગે તા.૨૭.૦૭.૨૦૨૦ તથા તા.૦૮.૦૪.૨૦૨૩ ની લેખીત રજુઆતથી વિરોધ દર્શાવેલ છે. આ ધરતી અમારી માતા સમાન છે. જો ખનન મંજુરી આપવામા આવશે તો પર્યાવરણ સંતુલના ખોરવાઈ જશે. ઉપરોક્ત સંજોગોમા દુધેરી ગામની જમીન આપવા ગામ લોકો સંમત નથી. ૨૦૧૯ થી ૨૦૨૨માં હું ઉપ સરપંચ હતો ત્યારે સર્વે નં. ૫૫ ની જમીન હાઈ સ્કુલ માટે માંગેલ હતી તે સર્વે નંબર પરત આપવા રજુઆત કરુ છુ.	રજુઆતકર્તા દ્વારા પુછવામાં આવેલ પ્રશ્નનો જવાબ પરિયોજનાના પ્રતિનિધિશ્રી દ્વારા રજુઆતકર્તા નં. – ૧ હમીરભાઈ રૂડાભાઈને આપેલ પ્રત્યુતરમા સમાવેશ થઈ જાય છે. આ પ્રત્યુત્તર એ એનેક્ષર-D-66 મુજબ સામેલ છે.
(૧૬)	શ્રી રતનસિંહ ભરતસિંહ વાળા ગામ દુધાળા-૧	આ યોજનાથી અમારા ગામના ૧૬૯ ખેડુતો ખાતેદાર મટી જશે અને ૮૫૫ પશુ ધનને તેની અસર થશે. પાણીના વહેણ બદલાઈ જશે તેમજ માઈનીંગ લીઝ વિસ્તારમાં વન્ય	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિએ જણાવેલ કે આ યોજનાથી ગામના કોઈ પણ ખેડુત ખાતેદાર નહિ મટી જાય તેમજ પશુધન ને કોઈ અસર નહિ થાય. આ યોજનામા ભુગર્ભ જળનુ છેદન કરવામા આવશે નહિ

		જીવ રહેછે તેમને અસર થશે. લેખિત રજુઆત આ સાથે એનેક્ષર-C-114 મુજબ સામેલ છે.	જેથી પાણીના વહેણ બદલાશે નહિ તેમજ માઈનીંગ લીઝ વિસ્તારની આસપાસના વન્ય જીવ ને કોઈ અસર થશે નહિ તથા પર્યાવરણ તથા ખનિજ કાયદા / નિયમાનુસાર જ ખાણકામ કરવામાં આવશે. વધુમા રજુઆતકર્તાની રજુઆત સંબંધે લેખિતમાં જવાબ આપવામાં આવશે. પ્રત્યુત્તર એ એનેક્ષર-D-114 મુજબ છે.
(૧૭)	રાભડા ઉપ-સરપંચ શ્રી ભુપતભાઈ જીવાભાઈ મોરી ગામ:- રાભડા	બધાના મનમાં એક પ્રશ્ન છે કે, નિરમા શા માટે બનાવવી જોઈએ? નિરમા એટલે રોજગાર માટે અથવા આપણો વિકાસ થાય પછી માનવ જાત રહી શકશે? નિરમા બને તો નવ કિલોમીટર સુધી ખારુ પાણી થાય અને રહેવા લાયક જગ્યા ન રહે તો અમારે ખારું પાણી પીવુ? ગામડાના લોકોને ખબર છે કે રહેવા માટે અમારે મુશ્કેલ પડશે અને પર્યાવરણનો અત્યારે એક મોટો પ્રશ્ન છે કે માનવ જાત રહેશે ક્યાં? વિકાસની સાથે વિનાશ પણ સર્જાય છે પણ માનવ જાત સુખેથી અથવા શાંતિથી રહી શકે તેવો વિકાસ લાવો તો અમે તે વિકાસ સ્વીકારીશું. માનવ જાતને કોઈ હાની ન પહોંચે એવો પ્રોજેક્ટ મુકો અમારે પણ વિકાસ જોતો છે. લેખિત રજુઆત આ સાથે એનેક્ષર-C-94 મુજબ સામેલ છે.	રજુઆતકર્તાની રજુઆત સંબંધે લેખિતમાં જવાબ આપવામાં આવશે જે એનેક્ષર-D-94 મુજબ સામેલ છે.
(૧૮)	શ્રી ભાલીયા વિજયભાઈ મનસુખભાઈ, ગામ:- દુધેરી	રજુઆતકર્તા દ્વારા તેઓની તા.૨૮/૦૪/૨૦૨૩ ની લેખિત રજુઆતને અક્ષરશઃ વાંચી સંભળાવવામાં આવેલ. લેખિત રજુઆત આ સાથે એનેક્ષર-C-128 મુજબ સામેલ છે.	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિએ જણાવેલ કે રજુઆતકર્તા દ્વારા પુછવામાં આવેલ દરેક પ્રશ્નનો જવાબ આગળ આપવામાં આવેલ છે તેમ છતાં ટુંકમા પુનઃ જવાબ નીચે મુજબ છે. ગુજરાત સરકાર અને ભારત સરકારના જાહેરનામાં મુજબ શેડ્યુલ-૧માં જે બતાવેલ પ્રાણીઓ છે તેમનો કોઈ કાયમી વસવાટ માઈનીંગ લીઝ કે તેની આસપાસના વિસ્તારમાં નથી. આઈ.બી.એ.ના રીપોર્ટ પ્રમાણે અહીંયા બંધારામા યાયાવર પક્ષીઓનો વસવાટ નથી. તેમના દ્વારા રજૂઆતકર્તા એ એક વસ્તુ સ્વીકારી કે, રામસર સાઈટમાં વેટલેન્ડ ડિકલેર કરવાના પ્રયત્નો ચાલે છે. એટલા માટે આ વેટ લેન્ડ નથી તેમ જણાવેલ. પ્રોજેક્ટ પ્રપોનેન્ટના પ્રતિનિધિ એ જણાવેલ કે સીતેર પક્ષી વન વિભાગે બતાવેલ છે અને જો તે વિગતો

			યોગ્ય ન હોય તો રજૂઆતકર્તાએ વનવિભાગને જાણ કરવી જોઈએ તેમ ઉમેરેલ. વધારેમાં તેમણે જણાવેલ કે કે, અહીં સુદર નાળીયેરીના લીધે ગીધનો વસવાટ હોય શકે પણ માઈનીંગ એરીયામાં ક્યાંય ગીધનો વસવાટ નથી તથા અહીં ગ્રીન ટર્ટલ અને દરીયાઈ સાંપ જોવા હોવા બાબત ની જાણ વન વિભાગને કરવી જોઈએ. તેમણે ઉમેરેલ કે ઈ.સી. કેન્સલ થયું જ નથી. નામદાર એન.જી.ટી. એ ઈ.સી. કેન્સલેશનને રીવોક કરેલ છે. ત્યારબાદ એ મેટર અત્યારે નામ. સુપ્રિમ કોર્ટમાં ચાલે છે અને નામ. સુપ્રિમ કોર્ટ તરફથી કોઈ સ્ટે આપવામાં આવેલ નથી. ટ્રાન્સપોર્ટના લીધે વન્યજીવોની સલામત માટે જરૂરી પગલાં તેમના દ્વારા ભરીશું. ૫૦૦ મીટરનો બફર ઝોન સમુદ્રના હાઈ ટાઈડ લેવલથી બાકી રાખવાનો છે, જેમાં કોઈ પ્રકારનું માઈનીંગ કરવાનું નથી. સરકારે જે ધ્વની પ્રદુષણની માત્રા જી.પી.સી.બી. એ આપેલ છે તેની માત્રા કરતાં ખુબ નીચા લેવલે ધ્વની પ્રદુષણ રહેવાનું છે. પ્રત્યુત્તર એ એનેક્ષર-D-128 મુજબ છે.
(૧૯)	શ્રી ભાલીયા રમેશભાઈ ભીમાભાઈ, ગામ: દુધેરી	માઈનીંગથી જે અમારી ભાવી પેઢીને નુકશાન થવાના છે. તેના લીધે અમારાથી ન બોલવાના શબ્દો બોલાય જતા હોય છે. રજુઆત કર્તા દ્વારા તેઓની તા.૨૮/૦૪/૨૦૨૩ ની લેખિત રજુઆતને અક્ષરશઃ વાંચી સંભળાવવામાં આવેલ. લેખિત રજુઆત આ સાથે એનેક્ષર-C-132 મુજબ સામેલ છે.	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિએ જણાવેલ કે વન્યજીવોની જ્યારે વાત કરવામાં આવે છે એટલે જેટલું બને એટલું સાથે આપણે વન્યજીવો માટે કરીશું પણ વન્યજીવોનો વસવાટ છે એવું કોઈ નોટીફિકેશન આજદિન સુધી આપણા વિસ્તાર માટે આવેલ નથી. શેડ્યુલ-૧ ના જે વન્ય પ્રાણીઓ માટે વન વિભાગ દ્વારા કન્ઝરવેશન પ્લાન મંજુર થયેલ છે તે પ્રમાણે અમલ કરવાની તેમની નૈતીક જવાબદારી છે. ૨૦૧૬ પછીનો ઈમ્પોરટન્ટ બર્ડ એરીયાનો રીપોર્ટ તેમની પાસે ન હોવાનું તેમણે જણાવેલ અને માટે આ એરીયાને આઈ.બી.એ. ની અંદર લેવામાં આવેલ નથી. તેમણે વધુમાં જણાવેલ કે ૧૭ કિ.મી.નો કિનારો આઈ.બી.એ. જાહેર કરેલ છે પણ તેમના દ્વારા સમુદ્ર કિનારાનો ૫૦૦ મીટરનો એરીયા છોડીને જ માઈનીંગ કરવાના છીએ. ખાણ ખનીજના ટ્રાન્સપોર્ટેશનના લીધે જે વન્યજીવોને અસર થશે તેના માટે પ્રોજેક્ટ પ્રોપોનેન્ટ પૂરે-પૂરી સલામતી રાખવાની વ્યવસ્થા કરશે તેમ જણાવેલ. મીનીસ્ટ્રીએ નક્કી કરેલ ધ્વની પ્રદુષણના જે નિયમો છે તેની અંદર રહીને જ તેમના દવારા કામ થશે. તેમના દ્વારા જમીનને છેદવામાં આવનાર નથી

			જેના લીધે ખારાશનું સ્તર ઉપર આવતુ અટકશે. બ્લાસ્ટીંગ ખુબ જ ઓછા પ્રમાણે અથવા જયાં જરૂર હશે ત્યાં જ કરવામાં આવશે. તેઓ દ્વારા મુખ્યત્વે સરફેસ માઈનરનો જ ઉપયોગ થશે અને સરકારે ઘડેલા નિયમો મુજબ કામગીરી કરવામાં આવશે. પ્રત્યુત્તર એ એનેક્ષર-D-132 મુજબ છે.
(૨૦)	શ્રી ભાલીયા વિજયભાઈ મનસુખભાઈ ગામ: દુધેરી	હવાની ગુણવતા ઉપર અસર જેમ કે ખોદકામ, રોડ, એપ્રોચ રોડનું નિર્માણ ડ્રિલીંગ બ્લાસ્ટીંગ સાથે સંકળાયેલ છે. ધુળનાં ઉત્સર્જનએ ચિંતાનો વિષય છે અને વૃક્ષોના નુકશાનથી કાર્બન ડાયોકસાઈડનું ઉત્સર્જન થાય છે. ભારે વાહનો મોટી માત્રામાં કાર્બન ડાયોકસાઈડનું વહન કરે છે. ખાણકામથી પરીવહન માટે વપરાતા વાહનોને લીધે અશ્મિભુત ઈંધન અને વીજળી વાપરવાથી નુકશાન થાય છે. અભ્યાસમાં જાણવા મળેલ કે, ખાણલીઝ વિસ્તારમાં ડ્રિલીગના લીધે દિવસ અને રાત્રીના સમયે ઘોંઘાટના સ્તરમાં વધારો થાય છે. સપાટીનું પાણી દુષિત હોય તો ભુર્ગભ જળની દશા ઝડપથી બગડી શકે છે. માટીની ગુણવતામાં બગાડ ખોદકામ પછી ડમ્પીગના કારણે થાય છે. ખાણકામને લીધે ભૌગોલીક અસરથી લેન્ડ સ્લાઈડ થાય છે.	પ્રોજેક્ટ પ્રોપોનેન્ટનાં પ્રતિનિધિ દ્વારા રજુઆત સાંભળેલ અને જણાવેલ કે પર્યાવરણનું જતન કરીને ખાણકામ કરવામાં આવશે.
(૨૧)	શ્રી જસુભાઈ મકવાણા ગામ:- ડોળીયા	રજૂઆતકર્તાશ્રી પ્રાદેશિક અધિકારી તથા કલેકટરશ્રીને સંબોધીને કહે છે કે, આ વિસ્તારમાં સિંહ અને દિપડા રહે છે કે નહીં તે ચર્ચાનો વિષય છે. પઢીયારકાથી ડોળીયા જવાના મેઈન રસ્તામાં વન વિભાગ દ્વારા બોર્ડ લગાડવામાં આવેલ છે એટલા માટે એવું કહી શકાય કે અહીં સિંહ અને દિપડાનો વસવાટ હોય શકે છે.	પ્રોજેક્ટ પ્રોપોનેન્ટના પ્રતિનિધિએ જણાવેલ કે તેમની પાસે આ વિગતો ન હોય, રજૂઆતકર્તા પાસે વન વિભાગ દ્વારા કોઈ માહિતિ / ડેટા ઉપલબ્ધ થયેલ હોય, તો તેમણે આપવા વિનંતિ કરેલ. વધુમાં તેમના દ્વારા વન વિભાગ દ્વારા મળેલ માહિતી મુજબ કન્ઝરવેશન પ્લાન તૈયાર કરવામાં આવેલ છે. જેને ગુજરાત સરકારના વન વિભાગ દ્વારા અનુમોદન આપવામાં આવેલ છે અને તેમાં જે માહિતી સમાવિષ્ટ કરવામાં આવેલ છે તેની જ વાત તેમના દ્વારા કરવામાં આવેલ છે.

લોકસુનાવણી દરમિયાન શ્રી ભરતભાઈ નારણભાઈ શિણળે મે. નિરમા લિ. ના માઈનીંગ પ્રોજેક્ટ માટે જમીન આપવી જોઈએ કે કેમ તથા આ માઈનીંગ પ્રોજેક્ટને મંજુરી મળવી જોઈએ કે કેમ તે બાબતે ભેગા થયેલ જનસમુદાયનો જાહેરમાં લોકમત માંગેલ. જે અન્વયે હાજર રહેલ મોટાભાગના જનસમુદાય દ્વારા હાથ ઊંચા કરીને, મોટા અવાજે મે. નિરમા લિ. ને જમીન આપવા તથા મંજુરી આપવા સામે વિરોધ દર્શાવેલ હતો.

શ્રી એ.જે.રાઠોડ, પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, ભાવનગર દ્વારા હાજર ગામ લોકોને વારંવાર કોઈ રજુઆત હોય તો, તે કરવા જણાવેલ. પરંતુ ત્યારબાદ અન્ય કોઈ મૌખિક રજુઆત આવેલ ન હતી. તેમુમાં પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ દ્વારા જણાવવામાં આવેલ કે આ લોકસુનાવણી દરમ્યાન પણ કેટલીક લેખિત રજૂઆતો તેમને મળેલ છે, જે તમામ લેખિત રજૂઆતો તથા પ્રોજેક્ટ પ્રોપોનન્ટના પ્રત્યુત્તરોનો કાર્યસૂચીમાં સમાવેશ કરવામાં આવશે. તેઓ દ્વારા લોકસુનાવણીનો સારાંશ રજુ કરવામાં આવ્યો.

ત્યારબાદ તેમના દ્વારા અંતમાં લોક સુનાવણીમાં હાજર રહેલ સર્વે ગ્રામજનોનો આભાર માનવામાં આવેલ અને જિલ્લા કલેક્ટર અને જિલ્લા મેજીસ્ટ્રેટશ્રી, ભાવનગર તથા આ લોક સુનાવણીના અધ્યક્ષશ્રીની મંજુરીથી આ લોક સુનાવણી સમાપ્ત થયેલ જાહેર કરવામાં આવેલ.

સ્થળ: નિરમા લિમિટેડ સિમેન્ટ પ્લાન્ટ એરીયા,
નેશનલ હાઈવે ૮૬/૫૧, સર્વે નં ૮૦,
ગામ: પડિયારકા, તા. મહુવા,
જીલ્લો. ભાવનગર

તારીખ : ૨૮/૦૪/૨૦૨૩

એ. જે. રાઠોડ
પ્રાદેશિક અધિકારી,
ગુ.પ્ર.નિ.બોર્ડ,
ભાવનગર

આર. કે. મહેતા (આઈ. એ. એસ.)
જિલ્લા કલેક્ટર અને જિલ્લા મેજિસ્ટ્રેટ,
ભાવનગર

//TRUE COPY//

ANNEXURE A-13

NIRMA LIMITED

REGD. OFFICE : NIRMA HOUSE, ASHRAM ROAD, AHMEDABAD - 380 009. PHONE : 079 - 27546565, 27549000 FAX : 079 - 27546603, 27546605
CIN : U24240GJ1980PLC003670 • Email : info@nirma.co.in • www.nirma.co.in

Ref: NL/BH/ENV-153/2219/2023 Date:13/09/2023

To,
The Director, IA(Non-coal mining)
Ministry of Environment Forest and Climate Change,
Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi-110003

Sub: Application for Environmental Clearance (EC) for Gujarada, Dudheri & Dudhala Limestone Mine for production capacity of 2.7 MTPA and lease area of 681.62 Ha in Villages Gujarada, Dudheri & Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat by M/s Nirma Limited

Reference: Terms of Reference (ToR) have been issued vide letter No J-11015/153/2016-IA.II(M) dated 06.02.2023

Dear Sir,

The Government of Gujarat, Industries and Mines Department vide their grant order no. MCR-102004-1943-CHH dated 08.01.2017 had allotted mining lease for the Gujarada, Dudheri & Dudhala Limestone mine for mining of Limestone & Marl Mineral in favour of M/s Nirma Limited. Company obtained the approval of mining plan for a capacity of 2.7 MTPA over lease area of 681.62 Ha vide Indian Bureau of Mines letter no. 684(4)(1)/MP-349(197)/2021-22 GNR/ 1121 dated 04.08.2021.

As per the EIA notification 2006, we had submitted an online application vide proposal No. IA/GJ/MIN/441075/2023 dated 16.11.2022 to MoEF&CC, New Delhi for Terms of Reference of the said Padhiarka & Doliya limestone mine. Thereafter, Standard & Specific Terms of Reference (ToR) have been issued vide letter No J-11015/153/2016-IA.II(M) dated 06.02.2023.

On completion of EIA/EMP study, Public hearing was held at Padhiarka village, Tehsil Mahuva, District Bhavnagar on dated 28.04.2023.

The final EIA/EMP has been prepared in line with the prescribed ToR incorporating the public hearing proceedings and commitments. Form 1 Part C has been filled and the required documents have been uploaded on Parivesh 2.0 portal.

Hence, we request you to kindly give us the opportunity to present our proposal in the upcoming EAC meeting for grant of Environmental Clearance (EC).

Thanking you,
Yours Sincerely,
For, M/s Nirma Ltd.

Ashish Desai
Authorized Signatory
Encl: As Above

FINAL ENVIRONMENTAL IMPACT ASSESSMENT AND ENVIRONMENTAL MANAGEMENT PLAN

OF

GUJARDA, DUDHERI AND DUDHALA LIMESTONE MINE
AT
VILLAGES GUJARDA, DUDHERI AND DUDHALA,
TALUKA MAHUVA, DISTRICT BHAVNAGAR, GUJARAT
(EXTENT 681.62 Ha., 2.7 MTPA R.O.M)

Project Proponent:

NIRMA LTD.

Nirma House, Ashram Road, Ahmedabad (Gujarat)
Phone – 079-27546565–74. Fax – 079-27546999

ToR Granted: Letter No. J-11015/153/2016-IA.II (M)
Dated 6th February, 2023

Baseline Monitoring Period: 1st March - 2nd June 2021
(Summer Season) by Min Mec R&D Laboratory

AUGUST 2023
(Issue 02, Rev. 0)

EIA Consultant:

Centre for Envotech and Management Consultancy Pvt. Ltd.

AN ISO: 9001:2015, ISO 14001:2015 & ISO 45001:2018 certified company,
Empanelled with OCCL, Govt. of Odisha, OSPCB as Category "A" Consultant Organization,

Accredited by NABET, Quality Council of India for EIA studies
As Category "A" Consultant Organization
Regd. Off: Plot No. 522/3458, Pahal, Bhubaneswar-752101, Odisha.
E-mail: cemc_consultancy@yahoo.co.in, cemc122@gmail.com
Website: www.cemcpl.com

NIRMA LIMITED

REGD. OFFICE : NIRMA HOUSE, ASHRAM ROAD, AHMEDABAD - 380 009. PHONE : 079 - 27546565, 27549000 FAX : 079 - 27546603, 27546605
CIN : U24240GJ1980PLC003670 • Email : info@nirma.co.in • www.nirma.co.in

UNDERTAKING

I, Ashish Desai, S/O Shri Kantilal Desai,hereby, undertake that prescribed Terms of Reference received vide letter No.J-11015/153/2016-IA.II(M) dated 06.02.2023 with respect to EIA/EMP studies of Gujarda, Dudheri & Dudhala Limestone Mine (Extent 681.62 Ha., 2.70 MTPA R.O.M) located at Villages Gujarda, Dudheri & Dudhala, Taluka Mahuva, District Bhavnagar, Gujarat, has been complied while conducting the EIA studies. The contents (Information and data) as given by our consultant in the EIA/EMP report are factually correct, with full knowledge of the undersigned.

Ashish Desai

Place: Ahmedabad
Dated: 14.02.2023

Ashish Desai
Authorized
Signatory

DECLARATION BY EXPERTS CONTRIBUTING TO THE EIA

EIA/EMP Report for Gujarda, Dudheri and Dudhala Limestone Mine of M/s Nirma Ltd. located at Villages Gujarda, Dudheri and Dudhala, Taluka Mahuva, District Bhavnagar, Gujarat"of M/s Nirma Ltd.

The baseline data was generated by MoEF & NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi.

We have carried out verified the baseline measurements carried out by M/s Min Mec R&D Laboratory.

I, hereby certify that I was a part of the EIA team in the following capacity that developed the above EIA.

EIA Coordinator:

Name: Mr. Debashish Mishra

Signature and Date: 14.08.2023
Period of Involvement: December 2022-till date
Contact Information: 9438500471

Functional area experts:

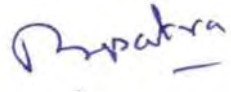
Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)		Signature and date
1	Air pollution monitoring, prevention and control (AP)	Mr. Dayananda Pandey	**Period:**	December 2022-till date	
			Task:	Prediction of Air Pollution and its Impacts & Mitigation Measures. Interpretation of Baseline Environment.	
2	Water pollution monitoring, prevention and control (WP)	Mrs. Anupama Swain	**Period:**	December 2022-till date	
			Task:	Prediction of Water Pollution and its Impacts & Mitigation Measures. Interpretation of results, comparison with limits for writing in present baseline scenario.	

Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)		Signature and date
3	Solid and hazardous waste management (SHW)	Er. Ananta Prasad Barik	**Period:**	December 2022-till date	
			Task:	Identification of nature of waste, categorization, and quantity of generated waste. Prediction of waste pollution and its management.	
4	Socio-economics (SE)	Mr. Sudhansu Kumar Dash	**Period:**	December 2022-till date	
			Task:	Secondary data of Census of India, 2011. Socio-Economic Survey; Socio Economic Impact Assesment.	Sudhansu Kumar Dash
5	Ecology and biodiversity (EB)	Mr. Debashish Mishra	**Period:**	December 2022-till date	
			Task:	Ecological and biodiversity survey. Identification of species (flora and fauna) and preparation ofecology section in EIA/EMP report.	
6	Hydrogeology (HG)	Mr. Ashutosh Kanungo	**Period:**	December 2022-till date	
			Task:	Hydrogeological survey for assessing aquifer distribution of the area. Water resource evaluation of the area. Pre-monsoon & Post-monsoon collection of water level & quality data.	A. Kanungo
7	Geology (Geo)	Mr. Ashutosh Kanungo	**Period:**	December 2022-till date	
			Task:	Geological survey for assessing aquifer distribution of the area. Water resource evaluation of the area. Pre-monsoon & Post-monsoon collection of water level & quality data.	A. Kanungo

Sl. No.	Functional Area	Name of the expert/s	Involvement (period and task)		Signature and date
8	Soil conservation (SC)	Dr. Rabindra Kumar Mishra	**Period:**	December 2022-till date	
			Task:	Identification of existing quality of soil. Prediction of Impact and its management.	
9	Meteorology, air quality modeling and prediction (AQ)	Mr. Dayananda Pandey	**Period:**	December 2022-till date	
			Task:	Study of primary data, Air Quality Modelling and itsinterpretation.	
10	Noise and vibration (NV)	Dr. Dilip Kumar Pandey	**Period:**	December 2022-till date	
			Task:	Prediction of Noise Pollution & its Mitigation Measures. Review of the section of noise and vibration and recommended mitigation measures for control of noise and vibration.	
11	Land use (LU)	Dr. Nihar Ranjan Das	**Period:**	December 2022-till date	
			Task:	Satellite image interpretation and preparation of land use map of study area, prediction of impact on land use pattern (existing & proposed), suggest mitigation measures.	
12	Risk Assessment and hazard management (RH)	Er. Ananta Prasad Barik	**Period:**	December 2022-till date	
			Task:	Assess risk due to projectand prepare chapter on disaster management plan& safety measures.	

Declaration by the Head of the Accredited Consultant Organization

I, Dr. Bidyut Kumar Patra, hereby, confirm that the above mentioned experts prepared the EIA for Gujarda, Dudheri and Dudhala Limestone Mine of M/s Nirma Ltd. located at Villages Gujarda, Dudheri and Dudhala, Taluka Mahuva, District Bhavnagar, Gujarat" of **M/s Nirma Ltd.** I also confirm that I shall be fully accountable for any misleading information mentioned in this statement.



Signature:

Name: **Dr. Bidyut Kumar Patra**
Designation: **Director**

Name of the EIA Consultant Organization: **Centre for Envotech & Management Consultancy Pvt. Ltd.**

NABET Certificate No. & Issue Date: **NABET/EIA/2124/RA 0243, dated 05.09.2022 and Valid upto 18.03.2024.**

QUALITY COUNCIL OF INDIA
Creating an Ecosystem for Quality

National Accreditation Board for Education and Training

Certificate of Accreditation

Centre for Envotech & Management Consultancy Pvt. Ltd., Bhubaneswar

N5/305, IRC Village, Nayapalli, Bhubaneswar-751015, Odisha

*The organization is accredited as **Category-A** under the QCI-NABET Scheme for Accreditation of EIA Consultant Organization, Version 3: for preparing EIA-EMP reports in the following Sectors –*

S.No	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1	Mining of minerals – opencast only	1	1 (a) (i)	A
2	River Valley projects	3	1 (c)	A
3	Thermal power plants	4	1 (d)	B
4	Coal washeries	6	2 (a)	A
5	Mineral beneficiation	7	2 (b)	A
6	Metallurgical industries (ferrous & non-ferrous)	8	3 (a)	A
7	Petroleum refining industry	10	4 (a)	A
8	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	18	5 (c)	A
9	Highways	34	7 (f)	A
10	Common Municipal Solid Waste Management Facility (CMSWMF)	37	7 (i)	B
11	Building and construction projects	38	8 (a)	B

Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in RAAC minutes dated May 06, 2022 and posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no QCI/NABET/ENV/ACO/22/2511 dated Sept 05, 2022. The accreditation needs to be renewed before the expiry date by Centre for Envotech & Management Consultancy Pvt. Ltd., Bhubaneswar following due process of assessment.

Sr. Director, NABET
Dated: Sept 05, 2022

Certificate No.
NABET/EIA/2124/RA 0243

Valid up to
March 18, 2024

For the updated List of Accredited EIA Consultant Organizations with approved Sectors please refer to the QCI-NABET website.

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LIST OF ABBREVIATIONS

AMSL	-	Above mean sea level
AAQ	-	Ambient Air Quality
APHA	-	American Public Health Association
ANFO	-	Ammonium Nitrate–Fuel Oil
BDL	-	Below Detectable Limit
BGL	-	Below Ground Level
°C	-	Degree centigrade
CER	-	Corporate Environment Responsibility
CGWB	-	Central Ground Water Board
CHC	-	Community Health Centres
cm	-	Centi meter
CPCB	-	Central Pollution Control Board
CRZ	-	Coastal Regulation Zone
CSM	-	Continuous Surface Miner
CSR	-	Corporate Social Responsibility
CTE	-	Consent to establish
Cum/day	-	Cubic metres per day
Cum/hr	-	Cubic metres per hour
CGM	-	Commissioner of Geology and Mining
CCOM	-	Office of the Chief Controller of Mines
D	-	Dispensary
dB	-	Decibel
DCAS	-	Degree College Arts & Science only
DFO	-	Divisional Forest Officer
DG	-	Diesel Generator
DGMS	-	Director General of Mines Safety
E	-	East
EAC	-	Expert Appraisal Committee
EC	-	Environmental Clearance
EC	-	Engineering College
EIA	-	Environment Impact Assessment
EMD	-	Environment Management Department
EMP	-	Environmental Management Plan
EO	-	Others
FWC	-	Family Welfare Centre
FY	-	Financial Year
G	-	Gram

GDP	-	Gross Domestic Project
GLC	-	Ground Level Concentration
GoG	-	Government of Gujarat
Ha	-	Hectare
HA	-	Hospital Allopathic
HAM	-	Hospital Alternative Medicine
HEMM	-	Heavy Earth Moving Machinery
HQ	-	Head Quarters
HTL	-	High Tide Line
H.P.	-	Horsepower
HSD	-	High Speed Diesel
HRS	-	Hours
HMV	-	Heavy Motor Vehicles
IMD	-	Indian Meteorological Department
IBM	-	Indian Bureau of Mines
Kg	-	Kilogram
KL	-	Kilo litre
KLD	-	Kilo litre/day
KLH	-	Kilo litres per hour
KVA	-	Kilo Volt Ampere
KW	-	Kilo Watt
KWH	-	Kilo Watt Hour
L	-	Litres
Lpd	-	Litres per day
LOI	-	Letter of Intent
LTL	-	Low Tide Line
LMV	-	Light Motor Vehicles
M	-	Meter
m^2	-	Square meter
m^3	-	Cubic meter
MC	-	Medicine College
MCM	-	Million Cubic Meter
MCWC	-	Maternity And Child Welfare Centre
Mg/l	-	Miligram per litre
MHC	-	Mobile Health Clinic
MI	-	Management Institute
ML	-	Mine Lease
MoEF&CC	-	Ministry of Environment, Forest and Climate Change
MOU	-	Memorandum of Understanding

MS	-	Middle school
MT	-	Million Tonnes
MTPA	-	Million Tonnes Per Annum
MVA	-	Mega Volt Ampere
MW	-	Mega watt
MMDR	-	Mines and Minerals (Development and Regulation) Act
MMR	-	The Metalliferous Mines Regulations, 1961
MEMC	-	The Minerals(Evidence of Mineral Contents) Rules, 2015
MCDR	-	Mineral Conservation and Development Rules, 2017
N	-	North
NABL	-	National Accreditation Board of Laboratories
NFTC	-	Non Formal Training Centre
NGMF-C	-	Non Govt. Medical Facilities: Charitable
NGMF-IOP	-	Non Govt. Medical Facilities: In&Out patient
NGMF-MBBS	-	Non Govt. Medical Facilities: Medical practitioner with MBBS degree
NGMF-MS	-	Non Govt. Medical Facilities: Medicine shop
NGMF-ND	-	Non Govt. Medical Facilities: Medical practitioner with no degree
NGMF-O	-	Non Govt. Medical Facilities: Others
NGMF-OD	-	Non Govt. Medical Facilities: Medical practitioner with other degree
NGMF-OP	-	Non Govt. Medical Facilities: Out Patient
NGMF-TPFH	-	Non Govt. Medical Facilities: Traditional practitioner and faith healer
NH	-	National Highway
NOC	-	No objection certificate
Nos.	-	Numbers
NE	-	North- East
NAAQS	-	National Ambient Air Quality Standards
OB	-	overburden
OSHA	-	Occupational Safety & Health Administration
ONGC	-	Oil & Natural Gas Corporation
OPC	-	Ordinary Portland Cement
P	-	Polytechnic
PF	-	Protected Forest
PHC	-	Primary Health Centre
PHSC	-	Primary Health Sub-Centre
PPS	-	Pre-Primary School

PS	-	Primary school
PUC	-	Pollution Under Control
PM	-	Particulate Matter
PCU	-	Passenger Car Unit
PPE	-	Personal Protection Equipment
R&R	-	Resettlement and Rehabilitation
RF	-	Reserve Forest
ROM	-	Run of Mine
RPM	-	Respirable Particulate Matter
RO/ DM	-	Reverse Osmosis/ Demineralised
RET	-	Rare, Endangered and Threatened species
SFD	-	School For Disabled
SOI	-	Survey of India
SPCB	-	State Pollution Control Board
SPM	-	Suspended Particulate Matter
Sq.m.	-	Square metre
SS	-	Secondary school
SSS	-	Senior Secondary School
SC	-	Scheduled Caste
ST	-	Scheduled Tribe
T	-	Tonnes
TBC	-	TB Clinic
TOR	-	Terms of Reference
TPA	-	Tonnes Per Annum
UNFC	-	United Nations Framework Classification
VH	-	Veterinary Hospital
VTS/ITI	-	Vocational Training School/ Industrial Training Institute
W	-	West

COMPLIANCE OF TERMS OF REFERENCE (TOR)

Table 1 gives the compliance of Terms of Reference (TOR) for Gujarda, Dudheri & Dudhala Limestone mine (capacity 2.7 MTPA, Mine Lease area 681.62 Ha) of M/s Nirma Ltd., issued by Ministry of Environment, Forest and Climate Change vide Letter no. J-11015/153/2016-IA.II(M) dated 06 February, 2023.

TABLE 1: COMPLIANCE OF GENERIC TOR FOR OPENCAST MINE PROJECT

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	SPECIFIC TERMS OF REFRERENCE	
1.	The Project Proponent needs to submit the letter from the State Coastal Zone Management Authority (SCZMA) at the time of appraisal of EC.	The copy of layout superimposed on the HTL/LTL map demarcated by Institute of Remote Sensing, Anna University, Chennai on 1:4000 scales and the letter dated 19.07.2023 received from GCZMA stating "….the proposed project of mining at Gujarda, Dudheri & Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area. You are further, directed to ensure that no mining activity shall be carried out in CRZ area means outside proposed boundary. Further, you shall provide physical demarcation at the boundary of your proposed project towards seaside before starting any mining activity" have been given in **Annexure XIX**.
2.	In view of the agricultural land proposed under the mining lease area, the Project Proponent needs to submit the Cost Benefit analysis comparing the current agricultural production and annual turnover including the cost and the benefits drawn by the local villages vis-a-vis the mineral cost and beneficiaries.	Cost Benefit analysis has been given in Table No. C9-1, Chapter 9.
3.	The Project Proponent shall ensure that the Shallow pits to depth of 4 m shall be refilled and reclaimed and given back to the farmers as agriculture land. Return all the proposed non-mining area to farmers/owners of the Land. The mining plan, *inter-alia*, includes the above mentioned details with regard to pits and reclamation.	The shallow pit of depth <4.0 mts. will be backfilled. The area of <4 m depth pits will be 15.66 Ha as shown in conceptual plan (Fig No. C4-5, Chapter 4), Backfilling is proposed after 2026-27/ 2027-28. Backfilled area shall be utilized for agriculture in case of private land and for plantation purpose in case of government land. Refer section 4.10.2, Chapter 4. Only that land shall be purchased from farmers that will be required for mining & allied activities (including greenbelt). Based on

Sl. No. of TOR	Description as per MoEF&CC	Compliance
		observations of EAC, MoEF&CC during meetings dated 23-24 May 2016 & 22-23 August 2016, the Company revised the initial mine lease proposal of 1497.4701 ha to a reduced area of 681.62 ha, thus, minimizing the impact on private agricultural land. Furthermore, the shallow pit in southern side of approximately <4 m depth & 15.66 ha area shall be backfilled and the private land portion of the backfilled area shall be returned to the owner. Accordingly, an agreement shall be executed prior to commencement of mining. The approved review of mining plan includes the details of pits and reclamation area. The review of mining plan has been approved by IBM and the copy of the approval letter is given in **Annexure XXII**.
4.	The Project Proponent needs to be submit the detailed note on mining methodology with specific reference to Continuous Surface Miner.	Detailed note on use of Continuous Surface Miner is given at section 2.5.1 in chapter 2 & alternatives of the technology in respect of Continuous Surface Miner is given at section 5.2 in chapter 5
5.	The Project Proponent needs to submit action plan for backfilling.	Action plan for backfilling is given at Section 2.7.1 in Chapter 2.
6.	The Project Proponent needs to submit the detailed measures to be taken for protection of turtle breeding sites and also needs to specifically address the movement of Lions and conservation in the Wildlife Conservation plan in consultation with the Forest Department.	The ecological sensitives areas Turtle breeding sites are not in vicinity of proposed site. The letter no. A/GMN/T-11/2075/22-23 dated 27.01.2023 from Deputy Chief Conservator of Forest, Bhavnagar certifying that the nearest turtle breeding centre is approximately 70 km from the limestone mines is for the same is given in **Annexure- XXV.** As per authenticated map provided by the forest department, there is no been any National Park, Sancturies, Biosphere Reserve, Wildlife Corridor, Ramsar Site, Tiger/Elephant Reserves in 10 km area of the mine (Letter given in **Annexure XXV**). Financial layout for conservation plan along with approval letter is given in **Annexure XXIII**.
7.	The Project Proponent should prepare	The EMP considering the scenario of pollution

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	the EMP considering the scenario of pollution to be generated for normative and peak total excavation for assessing air and noise pollution. PP also needs to submit the breakup of total excavation in tonnes.	to be generated for normative and peak total excavation for assessing air is given at section 4.4.1 & 4.4.2 in chapter 4 and for noise pollution given at section 4.7.1 & 4.7.2 in chapter 4. The expected excavation during first plan period in terms of million tonnes is given in Table C2-9 of chapter 2.
8.	The Project Proponent needs to monitor the ambient air quality and noise level at the mine lease boundary, nearest village, predominant downwind direction and at other sensitive receptors. Accordingly, Project Proponent shall propose to install Continuous Ambient Air Quality Monitoring Station within certain timeline.	Ambient air quality and noise level has been monitored as a part of baseline study and is given at Section 3.4 & 3.8 in chapter 3. Continuous ambient air quality monitoring station will be installed after commencement of the start of operation of mine during the first year of operation
9.	The Project Proponent needs to carry out the cumulative impact assessment by considering all the mining activity including the transport scenario of the mines in the study area and should indicate the capacity of each mine considered for predication of air quality modeling. The control case and worst-case scenario needs to be demonstrated with controlling factor and GLCs values for all the pollutants needs to be clearly mentioned. The input parameters used for the modeling also needs to be submitted.	The cumulative impact assessment due to 3 mines is given at Section 4.4.1, Table No. C4-3 & Table No. C4-4 in Chapter 4.
10.	The Project Proponent needs to Study the traffic density and carrying capacity of the road and should include the same in the EIA/EMP report. PP needs to submit the map showing the transport route and its impact due to mining activity and the mitigation measures to be taken.	The traffic density and carrying capacity of the road is given at the section 3.9, and transportation map is given at Fig No. C4-2 of Chapter 4. The impact of the transportation and the mining activity are given at the section 4.4.1 and the Chapter 4.
11.	The Project Proponent shall monitor the water quality in the impact zone such as water reservoir, river water with Specific reference to the	The Langelier Saturation Index values for Pond near Khared village and Malan river near Barpara are -0.65 & -0.39 respectively and

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	parameter Langelier Saturation Index to denote the impact of calcium carbonates on water bodies.	given at section 3.5.4, Chapter 3 of EIA.
12.	The Project Proponent needs to submit the detailed R&R plan covering all the components viz. number of Project Affected Families (PAF) and details of the land owned by them, break up of total compensation to be paid including method of calculation including the sources/references adopted and mode of payment etc. PP need to submit the plan for Socio economic development of the neighbourhood habitats based on the need based survey along with the time bound action plan. PP also needs to submit the possession certificate and timeline for acquiring the land at the time of appraisal of EC.	Detailed R&R Plan is given at section 3.11, Chapter 3, section 4.13 Chapter 4, Table No. C10-1 Chapter 10 & section 11.3.8 & 11.4.11 Chapter 11. Plan for socio economic development of the neighbourhood habitats based on the need based assessment along with the time bound action plan is given in section 8.4, Chapter 8. The company has purchased/ obtained surface rights (i.e. consented land) of some land and shall purchase/ obtain surface rights (i.e. consented land) as per the timeline given in Section 4.13, Chapter 4
13.	The Project Proponent shall carry out the assessment of impact due to the proposed project as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP. The project proponent shall conduct hydrological study for projects involving intersection of ground water table as per the guidelines issued by the Central Ground Water Authority from time to time and submit the same as a part of the EIA/EMP.	There will be no intersection of ground water table during five years of plan period.Only during post-monsoon period, ground water will be encountered in 11th year i.e. end of mine life period in pit no. 6. However, conceptual pit no. 6 bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level. The shallow depth pits shall be backfilled simultaneously after mining for limestone and shall be converted into agriculture land / utilized for plantation purpose. M/s Ground Water & Mineral Investigation Consultancy Centre (P) Ltd., Jaipur has assessed the hydrogeological conditions and impact of mining in "Report on hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri & Dudhala limestone mine and impact of mining on water regime near village Gujarda, Dudheri & Dudhala, Taluka Mahuva, district Bhavnagar, Gujarat" in January 2022 Extract from the same has been included in Section 3.5, Chapter 3 and Section

Sl. No. of TOR	Description as per MoEF&CC	Compliance
		4.5.1, Chapter 4. Since the proposed mine pits will not intersect the ground water table, no mine seepage is envisaged and hence no permission is required from Central Ground Water Authority.
14.	The Project Proponent shall explore the possibility of reduction of specific water requirement by optimization / technology up gradation, etc. The efforts shall be delineated in the EIA/EMP.	Optimised water requirement and source is given in section 2.13 and water balance is shown in Fig No. C2-9 of Chapter 2.
15.	The Project Proponent shall prepare the scheme for mandatory recycle/re-use of water as specified by the Central Ground Water Authority for different category areas seeking NoC for ground water withdrawal and the shall submit as part of EIA/EMP report.	No ground water withdrawal is envisaged for this project. The rain water collected in mine pits as well reject from RO / DM plant of the proposed cement plant (when it becomes operational) shall be used to minimise fresh water requirement.
16.	The Project Proponent needs to carry out the Public Hearing as per provisions of EIA Notification, 2006. PP should also submit the time bound action plan on concerns of the public through a separate budget with capital expenditure with a timeline of 3 years. The Project proponent shall ensure that the activities proposed under the public hearing shall be different from the CSR activities.	The time bound action plan on concerns of the public has been incorporated in Table C7-3 of Chapter 7 after conducting the public hearing on 28.04.2023. We have completely ensured that the activities proposed under the public hearing is different from the CSR activities and public hearing activities have been given in the **Table No. C7-3** and CSR activities proposed have been given in the table **Table No. C8-2**
17.	The Project Proponent shall conduct drone survey of the mine lease area and buffer area and submit during the appraisal for EC.	Drone image attached in **Annexure XXVIII**.
	STANDARD TOR FOR MINING PROJECT	
18.	Year-wise production detail since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there	Not Applicable. This is a new mine and no production has been done till date.

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	had been any increase in production after the EIA Notification 1994 came into force, w.r.t the highest production achieved prior to 1994. The production details need to submit since inception of mine duly authenticated by Department of Mines & Geology, State Government.	
19.	A copy of the document in support of rightful lessee of the mine should be submitted. In case of new mines copy of LoI granted by State Government to be submitted. PP should ensure that LoI is valid at the time of grant of ToR. PP should submit the copy of lease deed/supplementary lease deed/extension letter/transfer deed, from its initial grant to subsequent renewals/ transfer/extension of validity.	Copy of Grant of Order of Mining Lease dated 08.01.2017 is in the name of Nirma Ltd. and the mining lease deed dated 11.01.2017 for 50 years i.e. upto 10.01.2067 is given in **Annexure II**.
20.	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.	All the documents are compatible to each other. The project data given in the EIA Report has been taken from approved Review of Mining Plan. The final Draft EIA report has been prepared.
21.	PP should submit the District Survey Report (DSR) as per S.O. 3611(E) dated 25.07.2018 in case of minor minerals.	Not applicable since this project is proposed for mining of major minerals only
22.	Brief of proposal to be submitted which include total excavation of the material required for the production of certain quantity of the minerals, location of the project, mining lease area, latitude longitude, seismic zone etc. In case of expansion project details of expansion viz. expansion in mining lease area or expansion in production of any particular mineral or expansion in total	Brief of proposal can be seen in Chapter 1, Section 1.4 Total excavation for production is given in Table C2-8, Chapter 2. Location of the project along with latitude longitude can be seen in Chapter 1, Section 1.4.3 and 1.4.4. Mining lease area boundary can be seen in Fig C2-1, Chapter 2. Seismic zone is given in Chapter 3, Section

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	excavation, latest certified Compliance report (CCR) from IRO of conditions granted in existing EC needs to be submitted.	3.13. CCR and expansion not Applicable. This is a new mine. Hence no production has been done till date.
23.	The PP should submit the real-time aerial video footage & video of the mining lease area and of the transportation route.	Drone image attached in **Annexure XXVIII**. Photos of road also given in **Annexure XXVIII**. Video shall be submitted to and presented to MOEF during appraisal for EC since there is no provision to upload a video file of such large size in Form C on parivesh.nic.in, which is the application for the environmental clearance.
24.	All corner coordinates of the mine lease area, superimposed on a high resolution imagery/ Toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone)	The boundary of the mine lease area superimposed on high resolution satellite image sourced from Google Earth is given in Section 1.4.3 earlier along with the coordinates. A map showing mine lease area and the 10 km radius around it superimposed on the SOI open series map is shown in Fig No. C3-1 of Chapter 3. The geological map of the mine lease area is given in Fig No. C2-2, Chapter 2. The interpreted satellite image showing the present land use of the project area and the area within 10 km of the project is given in Fig No. C3-12, Chapter 3.
25.	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.	As toposheet of the area is restricted, it is not available. However, open series map is available and the project area superimposed on the same is shown in Fig No. C3-1 of Chapter 3. The geological map of the area is given in Fig No. C2-2, Chapter 2. Geomorphology of the area has been discussed in terms of topography and drainage in Section 3.2, Chapter 3. Existing minerals were assessed through exploration carried out by CGM, GoG as explained in section 2.2.1 , Chapter 2. Mining history of the area- old pits have been found and mapped in present surface plan in

<table>
<tr><th>Sl. No. of TOR</th><th>Description as per MoEF&CC</th><th>Compliance</th></tr>
<tr><td></td><td></td><td>Fig No. C2-1, of Chapter 2.
Important water bodies, streams and rivers have been tabulated in Table No. C3-1 and can be seen in various maps such as Fig No. C3-2 (SOI map) and Fig No. C3-12 (interpreted satellite image), Chapter 3.
Soil characteristics area discussed in Section 3.7 of chapter 3.</td></tr>
<tr><td>26.</td><td>The PP should collect the Baseline data (BLD) in respect of initial level of the mining lease. For this permanent bench marks (BM) needs to be established at prominent location preferably close to mining leases in question and should have precisely known relationship to the level datum of the area, typically mean sea level.</td><td>Baseline study has been carried out. (Chapter 03).
Permanent Ground Control Points as permanent benchmarks have been established in lease area as follows:
<table>
<tr><th colspan="4">Bench Mark</th></tr>
<tr><th colspan="4">Ground Control Points survey by DGPS</th></tr>
<tr><th>Sr. No.</th><th>Latitude, N</th><th>Longitude, E</th><th>Altitude in m, AMSL</th></tr>
<tr><td>1</td><td>21.04863718</td><td>71.69869267</td><td>11.484</td></tr>
<tr><td>2</td><td>21.04440512</td><td>71.70527733</td><td>15.422</td></tr>
<tr><td>3</td><td>21.0551789</td><td>71.69703149</td><td>16.357</td></tr>
<tr><td>4</td><td>21.04921969</td><td>71.6867123</td><td>13.5</td></tr>
</table></td></tr>
<tr><td>27.</td><td>In case of sand mining, the entire mining lease area should be divided suitably into grids of 25 m x 25 m with the help of sections across the width of river and along the direction of flow of the river. The levels (MSL & RL) of the corner point of each grid
needs to be recorded. Each Grid should be suitably numbered for identification. PP should identity grids which will be worked out and grids which will come under no mining zone i.e. safety barriers from the river bank. PP should comply with the sustainable sand mining management guidelines 2016 and enforcement and monitoring guidelines, 2020 etc.</td><td>Not applicable.</td></tr>
<tr><td>28.</td><td>A time bound progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and</td><td>Details of plantation is given in para 4.12.1 of Chapter 4.
Trees recommended for plantation is given in Table No. C4-19 of Chapter 4.
The plant species have been selected from</td></tr>
</table>

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	submitted, keeping in mind, the same will have to be executed up front on commencement of the project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.	native species and shall aid in pollution abatement. The phase wise plan for plantation is given in Table No. C4-20, Chapter 4.
29.	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report	Details of Onsite services and facilities is given in section 2.10 of Chapter 2
30.	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA Report	Conceptual post mining land use is given in Table No. C4-14 and conceptual Mine Plan and section are shown in Fig No. C4-7 and C4-8 respectively of Chapter 4.
31.	The cost of the project (Capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.	Capital and recurring cost towards implementation of EMP is given in Table No. C6-2 and C6-3, respectively of Chapter 6
32.	Benefits of the project if the project is implemented should be spelt out. The benefits of the project shall clearly indicate environmental, social, economic, employment potential, etc.	This is a new mine. There is no violation in this mine, hence, not applicable.
33.	Compliance of the Ministry's Office Memorandum No. F: 3-50/2017-IA.III (Pt.), dated 30.05.2018 on the judgment of Hon'ble Supreme Court, dated the 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India needs to be submitted and	Noted

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	included in the EIA/EMP Report.	
34.	PP shall submit a certificate from Chief Conservator of Forests regarding involvement of Forest Land in the mining lease area if any. In case forest land is involved i) PP should submit the proof of application made for obtaining forest clearance and ii) a map clearly showing the forest & non-forest area.	Not applicable as no forest land is involved.
35.	Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.	Forest land is not present within Lease area.
36.	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act. 2006 should be indicated.	Not Applicable since no forestland is present within mine lease area
37.	The vegetation in the RF/PF areas in the study area, with necessary details, should be given.	The natural vegetation in the study area predominantly consist of *Prosopis juliflora.* Reserve Forest present in the study area are RF near Patwa (2.5 km, SW), RF near Dudheri village (0.2 km, S), RF near Gujarada village (0.3 km, SE), RF near Doliya village (0.6 km, S), RF near Khared village (2.1 km, E), RF near Katpur village (7.4, E). The vegetation in the study area (including forests) is given in Section 3.10, Chapter 3.
38.	Details of litigation pending against the project, if any, with direction/order passed by any Court of Law against the project should be given	There is no litigation pending against the project. Company's adjoining proposed cement plant Environment Clearance is sub-judice before Hon. Supreme Court. Earlier, EC was cancelled by MoEF, New Delhi. However, NGT has set aside the cancellation of EC. An appeal has been filed in Hon. Supreme Court against the NGT order by the opponent and the matter is sub-judice, there is no stay in the matter.

Sl. No. of TOR	Description as per MoEF&CC	Compliance
39.	PP should submit the details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area.	Mining lease deed has been executed in favour of PP on 11.01.2017 by the State Government and details of survey number [viz. survey no, area in hectare, classification of land (government, private, forest, grazing land etc.), villages] duly authenticated by State Government, falling in the mining lease area has been given in lease deed. Copy of details of survey nos authenticated by DILR, State Government is given in **Annexure-XXVI.**
40.	The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine/lease period.	The study area map is given in Fig No. C3-1, chapter 3. The waste generation in the plan period is given in Table No. C4-16 and limestone produced is given in section 2.8 of Chapter 2.
41.	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass pre-operational, operational and post operational phases and submitted, impact, if any, of change of land use should be given.	Land use of the study area as per Census 2011 is given in Table No. C3-12 of Chapter 3 and as per the interpretation for 10km satellite imagery is given in Fig No. C3-12, Chapter 3. The land use plan for existing, after five years and end of life of mine is given in Table No. C4-10, C4-11 and C4-12 respectively. Impact and Management of land is given in section 4.10 of Chapter 4.
42.	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.	There will be no overburden dumps outside mine lease area and no R & R issues are there for the proposed mine.
43.	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.	Impact and management of project on wildlife is given in section 4.12 of Chapter 4. Peafowl, Chinkara and Asiatic Lion are reported as the only Schedule I species present in the study area as per Wildlife Protection Act 1972 as amended upto 2019. Wildlife Conservation Plan for the same had been approved by the Forest Department on 20.12.2021. Approval letter & conservation plan are given in

Sl. No. of TOR	Description as per MoEF&CC	Compliance
		Annexure XXIII.
44.	A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Detailed of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost. Proof of its submission of conservation plan to the CWLW needs to be submitted.	Ecology of the study area is given in section 3.10 of Chapter 3. List of Flora and Fauna found in core and buffer zone is given in **Annexure XIII** and letter from DFO is given in **Annexure XIV.** Peafowl, Chinkara and Asiatic Lion area the Schedule I species reported from the study area. Conservation Plan for the same has been approved from Chief Wildlife Warden., Gandhinagar. Approval letter & conservation plan are given in **Annexure XXIII.** Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area.
45.	PP shall submit a certificate from Chief Wildlife Warden regarding distance of mining lease from the protected area falling within 10 KM of the mining lease. In case project requires clearance under Wildlife (Protection) Act, 1972 then copy of application made for the same needs to be submitted.	There are no National parks, Wildlife Sanctuary, Biospheres reserves or Wildlife Corridor within 10 km radius. However, nearest National Park & Wildlife Sanctuary is the GIR National Park, GIR Wildlife Sanctuary & Mitiyala Wildlife Sanctuary located at a nearest distance of 80.9 km, 48.8 km and 48.1 km respectively. Duly authenticated map showing aforesaid distance alongwith certificate issued by the Chief Wildlife Warden, Gandhinagar vide letter dated: 13.01.2022 & 14.02.2022 are attached herewith as **Annexure XIV**
46.	One Season (non-monsoon) [i.e. March – May (Summer Season); October-December (Post monsoon Season); December – February (winter Season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality,	Base line data for water quality, noise level, soil and flora and fauna has been collected in summer season (1st March- 2nd June 2021). Site specific meteorological data is given in para 3.3.3 of Chapter 3. Air monitoring station has been chosen as per in view the pre-dominant downwind direction

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	noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented data-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. the location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.	and location of sensitive receptors and is given in Table No. C3-5 and shown in Fig No. C3-8 of Chapter 3. The mineralogical composition of PM10 of core zone is given in **Annexure V**.
47.	Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.	Air quality modelling is given in section 4.4.1 of Chapter 4 and details is given in **Annexure XX** and cumulative impact for 3 mines is given in **Annexure XXI.**
48.	The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this, PP should submit the original test reports and certificates of the labs from which samples were analyzed.	The photograph of monitoring stations & sampling locations are given in **Annexure-XXVII.** Test Reports for Air, Water, Noise & Soil are given in **Annexure V, VII, X & XV** and certificates of the labs are given in **Annexure III.**

Sl. No. of TOR	Description as per MoEF&CC	Compliance
49.	The water requirement for the Project, its availability and source should be furnished. Quantity of surface or ground water to be used for the Project should be indicated. A detailed water balance should also be provided. Submit the year wise target for reduction in consumption of the ground/surface water by developing alternative source of water through rain water harvesting measures. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided. The capital and recurring expenditure to be incurred needs to be submitted.	Water requirement and source is given in section 2.13 and water balance is shown in Fig No. C2-9 of Chapter 2. The rain water collected in mine pits as well reject from RO / DM plant of the proposed cement plant (when it becomes operational) shall be used to minimize fresh water requirement.
50.	Impact of the project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.	Impact and mitigation measures of the project on water quality is given in section 4.6 of Chapter 4.
51.	Details of any stream, seasonal or otherwise, passing through the lease area and modification/diversion proposed, if any, and the impact of the same on the hydrology should be.	First order streams can be seen to originate from within the lease area and exit directly or merge into second order streams. Two second order streams are passing through the southern portion of lease and exit west wards. These streams feed the Samadhiyala salinity ingress control bund and overflow into the sea. Water logged area are present in southern part of the ML. These are shown in **Fig No. C3-1.**
52.	Information on site elevation, working depth, groundwater table etc. should be provided both in AMSL and BGL. A schematic diagram may also be provided for the same.	Site elevation, working depth is given in Table No. C4-7, Chapter 4.
53.	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary	There will be no intersection of ground water table during five years of plan period. However ground water intersection will occur in post

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	data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished. In case of surface water is proposed to be utilized then Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.	monsoon stage in pit no. 6 at 11th year of operation i.e. end of mine life. To avoid intersection of ground water, conceptual pit no. 6 bottom level will be kept above ground water level i.e. +4.0m AMSL The shallow depth pits shall be backfilled simultaneously after mining for limestone and shall be converted into agriculture land / utilized for plantation purpose. M/s Ground Water & Mineral Investigation Consultancy Centre (P) Ltd., Jaipur has assessed the hydrogeological conditions and impact of mining. Extract from the same has been included in Section 3.5, Chapter 3 and Section 4.5.1, Chapter 4. Since the proposed mine pits will not intersect the ground water table, no mine seepage is envisaged and hence no permission is required from Central Ground Water Authority.
54.	Impact on local transport infrastructure due to the project should be indicated. Projected increase in truck traffic as a result of the project in the present road network (including those outside the project area) should be worked out, indicating whether it is capable of handling the incremental load, arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. project proponent shall conduct impact of Transportation study as per Indian Road Congress Guidelines.	Impact on transport is given in section 4.9 of Chapter 4.
55.	Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.	The proposed land use at the end of plan period and life of mine is given in Table No. C4-11 and No. C4-12 of Chapter 4. The mine lease deed has been executed with District Collector, Bhavnagar. The change in land use from its present land use has to be carried out prior to commencement of mining,

Sl. No. of TOR	Description as per MoEF&CC	Compliance
		as per applicable rules of Govt. of Gujarat. Since the execution of lease deed, the second rights in case of government land has already been granted to the Company for mining. In case of private agricultural land, as and when the land becomes available for use by obtaining consent for mining/ownership, the change in land use to non-agriculture shall be obtained.
56.	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs/STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.	The R&R Plan/compensation details for the Project Affected People (PAP) has been incorporated in Chapter 3 Within the private land in conceptual pits at initial stage,as per latest survey carried out there are 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) & Dudhala (0 Nos.) villages. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. The detailed R&R Plan is given at section 3.11, Chapter 3, section 4.13 Chapter 4, Table No. C10-1 Chapter 10 & section 11.3.8 & 11.4.11 Chapter 11. Table C8-3, Chapter-8 is need based assessment. There are no ST in the villages touched by mine lease area as per Census 2011. SC are 30, 0, 44 & 18 in Dudhala No.1, Doliya, Gujarda & Dudheri village respectively. The schemes available for them from government are given in point 9, Table C8-3 along with action plan (proposed intervention) to aid them to use these schemes efficiently.
57.	Public health implications of the project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.	Implications and mitigation measures of surrounding public is given in section 4.14.2 of Chapter 4.
58.	Measures of socio economic significance and influence to the local	Measures of socio economic significance is given in section 4.13 of Chapter 4 and under

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	community proposed to be provided by the project proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.	CSR and CER planning in sections 9.3 & 9.4 of Chapter 9.
59.	Public Hearing points raised and commitment of the project proponent on the same along with time bound Action plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the project.	The points raised in Public hearing & commitments have been incorporated in Table C7-3 of Chapter 7 after conducting the public hearing on 28.04.2023.
60.	Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30° September, 2020.	The time bound action plan on concerns of the public has been incorporated in Table C7-3 of Chapter 7 after conducting the public hearing on 28.04.2023.
61.	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/conditions? The hierarchical system or administrative order of the Company to deal with environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances/violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the proposed safeguard measures in each case should also be provided.	Nirma Ltd. has a well laid down Environment policy as given in section 10.2 of Chapter 10. Hierarchical system or administrative order of the Company to deal with environmental issues and for ensuring compliance with the EC conditions is given in section 10.3.1 of Chapter 10. The hierarchy of environmental cell is given in Fig C6.1 of Chapter 6 also.
62.	Detailed environmental management	EMP is given in Chapter 10.

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed project.	
63.	Proximity to Areas declared as 'Critically Polluted' or the project areas likely to come under the 'Aravali Range' (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. should be secured and furnished to the effect that the proposed mining activities could be considered.	The project does not lie in critically polluted area. The nearest critically polluted area is Gujarat Industrial Development Corporation, Chitra, Bhavnagar present at a distance of 87 km, NE. The project does not fall in Aravalli range.
64.	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL. HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should furnished (Note: The mining projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).	The proposed project lies beyond distance of 0.5 km from High Tide Line of Arabian Sea Coast. The CRZ map has been prepared by Institute of Remote Sensing, Anna University, Chennai and reproduced in **Annexure XIX** along with report.
65.	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of opencast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.	Mine safety parameters are addressed as follows: ▪ ***Subsidence*** - not applicable as this is an open cast mine ▪ ***Slope stability-*** The standard practice of maintaining the slopes below the angle of repose of the material to be handled will be followed for ensuring safe opencast mining. The bench and ultimate pit slope shall be maintained below 45 degree and gradient of ramp at 1 in 16 shall be maintained as per MMR, 1961 as detailed in Approved Review of Mining Plan. After

Sl. No. of TOR	Description as per MoEF&CC	Compliance
		commencement of mine, geo-technical investigations on excavated and dumped material shall be carried out for identifying any mid course corrections, if needed. ***Blasting*** - It may be noted that only 50% of the mining operations shall be blasting based and balance shall be through surface miners. Safeguard measures that will be taken for blasting have been given in section 4.4.2, point 15 of Chapter 4. Blasting shall be carried out in compliance to DGMS, Dhanbad (Circular No. 7 dated 29-08-1997) as detailed in Section 4.8, Chapter 4. After commencement of operation, blasting studies shall be periodically carried out to check whether any modifications needed as per actual ground conditions.
66.	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.	As this is a proposed project, anticipated occupational Health and safety impact and preventive measures are given in section 4.14 of Chapter 4.
	The general points are also to be followed: -	
67.	A Disaster management Plan shall be prepared and included in the EIA/EMP report	Disaster management Plan is given in Chapter 7
a)	All documents to be properly referenced with index and continuous page numbering	All documents are properly referenced with index and continuous numbering
b)	Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.	The data is presented with the period of collection.
c)	Project Proponent shall enclose all the	All the analysis reports are enclosed and has

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the project.	been done by NABL Accredited Min Mec R & D laboratory. The certificate is given in **Annexure-III.**
c)	Where the documents provided are in a language other than English, an English translation should be provided.	All documents are provided in English
d)	The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.	The latest forms of MOEF&CC on parivesh portal shall be filled.
e)	While preparing the EIA Report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.	O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, has been followed while preparing EIA Report.
f)	Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing Changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. Process) will entail conducting the PH again with the revised documentation.	No change is there after the grant of TOR
h)	As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of	As the project is proposed, Environment Clearance is under process.

Sl. No. of TOR	Description as per MoEF&CC	Compliance
	the project, should be obtained from the Regional office of ministry of environment, forest and climate change, as may be applicable	
i)	The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.	The EIA report includes (i) Surface plan of the ML area is given in Fig No. C2-1 of chapter 2. (ii) Topography map indicating contours of main topographic features, drainage and mining area- Fig No. C3-1, Chapter 3. (iii) Geological map and section Fig No. C2-2 and No. C2-3, respectively, of Chapter 2. (iv) Section of the mine pit-five year development Plan in Fig No. C2-4 to C2-8 of Chapter 2.

CHAPTER 1

INTRODUCTION

1.1 PURPOSE OF THE EIA REPORT

Environmental Clearances is a statutory requirement for the projects listed in the Schedule of EIA notification dated 14th September 2006 and its amendments till date. Leases more than 250 ha mining lease area fall under Sl. No. 1(a) in category A of the schedule to the EIA Notification 2006. Category A project shall seek Environmental clearance from the Ministry of Environment, Forest & Climate Change (MoEF&CC), New Delhi. The procedure covers submission of application with Form 1 (Part-A & B) and pre-feasibility report to MoEF&CC, preparation of draft EIA/EMP in line with the Terms of Reference, applying to the State Pollution Control Board for public hearing, recording of suggestions/ objections and statements of the public and finalizing the EIA/EMP report after incorporating the responses and action plans to the points raised by the public. The final EIA/EMP report shall be submitted to the MoEF&CC which shall be appraised by the Expert Committee and thereafter only the Environmental Clearance is granted.

To obtain the Environmental Clearance for the proposed project, environmental studies have been carried out and Environmental Impact Assessment (EIA) / Environment Management Plan (EMP) has been prepared in line with Terms of Reference (TOR) issued by Ministry of Environment, Forest & Climate Change, New Delhi. This EIA/EMP report has been prepared for proposed 2.7 million tonnes per annum (MTPA) ROM production of Limestone by mechanized open cast method in the total ML area of 681.62 ha (reduced from 1489.4701 ha.) by M/s Nirma Limited in villages Gujarda, Dudheri and Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat.

1.2 IDENTIFICATION OF THE PROJECT

Nirma Ltd. (NL) is setting up a Cement Plant (capacity 1.91 MTPA) and a Captive Power Plant (capacity 50 MW) in first phase at village Padhiarka, Taluka: Mahuva, District Bhavnagar of Gujarat State. Company is also having Soda ash plant near Bhavnagar & limestone is used for manufacturing of Soda ash & company is proposing to use limestone in Soda ash plant with the permission of the State Govt.

In order to source the major raw material for the cement plant, the company has applied for various mining leases of limestone for captive use in Cement Plant located at Taluka Mahuva, district Bhavnagar. The State Govt. had issued Letter of Intent (LOI) to grant the mining lease near village Gujarda, Dudheri & Dudhala over an area of 1497.4701 ha vide letter no. MCR-102004-1943-CHH dated 15.02.2008. A copy of Letter of Intent (LOI) is attached as **Annexure II**.

Mining of limestone will be carried out as per Review of Mining plan with Progressive Mine Closure Plan approved by IBM on 05.08.2021. The proposed run of mine (R.O.M.) excavation of limestone is 9000 tonnes per day i.e. 2.7 MTPA.

The proposed "Gujarda, Dudheri & Dudhala Limestone Mines" of M/s Nirma Ltd. having lease area of 681.62 ha of land, according to the environmental notification 14th September, 2006 at project identification schedule read at 1(a)" Mining of Mineral'', comes under category 'A' project.

The project is located within villages Gujarda, Dudheri & Dudhala in under Mahuva Taluka of District Bhavnagar, Gujarat.

1.2.1 Background of the Project

Company submitted the fresh Form I(Part A & Part B) and Pre-feasibility Report for grant of Terms of Reference vide letter No. NL/BH/ENV-153/1933/2022 dated 18.11.2022. The EAC proposal in the 7th EAC (Non-Coal Mining) meeting held during 5th-6th December, 2022 for grant of Terms of Reference (ToR) under the provisions of EIA Notification, 2006 for M/s Nirma Limited for mining of limestone in Gujarda, Dudheri & Dudhala Limestone mine with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha. The Additional details was sought on 13.12.2022 and company submitted the reply to the ADS on 16.12.2022. The proposal again considered in the EAC meeting held on 17th - 18th January 2023 and EAC recommended the proposal for grant of Terms of Reference. The Terms of Reference were issued for the preparation of EIA/EMP Report vide MOEF&CC's letter no. J-11015/153/2016-IA. II(M) dated 06.02.2023 (copy given in **Annexure I**).

The chronology regarding the project is as follows:

i. Company applied for mineral Limestone & Marl over an area of 1497.4701 ha at villages Dudhala, Gujarda & Dudheri, Taluka Mahuva in District Bhavnagar (Gujarat).

ii. The State Govt. issued LOI to grant the mining lease for mineral limestone and marl over an area of 1497.4701 ha vide letter no. MCR-102004-1943-CHH dated 15.02.2008.

~~iii.~~ After reducing 8.0 Ha. falling in CRZ issued revised LOI for 1489.4701 Ha. vide Govt. letter no. MCR-102004-1943-CHH dated 02.02.2011 with one more condition to use the chemical grade limestone occurring on the upper portion in Soda ash manufacturing~~.~~

iv. Meantime, the Environmental Clearance was accorded for company's proposed cement plant at village Padhiarka, District Bhavnagar by MOEF, New Delhi vide letter no. J-11011/992/2007-IAII(I) dated 11.12.2008.

v. As per the statutory provisions in MCR at the time of fresh grant, State Government. had asked for Mining Plan. Thus, the Mining Plan including Progressive Mine Closure Plan as per Rule 22 of MCR 1960 for said Limestone Deposit at villages Dudhala, Gujarda & Dudheri was prepared and its approval obtained from competent authority i.e. IBM vide letter no. 682(23)(621)/2008-UDP dated 24.03.2009.

vi. The company submitted the project proposal to Ministry of Environment and Forests, Govt. of India which issued Terms of Reference (ToR) for the said mining lease area vide letter dated 24.03.2009.

vii. However, the Environmental Clearance of the cement plant was revoked by MoEF, New Delhi vide their order dated 01.12.2011. Hence, in the corresponding time period, the process of Environmental Clearance of the said mining lease was also stalled.

viii. The revoked order of the cement plant was challenged in Hon'ble **NATIONAL GREEN TRIBUNAL (NGT)**, which vide their order dated 14.01.2015 in the appeal no. 04 of 2012 has set aside MOEF's revocation order dated 01.12.2011.

ix. Accordingly, Company re-initiated the process for grant of Environmental Clearance for the mining lease area as per LOI by submission of a fresh proposal in April 2016 to Ministry of Environment, Forest & Climate Change (MoEF & CC), New Delhi.

x. The Expert Appraisal Committee (Mining) of MoEF&CC recommended the proposal for grant of ToR in Gujarda, Dudheri & Dudhala Limestone Mining Lease with reduced mining lease area of 681.62 Ha and issued Terms of Reference (TOR) vide letter no. J-11015/153/2016-IA II(M) dated 13.11.2017 for the mining lease. The Same has been extended vide letter no. F. No. J-11015/153/2016-IA-II (M) dated 16.03.2020 by MOEF&CC.

xi. Ministry of Mines, Govt. of India, New Delhi issued order titled "Mines & Minerals (Development and Regulations) Removal of Difficulties Order 2017" dated 04.01.2017. It permitted to consider the grant of the mining lease in those cases where in the condition of obtaining Environment Clearance has not been complied by the applicant on or before 11.01.2017 but all other conditions specified in LOI have been fulfilled.

xii. Accordingly, the order for grant of mining lease was issued by Industries and Mines Department, Govt. of Gujarat, Gandhinagar vide order no. MCR-102004-1943-CHH dated 08.01.2017 in an area of 681.62 Ha for 50 years (refer **Annexure- II**).

xiii. Thereafter, the mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the lessee Nirma Ltd. for a

period of 50 years under the provision of MMDR Amendment Act, 2015 and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017.

xiv. Under provision of Minerals (other than Atomic & Hydro Carbons Energy Minerals) Concession Rules, 2016, "Mine Development and Production Agreement (MDPA)' was signed between State Govt. and company on 11.01.2017.

xv. Accordingly, the proposal of Nirma Ltd. for seeking Environmental Clearance for production capacity 2.7MTPA was considered by MoEF&CC and issued Terms of Reference (TOR) vide letter no. J-11015/153/2016-IAII(M) dated 13.11.2017 for the reduced area 681.62 ha. The area reduction took place due to exclusion of Gaucher land, part of the Private Land, villages periphery and highway & its periphery area as safety barrier as per directions of EAC, MoEF&CC, New Delhi.

xvi. Modified Mining Plan along with Progressive Mine Closure Plan over an area of 681.62 ha. for Gujarda, Dudheri & Dudhala Limestone Mining Lease has been approved by Indian Bureau of Mines, Gandhinagar, Gujarat vide letter No. 684 (4) (1)/MP-197/2018-GNR dated 04.02.2019.

xvii. Thereafter Review of Mining Plan with progressive Mine closure Plan over area of 681.62 ha for Gujarda, Dudheri & Dudhala Limestone Mining Lease has been approved by Indian Bureau of Mines, Gandhinagar, Gujarat vide letter no. 684(4)(1)/MP-348(197)/2021-22 GNR/ 1121 dated 04.08.2021. Approval of the mine plan is enclosed as **Annexure XXII.**

The land ownership within the lease is private & government land as per revenue records and no any Gauchar land is involved in the lease area. Lease area does not form a part of any Reserve Forest, National park, Wild life Sanctuary or National biosphere reserve.

It is pertinent to be noted here that mining lease of Nirma Ltd. executed with condition that the lessee will have to produce Environment Clearance Certificate issued by MoEF& CC, New Delhi before commencing mining activity as per direction in MM(DR) Removal of Difficulties order 2017, dated: 04.01.2017.

Looking towards its date of execution, lease period as well as the five years block period of mining lease period has been started from year 2016-17. The date of expiry of mining lease period is 10.01.2067. Furthermore, the applicability of approved mining plan has also been started from the date of execution i.e. 11.01.2017 (FY 2016-17) and five year block period will be up to FY 2020-21 (31.03.2021).

Modified Mining Plan has been approved by IBM which was valid upto 31.03.2021. On expiry of Modified Mining Plan, Review of Mining Plan with

Progressive Mine Closure Plan for further five years period from 2021-22 to 2025-26 has been approved by Indian Bureau of Mines, Gandhinagar on 05.08.2021, as discussed earlier.

Salient features

The salient features of the project are summarized in **Table No. C1-1**.

TABLE NO. C1-1: SALIENT FEATURES OF THE PROJECT

Project name	Gujarda, Dudheri and Dudhala Limestone Mine
Project proponent	Nirma Limited
Villages in block area	Gujarda, Dudheri and Dudhala
Coordinates	Latitude: 21° 01' 1.31" N & 21° 03' 44.86" N Longitude: 71° 41' 15.21" E & 71° 43' 38.54" E
Mining Lease Area	681.62 Ha
Rated Capacity	2.7 MTPA
Mineable Reserves	20.574 million tonnes
Life of the mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)
Stripping ratio for plan period	1:0.00 tonne/ cum
Total Soil Generation during life of mine	0.57 Mcum
Method of Mining	Opencast Mechanized (Conventional & Non-conventional)
Working days	300 days, 2 shifts of 8 hours each
Manpower	84
Transportation	By road to Cement Plant of the company near Padhiarka & NH for Soda ash near Bhavnagar
Expected cost of the project	25 crores
Elevation of lease area	1 m to 22.23 m a.m.s.l.
Topography	Mostly plain with minor undulations
Water requirement	44 cum/day
Source of water	Narmada Water pipeline,/water tankers and mine water
Power requirement	100 KW, DG Set-5 KVA
Power source	Gujarat State Electricity Board / Captive Power Plant located at Cement Plant near Padhiarka.

1.3 PROJECT PROPONENT

M/s Nirma Ltd. (a Public Limited Company) is having its registered office at "Nirma House" on Ashram Road, Ahmedabad- 380009, Gujarat. Nirma Ltd. is one of the leading soda ash producing company in India.

Nirma Ltd. is a part of the Nirma Group engaged in the business of consumer products like soap, detergent and Industrial products like Sulphuric acid, Oleum, Distilled Fatty acids, Linear Alkyl Benzene, Soda ash (Light & Dense), Salt & Caustic Soda etc. This Group came in existence in the year 1980. Company has established Soda Ash manufacturing plant located in Bhavnagar and also acquired Soda Ash plant in Porbandar District of Gujarat. The present capacity of Soda ash plant is 10,08,000 TPA for Bhavnagar location and 5,40,000 TPA for Porbandar location. Company is also having captive Power Plants along with its Soda Ash plants in Bhavnagar & Porbandar District. The high quality of Limestone i.e. CaO >48% is one of the basic raw materials used in boiler of Power Plant for de-sulfurization process and soda ash manufacturing process. Company is continuously expanding its wings for increase in production capacities and diversification and set up a cement plant in Rajasthan. It has overall about 18000 employee-base and annual turnover of around Rs. 7000 crores.

Production facilities of the Nirma group at its various units are given in **Table No. C1-2**.

TABLE NO. C1-2: PRODUCTION FACILITIES OF NIRMA GROUP IN GUJARAT

Sl. No.	Location	District	State	Products Manufactured
1.	Kalatalav	Bhavnagar	Gujarat	Soda Ash, Detergent Powder & Cake, Toilet Soap, Edible Salt, solar salt & Caustic Soda etc.
2.	Alindra	Baroda	Gujarat	Linear Alkyl Benzene, Detergent Powder & Cake etc.
3.	Mandali	Mehsana	Gujarat	Oleum, Sulphuric Acid, Fatty Acids, Alpha Olefin Sulphonate, Glycerin, Toilet Soap, Detergent Powder & Cake etc.
4.	Moraiya	Ahmedabad	Gujarat	Detergent Powder & Cake, Single Super Phosphate, Packaging materials etc.

Sl. No.	Location	District	State	Products Manufactured
5.	Porbandar	Porbandar	Gujarat	Soda Ash
6.	Sachana	Ahmedabad	Gujarat	Intravenous Fluids, Large Volume Parenterals (LVP), Small Volume Parenterals (SVP), Medical Devices etc.

The company (Nirma Ltd.) is diversifying its activities into cement manufacturing in Gujarat.

1.4 BRIEF DESCRIPTION OF THE PROJECT

1.4.1 Nature of project

The proposed project is a limestone Mining Project located in villages Gujarda, Dudheri and Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat

1.4.2 Size

The proposed capacity will be 2.7 million tonnes per annum (MTPA) ROM production by mechanized open cast method (Conventional & Non-conventional) in the total ML area of 681.62 ha.

1.4.3 Location

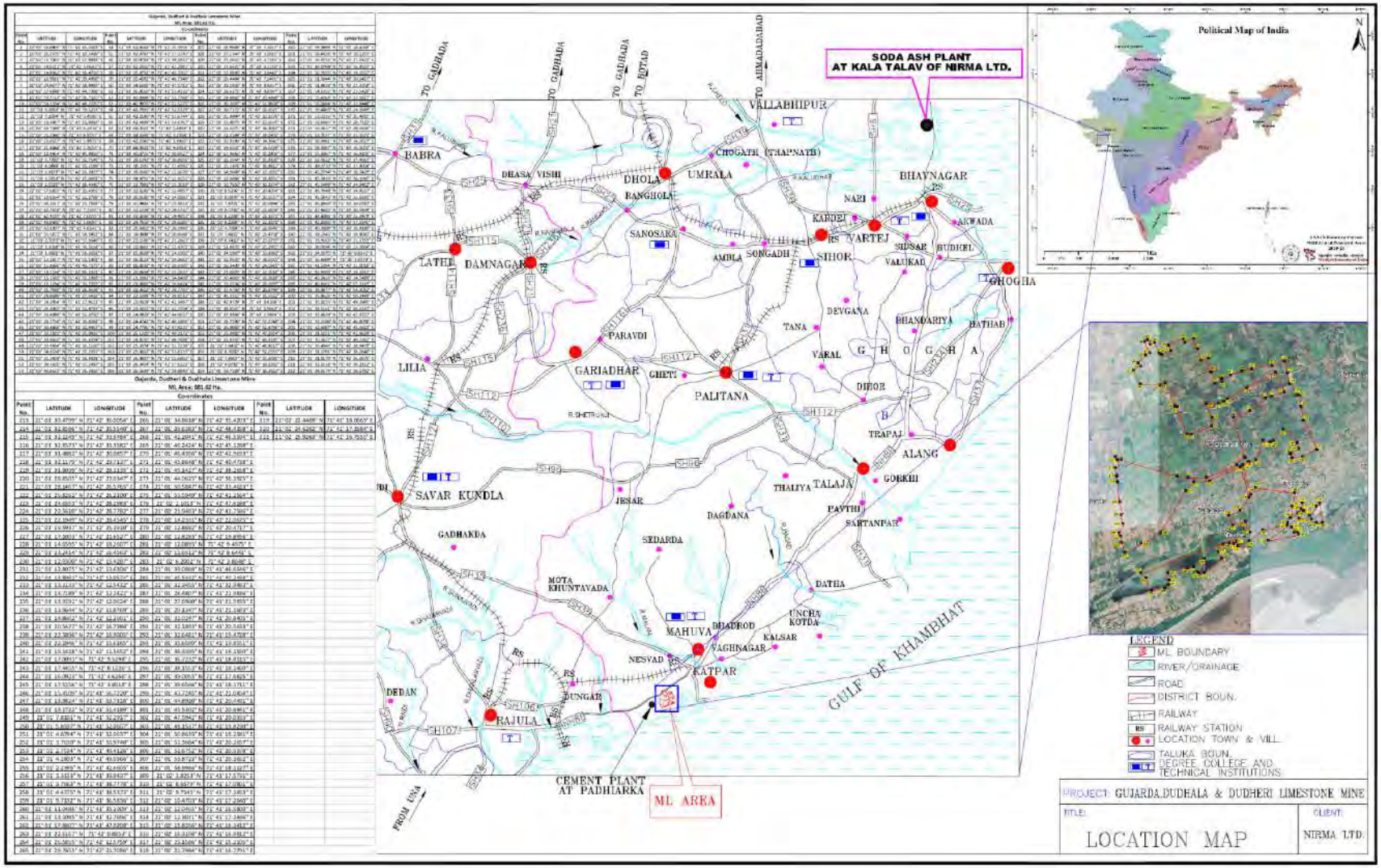
The proposed project is a limestone Mine present in villages Gujarda, Dudheri and Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat.

The lease area falls within the Survey of India Toposheet No. 41 O/12 (restricted). The area is bounded by the following geographical coordinates as per approved mining plan. Complete geographical coordinates are given in **Fig No. C1-1**.

Point (Refer Fig No. C1-1)	Latitude, N	Longitude, E	Remark
A	21° 03' 44.86"	71°42’9.60”	Pillar 70
B	21°01’45.55”	71°43’38.54”	Pillar 180
C	21°01’1.31”	71°41’39.94”	Pillar 256
D	21°02’21.15”	71°41’15.21”	Pillar 317

The location of the project can be seen in **Fig No. C1-1**.

FIG NO. C1-1: LOCATION MAP



1.4.4 Communication

Road

The mining lease area is located at a distance of about 4 km, NE of Mahuva town (Tehsil Headquarter) and is easily approachable by road. National Highway NH-51/NH-8E (Una/Rajula-Mahuva/Bhavnagar highway) passes through the Lease area. Mahuva is Taluka Head Quarter in Bhavnagar district of Gujarat. Mahuva is about 95 km from District Head Quarter Bhavnagar.

Rail link

The nearest railway station is Amrutvel present at a distance of 3.5 km, NW and Mahuva which lies on Mahuva-Rajula broad gauge section of Western Railway Zone and is present at a distance of about 5.3 km aerially in NE.

Air link

The nearest airport for regular commercial flight is Bhavnagar situated at about 90 km NE of ML area.

Arabian Sea Coast

The nearest Arabian sea coast is about 0.5 km South from mine lease.

Port

Pipavav is the nearest Port at about 23 km in west of mining lease area.

1.5 IMPORTANCE TO THE COUNTRY AND REGION

The principal use of limestone is in the Cement Industry. Other important uses are in boiler of Power Plant for de-sulfurization process as well as in soda ash manufacturing process as raw material and manufacture of quicklime (Calcium Oxide), slaked lime (Calcium hydroxide) and mortar. Pulverized limestone is used as a soil conditioner to neutralize acidic soils (agricultural lime). It is used in sculptures because of its suitability for carving. It is often found in medicines and cosmetics. In some circumstances, limestone is used for glass making. As a reagent in fuel-gas de-sulphurization, it reacts with sulphur dioxide for air pollution control. It can suppress methane explosions in underground coal mines. It is added to toothpaste, paper, plastic, paint, tiles and other materials as both white pigment and cheap filler. In blast furnaces, limestone binds with sillica and other impurities to remove them from the iron.

India has huge resources of limestone distributed over different parts of the country. It is comfortably placed in terms of annual capacity and production of cement. Cement-grade limestone occurs in all the limestone-bearing areas, while SMS, BF and chemical-grade limestone occur in selective areas.

Concerted efforts to locate SMS and BF grade limestone along with cement-grade limestone are imperative to meet the growing demand.

As per Indian Minerals Yearbook 2018 (Part- III: Mineral Reviews), published by IBM in August 2019, the demand of raw materials for cement, such as limestone and gypsum is expected to cause disruptive growth in the next few decades. The second largest Cement Industry in the world, the Indian Cement Industry, is expected to grow to an extent of 550 million tonnes per annum of capacity by FY2025 from 502 mtpa recorded in 2018. The demand for paper in India is expected to rise at a healthy rate by 2020, due to the Packing Industry and the increasing number of schools. The increasing number of construction projects is expected to lead to a thriving Building and Construction Industry in India. This is anticipated to contribute to around 10% to the GDP of India. Also with rising Indian pharmaceutical, food and beverage industries the consumption of calcium carbonate (limestone) in India is expected to increase.

The company is leading producer of Soda Ash in the country and are now diversifying into the Cement manufacturing sector. The Gujarda, Dudheri and Dudhala Limestone mine will be captive mine to the proposed adjacent cement plant of the company, therefore maintaining self-reliance of the state as well as the country. The project will be contributing to the state exchequer, by paying the mineral royalty and strengthening the self-sufficiency in cement industry in the country and if and when required, will earn foreign exchange in the future through exports. Lessee also propose to utilize high quality of Limestone (CaO>48%) to its existing Power Plant and Soda Ash plant in Gujarat State for captive purpose.

1.6 SCOPE OF THE STUDY

The Environmental Impact Assessment and Environment Management Plan for the mine addressing the environment related issues are prepared in accordance with the requirements of Terms of Reference prescribed by Ministry of Environment, Forest & Climate Change, Govt. of India.

The study evaluates the prevailing environmental conditions. The adverse impacts have been identified and possible mitigation measures have been drawn in order to protect the environment. In order to carry out the study, the baseline environmental scenario has been established and the project activities superimposed on them to assess the impact and subsequent mitigation.

The main objectives of the present EIA study are briefly summarized below:

- To establish the baseline environmental scenario.
- To identify, predict and assess the future impacts of proposed project on the environment.
- To prepare a detailed action plan for implementation of mitigation measures.

- To suggest preventive measures to minimize adverse impacts and to maximize beneficial impacts.
- To suggest a monitoring programme to evaluate the effectiveness of mitigation measures.
- To suggest the formation of a core group responsible for implementation of the EMP.
- To prepare a capital cost estimate for environment management plan.
- To address the concerns of disaster management, R&R plan, CSR and points raised in public hearing.

The scope of the present study is to conduct EIA covering all the disciplines of environment and field monitoring in relevant disciplines over one full season of 3 (three) months (excluding monsoon months). The draft EIA report is prepared as per the MoEF&CC Notification dated 14.09.2006 and it's amendments till date to submit at GPCB for Public Hearing. After public hearing, Final Report has been prepared for submission to MoEF&CC.

Study area:

The mine lease (ML) area (681.62 ha) is termed as "core zone". The area within 10 km radius around the periphery of the ML boundary has been considered as the "buffer zone" for identifying and assessing impact with respect to air, water, noise, land use, ecology, socio-economic environment, etc. The core zone and buffer zone together comprise the "study area".

Data Generation:

The data that had been generated during summer season from 1st March to 2nd June 2021 by NABL accredited and MoEF&CC recognized Min Mec R&D Laboratory, New Delhi, in accordance with the requirement of statutory agencies, is given in **Table No. C1-3**. Since there are two other mines also proposed by Nirma Ltd. in the vicinity of Gujarda, Dudheri & Dudhala Limestone Mine i.e. (1) Vangar & Madhiya Limestone Mine in North-South and (2) Padhiarka & Doliya Limestone mine in west direction and EIA/ EMP is also being prepared for the other two mines together, air quality stations were established giving due consideration to all three mines in core zone and buffer zone. The monitoring and testing have been done as per the guidelines of MOEF&CC, CPCB and the IS standards. Monitoring have been conducted for the following parameters:

TABLE NO. C1-3: BASELINE DATA GENERATED AS PER TOR

Description	No. of locations	Total No of samples
Air (For all 3 mines) Ambient air monitoring (24 hourly samples), twice a week for 3 months for one season for PM10, PM 2.5, SO_2, NO_2, Heavy Metals (Pb, Ni	16 (1 in core zone & 15 in buffer zone)	384

Description	No. of locations	Total No of samples
& As) and silica		
Meteorological parameters (For all 3 mines) Measured at hourly duration simultaneously in the project area for 3 months. Parameters monitored: A. Wind speed, direction B. Relative humidity C. Temperature D. Rainfall	1	90 days
Water (For all 3 mines) Water/ effluent samples collected from various locations (surface and ground water) in core and buffer zone (10 km radius) and tested for physical, chemical and biological parameters according to applicable standards	Ground water-12 Surface Water -3	15
Soil (For all 3 mines)	12	12
Noise (For all 3 mines) Hourly readings taken for 24 hours (Leq)	16	16
Traffic Density	1	1

Secondary and primary data collection was done comprising of, but not restricted to the following:

- Long Term Climatic data from Indian Meteorological Department (IMD) for available previous decade.
- Geo-hydrological aspects based on available data from various sources as well as field survey.
- Identification of water bodies, hills, roads etc. within 10 km radius.
- Details of fauna, flora, information in forests, major habitats, sanctuaries, sensitive places within a distance of 10 km from the project site (including forest details).
- Major industries within 10 km radius.
- Historical monuments and sanctuaries within 10 km radius.
- Land use pattern within core zone and buffer zone (10 km radius around the core zone), Cropping pattern.
- Demography and Socio-economic based on last available Census data for entire study area, etc.

The preparation of the EIA/EMP report has been done as per the generic structure prescribed in EIA Notification dated 14th September 2006.

1.7 STATUS OF LITIGATION

There is no litigation against this mining project.

Company's adjoining proposed cement plant Environment Clearance is sub-judice before Hon. Supreme Court. Earlier, EC was canceled by MoEF, New Delhi. However, NGT has set aside the cancellation of EC. An appeal has been filed in Hon. Supreme Court against the NGT order by the opponent and the matter is sub-judice, there is no stay in the matter.

CHAPTER 2
PROJECT DESCRIPTION

The project Gujarda, Dudheri & Dudhala imestone Mine is located at Villages Gujarda, Dudheri & Dudhala, Taluka Mahuva, District Bhavnagar, Gujarat. The proposed production capacity is 2.70 MTPA R.O.M in the total ML area of 681.62 ha. The data used in this EIA/EMP Report has been taken from approved Review of Mining Plan with Progressive Mine Closure Plan of Gujarda, Dudheri & Dudhala Limestone mine. The approval letter dated 04.08.2021 of Review of Mining Plan with Progressive Mine Closure Plan issued by IBM is attached as **Annexure XXII.**

2.1 GEOLOGY

2.1.1 Regional geology

The Saurashtra coastal tract is composed extensively of tertiary sediments, which are mostly calcareous in nature. The mainland however, is covered by extensive flows of basalt and its derivatives, developed over a period of time. These basalts have been intersected by a number of acidic and basic dykes. The regional geological setup of the region is defined by the stratigraphic sequence given in **Table No. C2-1**.

TABLE NO. C2-1: REGIONAL GEOLOGICAL SEQUENCE OF THE AREA

Formation	Age
Alluvium and Blown Sand	Recent
Loose Grits and Conglomerates	Sub-Recent
Miliolitic Limestone	Late Tertiary
Gaj sediments comprising of limestone and clays	Miocene
Lateritized/ Bauxitized Volcanics	Post Eocene
Basalt and its variants forming regional bed rock	Eocene to Cretaceous

Source: Table A1.1 of Review of Mining plan with Progressive Mine Closure Plan approved on 04.08.2021

2.1.2 Local geology

The area under reference forms part of the Late Tertiary Miliolitic Limestone, which is believed to have been deposited under a marine transgressive environment. Apart from the miliolitic limestone, lithological units of recent age are also seen in the area under reference.

The deposit forms part of a vast flat plain, which has very gentle undulations and is seen to be overlain by the alluvium and windblown sand of recent origin.

ANNEXURE A-15

सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)
****

Minutes of AGENDA FOR 21ST EAC MEETING OF THE EXPERT APPRAISAL COMMITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURING 18-20 OCTOBER, 2023 THROUGH VIDEO CONFERENCE. meeting Non-Coal Mining held from 18/10/2023 to 19/10/2023

Date: 27/10/2023

MoM ID: EC/MOM/EAC/313507/10/2023

Agenda ID: EC/AGENDA/EAC/313507/10/2023

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

18/10/2023	10:30 AM	05:30 PM
19/10/2023	10:30 AM	05:30 PM

1. Opening remarks

The 21st meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 18-20 October, 2023 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

The minutes of the 20th EAC meeting held during 21-22 September, 2023 were placed before the members of the EAC.

3. Details of proposals considered by the committee

Day 1 -18/10/2023

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

EC for Ravirala Limestone Mine (Revenue); Extent 124.33 Ha & Production of Limestone-0.115 MTPA (ROM), Topsoil-0.005 MTPA, Over Burden-0.211 MTPA (Total Excavation- 0.331 MTPA) at Sy. No. 20, 28, 38, 39, 41, 42, etc., of Ravirala village, Jaggayyapeta Mandal, NTR District, Andhra Pradesh by The Ramco Cements Limited by **THE RAMCO CEMENTS LIMITED** located at **NTR,ANDHRA PRADESH**	
Proposal For	Fresh EC

extent of the area changed from 801.171 ha to 802.25 ha. Further, the Project Proponent has informed the EAC that the change in the mine lease area is due to DGPS Survey and there is no change in the physical boundary of the mine lease area. The EAC asked about the status of the Stage-I Forest Clearance for an area of 575.160 ha. The Project Proponent has informed the EAC that the MoEF&CC has granted the approval vide file no. 8-18/2022-FC dated 18.05.2023under Section-2 (iii) of Forest (Conservation) Act, 1980 for grant of forest land on lease over 575.16 ha of forest land within the granted ML area over 802.255 ha for Kottameta Lime Limestone mining. The Stage - I FC for an area of 575.16 ha of forest land is under process.

The EAC reiterated the Hon'ble Supreme Court of India in its order of 6thJuly 2011 issued guidelines so as to not create *fait accompli* situation in the matter of diversion of forest land under the FCA, 1980. Therefore, in the case of new mining leases/projects having forest land in part or in full, approval under FCA for diversion of entire forest land located within the mining lease/project is to be obtained before execution/renewal of mining lease/project. The EAC opined that the scenario of the Stage-I FC proposal may change w.r.t extent, compensatory afforestation, etc., Thus the EAC was of the view that the Stage-I Forest Clearance is necessary to appraise the project on the environmental merits of the site. Therefore, the EAC **deferred** the proposal and opined that the proposal may be considered only after the submission of the Stage – I Forest Clearance for an area of 575.16 ha of forest land by the Project Proponent.

3.5.5. Recommendation of EAC

Deferred for ADS

Day 2 -19/10/2023

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Gujarda, Dudheri & Dudhala Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443968/2023	J-11015/153/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.1.2. Project Salient Features

The proposal is for mining of Limestone in Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference:

Date of	Proposal No/ File	Consideration by	Details of ToR	Date of

application	No	EAC		accord
18.11.2022	IA/GJ/MIN/ 406830/2022 J-11015/153/ 2016-IA.II(M)	5-6 Dec., 2022 & 17-18 Jan, 2023	Terms of Reference (ToR) for mining of Limestone in Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	06.02.2023

iv. Details of Mine Lease: -

a) The Project Proponent has submitted that initially the State Govt has granted the mining lease vide letter no. MCR-102004-1943-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 1497.4701 ha for a period of 30 years.

b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Lr. No: MCR-102004- 1943-CHH dated 02.02.2011 have reduced the area of 8.0 ha falling in CRZ and the mine lease area was revised as 1489.4701 Ha.

c) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1943-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 681.62 hafor a period of 50 years for its captive consumption.

d) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the Project Proponent, M/s Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area:-

Private land	565.9454 ha
Government land	115.6746 ha
Forest land	-
Total Mining lease area (MLA), ha	681.62 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining Plan Details:

Review of Mining Plan includingProgressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Limestone, Major mineral
	Mine Lease Area, Ha	681.62
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	

Geological Reserves	57.280 Million tonne
Mineable Reserves	20.574million tonne
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil
Life of mine	11 years (Life of mine may be increased subjectto conversions of resources under 333 categoryinto category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period &conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location Top soil at conceptual period-321394 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant & Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/ Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, Dudhala Madhiya Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within MLA
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/ No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr.No: WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the and distance of protected areas and proposed Limestone mine. Protected areas — Distance between Limestone mines and Protected areas Gir National Park — 80.9 km Gir Wildlife Sanctuary — 48.8 km Mitiyala Wildlife Sanctuary — 48.1 km The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	
Coastal Regulation Zone (CRZ)	No	The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed

		project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No: A/Jaman/ Te.11/304/ 17-18 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022, No 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, Checkered Keelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr.No: WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 –71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3 NO2: 3.6 – 14.5 µg/m^3
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)

Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day. There will be daily movement of 864numbers of dumpers (to & fro) per day or 2592 PCU/ day on the road. The proposed increase in traffic density will not cause significant impact on the traffic since the road is capable of handling this increase in traffic density.
Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 4:00 PM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 49 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha.Land will be required for quarrying an area of 114.24 ha of Private land and Government land including 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) & Dudhala (0 Nos.) villages. There will be total of 656 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 18.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 78.17 lakhs.

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	
Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated

	30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	-
Green belt	-	5.10
Reclamation	-	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	-	5.48
Overheads	-	0.32
Total	0.421	35.87

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3.1.3. Deliberations by the EAC in previous meetings

N/A

3.1.4. Deliberations by the EAC in current meetings

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Padhiarka and Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Gujarda, Dudheri & Dudhala Limestone Mine, Vangar & Madhiya Limestone Mine, and Padhiarka and Doliya Limestone mine. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL. The Project Proponent has also informed the EAC that the letter from the Government of Gujarat, Forest and Environment Dept.has been obtained vide letter dated 19.07.2023stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area. There are 5 mine pits proposed in the mine lease area. The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha. Project Affected Families will be 656 no.s. A budget of Rs 49.0 Lakhs has been earmarked

to address the issues raised during public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Gujarda, Dudheri, Dudhala Villages are located at a distance of 0.2-0.5 km. NH-51 (Una-Mahuva highway) is passing within mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Amendment to Environmental Clearance for establishing a new Crusher of capacity of 900TPH at Central Block Sector-2 with mid-point loading facilities to the existing cable belt conveyor and reduction of lease area from from 2414.263 ha to 1315.264 ha at Panchpatmali Central and North Block Bauxite Mine NALCO by **NATIONAL ALUMINIUM COMPANY LIMITED** located at **KORAPUT,ODISHA**

Proposal For		Fresh ToR	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/OR/MIN/444819/2023	J-11015/49/2008-IA-II(M)	21/09/2023	Mining of minerals (1(a))

3.2.2. Project Salient Features

Panchpatmali Central and North Block Bauxite Mine of M/s National Aluminium Company Limited (NALCO) for mining of Bauxite with production capacity of 6.825 MTPA of bauxite along with existing crusher of 2 x 900 TPH &SMCP- 1x900 TPH andproposed crusher of 1 x 900 TPH in the mine lease area of 1315.264 ha, located at Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha - [File. No: J-11015/49/2008-IA.II(M), Proposal No: IA/OR/MIN/444819/2023; EIA Consultant: M/s Global Tech Enviro Experts Pvt Ltd]- Terms of Reference (SOP violation)

The instant proposal is for mining of Bauxite in Panchpatmali Central and North Block Bauxite Mine of M/s National Aluminium Company Limited (NALCO) with production capacity of 6.825 MTPA of bauxite along with existing crusher of 2 x 900 TPH & SMCP- 1x 900 TPH and proposed

सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)
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Minutes of AGENDA FOR 25 TH EAC MEETING OF THE EXPERT APPRAISAL COMMITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURING 9-10 JANUARY, 2024 THROUGH VIDEO CONFERENCE. meeting Non-Coal Mining held from 09/01/2024 to 10/01/2024

Date: 15/01/2024

MoM ID: EC/MOM/EAC/580285/12/2023

Agenda ID: EC/AGENDA/EAC/580285/12/2023

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

09/01/2024	10:30 AM	05:30 PM
10/01/2024	10:30 AM	05:30 PM

1. Opening remarks

The 25thmeeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 9-10 January, 2024through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

The minutes of the 24thEAC meeting held during 26-28 December, 2023 were placed before the members of the EAC.

3. Details of proposals considered by the committee

Day 1 -09/01/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Choutapalli Limestone Mine of M/s. My Home Industries Private Limited, with production of Limestone: 1.82 MTPA and Top Soil : 0.35 MTPA (Total Excavation of 2.17 MTPA) over an area of 262.247 Ha (Amalgamated Mining Lease Area) by **SURESH BATTU** located at **SURYAPET,TELANGANA**	
Proposal For	Fresh EC

Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha – [F.No: J-11015/49/2008-IA-II(M), Proposal no: IA/OR/MIN/455896/2023; EIA Consultant: M/s Global Tech Enviro Experts Pvt., Ltd.] – Amendment in ToR

The instant proposal is for amendment in ToR dated 14.11.2023 for mining of Bauxite in Panchpatmali Central and North Block Bauxite Mine of M/s National Aluminium Company Limited (NALCO) with production capacity of 6.825 MTPA of Bauxite along with existing crusher of 2 x 900 TPH & SMCP- 1x 900 TPH and proposed crusher of 1 x 900 TPH in the mine lease area of 1315.264 ha, located at Village: Damanjodi, Tehsil: Pottangi, District: Koraput, Odisha.

2. Observation and Recommendation of the EAC: -

The EAC noted that the Hon'ble Supreme Court vide its order dated 02.01.2024 in Writ Petition(s)(Civil) No(s). 1394/2023in the matter of Vanashakti versus Union of India directed that *"Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July, 2021 and 28th January, 2022 issued by the Ministry of Environment, Forest and Climate Change".*The EAC also noted that the Ministry issued an Office Memorandum dated 08.01.2024 regarding the stay imposed by the Hon'ble Supreme Court with reference to the SOP dated 7th July, 2021 and OM dated 28.01.2022. In view of the above Hon'ble Supreme Court order dated 02.01.2024, the EAC **deferred** the proposal.

Additional Agenda:

2.4 Site Visit Report to three projects of M/s Nirma Limited in Bhavnagar Gujarat

Three proposals of M/s Nirma Limited namely Padhiarka and Doliya Limestone mine (MLA: 332.24 ha, Proposal No. IA/GJ/MIN/443206/2023) located at Villages Padhiarka & Doliya, Tehsil: Mahuva, District: Bhavnagar, Gujarat and Gujarda, Dudheri & Dudhala Limestone Mine (MLA: 681.62 ha, Proposal No. IA/GJ/MIN/443968/2023) located at Villages Gujarda, Dudheri & Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat and Vangar & Madhiya Limestone Mine (MLA: 612.1336 ha, Proposal No. IA/GJ/MIN/443498/2023**)** located at Villages Vangar & Madhiya, Tehsil: Mahuva, District: Bhavnagar, Gujarat was considered in the 21st EAC-NCM Meeting held during 18-19 October 2023.

2. After detailed deliberations made by the Project Proponent and the consultant, the EAC opined that these projects are part of three contiguous projects namely Padhiarka and Doliya Limestone Mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.1336 ha) and Gujarda, Dudheri & Dudhala Limestone mine (681.62 ha) and together it extends over an area of 1626.196 ha. The EAC also opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools water bodies roads etch. The EAC was of the view that a site

visit needs to be conducted by a sub- committee comprising of EAC members and officers from the Ministry.

3. In view of the aforesaid recommendation of EAC, the Ministry constituted a sub-committee comprising of the following members to undertake the site visit during 22-25 December 2023:

1. Shri Avijit Ghosh, EAC Member
2. Dr. K.G. Asha Manjari, EAC Member
3. Shri Pankaj Verma, Scientist E & Member Secretary, EAC (NCM), MoEF&CC
4. Dr. Yogesh Kumar, Scientist C, MoEF&CC, Regional Office Gandhinagar
5. Shri Vidyasagar Jha, Research Officer, MoEF&CC

4. The committee undertook the site visit during 22-25 December 2023 and observed the following in each of the mine which are given as under:

A. Padhiarka and Doliya Limestone mine (MLA: 332.24 ha, Proposal No. IA/GJ/MIN/443206/2023)

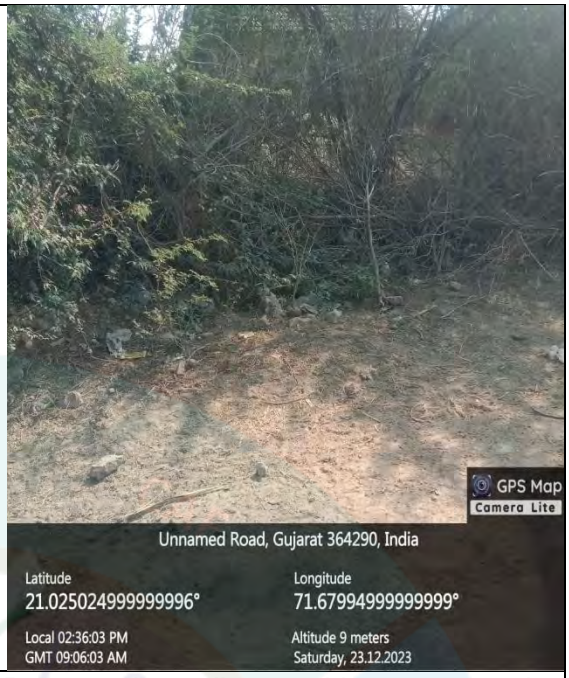
Observations of the sub-committee

1. The Padhiarka and Doliya Limestone Mine is located in the villages Padhiarka and Doliya, Taluka Mahuva, Dist Bhavanagar,Gujarat. As submitted by the Project Proponent, the Total Geological reserves are estimated to 28.177 Million Tonnes and Mineable reserves are 10.707 million tonnes. The life of mine is 11 years in accordance with the mining plan and PP intends to produce 1.5 Million Tonnes per annum (ROM).
2. As submitted by PP, the mine site is located at 0.5 km from High Tide line and the samdhiyala salinity ingress control bund is located at a distance of 2.3 km. Habitations were about 0.12 to 0.45 km away from Padhiarka village and 0.05 km away from Doliya village. The school nearest to Padhiarka & Doliya Limestone mine is Doliya Primary school located at distance of 0.13 km. The National Highway 51 was at a distance of 0.8 km. Reserve Forest Doliya was at a distance of 0.4 km, the committee visited this area. There are other reserves forests in nearby vicinity extending from a distance between 0.4 km to 5.8 km. Only one salt pan exists and that too at a distance of 4.3 Km
3. PP have proposed 6 pits in the mine lease area, the committee visited the Pit 1 of the Padhiarka Mine and it was informed by PP that maximum pit depth would be around 11 m. The land is mostly agricultural land used for farming at present along with bushy vegetation. Sub- Committee also enquired about the dump site for soil overburden; PP indicated the same on the map and provided the geo-coordinates of the same.
4. It was also observed that PP has not placed any boundary pillars alongside the lease boundary; accordingly, with the GPS device sub-committee visited some of the proposed boundary pillars.
5. The sub-committee also observed huge patch of low lying area that has developed into a wetland near pit 4, pit 3 and pit 2. The wetlands were full of avian biota predominantly having native bird species mostly Painted Storks

(Mycterialeucocephala) and other avian species. PP informed that these low lying areas are mostly filled during rainy seasons.

6. PP informed that for they will fill pit 4, pit 3 and pit 2 during 2026-2031 and the rest pits are proposed to be used for rainwater storage at the end of conceptual period. The limestone produced in these mines will be used by PP in their soda ash plant and cement plant. PP is yet to purchase the lands coming under these proposed pits. The majority junks of land in most of the proposed pits are private lands held by farmers.
7. The sub-committee observed that most of the mine lease area is under cultivation and major crop was cotton. Pit 1 was accessible from village road and was located approx at a distance of 500 meters.
8. The sub-committee observed several low lying areas other than the wetlands in the lease area.
9. The sub-committee also visited Doliya Sea Coast side. It was informed that mine lease is 500 m away from HTL from the sea side.
10. The sub-committee also visited the Samdhaliya Salinity Ingress Control Bund which is located at a distance of 2.3 km to 4.3 km from all three mine lease area. Samdiyala Salinity ingress control bund is situated on the western side on the mine lease area. Part of the Doliya Village is located within the mine lease area on southern side. No mining activity is proposed in the side of the Doliya Village.

Padhiarka & Doliya Mine Link Road to proposed Pit 1, Limestone Exposures	Low lying areas in Padhiarka & Doliya Mine that have developed into a wetland

	
Outside the Padhiyarka & Doliya Mine Doliya Sea Coast towards Landward	Proposed soil stacking area in Padhiarka & Doliya limestone mine

B. Gujarda, Dudheri & Dudhala Limestone Mine (MLA: 681.62 ha, Proposal No. IA/GJ/MIN/443968/2023)

Observations of the sub-committee

1. The Gujarda, Dudheri Limestone Mine is located in the villages Gujarada, Dudheri & Dudhala, Taluka Mahuva, Dist Bhavanagar,Gujarat. As submitted by the Project Proponent, the Total Geological reserves are estimated to be 57.280 Million Tonnes and Mineable reserves are 20.574 million tonnes. The life of mine is 11 years in accordance with the mining plan and PP intends to produce 2.7 Million Tonnes per annum (ROM).
2. As submitted by PP, the mine site is located at 0.5 km from High Tide line and the samdhiyala salinity ingress control bund is located at a distance of 2.3 km. Habitations were about 0.05 to 0.5 km away from Gujarada village, 0.015 km to 0.25 km away from Dudhala village and 0.08 km to 0.25 km from Dudheri village. Few habitations were also observed within the lease area. The school nearest to Gujarada, Dudheri & Dudhala limestone mine is Bellur school located at distance of 0.17 km. The National Highway 51 is located within the mine lease area. Reserve Forest Gujarada is located at a distance of 0.2 km. There are other reserves forests in nearby vicinity extending from a distance between 0.2 km to 7.4 km. Only one salt pan exists and that too at a distance of 6.10 km.
3. PP have proposed 6 pits in the mine lease area and it was informed by PP that maximum pit depth would be around 10 m. The land is mostly agricultural land used for farming at present along with bushy vegetation. Sub- Committee also enquired about the dump site for soil overburden, PP indicated the same on the map and provided the geo-coordinates of the same.

4. It was also observed that PP has not placed any boundary pillars alongside the lease boundary; accordingly, with the help of handheld GPS device sub-committee visited some of the proposed boundary pillars.
5. The sub-committee also observed huge patch of low lying area developed into a wetland near pit 4, pit 5 and pit 6. The wetlands were full of avian biota predominantly having native bird species (Painted Stork (Mycterialeucocephala) and other avian species.
6. PP informed that for they will only fill the pit 6 and rest pits are proposed to be used for rainwater storage at the end of conceptual period i.e 2026-2031. PP also informed that there are couple of old mining pits. The limestone produced in these mines will be used by PP in their soda ash plant and cement plant. PP is yet to purchase the lands coming under these proposed pits. The majority junks of land in most of the proposed pits are private lands held by farmers.
7. The sub-committee observed that most of the mine lease area is under cultivation and major crop was cotton.
8. Sub-committee also observed that pit1, pit 2 and pit 5 are near to the existing village road which of very poor quality and mostly broken roads.
9. The sub-committee observed several low lying areas other than the wetlands in the lease area.

Gujarda, Dudheri & Dudhala Mine Amrutvel Road_Pillar No. 51	Gujarda, Dudhala & Dudhala Mine Amrutvel Road_Pillar No. 36

Proposed soil stacking area in Gujarada, Dudheri & Dudhala Limestone mine	SamadhiyalaBund

C. Vangar & Madhiya Limestone Mine (MLA: 612.1336 ha, Proposal No. IA/GJ/MIN/443498/2023)

Observations of the sub-committee

1. The Vangar & Madhiya Limestone Mine is located in the villages Vangar and Madhiya, Taluka Mahuva, Dist Bhavanagar,Gujarat. As submitted by the Project Proponent, the total Geological reserves are estimated to be 35.539 Million Tonnes and Mineable reserves are 14.913 million tonnes. The life of mine is 13 years in accordance with the mining plan and PP intends to produce 1.6 Million Tonnes per annum (ROM).
2. As submitted by PP, the mine site is located at 3.4 km from High Tide line and the samdhiyala salinity ingress control bund is located at a distance of 4.5 km. Habitations were about 0.12 to 0.45 km away from vangar village and 0.2 km to 0.3 km away from Madhiya village. Few habitations were also observed within the lease area. The school nearest to Vangar & Madhiya limestone mine is Bellur school located at distance of 0.04 km. The National Highway 51 is located within the mine lease area. Reserve Forest Patwa is located at a distance of 2.1 km. There are other reserves forests in nearby vicinity extending from a distance between 3.3 km to 6.3 km. Only one salt pan exists and that too at a distance of 3.20 km.
3. PP have proposed 5 pits in the mine lease area and it was informed by PP that maximum pit depth would be around 10 m. The land is mostly agricultural land used for farming at present along with bushy vegetation. Sub- Committee also enquired about the dump site for soil overburden, PP indicated the same on the map and provided the geo-coordinates of the same.
4. It was also observed that PP has not placed any boundary pillars alongside the lease boundary, accordingly with the help of handheld GPS device sub-committee visited some of the proposed boundary pillars.
5. PP informed that for they will only back fill the pit 4 and pit 6 and rest pits are proposed to be used for rainwater storage at the end of conceptual period i.e 2026-2031. The limestone produced in these mines will be used by PP in their soda ash plant and cement plant. PP is yet to purchase the lands coming under these proposed pits. The majority junks of land in most of the proposed pits are private lands held by farmers.

6. The sub-committee observed that most of the mine lease area is under cultivation and major crop was cotton.
7. Sub-committee also observed that except the newly constructed village road, all other existing village roads are not in proper condition, mostly broken not suitable for dumpers.
8. Sub-committee also visited the proposed pit 1 and pit 2 in the mine lease area. Sub-committee also observed the presence of a water park in the mine lease area.

Vangar & Madhiya Mine Proposed Pit No. 1	Vangar & Madhiya Mine Proposed Pit No. 2
Vangar & Madhiya Mine Boundary on Amrutvel Road	Proposedsoilstack Vangar & Madhiyamine

Recommendations of the sub-committee

1. PP should submit an action plan and timeline to indicate the purchase of lands across all three mining leases wherein it has proposed mining pits to initiate mining activities since as on date PP has only purchased/obtained surface rights over 101.1967 ha out of 1351.6489 ha of private agriculture land.
2. Since PP envisages to handover the land with shallow quarry having depth upto 4 m to land owners for farming and mostly all three mining leases are having agricultural land PP is requested to conduct a survey to indicate the present status and number of low lying areas, their respective areas which

may be backfilled with available capacity of top soil/overburden and can be handed over to farmers for agricultural purpose.

3. Project Proponent needs to provide year wise exploration plan for all the three mining leases.
4. Since Bhavanagar falls under severely Polluted Area Category, PP shall ensure that during initiation phase itself they should include the provision of permanent water sprinklers across the haul roads in all three mining leases
5. Since Bellur and other schools are in close proximity to mine lease area, PP shall ensure that necessary safety measures are taken as per DGMS norms for all three mining leases.
6. PP shall ensure to construct bunds near the existing low lying areas that has developed into wetland to prevent the ingress of sea water in Padhiarka & Doliya Limestone mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area.
7. The Project Proponent needs to submit the integrated management plan describing the strategies and actions for achieving wise use of the wetland and the plan shall include objectives of site management; management actions required to achieve the objectives; factors that affect, or may affect, the various site features; monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management; and resources for management implementation.
8. PP needs to engage and impart skill among the villagers and local population mainly the land losers and also submit a plan for their alternate livelihood arrangement since most of them will be losing their fertile lands.
9. PP should widen the existing village roads before using it for transportation in all three mining leases, wherever widening is not possible PP shall submit an action plan for making alternate roads.
10. PP should engage wildlife experts/avian experts for conservation of the avian fauna within and near its mine lease.
11. PP shall plant native fruit bearing plants across all the proposed green patches.
12. PP shall put up boundary pillars across all mining leases.
13. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?
14. PP needs to submit plan to transport crushed limestone from all the three leases to plant
15. PP need to take some measures to keep the migration bird ponds un harmed and protected by activity of mining in future.
16. PP needs to install water treatment plant to reduce the hardness of water.
17. PP needs to explore possibility of deploying surface miners for mining.

4. Observation and Recommendation of the EAC: -

The EAC noted that the site visit was conducted by the subcommittee during 22-25 December 2023. The EAC agreed to the recommendations of the subcommittee.

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List of members of Expert Appraisal Committee participated through VC

S.No	Member Name	Member Address	Designation	9th Jan., 2024	10thJan., 2024
1	Dr. Dinesh Misra, IFS (Retd.)	Plot No 65, Sector 8, Gandhinagar, Gujarat, 382 008	Chairman	Yes	Yes
2	Sh. Niranjan Kumar Vasu,IFS (Retd.)	816, Shanti Nagar, Opposite Durgapur Railway Station, Jaipur-Rajasthan, 302018	Member	Yes	Yes
3	Dr. Asha Rajvanshi, Scientist 'G' (Retd.), WII	B/104/106 Rock Valley Apartments, GMSRoad, Sewla Kalan, P.O. Majra, Dehradun, Uttarakhand-248171.	Member	Yes	Yes
4	Shri. Avijit Ghosh (CMD- Heavy Engineering Corporation Limited) (Retd.)	Singhee Marg, A- 604 Shahadeo Tower, P.P.Compound, Ranchi 834001, Jharkhand	Member	Yes	Yes
5	Shri. BandiRamchandra Reddy (Former CMD-South Eastern Coalfields Limited)-(Retd.)	Flat No-503 A, Jyoti Cosmos, White Fields, Hi-Tech City, Kondapur,Hyderabad-500081	Member	Yes	Yes
6	Prof. Pramod Kumar, Professor,ShriAurobindoCollege,University of Delhi	Shri Aurobindo College, University of Delhi 1372, B-1, Vasant Kunj, New Delhi-110070	Member	No	No
7	Prof.DeveshWalia, Department of Environmental Studies	Department of Environmental Studies, NEHU,Shillong-793022 Meghalaya	Member	Yes	Yes
8	Dr. Suresh Tiwari Scientist-F	Indian Institute of Tropical Meteorology, Pune,New Delhi Branch, Prof. Ram NathVijMargRajinder Nagar, New Delhi – 110060	Member	Yes	Yes
9	Dr. K.G Asha Manjari, Professor, University of Mysore	10/B, "SPARSHA", 2nd Main, 2ndCross,BhogadiIInd Stage, Mysore-570026, Karnataka	Member	Yes	Yes

10	Prof. Dev Dutt Sharma, Vice-Chancellor	Sardar Patel University,Mandi H.P. 175001	Member	No	No
11	Shri V. K. Soni, Representative of India Meteorological Department	Government of India, Ministry of Earth Sciences, India Meteorological Department, MausamBhawan, Lodi Road, New Delhi – 110003	Member	No	No
12	Shri Yogesh Kale/ Shri Abhay Agarwal, Representative of Indian Bureau of Mines	Controller of Mines, IBM Block D, Second Floor, Indira Bhavan, Civil Lines, Nagpur - 440001	Member	Yes	Yes
13	Shri Niazi Mohammed,Representative of Directorate General of Mines Safety	Directorate General of Mines Safety	Member	Yes	Yes
14	Shri Pankaj Verma	3rdFloor, Vayu Block, Indira ParyawaranBhawan, MoEF&CC, Jorbagh, New Delhi- 110003.	Member Secretary	Yes	Yes
15	Dr. Saurabh Upadhyay	2ndFloor, Vayu Block, Indira Paryawaran Bhawan, MoEF&CC, Jorbagh, New Delhi- 110003.	Scientist C	Yes	Yes

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ANNEXURE A-17

सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)
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Minutes of AGENDA FOR 28th MEETING OF THE EXPERT APPRAISAL COM MITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURIN G 14th & 15th MARCH, 2024 THROUGH VIDEO CONFERENCING (VC) meetin g Non-Coal Mining held from 14/03/2024 to 15/03/2024 **Date:** 22/03/2024

MoM ID: EC/MOM/EAC/446256/3/2024

Agenda ID: EC/AGENDA/EAC/446256/3/2024

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

14/03/2024	10:30 AM	05:30 PM
15/03/2024	10:30 AM	05:30 PM

1. Opening remarks

The 28th meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 14-15th March, 2024 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

The minutes of the 27th Meeting of the EAC (NoN-Coal) held during 20th February, 2024 & 21st February, 2024 were placed before the members of the EAC and confirmed by the Chairman.

3. Details of proposals considered by the committee

Day 1 -14/03/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Expansion of Sanu-I Limestone Mining Project (ML No. 27/1996, Area-1000 Ha.) with Mine Material handling c apacity from 3.3 MTPA to 3.848 MTPA (Less than 20 %) in second phase which includes keeping ROM SMS gra de Limestone resource- 3.3 MTPA same (SMS Grade Limestone-1.50 MTPA) & recovery of mineral from Handl ing of old backfilled limestone size reject dumps (0-30 mm size)- 0.548 MTPA along with Crushing (1X300 TPH, 1X250 TPH, 1X200 TPH, 1X150 TPH), Screening plant (2X300TPH, 2X250TPH, 2X200TPH) by **RAJASTHAN STATE MINES & MINERALS LIMITED** located at **JAISALMER,RAJASTHAN**

3.2.1. Details of the proposal

Gujarda, Dudheri & Dudhala Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443968/2023	J-11015/153/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.2.2. Project Salient Features

The proposal is for Environmental Clearance for Gujarda, Dudheri & Dudhala Limestone Mine for production capacity of 2.7 MTPA in the mine lease area of 681.62 ha by M/s Nirma Limited located at Villages Gujarda, Dudheri & Dudhala, Tehsil Mahuva, District Bhavnagar (Gujarat).

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. The Project Proponent has obtained the ToR for mining of Limestone in Gujarda, Dudheri & Dudhala Limestone Mine of M/s Nirma Limited vide letter no. J-11015/153/2016-IA.II(M) dated 06.02.2023.

iv. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-102004-1943-CHH	02.02.2011	Limestone	30 years	IMD, Government of Gujarat	1489.4701
3	MCR-102004-1943-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	681.62

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1943-CHH	11.01.2017	10.01.2067	Limestone	681.62

Private land	565.9454
Government land	115.6746
Forest land	-
Total Mining lease area (MLA), ha	681.62
Private land for crusher, workshop & other infrastructure outside the MLA	No facilities outside the ML area. However crusher will be installed at company's Cement Plant.

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Major
	Mine Lease Area, Ha	681.62
	Validity	31.03.2026

Mining Parameters	Quantitative Description
Method of Mining	Opencast mechanized
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.
Geological Reserves	57.280 Million tonne
Mineable Reserves	20.574million tonne
Breakup of Total Excavation (Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine

Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of min e life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capa city of dumper/tipper, mode of transp ort and distance	Internal haul road from mine face to crusher and by co nveyor from crusher to the Cement plant adjacent to th e mine lease. For the Soda Ash Plant located at approx.100 km at K alatalav, Bhavnagar limestone will be transported in d umpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Mana gement during plan period & concept ual period	Top soil at plan period- 249806 cu.m, temporary stack ing at one location Top soil at conceptual period-321394 cu.m, simultane ously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blastin g.

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	Fresh water source Narmada water pipeline/Water tanker. Water harvested within mine lease during rainy season. Treated water source- Reject water of RO /DM plant &Reject w ater of RO /DM plant (proposed at Cement plant)		

Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/Bhavnagar/Ind.conn./1257 dated 4.06.2008.
Additional information (if any)	-

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, Dudhala Madhiya Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks

Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	
National Park	No	
Wildlife Sanctuary	No	
Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	
Coastal Regulation Zone (CRZ)	Yes	ML area outside CRZ- GCZMA letter no.ENV-10-2023-170-T dated 19.07.2023
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	Peafowl, Chinkara and Asiatic lion & as per Wildlife Protection Amendment Act, 2022, schedule-1 species have been updated in WLCP.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area. As suggested by EAC &latest Wildlife Protection Amendment Act, 2022,budget allocation for WLCP has been increased from Rs.19.9 Lakh to Rs.65.9 Lakh for all 3 mines.

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)

7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))
Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15
Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri & Dudhala limestone mine, the ground water table may get Intersected in post monsoon during 11th year at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of locations) and results	01 location & V/C = 31.27
Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhav

	nagar District & Regional Officer, GPCB Bha vnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife prot ection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	77 Lakhs

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upt o 24/01/2028.
Consent to Operate	-
Certified Compliance Report and In spection date	-
Certified Production Details from th e inception of the mine (in tabular fo rm against the EC capacity)	Fresh mine
R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.945 4 ha.Land will be required for quarrying an area of 1 14.24 ha of Private land and Government land includ ing 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) & Dudhala (0 Nos.) villa ges. There will be total of 656 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. t otal compensation will be Rs 18.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assumin g it to be 6% of the entire costs of sale, the total resett lement budget works out to be Rs. 78.17 lakhs.
Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no lit igation on the project either at NGT or any other cour t of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r. t court case	
Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 statin g that the proposal does not involve violation of Mini stry's OM dated 30.05.2018.
Undertaking by Project Proponent in E IA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (

	information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech & Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF &NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

S. No.	Observation of the EAC in 21st meeting held during 18-20th October, 2023	Reply by Project Proponent
1.	The site visit report of the subcommittee.	Site visit has been conducted by subcommittee on 22-25thDecember, 2023.
2.	Since the mine site is located within 20 km from seaboard frontier, the Project Proponent shall submit No Objection Certificate from Ministry of Defense for consideration of the instant project.	Project Proponent has submitteda letter for issuance of NoC/Clearance from Ministry of Defence vide application dated 10.11.2023. Project Proponent has submitted a letter to Department of Geology & Mining, Govt.of Gujarat, Bhavnagar for recommendation to issue NOC to Ministry of Defense vide application dated 07.12.2023. As per our understanding, there is no clarity or guideline in respect of process to be followed to obtain NoC of Ministry of Defense(MoD), therefore, our humble request is that issue the EC without condition of obtaining NOC from MoD.
3.	The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by pass	The mine is captive mine to proposed cement plant at Mahuva and Highgrade limestone to be used in company's own existing Soda Ash plant located at Kalatalav, Bhavnagar as per permission accorded by the Govt. of Gujarat vide letter dated 17.08.2023. The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time as the appeal is pending before Hon'ble Supreme Court while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through dumpers @18 trips per day via existing village road of 7 m (out of which 4 m is black topped) to National Highway and ultimately Soda Ash plant at Bhavnagar. Company is very much keen to establish cement plant as early as possible & will produce & consume required limestone for cement manufacturing

	ing the village road till the commission of the Over Land Belt Conveyor (OLBC).	on its highest rated capacity. We assure your kind authority that we will widen the black top of the existing village road from mines to National Highway prior to commencement of Proposed Cement Plant. Section plan of proposed road black top widening has been submitted to the MoEF&CC. Also, as discussed during the EAC meeting, we will explore the possibility of Over Land Belt Conveyor (OLBC) on either side of the highway based on the technical possibility & feasibility by reputed consultant. We are going to approach M/s. Holtec Consultants for regulatory, commercial & technical feasibility for above stated OLBC.
4.	The Project Proponent needs to explore the possibility of laying over bridge over the Highway and shall submit the permission from the National Highways Authority of India (NHAI).	Since, the National Highway is under construction, we have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near our cement plant entry point or any other option suggested by NHAI for transportation of raw material & finished product. Acknowledgment dated 23.10.2023 has been submitted.
5.	The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.	Samdhiyala Salinity Ingress Control bund (Samdhiyala bund) was constructed by Government of Gujarat in the year 2000 on Motpet Creek to prevent sea water from coming towards landward side. On the landward side, rain water gets accumulated as well. Presently, the accumulated rain water of Samdhiyala bund is being used during post monsoon by adjoining agriculture land owners and in other seasons they are extracting ground water through borewell. For agriculture land which is away from Samdhiyala bund, farmers are extracting ground water through borewell for agriculture due to which salinity & TDS are increasing in ground water. As per company's water management strategy, after commencement of cement plant, company will undertake deepening of 100 ha surrendered land out of our total allotted plant land and also pledged to construct garland drains around the proposed plant area which will improve the overall fresh water storage capacity of Samdhiyala bund on landward side. Regular desiltation of canal will improve water retention capacity of Samdhiyala bund. At the time of mining, bottom level of conceptual pit will be kept above ground water level to avoid intersection. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease. During mining, present hydrological system will keep intact by constructing garland drain around the pits to maintain present hydraulic gradient towards the Samdhiyala Bund. After exhaustion of mineral, voids left will act as natural water harvesting structures. Collected rain water will stand and gradually percolate into the sub surface water & in long term improve the quality of ground water. Positive pressure of fresh water on landward side will be created, which will aid in pushing back the saline front, which may be at a lower elevation.

		In view of the above, due to mining there is no possibility of salt water in trusion in the area & effectiveness of the salinity ingress control bund as well as hydrogeological system of bund will not be disturbed & infact wil l significantly improve the effectiveness of salinity ingress control bund.
6.	The Project Propo nent needs to sub mit the site specifi c mitigation meas ures for backwater s from Arabian Se a coming into the mine lease area.	In this regard, following site specific mitigation measures will be taken: Arabian Sea is situated at distance of more than 0.5 km in the south of the said mine lease and is clearly outside the CRZ area which is certified by GCZMA. Letter dated 19.07.2023 has been issued to M/s Nirma ltd. from GCZMA. There was only one probability of sea water coming to mine lease area w hich is through Motpet Creek. Samdhiyala Salinity ingress bund has been constructed on Motpet Creek to restrict backwater coming from Arabian s ea towards landward side. Therefore, there is no possibility of backwater from Arabian sea to come to mine lease area. Hydrogeological monitoring network will be established by constructing piezometers in and around the lease to monitor the water level & water sa linity. Positive pressure of fresh water on landward site will be created due to w ater storage in mine pits, which will aid in pushing back the saline front a s well.
7.	The Project Propo nent needs to revi sit the plan for bac kfilling with clearl y indicating the v oids area and the c apacity available/r equired for backfil ling.	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved t he Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. As per approved Mining Plan, Removal of soil and its disposal as below. Year: FY 2021-22 to FY 2025-26 Removal of soil(cum):249806 Means of disposal: *Temporary stacking at one location near Proposed Pi t no.1. Then, temporary stacked soil will be shifted for Backfilling of shallow pit s of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan per iod. A map has been submitted. Area covered under stacking (ha): 6.20 Year: FY 2026-27 to FY 2031-32 Removal of soil(cum):321894 Means of disposal: *Temporary stacking at one location till 2026-27 and then, temporary stacked soil will be shifted for Backfilling. Simultaneously Utilized for Back filling of shallow pits of around 4.0 m depth Proposed Pit No. 6. (As demonstrated in map attached in Enclosur e-VIII). Then, temporary stacked soil will be shifted for Backfilling of shallow pit s of around 4.0 m depth (Proposed Pit No. 6) after five year mine plan per iod. Area covered under stacking (ha):Nil Total Removal of soil(cum): 571200 Area covered under stacking (ha): nil Looking towards availability of topsoil, backfilling of part area is envisag ed. Total voids area envisaged till conceptual period = 114.24 ha Total soil removal envisaged till conceptual period = 0.57 million cum (1 14.24 Ha *0.5 m avg. soil thickness)

		Total backfilling area envisaged till conceptual period = 15.66 ha Ultimate Dimensions of Pits at the end of conceptual period Pit No.: 1 Pit Area covered (ha):49.56 Pit Top (m AMSL):20 to 14 Pit bottom (m AMSL): 10 Pit Depth in in m: 10 to 4 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 2 Pit Area covered (ha):12.78 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 8 Pit Depth in in m: 5 to 3 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 3 Pit Area covered (ha):14.40 Pit Top (m AMSL):13 to 11 Pit bottom (m AMSL): 6 Pit Depth in in m: 7 to 5 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 4 Pit Area covered (ha):17.51 Pit Top (m AMSL):17 to 12 Pit bottom (m AMSL):11 Pit Depth in in m: 6 to 1 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 5 Pit Area covered (ha):4.33 Pit Top (m AMSL):15 to 13 Pit bottom (m AMSL):6 Pit Depth in in m: 9 to 7 Pit Area covered by backfilling(ha): No backfilling proposal Pit No.: 6 Pit Area covered (ha):15.66 Pit Top (m AMSL):10.5 to 4 Pit bottom (m AMSL):4 Pit Depth in in m: 6.5 to 0 Pit Area covered by backfilling(ha): Backfilling of pit area of 15.66 Ha fo r entire depth – 570000 cu.m Total Pit Area covered (ha): 114.24 Pit Area covered by backfilling(ha): 15.66 Ha (570000cu.m)
8.	The Project Propo nent needs to revi se the activities pr oposed under the Wildlife Conserva tion Plan. The Pro ject Proponent als o needs to ensure t hat the Schedule-I species as per the	Revised wildlife conservation plan incorporating the Schedule-I species a s per the latest Wildlife Protection Amendment Act, 2022 has been submi tted. 10 species are protected under the Schedule-I of The Wildlife (Protectio n) Act 1972 are as: Asiatic Lion, Indian Leopard, Striped Hyena, Jungle Cat, Indian Fox, Jackal, Indian Grey Mongoose, Indian Porcupine, Chink ara and Grey Wolf. Further, 2 species (Indian Peafowl and Eurasian Spoonbill) are protected under the Schedule-I of The Wildlife (Protection) Act 1972 amended 202 2.

	latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.	
9.	The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.	Type of land: Private Land rate, Rs. Lakh/ ha: 13.00 Land requirement, ha: 100.22 Total Amount Rs. lakhs: 1302.86 Type of land:Government Land rate, Rs. Lakh/ ha: On mining lease Land requirement, ha: 14.02 Total Amount Rs. lakhs: _ Total Landrequirement, ha: 114.24 Total Amount Rs. lakhs:1302.86 Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Total amount given considering as per DLC rate. However, land will be procured/get consent for mining purpose on mutual agreed market rates. Type of homestead:Pucca Rate, Rs. /sq.m.: 10000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Semi pucca Rate, Rs. /sq.m.: 5000 Approx. Homestead area, sq.m.:360 Total compensation, Rs. lakhs: 36 Type of homestead:Kutcha Rate, Rs. /sq.m.: 2000 Approx. Homestead area**, sq.m.:360 Total compensation, Rs. lakhs: 36 Total Approx. Homestead area**, sq.m.: 360 Total compensation, Rs. lakhs: 36 ** Company will consider homestead losers falling in proposed mine area on actual basis at the time of starting of mining activity and such homestead losers shall be compensated on mutually agreed commercial terms. Since the land owners as well as homestead owners shall be compensated on commercial terms, therefore, they will have better economic strength to rehabilitate or reinvest the compensation amount. Hence, no separate R & R plan is envisaged. Action plan for land acquisition and timeline is as below: Sr. No: 1 Timeline for land requirement(present) Sr. No.:1.1 Timeline for land requirement(present): purchased Pvt. Land:49.49 Govt. land:0 Total: 49.49

		Sr. No.:1.2 Timeline for land requirement(present): Consented Pvt. Land:25.67 Govt. land:0 Total: 25.67 Sr. No.:1.3 Timeline for land requirement(present): Leased Pvt. Land:0 Govt. land:115.67 Total: 115.67 Sr. No: 2 Timeline for land requirement(Future) Sr. No.:2.1 Timeline for land requirement(present): 1st to 5th year mining Pvt. Land: 54.21 Govt. land:0.02 Total: 54.23 Sr. No.:2.2 Timeline for land requirement(present):6th year to Conceptual stage -11th year Pvt. Land: 102.70 Govt. land:14.04 Total: 116.74 Sr. No.:2.3 Timeline for land requirement(present):Minelife (up to lease period) Pvt. Land: 565.94 Govt. land:115.67 Total: 681.62 Mining lease deed has already been executed for said mining lease so mining can be started in Govt. lease land. As far as private land is concerned, company has obtained surface rights for mining by purchasing land/consent in some of the land & for remaining land, company is in process to procure ownership or surface right for mining on mutually agreed commercial terms. We hereby assure that company will obtain surface rights of the land before entry in pvt. land for starting mining activity in the mining lease area.
10.	The Project Proponent needs to submit the action plan for year wise exploration program.	The Indian Bureau of Mines, Govt. of India, Gandhinagar has approved the Mining Plan vide its letter dated: 05.08.2021 for the period of 5 years i.e. up to 2025-26. Looking towards the systematic exploration of the entire area, 182 nos. of Core Bore Holes has been proposed in the area in order to bring the ML area within G1 stage in accordance with MEMC Rules 2015 and MCDR 2017 as per approved mining plan. The deposit is sedimentary origin and simple in nature, therefore boreholes are kept at an interval of 200m grid pattern. A total of 182 number of Core Boreholes are proposed up to a level of +1.0 MRL . Initially BH drilling shall be at an interval of 400m. If limestone potentiality proves, then further BH can be done closely at 200m interval. All proposed BH shall be drilled vertically. The exploration shall be carried out in five years of working i.e. year 2021-22 to 2025-26. Exploration shall be carried out as shown in table to bring BH at 200m interval. Program of Future Exploration

		YEAR:2021-22 to 2025-26 No. of BH: PBH-1,3,10,12,14,16,28, 31,33,35,54,56,58,75,77 Grid Interval:400 m Total Meterage: Up to +1.0 MRL YEAR:2021-22 to 2025-26 No. of BH: PBH-37,41,43,61,66,79, 81,83,96,100,115,117,119,121,143,141,139,137, 135,133,167,165,163,169,171,173,179,181 Grid Interval:400 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-2,4,5,6,7,8,9,11,13, 15,17,24,25,26 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-18,19,20,21,22,23,27,29,30,32,34,36,38,39,40,42,44-55,57,59,60,62-65,67,71-74,76,93,94 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-68-70,82,84,78,80,85-92,95,97-99,101-116, 118,120,122,123,124-127 Grid Interval:200 m Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: PBH-128-132,134,136,138, 140,142,144,162,164,166,168,170,172,174-178,180,182 Grid Interval:200m or below Total Meterage: _ YEAR:2021-22 to 2025-26 No. of BH: EP-1 & EP-2 size 3m*3m Grid Interval:_ Total Meterage: up to level +1.0mRL The exploration shall be started as soon as mining work is started on grant of EC and try to accomplish within shorter period if conditions are favorable. The location of Proposed BH is depicted in Surface Geological plan of the approved mine plan and given in EIA report in figure no. C 2-2 in Chapter 2 has been submitted.
11.	The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Che	Permission accorded by the Govt. of Gujarat vide order dated: 17.08.2023 for utilization of Chemical Grade of Limestone for non-cement purposes has been submitted.

	mical Grade of Limestone for non-cement purposes.	
12.	The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?	The company has not carried out any mining within the lease area much less any illegal mining in the lease area. There are old pits pre-dating the allotment of the lease to the company, which were received in legacy and shown in the present surface geological plan. Request letter in this regard has been submitted to Department of Geology and Mining, Government of Gujarat on 01.11.2023. Acknowledgement of the same has been submitted by the Project Proponent.
Site Visit Recommendation Reply		
1.	PP should submit an action plan and timeline to indicate the purchase of lands across all three mining leases wherein it has proposed mining pits to initiate mining activities since as on date PP has only purchased / obtained surface rights over 101.1967 Ha out of 1351.6489 of Private Agriculture Land.	Action plan and Timeline indicating the purchase /obtain surface rights of land for mining for all three mining leases to initiate mining activities has been submitted by the Project Proponent.
2.	Since PP envisages to handover the land with shallow quarry hav	In said mine, survey has been conducted & one pit i.e. Pit No. 6 (Pit area -15.66 Ha) will have shallow depth pit and will be backfilled for entire depth of pits, looking to availably of soil for backfilling •Pit no. 6 -15.66 Ha Pit area of avg. 3.25 m bgl for entire depth. Action plan for backfilling of shallow depth pits of depth up to 4.0 m and han

	ing depth upto 4m to land owners for farming and mostly all three mining leases are having agricultural land. PP is requested to conduct a survey to indicate the present status and number of low-lying areas, their respective which may be backfilled with available capacity of top soil/overburden and can be handed over to farmers for agricultural purpose.	ding over to farmers for agriculture has been submitted by the Project Proponent.
3.	Project Proponent needs to provide year wise exploration plan for all the three mining leases.	Exploration plan of said mining lease has been submitted by the Project Proponent.
4.	Since, Bhavnagar falls under severely Polluted Area category, PP shall ensure that during initiation phase itself they should include the provision of permanent water sprinkl	Chitra Industrial area (severely polluted area) in Bhavnagar city is located around 100 km away from our said mining lease area. On initial stage, company will engage water tanker with sprinkler arrangement to suppress the dust on haul road and company will make provision of permanent water sprinklers across the haul roads in all three mining leases.

	ers across the haul roads in all three mining leases.	
5.	Since, Bellur and other schools are in close proximity to mine lease area, PP shall ensure that necessary safety measures are taken as per DGMS norms for all three mining leases.	Company will ensure to maintain require safety measures & distance from Bellur School & other schools as per DGMS norms for all three mining leases during mining.
6.	PP shall ensure to construct bunds near the existing low lying areas that has developed into wetland to prevent the ingress of sea water in Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area.	The low lying area is where the rain water accumulates temporarily during monsoon. These are not notified as wetlands either under Ramsar Convention or by Central Govt. or State Govt. Hence, the identifications and provisions under Wetlands (conservation and Management) Rules, 2017 do not apply in this case as per clause 3 of aforesaid Rules. Moreover, Padhiyarka and Doliya Limestone Mine lease area and Gujarada, Dudheri & Dudhala limestone mine lease area are located at a distance of more than 500 m from High Tide Line of sea & also this area (between sea and low lying area in our mining lease area) have higher altitude, therefore, there is no chance of sea water ingress in mining lease area. However, company will construct bunds as and when required.
7.	The project Proponent needs to submit the integrated management plan describing the strategies and actions for achieving wise use of the wetland and the plan shall include	There is no Ramsar convention/ Central or State Government notified wetland in and nearby our mining lease area. The water bodies such as river channels and human-made water bodies (such as submergence areas of Samdhiyala Bandahara, Malan Bandhara) are excluded from the definition of wetlands as per Wetlands (Conservation and Management) Rules, 2017. There are low lying areas, in which rain water accumulates temporarily during monsoon. Mining activity will contribute towards enlargening & deepening such areas in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala making a positive contribution to fresh water storage. The company does not intend to have any other use for these low lying areas. As part of the integrated management plan for protection of water logged areas in and around the project, following steps shall be undertaken:

	objectives of the site management, management actions required to achieve the objectives, factors that affects, or may affect, the various site features, monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management, and resources for management implementation.	l Company will not do mining below 2 m AMSL in this low lying area so that there is no salinity ingress due to mining activity. l Piezometer will be installed at designated locations to monitor changes in ground water level. l Other allied activities such as transportation will be carried out by maintaining safety distance from this low lying area l In this area of Gujarat, water logging due to rain water is a common phenomenon and resident water birds take advantage of such seasonal water logging to feed. Hence, company has proposed several measures as part of the wildlife conservation plan, with 3-year budget, as follows: n Supporting 3 local NGOs for Conservation Awareness activities (Rs. 18 lakhs) n Provision for Rapid Rescue Vehicle for Wildlife (Rs. 10 lakhs) n Assisting Plantation activities to be carried out by Forest Department, Bhavnagar (Rs. 1.5 lakhs) n Nature/Eco-tourism guide & hospitality training 20 persons (Rs. 2.5 lakhs) n Provision of equipments, camera, binoculars for efficient monitoring and eco-tourism promotion (Rs. 7.5 lakhs) n Maintenance of shallow ponds/rainwater harvesting structures (Rs. 3 lakhs) n Van Sahayak 1 nos. on contract basis (Rs. 3.6 lakhs) n Public education and awareness programmes for the following - Avoiding plastic, Recycle and reuse, Reduce usage of pesticide and weedicide, Conservation of Wildlife, Garbage control (Rs. 3 lakhs). Six-monthly third-party WLCP monitoring report preparation (Rs. 1.25 lakhs)
8.	PP needs to engage and impart skill among the villagers and local population mainly the land losers and also submit a plan for their alternate livelihood arrangement since most of them will be losing their fertile lands.	Company will not acquire any agriculture land through land acquisition by Govt. or without willingness of land owner and will purchase / obtain surface rights for mining on market commercial negotiated rates. Land owners may purchase agriculture land in nearby area in the amount which is to be paid to them against their land and can continue their livelihood. Company will give priority to engage land owners who have given land for mining purposes as per requirement of manpower for mines. Also, company will arrange to impart training to build capacity for self-employment [stitching, embroidery, tailoring, pickles, dairy improvement, poultry farming, etc.] to land losers and will facilitate vocational training along with skill development for getting better job opportunities (Budget Rs. 3 lakhs/year).
9.	PP should widen the existing village roads before using it for transportation in all three mining leases, wh	On initial stage, company has proposed to mine out limestone for Soda ash plant in lower capacity and company will use existing village road for transportation of limestone by maintaining the existing village road as number of trips of truck / dumpers will be very less i.e. around 18 numbers of trips/day maximum in this mine. Company will widen the existing village road or make alternate road in all three mining leases on installation of cement plant. Section plan of the road widening has been submitted by the Project Proponent.

	erever widen ing is not pos sible, PP shal l submit an a ction plan for making alter nate roads.	
10.	PP should en gage wildlife experts/ avia n experts for conservation of the avian f auna within a nd near its m ine lease.	Company has already engaged wildlife expert / avian expert for conservation of the avian fauna within and near its mine lease.
11.	PP shall plan t native fruit bearing plant s across all th e proposed gr een patches.	Native fruit bearing plants will be planted across all the proposed green patch es.
12.	PP shall put boundary pill ars across all mining lease s.	Company had erected boundary pillars at the time of lease deed execution and got authentication of all boundary pillars co-ordinates through the DILR / Stat e Govt. and provided in the approved mining plan for all three mining leases. Some pillars have been dislodged/ removed by local people. Company will pu t such boundary pillars again prior to commencement of mine so that they can be maintained.
13.	The project p roponent nee ds to submit a letter from the Departme nt of Geolog y & Mining, Govt. of Guj arat, clarifyin g whether an y illegal mini ng within the mine lease ar ea has been c arried out or not and whet her the same has been carr ied out by M/ s Nirma Limi	The company has not carried out any illegal mining in the lease area and requ est letter to provide required certificate regarding no mining carried out by co mpany or others has been submitted to the District Geologist, Department of Geology and Mining, Government of Gujarat, Bhavnagar vide letter dated: 0 1.11.2023. In turn, the District Geologist, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar vi de its letter dated: 01.02.2024 to communicate the same to MoEF and copy en dorsed to us. As per his report, No case of Illegal mining of limestone mineral has been registered within the mining lease area against the company M/s Nir ma Limited or against any other individual or entity. Copy of our submitted letter dated: 01.11.2023 and copy of report of the Distr ict, Geologist, Geology & Mining Dep't, Bhavnagar dated 01.02.2024 has bee n submitted by the Project Proponent.

	ted or not?	
14.	PP needs to submit plan to transport crushed limestone from all the three leases to plant.	The mine is captive mine to proposed cement plant at Padhiarka, Mahuva and High grade limestone to be used in company's own existing Soda Ash plant located as Kalatalav, Bhavnagar. The cement plant is adjoining to the mine lease while the Soda ash plant is located around 100 km away and accessed through National Highway. Establishment of cement plant may take some time while the soda ash plant is already operational. Hence, till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD limestone will be transported to Soda ash plant located near Bhavnagar through dumpers @18 trips per day. The trucks will pass through existing Dudhala - Amrutvel village road of 7 m width (out of which 4 m is black topped) for around 1.0 km and meet National Highway no. 51, from where the truck will move around 100 km.
15.	PP needs to take some measures to keep the migration bird ponds unharmed and protected by activity of mining in future.	Migratory birds are seen in Malan Bandhara as well as other nearby Bandhara areas, which areas located at distance of 1.5 km and 4.5 km from our mining lease area, respectively. Birds are also seen in low lying area, in which rain water accumulates temporarily during monsoon. However, they are pre-dominantly resident water birds. The company is committed to the measures proposed in the site specific wildlife conservation plan (summarised in point 7 earlier), which include points related to protection of shallow ponds, ecology and birds. The company will mine above 2m AMSL in low lying areas to maintain the fresh water nature of the water in it. The enlargening of the low lying area in pit no. 2 & 3 of Padhiaryka & Doliya Mine and pit no. 5 & 6 of Gujarda, Dudheri & Dudhala will provide more area to birds. Also company will ensure that transportation will be carried out by maintaining safety distance from low lying areas.
16.	PP needs to install water treatment plant to reduce the hardness of water.	Drinking water is provided in every nearby villages through Narmada water pipeline by the State Govt. and drinking water requirements for mines shall also be fulfilled through Narmada water pipe line which is passing through nearby area. Hence, presently there is no proposal to use the hard ground water. However, if any requirement sought in future we will provide treatment plant.
17.	PP needs to explore possibility of deploying surface miners for mining.	Company has proposed mining with surface miner (50% quantity) in IBM approved mine plan and also in EIA report. Company explored use of Ripper dozer for cement plant use to eliminate drilling & blasting in the remaining 50% and committed the same in point no. 3, Specific Terms of Reference received from MOEF&CC vide Letter no. J-11015/154/2016-IA. II(M) dated November 28, 2022. For soda ash plant, we need sized limestone i.e. 25 mm to 100 mm, so surface miner cannot be deployed for limestone mining for Soda ash plant use. However, company will deploy rock breaker to avoid blasting during mining.

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)

Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	_	5.48
Overheads	_	0.32
Total	0.421	35.87

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3.2.3. Deliberations by the committee in previous meetings

Date of EAC 1 :19/10/2023

Deliberations of EAC 1 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Padhiarka and Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Gujarda, Dudheri & Dudhala Limestone Mine, Vangar & Madhiya Limestone Mine, and Padhiarka and Doliya Limestone mine. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL. The Project Proponent has also informed the EAC that the letter from the Government of Gujarat, Forest and Environment Dept.has been obtained vide letter dated 19.07.2023stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area. There are 5 mine pits proposed in the mine lease area. The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha. Project Affected Families will be 656 no.s. A budget of Rs 49.0 Lakhs has been earmarked to address the issues raised during public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Gujarda, Dudheri, Dudhala Villages are located at a distance of 0.2-0.5 km. NH-51 (Una-Mahuva highway) is passing within mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway

and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.2.4. Deliberations by the EAC in current meetings

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine andPadhiarka and Doliya Limestone mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21st EAC as well as the recommendation of the sub-committee. After detailed deliberations, EAC **deferred** the proposal for the want of following information:-

i. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

ii. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

iii. The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

iv. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

v. PP submitted that National Highway is under construction, and they have submitted letter to National

Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

vi. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

vii. The Project Proponent needs to submit time line for acquiring land from the villagers.

3.2.5. Recommendation of EAC

Deferred for ADS

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Padhiarka and Doliya Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443206/2023	J-11015/154/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.3.2. Project Salient Features

The proposal is for Environmental Clearance for Padhiarka and Doliya Limestone mine for mining of Limestone with production capacity of 1.5 MTPA in the mine lease area of 332.24 ha by M/s Nirma Limited located at Villages Padhiarka & Doliya, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and as revealed from the discussions held during the meetingare given as under:

i. The mine lease area is located between Latitude 21°00'42.8152" N to 21°02' 9.7579" N and Longitude 71°40'10.0006"E to 71°41'9.9043"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference (ToR):

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/406830/2022	06.12.2022	Letter no. J-11015/153/2016-IA.II (M)	6th February, 2023

S.No.	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha

ANNEXURE A-18

सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)
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Minutes of AGENDA FOR 30th MEETING OF THE EXPERT APPRAISAL COM MITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURIN G 12th, 13th & 14th JUNE, 2024 THROUGH VIDEO CONFERENCING (VC) mee ting Non-Coal Mining held from 12/06/2024 to 14/06/2024

Date: 26/06/2024

MoM ID: EC/MOM/EAC/548553/5/2024

Agenda ID: EC/AGENDA/EAC/548553/5/2024

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

12/06/2024	10:30 AM	06:30 PM
13/06/2024	10:30 AM	06:30 PM
14/06/2024	10:30 AM	06:30 PM

1. Opening remarks

The 30th meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 12-14th June, 2024 through video conference. The list of participants is annexed herewith. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

The minutes of the 29th Meeting of the EAC (Non-Coal) held during 9-10th May were placed before the members of the EAC and confirmed by the Chairman.

3. Details of proposals considered by the committee

Day 1 -12/06/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Unroi-I SMS Grade Limestone Mines, ML-05/2020, LEASE AREA : 998.00 Hectares by **RAJASTHAN STATE**

3.1.5. Recommendation of EAC

Deferred for ADS

3.2. Agenda Item No 2:

3.2.1. Details of the proposal

Gujarda, Dudheri & Dudhala Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**			
Proposal For		Fresh EC	
Proposal No	**File No**	**Submission Date**	**Activity (Schedule Item)**
IA/GJ/MIN/443968/2023	J-11015/153/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.2.2. Project Salient Features

The proposal is for mining of Gujarda, Dudheri&Dudhala Limestone Mine for production capcity of 2.7 MTPA in the mine lease area of 681.62 ha by M/s Nirma Limited located at Villages Gujarda, Dudheri&Dudhala, Tehsil Mahuva, District Bhavnagar (Gujarat).

3.2.2 The details of the project as ascertained from the document submitted by the Project Proponent are given as under: i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No: F42R12and falls in Seismic Zone-III. ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category “A” as the mining lease area is greater than 250ha and appraised at the Central level. iii. The Project Proponent has obtained the ToR for mining of Limestone in Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited vide letter no. J-11015/153/2016-IA. II(M) dated 06.02.2023.
iv. Details of Mine Lease in chronological manner:

S.no	Prospecting License/ Letter of Intent (LoI)/ Grant of Mine lease and Lr No	Date of the grant	Name of the Mineral & (Major/ Minor)	Period of Grant	Granted by	Mine lease area in Ha
1	MCR-102004-1943-CHH	15.02.2008	Limestone	30 years	IMD, Government of Gujarat	1497.4701
2	MCR-10200	02.02.2011	Limestone	30 yea	IMD, Gover	1489.4701

	4-1943-CHH			rs	nment of Guj arat	
3	MCR-102004-1943-CHH	08.01.2017	Limestone	50 years	IMD, Government of Gujarat	681.62

S. No	Details of grant of Mine Lease deed execution	Period of Grant		Name of the Mineral	Mine lease area in Ha
		From	To		
1	MCR-102004-1943-CHH	11.01.2017	10.01.2067	Limestone	681.62

v. Land Use/Land Cover of the Mine Lease Area:

Private land	565.9454
Government land	115.6746
Forest land	-
Total Mining lease area (MLA), ha	681.62
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining plan details:

Mining Plan including Progressive Mine Closure Plan (approved by Indian Bureau of Mines/DMG)	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/ Minor)	Major
	Mine Lease Area, Ha	681.62
	Validity	31.03.2026
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	

Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensi tive and non-cap sensitive.
Geological Reserves	57.280 Million tonne
Mineable Reserves	20.574million tonne
Breakup of Total Excavation (Tops oil/OB/SB/IB/Mineral Rejects/ Was te, MTPA)	Top soil - 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil
Life of mine	11 years (Life of mine may be increased subject to conversions of resources under 333 category into category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conce ptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during plannin g stage i.e. in working plan in neither pre monsoon n or post monsoon season in any of the pits. Ground w ater will also not intersect during mining at the end o f mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crush er	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including cap	Internal haul road from mine face to crusher and by c

acity of dumper/tipper, mode of tra nsport and distance	onveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported i n dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Ma nagement during plan period & con ceptual period	Top soil at plan period- 249806 cu.m, temporary stac king at one location Top soil at conceptual period-321394 cu.m, simultan eously backfilling
Generation of Mineral Rejects/ Was te & its Management during plan pe riod & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasti ng.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	Fresh water source Narmada water pipeline/Water tanker. Water harvested within mine lease during rainy season. Treated water source- Reject water of RO /DM plant &Rejec t water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with deta ils of grant and its validity	Permission for water withdrawal from Narmada water pipeli ne has been taken vide letter No. GWIL/Bhavnagar/Ind.con n./1257 dated 4.06.2008.		

viii. Nearest village/ town/ highway/ interstate boundary/railway station/water bodies/monument/ forest

Particulars	Particular's Name	Distance & Direction s
Village	Gujarda, Dudheri, Dudhala, Madhiy a Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE

Highway	NH-51 (Una-Mahuva highway)	Within
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks
Forest Land within the mine lease area and (if yes) status of Forest Clearance	No	
National Park	No	
Wildlife Sanctuary	No	

Elephant/Tiger Reserve	No	
Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)	No	
Coastal Regulation Zone (CRZ)	Yes	ML area outside CRZ- GCZMA letter no.ENV-10-2023-170-T dated 19.07.2023.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	Peafowl, Chinkara and Asiatic lion & as per Wildlife Protection Amendment Act, 2022, schedule-1 species have been updated in WLCP.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The said Wildlife Conservation Plan had been approved by the Forest Department on 20.12.2021. Rs. 19.9 lakh has been approved for the conservation of wildlife in the study area. As suggested by EAC &latest Wildlife Protection Amendment Act, 2022, budget allocation for WLCP has been increased from Rs.19.9 Lakh to Rs.65.9 Lakh for all 3 mines.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0

500 m safety zones of nearest habitation villages	-
Additional information (if any)	10.00 ha(Backfilled area (Govt. wastela nd))

xi. Baseline detail:

Baseline Data (Air / Water / Noise / Soil / Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results	16
Noise level (no. of locations) and results	16
Water Quality (no. of locations) and results	15
Soil Quality (no. of locations) and results	12
Hydro geological study and results	As per planned mining and Report of hyd rogeological & hydrological studies of co re and buffer zone of Gujarda, Dudheri& Dudhala limestone mine, the ground wate r table may get Intersected in post monso on during 11th year at conceptual pit bott om level of +1.0 AMSL. However, conce ptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to a void intersecting ground water level.
Traffic study (no. of locations) and results	01 location & V/C = 31.27

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of maj or national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper & Indian Express
Date of PH	28.04.2023
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyark

	a, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	District Collector & District Magistrate, Bhav nagar District & Regional Officer, GPCB Bha vnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife prot ection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	77 Lakhs
Additional information (if any)	-

xiii. Details of CTE/CTO, Certified Compliance Report, Certified Production Details from the inception of the m

Particulars	Details of Letter along with date of grant and validity
Consent to Establish	GPCB CTE granted vide dated 25/01/2021 & valid upto 24/01/2028.
Consent to Operate	-
Certified Compliance Report and In spection date	-
Certified Production Details from th e inception of the mine (in tabular f orm against the EC capacity)	Fresh mine

xiv. Rehabilitation & Resettlement (R&R):

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 ha and Pri vate land is 565.9454 ha. Land will be required for quarrying an area of 114.24 ha of P rivate land and Government land including 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) &Dudhala (0 Nos.) villages. There will be total of 6 56 land losers. There will be direct purchase or leasing of private land, with the willin g consent of the private land owners. Approx. total compensation will be Rs 18.0 Lakh s. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resett lement budget works out to be Rs. 78.17 lakhs.

xv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking v ide letter dated 07.10.2023 stating that there is no litig ation on the project either at NGT or any other court o f law related to environment and pollution matters in
Undertaking by Project Proponent w.r. t court case	

	which the project proponent is a respondent.

xvi. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the project proponent.
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech& Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information mentioned in this statement.

xvii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October, 2023 wherein the Committee has deferred the proposal for the submission of requisite information. The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March, 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting are as follows:

S. No	Observation of EAC in the 28th meeting held during 14-15th March, 2024	Reply by Project Proponent
1.	The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.	· PP has obtained the NOC for Padhiarka&Doliya Limestone Mine and Gujarada, Dudheri&Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide its letter dated 22.04.2024.
2.	PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bir	· The PP has engaged Dr. Bharat kumarJethva, NABET Accredited Ecology & Biodiversity Expert, Ahmedabad to undertake study on the probable impact of mining of three i.e. 1) Padhiarka&Doliya, 2) Vangar&Madhiya and 3) Gujarda, Duderi&Dudhala limestone mines on migratory bird species and their fly-way passage (Central Asian Flyway) due to mining activity and conservation plan for migratory bird speci

	d species.	es. · Dr. Bharat kumarJethva& his team has conducted the study during month of April & May 2024 and prepared report with mitigation measures for conservation of migratory bird species. · PP has submitted the copy of report with mitigation measures.
3.	The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.	· The PP has submitted and represented during the 28th EAC meeting about the establishment of cement plant which may take 3-4 years' time. · So till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through @ 18 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. · For conveying limestone from mines to cement plant, the PP will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. · Land availability for laying OLBC in private land falling in alignment is prime concern at the time of planning. Land purchase/ obtaining consent for mining activity will be taken place as soon as starting construction work for establishment of cement plant so OLBC laying alignment can be planned properly on basis of land availability.
4.	The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease a	· The District Geologist, Geology & Mining Department, Govt. of Gujarat, Bhavnagar has submitted his report to the Commissioner of Geology & Mining, Govt. of Gujarat, Gandhinagar stating that there is no any case registered against the Nirma Limited or any other for illegal

	rea has been carried out or n ot and whether the same has been carried out by M/s Nir ma Limited or not?	mining in the lease area. · The Commissioner of Geology & Mining (CG M), Govt. of Gujarat, Gandhinagar vide his let ter dated 07.03.2024 authorized the District G eologist, Geology & Mining Department, Gov t. of Gujarat, Bhavnagar to issue such letter. C opy of letter CGM, Gandhinagar vide letter da ted 07.03.2024 in English version has been su bmitted. · The PP has highlighted that the District Geolog ist, Bhavnagar is the District authority of Dep' t of Geology & Mining, Govt. of Gujarat work ing under Commissioner of Geology & Minin g, Gandhinagar.
5.	PP submitted that National H ighway is under constructio n, and they have submitted le tter to National Highway Aut horities of India(NHAI) rega rding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to su bmit the permission letter for the underpass.	· At present the construction of National Highwa y near cement plant area has been completed a nd two underpasses have been provided by N HAI to cross over the National Highway i.e. 1) near Village Madhiya& 2) another near Samd hiyala village road for all public use which are located at around 450 m & 3.0 km from plant area entry respectively which shall be used for crossover the National Highway during transp ortation of limestone for Cement Plant as well as Soda ash plant. As per NHAI, these Underp asses are constructed for all public use and no need to provide separate permission for its use to crossover. · However, on request the Project Director, NHA I, Bhavnagar has provided permission to use s aid Underpasses for transportation of limeston e raw material from limestone mines to cemen t plant vide its letter no. NHAI/2024/PIU-Bha vnagar/Pkg-III/Vol-11/D-82, dated 13.04.202 4.
6.	The Project Proponent needs to carry out study by reputed institute to ascertain hardnes s of strata for deployment of surface miners for mining.	· Limestone sample of Padhiarka&Doliya mine has been collected and tested in the laborat ory of Reputed Institute i.e. LD Collage of Engineering, Govt. of Gujarat, Ahmedabad and as per test report, Hardness of the lime stone is 3.10 on Mohs scale of Hardness &

		Uniaxial Compressive Strength (UCS) of limestone is 25.70 MPa which is suitable for deployment of Surface miners for mining. Copy of Hardness & UCS test report of limestone provided by LD Collage of Engineering, Govt. of Gujarat, Ahmedabad vide letter no. LDCE/AMD/SOIL/561, dated: 02.05.2024 has been submitted. · The PP reported that Milliolitic limestone of coastal belt of Saurashtra from Bhavnagar to Okha, Gujarat state is sedimentary deposit of recent age which is soft and brittle in nature and number of cement plants located on this coastal belt which are near mining lease area and are using Surface Miners for limestone mining. The mining leases are located in the coastal belt of milliolitic limestone, so there is no any doubt in deployment of Surface Miners for mining for cement plant.
7	The Project Proponent needs to submit time line for acquiring land from the villagers.	The timeline for land acquisition was previously submitted vide letter no. NL/ENV-152/2261/2023-24 dated 05/02/2024.

xviii. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	_
Green belt	_	5.10
Reclamation	_	10.03
Others (Environmental studies, Rehab	_	5.48

ilitation, Realignment, Expert advice, fencing etc.		
Overheads	_	0.32
Total	0.421	35.87

xix. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + ca pital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

3.2.3. Deliberations by the committee in previous meetings

Date of EAC 1 :14/03/2024

Deliberations of EAC 1 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine andPadhiarka and Doliya Limestone mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21st EAC as well as the recommendation of the sub-committee. After detailed deliberations, EAC **deferred** the proposal for the want of following information:-

i. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

ii. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

iii. The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

iv. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

v. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

vi. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

vii. The Project Proponent needs to submit time line for acquiring land from the villagers.

Date of EAC 2 :19/10/2023

Deliberations of EAC 2 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Padhiarka and Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Gujarda, Dudheri & Dudhala Limestone Mine, Vangar & Madhiya Limestone Mine, and Padhiarka and Doliya Limestone mine. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL. The Project Proponent has also informed the EAC that the letter from the Government of Gujarat, Forest and Environment Dept.has been obtained vide letter dated 19.07.2023stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area. There are 5 mine pits proposed in the mine lease area. The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha. Project Affected Families will be 656 no.s. A budget of Rs 49.0 Lakhs has been earmarked to address the issues raised during public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Gujarda, Dudheri, Dudhala Villages are located at a distance of 0.2-0.5 km. NH-51 (Una-Mahuva highway) is passing within mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway

and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.2.4. Deliberations by the EAC in current meetings

The instant proposal of Gujarda, Dudheri & Dudhala Limestone mine having ML area 681.62 ha was examined along with the Padhiarka and Doliya Limestone mine having ML area 332.24 ha. The PP and the consultant presented the reply to the ADS raised vide minutes of the 28th EAC (NCM) held during 14-15th March, 2024. PP stated that they have received the security clearance /NoC for the Padhiarka & Doliya Limestone Mine and Gujarada, Dudheri & Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide letter no. 23(06)2022-D(G &GS-III)-pt, dated: 22.04.2024. EAC noted that Ministry of Defence has accorded NoC to the aforesaid two projects of M/s Nirma Limited.

PP further stated that they engaged Dr. Bharat Kumar Jethva, NABET Accredited Ecology & Biodiversity Expert to prepare the report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage”. The study was conducted during the month of March to May 2024. As per the report few waterbodies exist in the study area and migratory birds are mostly seen in water-logged area which are located beyond 1.5 km from the lease area. Around 21 Schedule-I species have been reported based on primary survey and secondary literature from the buffer zone (10 km periphery) of the Mining lease area and 9 common migratory bird species were found to be present in the lease area. The lease area is dominated with invasive species such as Prosopis juliflora, open thorny scrub land rest of the area is agriculture land. The report concluded that mining lease area falls in the

global migratory bird flyways i.e. Central Asian Flyway. However, it constitutes a miniscule part of it. With regard to above findings of report, PP submitted that the overall impacts of the proposed mining activity are considered as low compared to the severe threats faced by migratory birds all along their flyways in other countries such as illegal hunting. PP further informed that to mitigate the effect of mining on habitat and movement of birds, the Environment Management Plan shall be vigorously implemented. The budget submitted by PP for mitigation measures is Rs 100.2 lakhs.

EAC was of the opinion that the report establishes the fact that mine lease area falls under Central Asian Flyway and a large number of migratory birds flying through this passage are protected by the Convention of Migratory species. EAC was not satisfied with the mitigation measures suggested by the PP with regard to the habitat improvement and movement of the birds. Accordingly, EAC advised the PP to get the instant report vetted by any institute of national repute which are working on conservation and protection of migratory birds. The institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

The EAC further asked PP whether it has undertaken any study for laying common OLBC for transportation of mineral from mine lease area to the proposed cement plant. The PP informed that it would take 3-4 years time for setting the cement Plant. So till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through @ 18 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently there is no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. PP also mentioned that they will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. EAC suggested that PP should submit a timeline to install the OLBC upon the setting up of Cement Plant.

Based on above discussion, EAC deferred the proposal for want of the following information:

i. The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

ii. PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.

3.2.5. Recommendation of EAC

Deferred for ADS

3.3. Agenda Item No 3:

3.3.1. Details of the proposal

Padhiarka and Doliya Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**

ANNEXURE A-19

सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
IA Division
(Non-Coal Mining)
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Minutes of AGENDA FOR 32nd MEETING OF THE EXPERT APPRAISAL CO MMITTEE (NON-COAL MINING SECTOR), SCHEDULED TO BE HELD DURI NG 12th & 13th AUGUST, 2024 THROUGH VIDEO CONFERENCING (VC) mee ting Non-Coal Mining held from 12/08/2024 to 13/08/2024

Date: 02/09/2024

MoM ID: EC/MOM/EAC/924217/7/2024

Agenda ID: EC/AGENDA/EAC/924217/7/2024

Meeting Venue: N/A

Meeting Mode: Virtual

Date & Time:

12/08/2024	10:30 AM	05:30 PM
13/08/2024	10:30 AM	05:30 PM

1. Opening remarks

The 32nd meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 12-13th August 2024 through video conference. The list of participants is annexed here with. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

2. Confirmation of the minutes of previous meeting

(1.0) Deliberation & Circulation on the Minutes of 31st EAC (Non-Coal Mining) meeting held during 4-5th July 2024.

3. Details of proposals considered by the committee

Day 1 -12/08/2024

3.1. Agenda Item No 1:

3.1.1. Details of the proposal

Jaisinghpura North Iron Ore Block (298.59 ha) of M/s JSW Steel Limited. by **JSW STEEL LTD BELLARY** locat ed at **BALLARI,KARNATAKA**

1.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
Miscellaneous	
1.	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
2.	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
4.	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5.	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
6.	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
7.	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
8.	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
10.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3.6. Agenda Item No 6:

3.6.1. Details of the proposal

Gujarda, Dudheri & Dudhala Limestone Mine by **Nirma Limited** located at **BHAVNAGAR,GUJARAT**	
Proposal For	Fresh EC

Proposal No	File No	Submission Date	Activity (Schedule Item)
IA/GJ/MIN/443968/2023	J-11015/153/2016-IA-II(NCM)	13/09/2023	Mining of minerals (1(a))

3.6.2. Project Salient Features

The proposal is for mining of Limestone in Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri&Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No. F42R12and falls in Seismic Zone-III.

ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.

iii. Details of Terms of Reference:

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/ 406830/2022 J-11015/153/ 2016-IA.II(M)	5-6 Dec., 2022 & 17-18 Jan, 2023	Terms of Reference (ToR) for mining of Limestone in Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri&Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	06.02.2023

iv. Details of Mine Lease: -

a) The Project Proponent has submitted that initially the State Govt. has granted the mining lease vide letter no. MCR-102004-1943-CHH dated 15.02.2008 for mineral Limestone and Marl over an area of 1497.4701 ha for a period of 30 years.

b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Lr. No. MCR-102004- 1943-CHH dated 02.02.2011 have reduced the area of 8.0 ha falling in CRZ and the mine lease area was revised as 1489.4701 Ha.

c) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1943-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 681.62 hafor a period of 50 years for its captive consumption.

d) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the Project Proponent, M/s Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	565.9454 ha
Government land	115.6746 ha
Forest land	-
Total Mining lease area (ML A), ha	681.62 ha
Private land for crusher, work shop & other infrastructure ou tside the MLA	No any facilities outside the ML area. However crusher will be ins talled at company's Cement Plan t.

vi. Mining Plan Details:

Review of Mining Plan i ncluding Progressive Mi ne Closure Plan approve d by Indian Bureau of Mi	Letter N o.	File No.: 684(4)(1)/MP-348(197)/ 2021-22 GNR/11 21

nes	Date	04.08.2021
	Mineral & (Major/ Minor)	Limestone, Major mineral
	Mine Lease Area, Ha	681.62
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	57.280 Million tonne	
Mineable Reserves	20.574 Million tonne	
Breakup of Total Excavation (Topsoil/OB/SB/IB/ Mineral Rejects/ Waste, MTPA)	Top soil- 0.57 mi.cum OB/SB/IB/Mineral Rejects- Nil Waste-Nil	
Life of mine	11 years (Life of mine may be increased subjectto conversions of resources under 333 categoryinto category of reserves 111)	

Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease.

	For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period &conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location Top soil at conceptual period-321394 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject wa		

	ter of RO /DM plant & Rejec t water of RO /DM plant (pro posed at Cement plant)
Permission for withd rawal/ intersection al ong with details of gr ant and its validity	Permission for water withdrawal from N armada water pipeline has been taken vid e letter No. GWIL/ Bhavnagar/Ind.conn./ 1257 dated 4.06.2008.

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Direction s
Village	Gujarda, Dudheri, Dudhala Madhiya Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within MLA
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway l ine	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the H TL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E

	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/ No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="5">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr. No. WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the distance of protected areas and proposed Limestone mine.
<table>
<tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr>
<tr><td>Gir National Park</td><td>80.9 km</td></tr>
<tr><td>Gir Wildlife Sanctuary</td><td>48.8 km</td></tr>
<tr><td>Mitiyala Wildlife Sanctuary</td><td>48.1 km</td></tr>
</table></td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td><td>The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
</table>

Coastal Regulation Zone (CRZ)	No	The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept. vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area.
Schedule-I species (No.s and name of schedule-I species with authenticated letter)	Yes	The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No. A/Jaman/ Te. 11/304/17-18 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area. After the amendment of the Wild Life (Protection) Amendment Act, 2022,No. 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced water snake, Russell viper, CheckeredKeelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr. No. WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs

Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air/ Water/ Noise/ Soil/ Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 –71.1 g/m^3 PM2.5: 11.2 – 40.0 g/m^3 SO2: 2.7 – 10.2 g/m^3 NO2: 3.6 – 14.5 g/m^3
Noise level (no. of loca	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)

tions) and results – 16 l ocations	
Water Quality (no. of l ocations) and results - 1 2Ground water and 3 S urface water	All the parameters of ground water were well within the per missible limits as per IS 10500: 2012. The surface water qual ity in all samples was found B to below E class. The result in dicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 -8300 mg/l in surface water.
Soil Quality (no. of loc ations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result in dicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	As per planned mining and report of hydrogeological & hydr ological studies of core and buffer zone of Gujarda, Dudher i&Dudhala limestone mine, the ground water table may get I ntersected in post monsoon during 11thyear at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of loc ations) and results	The traffic volume survey was conducted on Bhavnagar to U na Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 864numbers o f dumpers (to & fro) per day or 2592 PCU/ day on the road. The proposed increase in traffic density will not cause signifi cant impact on the traffic since the road is capable of handlin g this increase in traffic density.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one region al vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 4:00 PM

Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing issues raised during PH over 3 years	Rs 49 Lakhs

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha.Land will be required for quarrying an area of 114.24 ha of Private land and Government land including 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) &Dudhala (0 Nos.) villages. There will be total of 656 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 18.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 78.17 lakhs.

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM	The Project Proponent has submitted an undertaking

dated 30.05.2018	by way of notarized Affidavit dated 09.10.2023 statin g that the proposal does not involve violation of Mini stry's OM dated 30.05.2018.
Undertaking by Project Propon ent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (information and data) as given by the Consultant in th e EIA/EMP report are factually correct with full kno wledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for E nvotech& Management Consultancy Pvt. Ltd) has inf ormed that the baseline data was generated by MoE F&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and a lso confirmed that he shall be fully accountable for an y misleading information mentioned in this statemen t.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	-
Green belt	-	5.10
Reclamation	-	10.03

Others (Environmental studies, Rehabilitation, Real ignment, Expert advice, fencing etc.	-	5.48
Overheads	-	0.32
Total	0.421	35.88

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

xviii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October 2023 wherein the Committee has deferred the proposal for the submission of requisite information.The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting. As per the submission of Project Proponent, the Committee considered the proposal again during the 30th EAC meeting held during 12-14thJune 2024 wherein EAC deferred the proposal for want of certain information. The Committee raised ADS and the PP submitted its reply on Parivesh Portal vide letter dated 15.07.2022. The ADS and reply is given as under:

S.NO.	ADS	Reply by PP
1	The PP needs to get their report entitl	PP have submitted the vetting of repo

	ed “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.	rt entitled “Study of Probable Impact of Mining on Migratory Bird Species and their flyway passage” to Salim Ali Center for Ornithology and Natural History (SACON), Coimbatore, South India Centre of Wildlife Institute of India & an initiative of MoEF&CC, GoI. The Project Proponent informed that the SACON would submit the site-specific mitigative measure, if any, other thanmentioned in the vetted report, after their site visit in the winter season. Nirma Ltd. has reported that they will comply the recommendations of SACON.
2	PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.	PP have submitted an undertaking dated 11.07.2024 stating the following: · PP will establish OLBC either side of the highway based on the technical possibility & feasibility for conveying limestone from mines to cement plant on setting up of cement plant. · The OLBC is proposed in northern side of the National Highway from Pit No. 1 of Gujarda, Dudhala&Dudheri mine and Pit no. 1 of Vangar&Madhiya Mine to National Highway for conveying limestone. · The exact length and alignment of OLBC shall be based on technical possibility & feasibility report and will be installed within two years upon setting up of cement plant.

3.6.3. Deliberations by the committee in previous meetings

Date of EAC 1 :14/06/2024

Deliberations of EAC 1 :

The instant proposal of Gujarda, Dudheri & Dudhala Limestone mine having ML area 681.62 ha was examined along with the Padhiarka and Doliya Limestone mine having ML area 332.24 ha. The PP and the consultant presented the reply to the ADS raised vide minutes of the 28th EAC (NCM) held during 14-15th March, 2024. PP stated that they have received the security clearance /NoC for the Padhiarka & Doliya Limestone Mine and Gujarada, Dudheri & Dudhala Limestone Mine from the Ministry of Defence, Govt. of India, New Delhi vide letter no. 23(06)2022-D(G &GS-III)-pt, dated: 22.04.2024. EAC noted that Ministry of Defence has accorded NoC to the aforesaid two projects of M/s Nirma Limited.

PP further stated that they engaged Dr. Bharat Kumar Jethva, NABET Accredited Ecology & Biodiversity Expert to prepare the report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage". The study was conducted during the month of March to May 2024. As per the report few waterbodies exist in the study area and migratory birds are mostly seen in water-logged area which are located beyond 1.5 km from the lease area. Around 21 Schedule-I species have been reported based on primary survey and secondary literature from the buffer zone (10 km periphery) of the Mining lease area and 9 common migratory bird species were found to be present in the lease area. The lease area is dominated with invasive species such as Prosopis juliflora, open thorny scrub land rest of the area is agriculture land. The report concluded that mining lease area falls in the global migratory bird flyways i.e. Central Asian Flyway. However, it constitutes a miniscule part of it. With regard to above findings of report, PP submitted that the overall impacts of the proposed mining activity are considered as low compared to the severe threats faced by migratory birds all along their flyways in other countries such as illegal hunting. PP further informed that to mitigate the effect of mining on habitat and movement of birds, the Environment Management Plan shall be vigorously implemented. The budget submitted by PP for mitigation measures is Rs 100.2 lakhs.

EAC was of the opinion that the report establishes the fact that mine lease area falls under Central Asian Flyway and a large number of migratory birds flying through this passage are protected by the Convention of Migratory species. EAC was not satisfied with the mitigation measures suggested by the PP with regard to the habitat improvement and movement of the birds. Accordingly, EAC advised the PP to get the instant report vetted by any institute of national repute which are working on conservation and protection of migratory birds. The institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

The EAC further asked PP whether it has undertaken any study for laying common OLBC for transportation of mineral from mine lease area to the proposed cement plant. The PP informed that it would take 3-4 years time for setting the cement Plant. So till the commencement of proposed cement plant, maximum 5% i.e. 450 TPD chemical grade limestone will be transported through @ 18 trip of dumper per day via existing village tar road of 7m (out of which 4 m is tar road) to National Highway and ultimately Soda Ash plant at Bhavnagar and presently there is no need of Over Land Belt Conveyor for conveying limestone from mine to Soda ash plant. PP also mentioned that they will explore the possibility of Over Land Belt Conveyor (OLBC) either side of the highway based on the technical possibility & feasibility by reputed consultant M/s. Holtec Consultants and ensure for action to lay OLBC for conveying limestone on establishment of Cement Plant as per its possibility. EAC suggested that PP should submit a timeline to install the OLBC upon the setting up of Cement Plant.

Based on above discussion, EAC deferred the proposal for want of the following information:

i. The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.

ii. PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.

Date of EAC 2 :14/03/2024

Deliberations of EAC 2 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine andPadhiarka and Doliya Limestone mine. The Project Proponent presented its reply to the ADS points raised vide minutes of the 21st EAC as well as the recommendation of the sub-committee. After detailed deliberations, EAC **deferred** the proposal for the want of following information:-

i. The Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

ii. PP needs to undertake a study to showcase the probable impact of mining on migratory bird species and their fly-way passage (Central Asian Flyway). Accordingly, PP shall submit the revised conservation plan for the migratory bird species.

iii. The Project Proponent needs to undertake a study and submit the action for laying common Over Land Belt Conveyor(OLBC) for transportation of mineral from mine lease area to the proposed Cement Plant.

iv. The project proponent needs to submit a letter from the Commissioner of Geology & Mining, Govt. of Gujarat, clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s Nirma Limited or not?

v. PP submitted that National Highway is under construction, and they have submitted letter to National Highway Authorities of India(NHAI) regarding grant of permission to provide Underpass near their proposed cement plant entry. Accordingly, PP needs to submit the permission letter for the underpass.

vi. The Project Proponent needs to carry out study by reputed institute to ascertain hardness of strata for deployment of surface miners for mining.

vii. The Project Proponent needs to submit time line for acquiring land from the villagers.

Date of EAC 3 :19/10/2023

Deliberations of EAC 3 :

The EAC deliberated the instant proposal along with Vangar & Madhiya Limestone Mine and Padhiarka and Doliya Limestone mine. The Project Proponent has informed the EAC that the proposed method of mining is same in all three mines such as Gujarda, Dudheri & Dudhala Limestone Mine, Vangar & Madhiya Limestone Mine, and Padhiarka and Doliya Limestone mine. Arabian Sea Coast is located at a distance of 0.5 km, S from the HTL. The Project Proponent has also informed the EAC that the letter from the Government of Gujarat, Forest and Environment Dept.has been obtained vide letter dated 19.07.2023stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area. There are 5 mine pits proposed in the mine lease area. The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha. Project Affected Families will be 656 no.s. A budget of Rs 49.0 Lakhs has been earmarked to address the issues raised during public hearing. The geological conditions, method of mining, environmental sensitivity and implications, impact on socio economic are similar in all these three mines.

After detailed deliberations made by the Project Proponent and the Consultant, the EAC noted that the project is part of three contiguous projects namely Padhiarka and Doliya Limestone mine (332.24 ha), Vangar & Madhiya Limestone Mine (612.336 ha) and Gujarda, Dudheri & Dudhala Limestone Mine (681.62 ha) and together it extends over an area of 1626.196 ha. The mine lease area comprises of partly Private Agriculture land and partly Govt. land. Gujarda, Dudheri, Dudhala Villages are located at a distance of 0.2-0.5 km. NH-51 (Una-Mahuva highway) is passing within mine lease area. The EAC was not convinced with the proposed backfilling plan and the activities proposed under the Wildlife Conservation Plan. The EAC observed that the pits are isolated and the mine lease area is partly Private and Govt. land. The EAC also observed that there will be direct purchase or leasing of private land with the willing consent of the private land owners. The EAC was of the view that what if the land owners are not willing to give their land. There are likely chances that mining will not take place sequentially if the land acquisition does not happen. There will be failure of scientific mining. Large no. of Project Affected Families is involved in all these projects. The EAC opined that the Saltwater intrusion through surface or ground water sources may diminish the availability or quality of source waters for drinking water utilities. Some salt pans i.e., salt manufacturing industries and few wind mills exists in the study area. Old mine pits also existing within the mine lease area. The EAC noted that the Bhavnagar is categorized as a Severely Polluted Areas. The EAC reiterated the Ministry of Defence letter dated 08.05.2023 regarding security considerations for construction activities/other activities in Border areas/other areas wherein it has been mentioned that *"all activities connected with mining within 20kms from all the borders including seaboard frontier should be planned in consultation with Ministry of Defence"*. Accordingly, EAC opined that PP should obtain NOC from Ministry of Defence.

Thus the EAC opined that there is a need to ascertain the ground reality w.r.t natural low lying areas, water logging areas, old mine pits, sequence of mining, feasibility for backfilling, impact on socio economic, agriculture land, transportation route, traffic congestion, salt pans, effectiveness of salinity ingress control bund, proximity of habitations, schools, water bodies, roads etc., The EAC was of the view that a site visit needs to be conducted by a sub-committee comprising of EAC Members and officers from MoEF&CC. The EAC opined that the Ministry may constitute a sub-committee and submit its report to enable the committee to take a decision on the proposal. Therefore, the EAC **deferred** the proposal for want of following additional information: -

i. The site visit report of the subcommittee.

ii. Since the mine site is located within 20 km from seaboard frontier the Project Proponent shall submit No Objection Certificate from Ministry of Defence for consideration of the instant project.

iii. The Project Proponent needs to submit the action for laying common Over Land Belt Conveyor (OLBC) for transportation of mineral from mine lease area to the Cement Plant. The Project Proponent also needs to submit the action plan for expansion of road with a width of 7m and by passing the village road till the commission of the Over Land Belt Conveyor (OLBC).

iv. The Project Proponent needs to explore the possibility of laying overbridge over the Highway

and shall submit the permission from the National Highways Authority of India (NHAI).

v. The Project Proponent needs to submit the protection measures to be taken for salt water intrusion and the effectiveness of the salinity ingress control bund.

vi. The Project Proponent needs to submit the site specific mitigation measures for backwaters from Arabian Sea coming into the mine lease area.

vii. The Project Proponent needs to revisit the plan for backfilling with clearly indicating the voids area and the capacity available/required for backfilling.

viii. The Project Proponent needs to revise the activities proposed under the Wildlife Conservation Plan. The Project Proponent also needs to ensure that the Schedule-I species as per the latest Wildlife Protection Amendment Act, 2022 shall also be included in the Wildlife Conservation Plan for their conservation.

ix. The EAC was of the view that the compensation rate is very less and asked the Project proponent to revisit and justify the budget proposed for Resettlement & Rehabilitation (R&R). The Project Proponent also needs to submit the action plan for land acquisition and timeline.

x. The Project Proponent needs to submit the action plan for year wise exploration program.

xi. The Project Proponent needs to submit the copy of the permission letter obtained from the State Govt. for utilization of Chemical Grade of Limestone for non-cement purposes.

xii. The Project Proponent needs to submit a letter from the Department of Geology and Mining, Government of Gujarat clarifying whether any illegal mining within the mine lease area has been carried out or not and whether the same has been carried out by M/s. Nirma Limited or not?

3.6.4. Deliberations by the EAC in current meetings

The instant proposal was considered along with Padhiarka and Doliya Limestone Mine Vangar & Madhiya Limestone Mine and Vangar & Madhiya Limestone Mine proposal of M/s Nirma Limited. The Project Proponent and the Consultant presented the ADS reply to the EAC. The EAC noted that the PP has obtained the vetting on the report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage (Central Asian Flyway)" from Salim Ali Center for Ornithology and Natural History (SACON) Coimbatore. The Project Proponent also submitted the conclusion of the vetting report wherein SACON has stated the following:-

" (g) Though the report provides an overview of management requirements for mitigation of potential impacts of mining on migratory birds, a systematic field survey covering the main winter migratory season would enable us to develop a site-specific action plan for the conservation of migratory birds and other avifauna of conservation significance in the landscape.

h) A detailed field survey on abundance, distribution, and habitat use of the migratory

birds in and around the mining blocks (esp. the IBA covering the Nikol-Samadhiyala-

Malan bandharas) during the peak migratory season (December-January) needs to be conducted for understanding any site- and species-specific impacts arising from mining and associated activities. In particular migratory taxa like cranes, waders, ducks & geese, and migrant passerines should be studied.

To address the shortcomings of the study as discussed above, SACON has just initiated a study to cover the upcoming winter migratory season of birds. The SACON study will update the migratory season data and would bring out detailed site-specific recommendations, which shall be implemented by the Project Proponent to minimize and mitigate the impacts of the proposed limestone mines by Nirma Ltd. on the migratory birds and their habitats in Mahuva tehsil of Bhavnagar district in Gujarat."

In view of the above conclusion of the study, the EAC was of the opinion that PP should implement the site specific recommendations under the supervision of SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis. In this regard PP submitted and undertaking dated 11.07.2024 stating that they will implement all the mitigative measures mentioned in the aforesaid study report and it will comply with all the additional specific mitigative measures suggested by SACON.

Further EAC enquired about the timeline for installation of OLBC. PP informed that they will be completing the installation of OLBC within two years upon the setting up of cement plant and also submitted an undertaking dated 11.07.2024. As per the undertaking the OLBC is proposed in the northern side of the National Highway (NH) from Pit no. 1 of Gujarda, Dudhala & Duheri mine and Pit no. 1 of Vangar &Madhiya Mine to National Highway for conveying the limestone.PP during the EAC meeting presented that the they will not use drilling blasting operations and they will use only the surface miner-dumper and ripper dozer for mining purposes and implementation report to be submitted to Ministry's Regional Office within six months.

Based on the above discussion, EAC **recommended** the proposal in the 32nd EAC meeting held during 12-13th August 2024 for Environmental Clearance for Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat**.** under provisions of EIA Notification, 2006 and its amendments therein with following specific conditions in addition to standard conditions applicable to the non-coal mining projects:-

3.6.5. Recommendation of EAC

Recommended

3.6.6. Details of Environment Conditions

3.6.6.1. Specific

Specific Conditions

1.	PP should implement the site specific recommendations as advised by SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis.
2.	PP needs to complete the installation of OLBC (Over Land Belt Conveyor) in the northern side of the National highway from pit no. 1 of Gujarda, Dudhala and Dudheri mine and pit no. 1 of Vangar & Madhiya mine to national highway for conveying limestone within 2 years upon the setting up of Cement plant.
3.	PP shall use only the surface miner- and ripper dozer for mining purposes and an implementation report to be submitted to Ministry's Regional Office within six months. As committed by the Project Proponent during the Presentation drilling/blasting methods will not be followed.
4.	The PP needs to execute the progressive backfilling plan in order to restore the land for the Agriculture or Pisciculture activity.
5.	The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly. The preference shall be given to the local people for the purpose of employment. PP shall undertake skill development programme for the local population as per Apprenticeship Act 1961. An implementation report in this regard shall be submitted to Ministry's Regional Office on an annual basis.
6.	The Project Proponent needs to submit the proof of submission of funds for Wildlife Conservation plan and its initiation/commencement by Forest Department to Regional Office of the Ministry. The Project Proponent should follow-up the status of implementation on Wildlife Conservation Plan from the Forest Officials and the same shall be submitted to the Ministry's Regional Office in the six monthly compliance reports.
7.	The Project Proponent shall monitor the air quality, noise level, water quality, water level and ground vibration during drilling and blasting at the edge of the mine, near the village, school and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Regional Office.

8.	The Project Proponent needs to install the permanent water sprinklers along the haul road and the approach road. Further, 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine area. Effective dust suppression system shall also be adopted at other parts of the mining lease to arrest the fugitive dust emission.
9.	The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions. The dense plantation shall be carried out in the vicinity of the crusher. The Stack emission monitoring of the Crusher shall be carried out at periodic intervals.
10.	The Project Proponent shall ensure that the transportation shall not occur through village road or any other public road.
11.	The Project Proponent needs to explore the possibility to reduce the water consumption by using non-toxic chemicals.
12.	The Project Proponent needs to complete the entire 7.5 m peripheral plantation, safety barrier plantation and gap plantation within three years. The Project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings), the seedlings should have proper-trained rootstock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 95% survival rate, action plan for achieving the target survival rate shall be submitted to the Ministry's Regional Office.
13.	The Project Proponent should adopt the proper mitigation measures as proposed under EMP with the budget of Rs. 0.3980 Crores (Capital cost) and 31.47 Lakhs/Annum (Recurring cost). The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Regional Office. The Project Proponent should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup at site, which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis instead of engaging environment monitoring laboratories/consultants. Any non-compliance or infringement should be reported to the concerned authority.

14.	The Project Proponent shall conduct third party audit of compliance of EC condition at an interval one year and its report shall be submitted to IRO, MoEF&CC.
15.	The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.
16.	The Project Proponent shall explore the possibility of using at least 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years. PP shall explore possibility of generation of electricity through Solar Power Plant.
17.	The Project Proponent shall provide the rainwater harvesting structure at mine office and other infrastructures to recharge the ground water.
18.	The Project Proponent needs to provide the RO drinking water supply and also by laying network of pipelines to the nearby villages at free of cost.
19.	The Project Proponent needs to obtain the permission from CGWA before intersection of ground water.
20.	The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on Silicosis shall be carried through regular occupational health check-up every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.
21.	The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Integrated Regional Office.
22.	The Project Proponent should install the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) as per the scientific study and in consultation with CPCB/SPCB. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.
23.	The Project Proponent needs to use modern equipment's such as Camera Traps for ensuring

	presence and movement of wild animals in the study area in consultation with Wildlife Wing of Forest Department. Appropriate interventions shall be taken to minimise stress conditions for wild animals and to avoid Man-Animal conflict.
24.	The budget on Public Hearing for Gujarada, Dudhala&Dudheri Limestone Mine of Rs.15 Lakhs (Capital cost) and Recurring cost of Rs. 34 Lakhs (for 3 years, as per the Table No. C 7-3 of EIA_EMP report) to address the concerns raised by the public in the public hearing to be completed within 3 years from the date of start of mining operations. PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project proponent shall ensure that the activities proposed under the public hearing is different from the CSR activities.

3.6.6.2. Standard

1(a)	**Mining of minerals**
Statutory compliance	
1.	This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2.	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
3.	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4.	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
5.	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
6.	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
7.	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
8.	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

Air quality monitoring and preservation	
1.	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2.	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
Water quality monitoring and preservation	
1.	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2.	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
3.	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
5.	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
6.	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent

	to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
7.	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
Noise and vibration monitoring and prevention	
1.	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2.	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3.	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
Mining plan	
1.	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
2.	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
Land reclamation	
1.	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
2.	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
3.	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

4.	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
Transportation	
1.	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
2.	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
Green Belt	
1.	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
null	
1.	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
2.	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
Public hearing and human health issues	
1.	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure.

	The domestic waste water should be treated with STP in order to avoid contamination of underground water.
Corporate Environment Responsibility (CER)	
1.	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
Miscellaneous	
1.	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
2.	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3.	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
4.	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5.	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
6.	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
7.	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
8.	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
10.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Day 2 -13/08/2024

3.1. Agenda Item No 1:

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IMPACT ASSESSMENT DIVISION)
NON-COAL MINING SECTOR
****

SUMMARY RECORD OF 32ndMEETING OF THE COMMITTEE OF THE RE-CONSTITUTED EXPERT APPRAISAL COMMITTEE FOR ENVIRONMENTAL APPRAISAL OF NON-COAL MINING PROJECTS CONSTITUTED UNDER THE EIA NOTIFICATION, 2006.

The 32nd meeting of the Re-Constituted Expert Appraisal Committee (EAC) for Environmental Appraisal of Mining Projects (Non-Coal) of the Ministry of Environment, Forest and Climate Change was held during 12-13th August 2024 through video conference. The list of participants is annexed here with. After login of the Committee Members through video conference link provided by NIC discussion on each of the Agenda Items was taken up ad-seriatim.

(1.0) Deliberation & Circulation on the Minutes of 31st EAC (Non-Coal Mining) meeting held during 4-5th July 2024.

1.1 Expansion of Thandiberi Limestone Mine with the increase in Production Capacity from 1.065 Million TPA to 6.00 Million TPA, Waste (OB/IB) 1.14 million TPA and Mineral reject 0.46 Million TPA (Total Excavation 7.60 Million TPA) With proposed Crusher Capacity of 1700 TPH & Screening With Wobbler in the ML area 256 ha by M/s UltraTech Nathdwara Cement Limited located at Villages Thandiberi and Sabela Tehsil Pindwara, District Sirohi, Rajasthan. [Online Proposal No. IA/RJ/MIN/482635/2024; File No. J-11015/22/2006-IA II (M), EIA Consultant - J. M. EnvironetPvt. Ltd.] – For Environmental Clearance reg.

Minutes of the meeting and agenda number	**Corrigendum in the minutes of the 31st EAC meeting held during 4-5 July 2024**	**Recommendation of EAC**
31st EAC meeting held during 4-5 July 2024 & Agenda number 2.2, Paragraph no. 3, 1st sentence.	The instant proposal was appraised along with expansion proposal of **Thandiberi** Limestone Mines	The instant proposal was appraised along with expansion proposal of **Amli** Limestone Mines

xx. The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Integrated Regional Office.

xxi. The Project Proponent should install the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) as per the scientific study and in consultation with CPCB/SPCB. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.

xxii. The Project Proponent needs to use modern equipment's such as Camera Traps for ensuring presence and movement of wild animals in the study area in consultation with Wildlife Wing of Forest Department. Appropriate interventions shall be taken to minimise stress conditions for wild animals and to avoid Man-Animal conflict.

xxiii. The Project Proponent should adopt the proper mitigation measures as proposed under EMP with the budget of Rs. 0.3680 Crores (Capital cost) and 36.12 Lakhs/Annum (Recurring cost). The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Regional Office.

xxiv. The budget on Public Hearing for Vangar&Madhiya Limestone Mine of Rs. 34 Lakhs (for 3 years, as per the EIA_EMP chapter no. 7.6) to address the concerns raised by the public in the public hearing is to be completed within 3 years from the date of start of mining operations. PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project proponent shall ensure that the activities proposed under the public hearing is different from the CSR activities.

xxv. PP needs to comply the OM dated 27.07.2024, where it is categorically stated that the plantation of saplings shall be carried out in the earmarked 33% greenbelt area as part of the tree plantation campaign एकपेड़माँकेनाम.

1.6 Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease

area of 681.62 ha, located at Villages Gujarda, Dudheri&Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat.
[Online Proposal No: IA/GJ/MIN/443968/2023, F. No. J-11015/153/2016-IA. II(M), EIA Consultant - M/s Centre for Envotech and Management Consultancy Pvt. Ltd] - Environmental Clearance (EC) reg.

The proposal is for mining of Limestone in Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri&Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat.

2. The details of the project as ascertained from the document submitted by the Project Proponent and revealed from the discussions held during the meeting are given as under:

i. The mine lease area is located between Latitude 21°01'1.31"N to 21°03' 44.86" N and Longitude 71°41'15.21"E to 71°43'38.54"E. The mine lease area falls under the Survey of India Toposheet No. F42R12and falls in Seismic Zone-III.
ii. The proposed project activity is listed at schedule no. 1(a) Mining of Minerals and falls under Category "A" as the mining lease area is greater than 250ha and appraised at the Central level.
iii. Details of Terms of Reference:

Date of application	Proposal No/ File No	Consideration by EAC	Details of ToR	Date of accord
18.11.2022	IA/GJ/MIN/ 406830/2022 J-11015/153/ 2016-IA.II(M)	5-6 Dec., 2022 & 17-18 Jan, 2023	Terms of Reference (ToR) for mining of Limestone in Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri&Dudhala, Tehsil: Mahuva, District: Bhavnagar, Gujarat for undertaking detailed EIA/EMP study	06.02.2023

iv. Details of Mine Lease: -
   a) The Project Proponent has submitted that initially the State Govt. has granted the mining lease vide letter no. MCR-102004-1943-CHH dated 15.02.2008 for

mineral Limestone and Marl over an area of 1497.4701 ha for a period of 30 years.

b) Then, the Govt. of Gujarat, Industries and Mines Department, vide Lr. No. MCR-102004- 1943-CHH dated 02.02.2011 have reduced the area of 8.0 ha falling in CRZ and the mine lease area was revised as 1489.4701 Ha.

c) Then, the Govt. of Gujarat, Industries and Mines Department, vide Order no: MCR102004-1943-CHH dated 08.01.2017 granted the mining lease for Limestone and Marl to M/s Nirma Limited over an area of 681.62 hafor a period of 50 years for its captive consumption.

d) The mining lease deed was executed on 11.01.2017 between Dist. Collector, Bhavnagar, State Govt. and the Project Proponent, M/s Nirma Ltd. for a period of 50 years and also registered the executed mining lease deed with Sub, Registrar, Mahuva on 11.01.2017under the provision of MMDR Amendment Act, 2015.

v. Land Use/Land Cover of the Mine Lease Area: -

Private land	565.9454 ha
Government land	115.6746 ha
Forest land	-
Total Mining lease area (MLA), ha	681.62 ha
Private land for crusher, workshop & other infrastructure outside the MLA	No any facilities outside the ML area. However crusher will be installed at company's Cement Plant.

vi. Mining Plan Details:

Review of Mining Plan including Progressive Mine Closure Plan approved by Indian Bureau of Mines	Letter No.	File No.: 684(4)(1)/MP-348(197)/2021-22 GNR/1121
	Date	04.08.2021
	Mineral & (Major/Minor)	Limestone, Major mineral
	Mine Lease Area, Ha	681.62
	Validity	2021-22 to 2025-26
Mining Parameters	Quantitative Description	
Method of Mining	Opencast mechanized	
Drilling/Blasting	Multi-row drilling and V-pattern drill holes for deep hole drilling and blasting. Slurry explosive -cap sensitive and non-cap sensitive.	
Geological Reserves	57.280 Million tonne	
Mineable Reserves	20.574 Million tonne	
Breakup of Total Excavation	Top soil- 0.57 mi.cum	

(Topsoil/OB/SB/IB/Mineral Rejects/ Waste, MTPA)	OB/SB/IB/Mineral Rejects- Nil Waste-Nil
Life of mine	11 years (Life of mine may be increased subjectto conversions of resources under 333 categoryinto category of reserves 111)
Mine Bench Height & Bench Width	6.0 m, for working bench 12-15 m for closing (conceptual) bench Optimum
No. of Mine Benches	2
Existing Depth, m bgl	New mine
Ultimate Depth of Mining, m bgl	10 m
Ground Water Table, m bgl	15.5 m (Post monsoon)
Details of ground water intersection	No ground water will be encountered during planning stage i.e. in working plan in neither pre monsoon nor post monsoon season in any of the pits. Ground water will also not intersect during mining at the end of mine life.
Individual bench slope	80-85°
Overall pit slope	~ 45°
Details of existing/ proposed Crusher	Proposed crusher will be installed at Cement Plant.
Mineral Beneficiation	-
RoM output size	-
Transportation details including capacity of dumper/tipper, mode of transport and distance	Internal haul road from mine face to crusher and by conveyor from crusher to the Cement plant adjacent to the mine lease. For the Soda Ash Plant located at approx.100 km at Kalatalav, Bhavnagar limestone will be transported in dumpers/ trucks through National Highway 51. Internal haul road from mine face to crusher means of dumper/tippers of 25 tonnes capacity.
Generation of Topsoil/OB & its Management during plan period &conceptual period	Top soil at plan period- 249806 cu.m, temporary stacking at one location Top soil at conceptual period-321394 cu.m, simultaneously backfilling
Generation of Mineral Rejects/ Waste & its Management during plan period & conceptual period	Nil
Additional information(if any)	Surface miner as well as ripper/dozer & rock breaker will be used for mining to minimize

	drilling & blasting.

vii. Water requirement:

Total water requirement	44 KLD	Fresh water	3 KLD
		Treated water	41 KLD
Source	i. Fresh water source Narmada water pipeline/Water tanker. ii. Water harvested within mine lease during rainy season. iii. Treated water source- Reject water of RO /DM plant & Reject water of RO /DM plant (proposed at Cement plant)		
Permission for withdrawal/ intersection along with details of grant and its validity	Permission for water withdrawal from Narmada water pipeline has been taken vide letter No. GWIL/ Bhavnagar/Ind.conn./1257 dated 4.06.2008.		

viii. Nearest village/town/ highway/interstate boundary/railway station/water bodies/ monument/ forest

Particulars	Particular's Name	Distance & Directions
Village	Gujarda, Dudheri, Dudhala Madhiya Padhiarka	0.2-0.5 km 0.5 km, NW 0.5 km, W
Town	Mahuva	4.0km, NE
Highway	NH-51 (Una-Mahuva highway)	Within MLA
Interstate Boundary	Rajasthan	Approx.500 KM,N
Railway Station/Railway line	Amrutvel	2.0km, N
Water Bodies	Arabian Sea Coast	0.5 km, S from the HTL
	Samdiyala Salinity ingress control bund	4.5 km, WSW
	Malan Bandhara	1.5 km E
	Malan River	4.4 KM,E
	Bhambhali River	5.4 Km, W
	Garasawo River	0.9 KM,NE
Forest	RF near Patwa	2.8 KM,SW
	RF near Doliya	7.4 KM,E
	RF near Dudheri	0.6 KM,S
	RF near Gujarda	0.3 KM,S
	RF near Khared	2.1 KM,E

ix. Presence of Environmentally Sensitive areas in the study area:

<table>
<tr><td>Forest Land/ Protected Area/ Environmental Sensitivity Zone</td><td>Yes/ No</td><td>Details of Certificate/letter issued by the concerned Department mentioning the Lr no, date of grant and remarks</td></tr>
<tr><td>Forest Land within the mine lease area and (if yes) status of Forest Clearance</td><td>No</td><td rowspan="5">The Project Proponent has submitted the letter from the Office of the Principal Chief Conservator of Forests vide Lr. No. WLP/32/C826-827/2021-22 dated 13.01.2022 regarding the map showing the location of protected areas within 10km of the Limestone mining project and the distance of protected areas and proposed Limestone mine.
<table>
<tr><td>Protected areas</td><td>Distance between Limestone mines and Protected areas</td></tr>
<tr><td>Gir National Park</td><td>80.9 km</td></tr>
<tr><td>Gir Wildlife Sanctuary</td><td>48.8 km</td></tr>
<tr><td>Mitiyala Wildlife Sanctuary</td><td>48.1 km</td></tr>
</table>
The Project Proponent has submitted the letter from the Office of the Deputy Chief Conservator of Forest, Bhavnagar vide letter no. A/GMN/T11/2075/22-23 dated 27.01.2023 certifying that the nearest turtle rearing/breeding site is located at a distance of about 70km away from the mines.</td></tr>
<tr><td>National Park</td><td>No</td></tr>
<tr><td>Wildlife Sanctuary</td><td>No</td></tr>
<tr><td>Elephant/Tiger Reserve</td><td>No</td></tr>
<tr><td>Eco-Sensitive Zone(ESZ) /Eco-Sensitive Area (ESA)</td><td>No</td></tr>
<tr><td>Coastal Regulation Zone (CRZ)</td><td>No</td><td>The Project Proponent has submitted the letter from the Government of Gujarat, Forest and Environment Dept. vide Lr no.ENV-10-2023-170-T dated 19.07.2023 stating that the proposed project of mining at Gujarda, Dudheri and Dudhala mine lease (681.62 ha), District Bhavnagar is outside CRZ area.</td></tr>
<tr><td>Schedule-I species (No.s and name of schedule-I species with authenticated letter)</td><td>Yes</td><td>The Project Proponent has submitted the authenticated list of flora and fauna from the Office of the Deputy Forest Conservator vide Lr.No. A/Jaman/ Te. 11/304/17-18 stating that there are three Schedule-I species such as Peafowl, Chinkara and Asiatic lion in the study area.

After the amendment of the Wild Life (Protection) Amendment Act, 2022,No. 18 of 2022, a number of additional species have been added into Schedule-I such as Leopard, Striped hyaena, Jackal, Bengal fox, Indian porcupine, Jungle cat, Grey wolf, Dog faced</td></tr>
</table>

		water snake, Russell viper, CheckeredKeelback, Indian Rat snake, Red sand boa and Naag/cobra.
Wildlife Conservation Plan	Yes	On the basis of the fauna study findings & list of fauna authenticated by Forest Department, Wildlife Conservation Plan was prepared and submitted for approval. The Wildlife Conservation Plan was approved by the Chief Wildlife Warden vide Lr. No. WLP/32/C670-672 dated 20.12.2021 with a budget of Rs. 19.9 Lakhs for the conservation of wildlife in the study area.

x. Green belt/plantation details:

Proposed area for green belt/plantation and no. of saplings proposed	30.00 Ha.
Budget for green plant & plantation till the end of life of mine.	90.95 Lakhs
Budget for nursery	-
Details of existing plantation and its survival rate	-
No. of tree cuts in the mine lease area and compensatory afforestation	As per actual during mining
Particulars for Green belt/plantation	Area covered (in Ha)
7.5 m barrier & non-mineralized zone	10.0
50 m safety zone of nallah, roads, electric lines	10.0
Additional information (if any)	10.00 ha(Backfilled area (Govt. wasteland))

xi. Baseline detail:

Baseline Data (Air/ Water/ Noise/ Soil/ Hydro geological study/ Traffic Study/ others)	
Period of baseline data collection	01.03.2021 to 02.06.2021
Season (Summer / Pre-monsoon / Post-monsoon / Winter)	Summer
Predominant Wind direction (From)	South
Ambient Air Quality (no. of locations) and results – 16 locations	PM10: 27.6 –71.1 µg/m^3 PM2.5: 11.2 – 40.0 µg/m^3 SO2: 2.7 – 10.2 µg/m^3 NO2: 3.6 – 14.5 µg/m^3
Noise level (no. of locations) and results – 16 locations	Day Time: 47.57 dB(A) – 52.46 dB(A) Night Time: 39.42 dB(A) - 42.89 dB(A)

Water Quality (no. of locations) and results - 12Ground water and 3 Surface water	All the parameters of ground water were well within the permissible limits as per IS 10500: 2012. The surface water quality in all samples was found B to below E class. The result indicates that the maximum and minimum values of DO ranges between 5.8 to 6.3 mg/l, hardness ranged between 360 -8300 mg/l in surface water.
Soil Quality (no. of locations) and results – 12 locations	Soil quality was monitored at 12 no. of stations. The result indicates that the maximum and minimum values of pH ranges between 7.7 - 8.2, Potassium ranges from 157.0 - 845.0 kg/ha and Nitrogen ranges from 0.01 - 12.57mg/kg.
Hydro geological study and results	As per planned mining and report of hydrogeological & hydrological studies of core and buffer zone of Gujarda, Dudheri&Dudhala limestone mine, the ground water table may get Intersected in post monsoon during 11thyear at conceptual pit bottom level of +1.0 AMSL. However, conceptual pit bottom level will be kept above ground water level i.e. +4.0m AMSL to avoid intersecting ground water level.
Traffic study (no. of locations) and results	The traffic volume survey was conducted on Bhavnagar to Una Road (NH8E/51) Near Vangar Village. Total numbers of vehicles were found as 6793 per day and equivalent PCUs is 9382 per day.There will be daily movement of 864numbers of dumpers (to & fro) per day or 2592 PCU/ day on the road. The proposed increase in traffic density will not cause significant impact on the traffic since the road is capable of handling this increase in traffic density.

xii. Public Hearing (PH) Details:

Advertisement for PH with date (name of major national daily and one regional vernacular daily newspaper)	26.03.2023 in Sandesh Newspaper (Gujarati) & Indian Express (English)
Date of PH	28.04.2023 @ 4:00 PM
Venue	At the premises of Nirma Cement Plant Area, NH 8E/51, Survey No. 80, Village: Padhiyarka, Taluka: Mahuva, Dist. Bhavnagar
Chaired by	Shri R.K Mehta (IAS), District Collector & District Magistrate, Bhavnagar District & Regional Officer, GPCB Bhavnagar
Main issues raised during PH	Air pollution, salinity ingression, wildlife protection, acquisition of agriculture land
Budget proposed for addressing	Rs 49 Lakhs

issues raised during PH over 3 years	

xiii. Resettlement & Rehabilitation (R&R):

R & R details	The total mine lease area is 681.62 ha, out of which Govt. land is 115.6746 haand Private land is 565.9454 ha.Land will be required for quarrying an area of 114.24 ha of Private land and Government land including 18 houses/hutments in land of Gujarda (15 nos.), in land of Dudheri (3 Nos.) &Dudhala (0 Nos.) villages. There will be total of 656 land losers. There will be direct purchase or leasing of private land, with the willing consent of the private land owners. Approx. total compensation will be Rs 18.0 Lakhs. In addition to above, the registration cost of sale of the land and homesteads shall be borne by the Company. Assuming it to be 6% of the entire costs of sale, the total resettlement budget works out to be Rs. 78.17 lakhs.

xiv. Court case details:

Court Case, No and its present status	The Project Proponent has submitted an undertaking vide letter dated 07.10.2023 stating that there is no litigation on the project either at NGT or any other court of law related to environment and pollution matters in which the project proponent is a respondent.
Undertaking by Project Proponent w.r.t court case	

xv. Affidavit/Undertaking details:

Affidavit as per Ministry's OM dated 30.05.2018	The Project Proponent has submitted an undertaking by way of notarized Affidavit dated 09.10.2023 stating that the proposal does not involve violation of Ministry's OM dated 30.05.2018.
Undertaking by Project Proponent in EIA/EMP report	The Project Proponent has submitted an undertaking vide letter dated 14.02.2023 stating that the contents (information and data) as given by the Consultant in the EIA/EMP report are factually correct with full knowledge of the undersigned (Shri Ashish Desai).
Undertaking by Consultant in EIA/EMP report	The Director of the EIA Consultant (M/s Centre for Envotech& Management Consultancy Pvt. Ltd) has informed that the baseline data was generated by MoEF&NABL Accredited Laboratory M/s Min Mec R&D Laboratory, a division of Min Mec Consultancy Pvt. Ltd., New Delhi and the same has been verified and also confirmed that he shall be fully accountable for any misleading information

	mentioned in this statement.

xvi. Details of the Environmental Management Plan (EMP):

Activities	Capital cost (Crores)	Recurring cost (Lakhs/annum)
Pollution Control	0.291	10.12
Pollution monitoring	0.016	3.88
Occupational health	0.014	0.95
Environmental Studies, etc.	0.10	-
Green belt	-	5.10
Reclamation	-	10.03
Others (Environmental studies, Rehabilitation, Realignment, Expert advice, fencing etc.	-	5.48
Overheads	-	0.32
Total	0.421	35.88

xvii. Details of project cost and employment:

Particulars	(Rs. In Crore)
Total cost of EMP (Capital Cost of EMP + capital cost of Public hearing)	1.19
Project Cost	25
Employment (No.s)	84

xviii. Earlier, The Proposal was considered in the 21st EAC meeting held during 18-20th October 2023 wherein the Committee has deferred the proposal for the submission of requisite information.The Project Proponent has submitted the relevant information on Parivesh, accordingly the proposal was considered in the 28th EAC (NCM) during 14-15th March 2024 wherein the Committee deferred the proposal for the submission of requisite information. The Project Proponent vide letter dated 10.05.2024 submitted the reply against the observation of 28th EAC meeting. As per the submission of Project Proponent, the Committee considered the proposal again during the 30th EAC meeting held during 12-14thJune 2024 wherein EAC deferred the proposal for want of certain information. The Committee raised ADS and the PP submitted its reply on Parivesh Portal vide letter dated 15.07.2022. The ADS and reply is given as under:

S.NO.	ADS	Reply by PP
1	The PP needs to get their report entitled “Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage” vetted by	PP have submitted the vetting of report entitled “Study of Probable Impact of Mining on Migratory Bird Species and their flyway passage” to

	institute of National repute having specialization on conservation and protection of migratory birds. The engaged institute shall also submit site specific tangible mitigative measures to ensure the protection of these migratory birds.	Salim Ali Center for Ornithology and Natural History (SACON), Coimbatore, South India Centre of Wildlife Institute of India & an initiative of MoEF&CC, GoI. The Project Proponent informed that the SACON would submit the site-specific mitigative measure, if any, other thanmentioned in the vetted report, after their site visit in the winter season. Nirma Ltd. has reported that they will comply the recommendations of SACON.
2	PP needs to submit the timeline for completing the installation of OLBC upon the setting up of cement plant in the form of an undertaking.	PP have submitted an undertaking dated 11.07.2024 stating the following: • PP will establish OLBC either side of the highway based on the technical possibility & feasibility for conveying limestone from mines to cement plant on setting up of cement plant. • The OLBC is proposed in northern side of the National Highway from Pit No. 1 of Gujarda, Dudhala&Dudheri mine and Pit no. 1 of Vangar&Madhiya Mine to National Highway for conveying limestone. • The exact length and alignment of OLBC shall be based on technical possibility & feasibility report and will be installed within two years upon setting up of cement plant.

3. Observation and Recommendation of the Committee:

The instant proposal was considered along with Padhiarka and Doliya Limestone Mine Vangar & Madhiya Limestone Mine and Vangar & Madhiya

Limestone Mine proposal of M/s Nirma Limited. The Project Proponent and the Consultant presented the ADS reply to the EAC. The EAC noted that the PP has obtained the vetting on the report entitled "Study of Probable Impact of Mining on Migratory Bird Species and Their flyway passage (Central Asian Flyway)" from Salim Ali Center for Ornithology and Natural History (SACON) Coimbatore. The Project Proponent also submitted the conclusion of the vetting report wherein SACON has stated the following:-

" (g) Though the report provides an overview of management requirements for mitigation of potential impacts of mining on migratory birds, a systematic field survey covering the main winter migratory season would enable us to develop a site-specific action plan for the conservation of migratory birds and other avifauna of conservation significance in the landscape.

h) A detailed field survey on abundance, distribution, and habitat use of the migratory

birds in and around the mining blocks (esp. the IBA covering the Nikol-Samadhiyala-

Malan bandharas) during the peak migratory season (December-January) needs to be conducted for understanding any site- and species-specific impacts arising from mining and associated activities. In particular migratory taxa like cranes, waders, ducks & geese, and migrant passerines should be studied.

To address the shortcomings of the study as discussed above, SACON has just initiated a study to cover the upcoming winter migratory season of birds. The SACON study will update the migratory season data and would bring out detailed site-specific recommendations, which shall be implemented by the Project Proponent to minimize and mitigate the impacts of the proposed limestone mines by Nirma Ltd. on the migratory birds and their habitats in Mahuva tehsil of Bhavnagar district in Gujarat."

In view of the above conclusion of the study, the EAC was of the opinion that PP should implement the site specific recommendations under the supervision of SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis. In this regard PP submitted and undertaking dated 11.07.2024 stating that they will implement all the mitigative measures mentioned in the aforesaid study report and it will comply with all the additional specific mitigative measures suggested by SACON.

Further EAC enquired about the timeline for installation of OLBC. PP informed that they will be completing the installation of OLBC within two years upon the setting up of cement plant and also submitted an undertaking dated 11.07.2024. As per the undertaking the OLBC is proposed in the northern side of the National Highway (NH) from Pit no. 1 of Gujarda, Dudhala & Duheri mine and Pit no. 1 of Vangar &Madhiya Mine to National Highway for conveying the limestone.PP during the EAC meeting presented that the they will not use drilling blasting operations and they will use only

the surface miner-dumper and ripper dozer for mining purposes and implementation report to be submitted to Ministry's Regional Office within six months.

Based on the above discussion, EAC **recommended** the proposal in the 32nd EAC meeting held during 12-13th August 2024 for Environmental Clearance for Gujarda, Dudheri&Dudhala Limestone Mine of M/s Nirma Limited for mining of Limestone with production capacity of 2.7 MTPA in the mine lease area of 681.62 ha, located at Villages Gujarda, Dudheri & Dudhala, Tehsil Mahuva, District Bhavnagar, Gujarat**.** under provisions of EIA Notification, 2006 and its amendments therein with following specific conditions in addition to standard conditions applicable to the non-coal mining projects:-

i. PP should implement the site specific recommendations as advised by SACON to mitigate the effects of mining on migratory species and should submit an action taken report to the Ministry on yearly basis.

ii. PP needs to complete the installation of OLBC (Over Land Belt Conveyor) in the northern side of the National highway from pit no. 1 of Gujarda, Dudhala and Dudheri mine and pit no. 1 of Vangar & Madhiya mine to national highway for conveying limestone within 2 years upon the setting up of Cement plant.

iii. PP shall use only the surface miner- and ripper dozer for mining purposes and an implementation report to be submitted to Ministry's Regional Office within six months. As committed by the Project Proponent during the Presentation drilling/blasting methods will not be followed.

iv. The PP needs to execute the progressive backfilling plan in order to restore the land for the Agriculture or Pisciculture activity.

v. The Project Proponent shall also organize employment-based apprenticeship/ internship training program every year with appropriate stipend for the youth and other programs to enhance the skill of the local people. The data should be maintained for the training imparted to the persons and the outcome of the training, for the assessment of the training program should be analyzed periodically and improved accordingly. The preference shall be given to the local people for the purpose of employment. PP shall undertake skill development programme for the local population as per Apprenticeship Act 1961. An implementation report in this regard shall be submitted to Ministry's Regional Office on an annual basis.

vi. The Project Proponent needs to submit the proof of submission of funds for Wildlife Conservation plan and its initiation/commencement by Forest Department to Regional Office of the Ministry. The Project Proponent should

follow-up the status of implementation on Wildlife Conservation Plan from the Forest Officials and the same shall be submitted to the Ministry's Regional Office in the six monthly compliance reports.

vii. The Project Proponent shall monitor the air quality, noise level, water quality, water level and ground vibration during drilling and blasting at the edge of the mine, near the village, school and at other sensitive receptors and such collected data shall be submitted quarterly to the Ministry's Regional Office.

viii. The Project Proponent needs to install the permanent water sprinklers along the haul road and the approach road. Further, 10 nos. of fog canon/mist sprayer of atleast 40 m throw shall be installed at various locations in the mine area. Effective dust suppression system shall also be adopted at other parts of the mining lease to arrest the fugitive dust emission.

ix. The air pollution control equipment's like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at areas prone to air pollution. PP shall take necessary measures to avoid generation of fugitive dust emissions. The dense plantation shall be carried out in the vicinity of the crusher. The Stack emission monitoring of the Crusher shall be carried out at periodic intervals.

x. The Project Proponent shall ensure that the transportation shall not occur through village road or any other public road.

xi. The Project Proponent needs to explore the possibility to reduce the water consumption by using non-toxic chemicals.

xii. The Project Proponent needs to complete the entire 7.5 m peripheral plantation, safety barrier plantation and gap plantation within three years. The Project Proponent should plant quality sapling of appropriate height of native and fruit bearing species. In case of tall transplants (seedlings), the seedlings should have proper-trained rootstock with root biomass commensurate with seedling height to ensure good growth after out planting. Plantation shall be undertaken in consultation with the State Forest Department. The Project Proponent shall make the actual count on the saplings planted and its survival rate and in case of failure of achievement of 95% survival rate, action plan for achieving the target survival rate shall be submitted to the Ministry's Regional Office.

xiii. The Project Proponent should adopt the proper mitigation measures as proposed under EMP with the budget of Rs. 0.3980 Crores (Capital cost) and 31.47 Lakhs/Annum (Recurring cost). The adoption of mitigation measures and monitoring of the same as proposed in the EMP shall be done under the

supervision of the qualified environmental personnel. The implementation status of the same shall be submitted to the Ministry's Regional Office. The Project Proponent should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup at site, which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis instead of engaging environment monitoring laboratories/consultants. Any non-compliance or infringement should be reported to the concerned authority.

xiv. The Project Proponent shall conduct third party audit of compliance of EC condition at an interval one year and its report shall be submitted to IRO, MoEF&CC.

xv. The Project Proponent shall create awareness among the local people working within the project area as well as its surrounding area on the ban of Single Use Plastic (SUP) in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report.

xvi. The Project Proponent shall explore the possibility of using atleast 20% of Electric vehicles/CNG/Solar instead of diesel operation within three years.PP shall explore possibility of generation of electricity through Solar Power Plant.

xvii. The Project Proponent shall provide the rainwater harvesting structure at mine office and other infrastructures to recharge the ground water.

xviii. The Project Proponent needs to provide the RO drinking water supply and also by laying network of pipelines to the nearby villages at free of cost.

xix. The Project Proponent needs to obtain the permission from CGWA before intersection of ground water.

xx. The Project Proponent should periodically monitor and maintain the health records of the mine workers digitally prior to mining operations, at the time of operation of mine and post mining operations. Regular surveillance on Silicosis shall be carried through regular occupational health check-up every year for mine workers. PP shall also organize medical camp for the benefit of the local people and also the monitor the health impacts due to mining activity.

xxi. The mining lease holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The implementation report of the above said condition shall be submitted to the Ministry's Integrated Regional Office.

xxii. The Project Proponent should install the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) as per the scientific study and in consultation with CPCB/SPCB. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.

xxiii. The Project Proponent needs to use modern equipment's such as Camera Traps for ensuring presence and movement of wild animals in the study area in consultation with Wildlife Wing of Forest Department. Appropriate interventions shall be taken to minimise stress conditions for wild animals and to avoid Man-Animal conflict.

xxiv. The budget on Public Hearing for Gujarada, Dudhala&Dudheri Limestone Mine ofRs. 15 Lakhs (Capital cost) and Recurring cost of Rs. 34 Lakhs (for 3 years, as per the Table No. C 7-3 of EIA_EMP report) to address the concerns raised by the public in the public hearing to be completed within 3 years from the date of start of mining operations. PP shall comply with all action plans made for public hearing concerns and make regular maintenance and record the progressive activity outcomes. The Project proponent shall ensure that the activities proposed under the public hearing is different from the CSR activities.

xxv. PP needs to comply the OM dated 27.07.2024, where it is categorically stated that the plantation of saplings shall be carried out in the earmarked 33% greenbelt area as part of the tree plantation campaign एकपेड़माँकेनाम and the details of the same shall be uploaded in the Meri Life portal (https://merilife.nic.in).

Day 2: 13th August, 2024 (Tuesday)

2.1 Amalgamation of Gandhamardan Block-A Iron Ore block (0.35 MTPA) with ML area of 618.576 ha and Gandhamardan Block-B Iron Ore block (9.12 MTPA) with ML area 1590.8673 ha as a single and composite Mining Lease to be named as Gandhamardan Iron Ore Mining Lease with the total ML area of 2209.4433 ha without change in total production capacity of 9.47 MTPA by M/s

ANNEXURE A-21

NIRMA LIMITED

WORKS : Chemical Complex, Village : Kalatalav, Taluka & Dist. : Bhavnagar - 364313
Phone : (0278) 2413800, 2885301 to 3 Fax : 2413818, 2413826 E-mail : nirma_kalatalav@nirma.co.in

Ref: NL/ENV-153/GDD/EC/ 1470 /2024 — 17th September, 2024

To,

1. The Sarpanch Shri / The Talati Cum Mantri Shri
Shri Gujarda Gam Panchayat
Village: Gujarda, Ta. Mahuva
Dist. Bhavnagar

2. The Sarpanch Shri / The Talati Cum Mantri Shri
Shri Dudheri Gam Panchayat Kacheri
Village: Dudheri, Ta. Mahuva
Dist. Bhavnagar

3. The Sarpanch Shri / The Talati Cum Mantri Shri
Shri Dudhala no. 1 Gam Panchayat Kacheri
Village: Dudhala, Ta. Mahuva
Dist. Bhavnagar

4. The Sarpanch Shri / The Talati Cum Mantri Shri
Shri Vangar Gam Panchayat
Village: Vangar, Ta. Mahuva
Dist. Bhavnagar

5. The Sarpanch Shri / The Talati Cum Mantri Shri
Shri Madhiya Gam Panchayat Kacheri
Village: Madhiya, Ta. Mahuva
Dist. Bhavnagar

6. The Sarpanch Shri / The Talati Cum Mantri Shri
Shri Padhiraka Gam Panchayat Kacheri
Village: Padhiraka, Ta. Mahuva
Dist. Bhavnagar

7. The Sarpanch Shri / The Talati Cum Mantri Shri
Shri Doliya Gam Panchayat
Village: Doliya, Ta. Mahuva
Dist. Bhavnagar

Sub.: Environmental Clearance for production of 27,00,000 TPA (ROM) of limestone with the Mining lease area of 681.62 ha located at Village – Gujarda, Dudheri & Dudhala, Taluka – Mahuva, District Bhavnagar, Gujarat of Nirma Ltd. - Regarding

Ref.: EC letter no. J-11015/153/2016-IA-II (NCM) dated 16/09/2024.

Dear Sir,

This has reference to the above referred letter received from MoEF&CC, New Delhi accorded Environmental Clearance for production of 27,00,000 TPA(ROM) of limestone with the Mining lease area 681.62 ha located at Village – Gujarda, Dudheri & Dudhala, Taluka – Mahuva, District Bhavnagar, Gujarat of Nirma Ltd. vide letter no. J-11015/153/2016-IA-II (NCM) dated 16/09/2024.

In this connection, as mentioned in point no. 1.5 under statutory compliance of standard conditions and condition no. b of general instruction issued in Environmental Clearance, find enclosed here with copy of Environment Clearance for your information and record please as Annexure - I.

Thanking you,
Your faithfully,

For Nirma Ltd.

Authorized Signatory
Encl: As Above

NIRMA

Better Products. Better Value. Better Living.

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NIRMA LIMITED

WORKS : Chemical Complex, Village : Kalatalav, Taluka & Dist. : Bhavnagar - 364313
Phone : (0278) 2413800, 2885301 to 3 Fax : 2413818, 2413826 E-mail : nirma_kalatalav@nirma.co.in

Ref: NL/ENV-151/PD/EC/ 1580 to 1711 /2024 17th September, 2024

To,

1.The Sarpanch Shri / The Talati Cum Mantri shri
Shri Padhiraka Gam Panchayat Kacheri
Village Padhiraka, Ta. Mahuva
Dist. Bhavnagar

2. The Sarpanch Shri / The Talati Cum Mantri shri
Shri Doliya Gam Panchayat
Village Doliya, Ta. Mahuva
Dist. Bhavnagar

3. The Sarpanch Shri / The Talati Cum Mantri shri
Shri Vangar Gam Panchayat
Village Vangar, Ta. Mahuva
Dist. Bhavnagar

4. The Sarpanch Shri / The Talati Cum Mantri shri
Shri Madhiya Gam Panchayat Kacheri
Village Madhiya, Ta. Mahuva
Dist. Bhavnagar

5. The Sarpanch Shri / The Talati Cum Mantri shri
Shri Gujarda Gam Panchayat
Village Gujarda, Ta. Mahuva
Dist. Bhavnagar

6. The Sarpanch Shri / The Talati Cum Mantri shri
Shri Dudheri Gam Panchayat Kacheri
Village Dudheri, Ta. Mahuva
Dist. Bhavnagar

7. The Sarpanch Shri / The Talati Cum Mantri shri
Shri Dudhala no. 1 Gam Panchayat Kacheri
Village Dudhala, Ta. Mahuva
Dist. Bhavnagar

Sub.: Environmental Clearance for production of 15,00,000 TPA (ROM) of limestone with the Mining lease area of 332.24 ha located at Village – Padhiarka & Doliya, Taluka – Mahuva, District Bhavnagar, Gujarat of Nirma Ltd. - Regarding

Ref.: EC letter no. J-11015/154/2016-IA-II (NCM) dated 16/09/2024.

Dear Sir,

This has reference to the above referred letter received from MoEF&CC, New Delhi accorded Environmental Clearance for production of 15,00,000 TPA(ROM) of limestone with the Mining lease area 332.24 ha located at Village – Padhiarka & Doliya, Taluka – Mahuva, District Bhavnagar, Gujarat of Nirma Ltd. vide letter no. J-11015/154/2016-IA-II (NCM) dated 16/09/2024

In this connection, as mentioned in point no. 1.5 under statutory compliance of standard conditions and condition no. b of general instruction issued in Environmental Clearance, find enclosed here with copy of Environment Clearance for your information and record please as Annexure - 1.

Thanking you,
Your faithfully,

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Authorized Signatory
Encl. As Above

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NIRMA LIMITED

WORKS : Chemical Complex, Village : Kalatalav, Taluka & Dist. : Bhavnagar - 364313
Phone : (0278) 2413800, 2885301 to 3 Fax : 2413818, 2413826 E-mail : nirma_kalatalav@nirma.co.in

Ref: NL/ENV-152/VM/EC/130 to 143 /2024

17th September, 2024

To,

1. The Sarpanch Shri / The Talati Cum Mantri Shri Shri Vangar Gam Panchayat Village: Vangar, Ta. Mahuva Dist. Bhavnagar	2. The Sarpanch Shri / The Talati Cum Mantri Shri Shri Madhiya Gam Panchayat Kacheri Village: Madhiya, Ta. Mahuva Dist. Bhavnagar	
3.The Sarpanch Shri / The Talati Cum Mantri Shri Shri Padhiraka Gam Panchayat Kacheri Village: Padhiraka, Ta. Mahuva Dist. Bhavnagar	4. The Sarpanch Shri / The Talati Cum Mantri Shri Shri Doliya Gam Panchayat Village: Doliya, Ta. Mahuva Dist. Bhavnagar	
5. The Sarpanch Shri / The Talati Cum Mantri Shri Shri Gujarda Gam Panchayat Village: Gujarda, Ta. Mahuva Dist. Bhavnagar	6. The Sarpanch Shri / The Talati Cum Mantri Shri Shri Dudheri Gam Panchayat Kacheri Village: Dudheri, Ta. Mahuva Dist. Bhavnagar	7. The Sarpanch Shri / The Talati Cum Mantri Shri Shri Dudhala no. 1 Gam Panchayat Kacheri Village: Dudhala, Ta. Mahuva Dist. Bhavnagar

Sub.: Environmental Clearance for production of 16,00,000 TPA (ROM) of limestone with the Mining lease area of 612.1336 ha located at Village – Vangar & Madhiya, Taluka – Mahuva, District Bhavnagar, Gujarat of Nirma Ltd. - Regarding

Ref.: EC letter no. J-11015/152/2016-IA-II (NCM) dated 16/09/2024.

Dear Sir,

This has reference to the above referred letter received from MoEF&CC, New Delhi accorded Environmental Clearance for production of 16,00,000 TPA(ROM) of limestone with the Mining lease area 612.1336 ha located at Village – Vangar & Madhiya, Taluka – Mahuva, District Bhavnagar, Gujarat of Nirma Ltd. vide letter no. J-11015/152/2016-IA-II (NCM) dated 16/09/2024.

In this connection, as mentioned in point no. 1.5 under statutory compliance of standard conditions and condition no. b of general instruction issued in Environmental Clearance, find enclosed here with copy of Environment Clearance for your information and record please as Annexure - I.

Thanking you,

Your faithfully,

For Nirma Ltd.

Authorized Signatory
Encl: As Above

NIRMA

Better Products. Better Value. Better Living.

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